

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

APPEAL NO. 18 OF 2017

IN THE MATTER OF:

Sridevi Datla

.... APPLICANT

-VS-

UNION OF INDIA

Through the Secretary,

Ministry of Environment Forest and Climate Change

And 3 Others.

....

Respondents

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DATE- 07-07-2021.



**MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

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COUNSEL FOR RESPONDENTS 2 to 4

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

APPEAL NO. 18 OF 2017

IN THE MATTER OF:

Sridevi Datla
Aged about 47 years,
W/o DRSS Kumar Varma,
R/o Door No. 10-37-11,
Ramanagar, Visakhapatnam,
Andhra Pradesh – 530002

...APPELLANT

VERSUS

1. UNION OF INDIA

Through the Secretary,
Ministry of Environment Forest and Climate Change
Indira Paryavaran Bhawan,
Jor Bagh, New Delhi – 110003
NO.1

...RESPONDENT

2. STATE OF ANDHRA PRADESH

Through the Chief Secretary,
Secretariat Building,
Velagapudi, Guntur District

...RESPONDENT NO.2

3. ANDHRA PRADESH POLLUTION CONTROL BOARD

Through the Member Secretary,
D. No. 33-26-14 D/2,
Near Sunrise Hospital,
Pushpa Hotel Centre,
Chalamvari Street,
Kasturibaipet, Vijayawada – 520 008

...RESPONDENT NO.3

4. BHOGAPURAM INTERNATIONAL AIRPORT CORPORATION LTD.

Through the Managing Director, APADCL, AVSR BHAVAN,
Opp:MYMART Super Market, Kanooru, Vijayawada

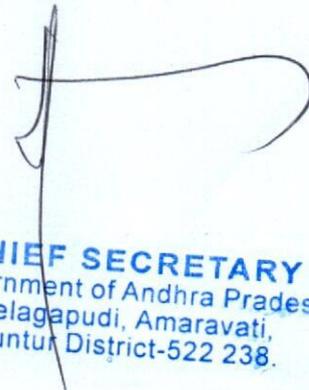
...RESPONDENT NO.4

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO. 2 –
STATE OF ANDHRA PRADESH

I, Adityanath Das, I.A.S. S/o Gaurikanth Das, Aged 60 years, Chief Secretary to Government of Andhra Pradesh and Respondent No.2 do hereby solemnly affirm and submit as under:


CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District-522 238.

1. I state that I am the Chief Secretary of the State of Andhra Pradesh ('**State of AP**'), impleaded as Respondent No.2 in the present matter, and as such I am well acquainted with the facts of the case and am duly authorized and competent to file and sign the present counter affidavit on behalf of the State of AP.
2. I say that I have read and understood the contents of the above Appeal filed along with the Annexures thereto and I am filing the present Counter Affidavit responding to the contentions raised and allegations levelled by the Appellant herein.
3. At outset, I deny each and every statement in the said Appeal to the extent the same is inconsistent with the case set out by mein the present affidavit and nothing shall be deemed to be admitted for want of a specific traverse. I say that nothing in this Affidavit shall be construed as an admission of any of the statement/allegation made by the Appellant unless the same is specifically admitted. I crave leave to refer and rely and place on record such other documents as may be required and file further Affidavits as may be required for the adjudication of the present matter.
4. Further, I state that the Appellant has filed the present appealwith a private interest and with the sole motive to create hindrances, road-blocks and to stall the entire project of


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construction and development of the Greenfield International Airport at Tehsil Bhogapuram, District Vizianagaram, Andhra Pradesh (**'The Airport Project'**). The Airport Project is a project of national importance and it also plays a very vital role in the economic and financial development and growth of the State of AP. The Appellant is attempting to prejudice this Hon'ble Tribunal by not only placing the incomplete documents and facts on record but also by placing reliance and placing on record only a part of the few selected documents. The State of AP will deal in detail with all the allegations levelled by the Appellant in the following paras. The Expert Appraisal Committee (**'EAC'**) is an expert body consisting of experts in their respective fields, who minutely evaluate each and every aspect/matter from both a technical and scientific angle before taking any decision. The Appellant by misrepresenting the facts is unfairly accusing the expert advice and decisions taken by the expert body of EAC. The present Appeal is an abuse of process of law and deserves to be dismissed with exemplary costs.

5. I state that on account of the fact that after the preparatory phase of The Airport Project including the acquisition of the land for the said project, creation of the requisite SPV -M/s Bhogapuram International Airport Corporation Ltd. currently known as Andhra Pradesh Airports Development Corporation Ltd., issuance of the RFQ for inviting bids, issuance of tender



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etc. for the said project, the successful bidder/consortium, which has been entrusted with the project implementation now, and the role of the State of AP was restricted only to the said preparatory phase and acquisition of requisite land for the project. The State of AP was not party to the proceedings and events relating to grant of Environment Clearance.

6. I state that the State of AP -(Infrastructure Corporation of Andhra Pradesh) appointed RITES India Ltd. (a Government of India enterprise) to prepare a Techno-economic feasibility study for Development of a Greenfield International Airport at Bhogapuram district, Vizianagaram vide Lr. No- INCAP(AP)/Dev. Of Airports/ Consultancy services/M/s RITES/130/2015 dated 02.12.2015. After a thorough study, keeping in consideration all the environmental issues and evaluation by M/s RITES it was decided that the State of AP will initiate The Airport Project after obtaining all the requisite permissions and land required for the same. It was also concluded that a total area of 2200 acres approx. would be required for The Airport Project, which area would include the airport and facilities such as the Maintenance, Repair and Overhaul ('**MRO**') and the Aviation Academy. Accordingly, while finalising the land required for The Airport Project (as detailed in subsequent paragraphs), the State of AP earmarked the said area of land for the Airport Project. The copy of the GO dated 20.05.2015 appointing a Special Purpose Vehicle ('**SPV**') named


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Bhogapuram International Airport Corporation Limited('BIACL') is annexed herewith as **ANNEXURE R-1**.

7. I state that an important factor taken into consideration while finalizing/zeroing down on the land required for The Airport project by the State of AP was an area where minimum acquisition was required to be done. In the present case, the State of AP only has to acquire 1332.52 Acres of private land while the remaining land already belongs to and is in the possession of the State only. I state that various litigations have been filed by various land owners / claimants challenging the said acquisition and a few petitions are pending before the Hon'ble High Court of Judicature at Vijayawada for the State of AP. It is also imperative to mention here that out of the total area of 1332.52 Acres, which constitutes the private land, approx. 93.32% of the land area i.e. about 1243.52 Acres has already been acquired by the State of Andhra Pradesh. Out of the total 457 petitioners before the Hon'ble High Court, about 432 petitioners have duly accepted the compensation being paid to them for their respective lands and these petitioners have already handed over their respective lands to the State of AP.
8. The State of AP has the obligation of acquisition of the requisite land for the Project and handover to its SPV i.e. the Respondent No.4 herein. Accordingly, the State of AP has acquired the



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requisite land and made payments of about Rs.663.00 Crores till date inThe said Airport Project in the form of payment of compensation to the private landowners (Including to assigned lands)whose lands were acquired and who have handed over the possession of theirrespective pieces of land for the Airport Project to the State of AP.

9. The State of AP is notinvolved in the day-to-day activities being carried out at the project site.The Pre-Feasibilty Report, the Environment Impact Assessment Report etc. have all been prepared by the project professionals in the field. The present reply is thus being filed by theState of AP on the limited aspects of the project in which it is involved. Nothing shall be deemed to be an admission on the part of the State of APif any averment is not dealt with. If the State of AP has not replied to any averment since the corporation of the State Government is looking after managing the same on behalf of the State of AP.

BRIEF FACTS PERTAINING TO THE AIRPORT PROJECT AND ITS IMPORTANCE

10. The brief facts and list of dates and events relevant and pertaining to the State of AP and its contribution in The Airport Project,for the just and proper adjudication of the present matterare as follows:

S. No.	DATE	PARTICULARS
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	1997	Upon identifying the need for an international airport, The State of AP commenced looking for a suitable site for the construction and development of such an international airport in and nearby the area of Vishakhapatnam.
	2007-08	After detailed deliberations and thorough studies the Airport Authority of India shortlisted 4 sites, being - Koruprolu (S.Rayvaram),Sabbavaram, Atchutapuram and Bhogapuram for The said Project Airport. Finally, the site at Bhogapuram was pinned down for The Airport Project after evaluating various important aspects and considerations which would impact the said Project.
	2014	Subsequent to the Telangana movement, The Andhra Pradesh Re-organisation Act, 2014, (commonly known as the Telangana Act)came into force thereby bifurcating the state of Andhra Pradesh into Telangana and the residuary Andhra Pradesh state.
	29.01.2015	The State of AP issued a Government Order ('GO')/Notification being G.O. Ms. No. 16 whereby the State of AP announced the list of projects which would be exempted from the application of the provisions of Chapter II and Chapter III of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The copy of the Government Order being G.O. Ms. No. 16 is annexed herewith as


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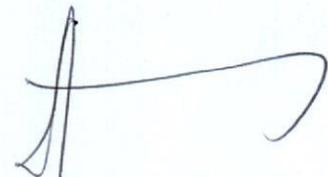
	<u>ANNEXURE R - 2.</u>
20.05.2015	<p>The State of AP issued a Government Order /Notification being G.O. RT. No. 63 whereby the State of Andhra Pradesh proposed the formation of a Special Purpose Vehicle ('SPV'), a new company being Bhogapuram International Airport Company Limited ('BIACL') under the Companies Act, 2013 to expedite the project related approvals/ clearances and to obtain the land for The Airport Project. BIACL was a 100% State of Andhra Pradesh owned company and was responsible for the speedy and effective implementation of The Airport Project. The copy of the G.O. RT. No. 63 issued by the State of Andhra Pradesh is annexed herewith as <u>ANNEXURE R-3.</u></p>
31.08.2015	<p>Notification bearing No. 2315/2015/G3 under Section 11 of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 ('The Section 11 Notification') was issued for acquiring the private land The Airport Project.</p> <p>The copy of the Notification bearing No. 2315/2015/G3 is annexed herewith as <u>ANNEXURE R-4.</u></p> <p>"In view of the interim orders of the Hon'ble High Court in W.P. No.4768/2012 and in W.P.No.9250/2012 dt.23.02.2012 and dt.03.04.2012, the possession of the petitioners in respect of the subject lands</p>


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		is not being disturbed. These lands are being notified along with other lands as they are coming within the alignment of proposed green Field Airport at Bhogapuram. This notification is subject to the further orders of the Hon'ble High Court in pending Writ Petitions.”
	31.08.2015	State of AP issued Memo No. 512/Airports/ A2/2015 whereby the State of AP notified land ad-measuring 5311.88 Acres of the private land, which was part of the litigation pending before the Hon'ble High Court since the year 2012. The said notification was however subject to the further orders of the Hon'ble High Court in the pending writ petitions. The copy of the Memo No. 512/Airports/ A2/2015 issued by the State of AP is annexed herewith as ANNEXURE R - 5 .
	2015 - 2016	Subsequent to the issuance of The Section 11 Notification various writ petitions were filed before the Hon'ble High Court at the Judicature of Hyderabad by the private land owners, thereby challenging the said Section 11 Notification issued for acquiring their private land.
	25.01.2016	The Hon'ble High Court at the Judicature of Hyderabad passed an interim order thereby passing a direction to the effect that there shall be a stay of dispossession of any of the petitioners from the lands notified under The Section 11 Notification pending the final disposal of the writ petitions and subject to the orders in the writ petitions. The copy of the order is already on record.

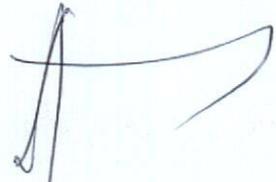

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27.01.2016	<p>In response to the various letters written to the Ministry of Civil Aviation ('MCA') regarding setting up of The Airport project along with few other projects, the MCA issued 'site clearance certificates' for the said projects and further sought copies of the Techno Economic Feasibility Report/Detailed Project report long with the appropriate application for 'in-principal' approval.</p> <p>The copy of the letter dated 27.01.2016 issued by the MCA along with the site clearance certificate is annexed herewith as ANNEXURE R - 6(colly.).</p>
10.05.2016	<p>The State of AP issued a GO being G.O.RT. No. 49 whereby the State of Andhra Pradesh agreed to provide a Government guarantee loan for an amount of 854 crores for the development of The Airport Project with budgetary support for repayment of the said loan including interest with 3 years loan drawal/Moratorium subject to various conditions.</p> <p>The copy of the G.O.RT. No. 49 issued the State of AP is annexed herewith as ANNEXURE R - 7.</p>
09.06.2016 And 21.07.2017	<p>Order issued by the State of AP regarding acquisition of land and approval of higher compensation package to the land owners</p> <p>The copy of the GO No.64 dated 09.06.2016 and GO No.106 dated 21.07.2017 are annexed herewith as ANNEXURE R - 8 and ANNEXURE R - 9 respectively.</p>
10.01.2017	<p>The State of AP issued an order being G.O. Ms.No.16 whereby the State government of</p>



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		<p>AP remitted the stamp duty in full in favour of M/s BIACL in respect of various deeds of conveyance of lands.</p> <p>The copy of the G.O. Ms.No.16 dated 10.01.2017 is annexed herewith as <u>ANNEXURE R - 10.</u></p>
24.11.2017		<p>The State of AP issued yet another Notification being G.O.MS No.30 whereby it was notified that upon the proposal by the Managing Director of BIACL, the BIACL was renamed as "Andhra Pradesh Airports Development Corporation Limited" (<u>APADCL</u>), Respondent No.4 herein, having its registered office at Amravati. Further it was also approved that all new airports/airstrips in the State of AP including SPVs for new airports be developed on PPP/EPC mode.</p> <p>The copy of the Notification being G.O.MS No.30 is annexed herewith as <u>ANNEXURE R - 11.</u></p>
17.07.2018		<p>APADCL issued the Request for Qualification (<u>RFQ</u>) for development, operation and maintenance of The Airport Project.</p>
30.03.2020		<p>The State of AP, vide its G.O.MS. 18, informed about its decision that in respect of The Airport Project under the PPP mode was being issued to M/s GMR Airports Limited (H1) preferred bidder who had quoted the highest Per-Passenger Fee.</p> <p>The copy of the government order being G.O.MS. 18 dated 30.03.2020 is annexed herewith as <u>ANNEXURE R - 12.</u></p>
12.06.2020		<p>The State of AP issued a GO being</p>


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		<p>G.O.Ms. No.1 whereby the State of Andhra Pradesh approved the Draft Concession Agreement with proposed changes of land for City Site Development, after a thorough and careful examination of the same.</p> <p>The copy of the GO being G.O.Ms. No.1 dated 12.06.2020 issued by the State of AP is annexed herewith as <u>ANNEXURE R-13.</u></p>
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11. I state that before proceeding with the contentions and allegations levelled by the Appellant, it is imperative to highlight the following background and importance of The Airport Project:-

- i. The existing airport in the State of AP i.e. the airport at Vishakhapatnam is admittedly a naval air base airport and thus it has several operational constraints/restrictions for commercial operations due to naval operations and due to the safety of naval and military establishment. The Airport Project has been conceived by the State of AP as the said Vishakhapatnam airport has expansion constraints. Further, on account of lack of land availability there is absolutely no possibility of expansion of the said Vishakhapatnam airbase. It is also important to highlight that not only the present runway 10-28 in said Vishakhapatnam Airport has only uni-directional approach but the said airport is also unable to handle expected


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increase in traffic due to overall development of IT sector/Electronic sector/Industries/Pharma/Tourism/real estate in and around Visakhapatnam and Vizianagaram.

- ii. The Government of Andhra Pradesh has planned construction of 5 new airports in the State of AP in Bhogapuram, Oravakallu (since operational), Kuppam, Dagadarthi and Tedepaligudem. The government is committed to establish world class infrastructure for the State of AP with a view to make the state a preferred destination for investors/developers in the aviation sector by the year 2022 as well as to promote tourism trade and overall growth in the state. The state of AP has witnessed a remarkable growth in the aviation sector in the past couple of years.
- iii. As a part of the initiative, the State of AP proposed to set up The Airport Project near Vishakhapatnam in the Bhogapuram Mandal in Vizianagaram district. Vizianagaram district is located about 18Km inland from Bay of Bengal and 52 Km from northeast of Vishakhapatnam. Being nestled between the Bay of Bengal and the eastern Ghats, the Vizianagaram district also boasts of captivating landscapes and scenic beauty. Being rich in cultural heritage i.e. existence of the Bobbli Fort, VenugopalSwamy Temple, various archeological exploration and excavation sites etc., and the said


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Vizianagaram district has huge potential to attract numerous tourists every year. Further, Vishakhapatnam is also an important tourist destination in the State of AP which is visited by lakhs of domestic and foreign visitors every year. It is also imperative to mention here that the State of AP also planned The Airport Project so as to benefit from/to the projects like Vishakhapatnam-Chennai Industrial Corridor ('VCIC').

- iv. Before finalizing upon the proposed location for developing The Airport Project, various alternative sites were considered by the State of AP. The State of AP commenced looking for a suitable site for the construction and development of an international airport in Vishakhapatnam in the year 1997. It was only in the year 2007-08 that about 3 sites were shortlisted by the AAI after due deliberations and thorough investigation and studies.
- v. The Bhogapuram site finalised from the said shortlisted sites for The Airport Project keeping in view the following factors:-
- a. Minimising the land acquisition cost as far as possible.
 - b. Avoiding villages/habituated area to the maximum extent possible.
 - c. Reducing the resettlement costs/displacement of population.



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- d. Utilizing maximum government land
- e. Avoiding approved residential layouts
- f. Avoiding built up areas/educational institutes/resorts
- g. Avoiding forest land, estuary, river with back water, mangrove and an area which does not fall within any eco-sensitive zone
- h. Lastly, the said area/the boundary of the proposed Airport Project not only avoids any Coastal Regulation Zone ('CRZ') area but is also more than 500m from the High Tide Line, thereby resulting in The said Airport Project having no ill-effects on the coastal environment whatsoever. As a matter of fact, the demarcation of the CRZ was done through Hydrology department of Andhra University, Visakhapatnam, which study has duly confirmed that the nearest point of the boundary of The said Airport Project, from the high tide line or the costal line was at minimum distance of 671m.

The proposed Airport Project site selected by the State of AP lies on the border of Vishakhapatnam and Vizianagaram district and an area of 2004.52 acres (811.21 Ha) has been earmarked for Phase - 1 of The said Airport Project. The said land has been allotted by the State of AP vide Memo No. 512/Airports/A2/2015 dated 31.08.2015. It is imperative to mention here that the said project site does not involve any



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forest land but involves only government land and some private land.

- vi. The Airport Project in issue is an international airport which would cater to both domestic as well as international passengers. The Airport Project has to be developed in phases and the first phase is likely to be operational by April 2025. The construction and development of The Airport Project is extremely important for the State of AP as the State has witnessed an exponential growth in the air traffic, domestic and foreign passengers/tourists over the last couple of years. The State of AP is emerging as a major tourist destination and over the last few years there has been a rapid growth of about 144 % in the number of visitors/passengers – both domestic and foreign visitors. Further the air traffic at the Vishakhapatnam airport has increased from 1.1 million in the year 2014 to 2.07 million in the year 2019 -2020 thus registering an increase of more than 140% of air traffic and an annual compound growth rate of 20 % for the corresponding periods. As stated above, on account of the restrictions and constraints of the existing Vishakhapatnam airport, the said airport is unable to cope up with the said increase in the air traffic and the number of passengers.
- vii. It is also imperative to state that the said Vishakhapatnam airport being a naval base also has various other limitations such as operating restrictions on the civilian airline operations



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leading to restricted growth of passenger and cargo traffic. Pertinently, in the Defence Airports the military/defence requirements takes precedence over civilian operations. Moreover, the Air Traffic Control ('ATC') is also controlled by the Navy, which results in sudden stoppage of the air traffic on various occasions by the Navy for military considerations such as training etc., which in turn causes inconvenience to the civilian passengers, wastage of time and fuel, air traffic congestions etc. It is thus a need of the hour that the State of AP constructs and develops an exclusive 24x7 civilian airport to cater to its growing needs, given the severe capacity constraints on the existing Vishakapatnam Airport.

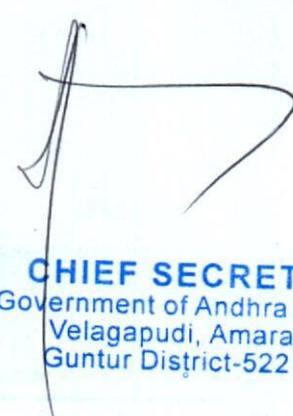
- viii. It is also submitted that the aviation sector is considered to be a key contributor in driving the global economy and is also the sole mode of speedy and rapid trans-national travel. Past few years have witnessed a growth in the GDP driven by domestic demand and exports including those of high-tech industries, which has resulted in an increased use of air travel by the business sector. Further, air travel has become more affordable for the general public, especially the middle class with discretionary disposable income who are willing to travel domestic and international by air on account of the said cheaper and affordable air travel. However, it can safely be said that in India the development of the airports has not kept pace



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with the significant increase in the aviation sector, more particularly in places like the State of AP which are tourist hubs as well as to make the State of AP a preferred destination for investors/developers in the aviation sector.

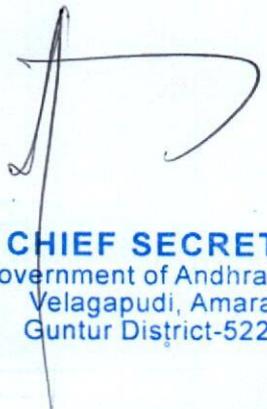
- ix. It is submitted that a decision to construct and develop an airport by a state government, in the present case an international airport at Vizianagaram by the State of AP, is not a hasty decision and taken a lot of deliberation, research on the requirement and effects of such a decision, due care and consideration. The development of such projects is essential in the larger public interest for multitude of reasons. The decision to go ahead with such a construction and development of an airport is of national importance and also requires an enormous amount of investment. After decision has been taken and the implementation of such decision is in the pipeline, the same cannot be quashed and the project cannot be abandoned on some vague, malicious and *malafide* personal benefits of few people. The State of AP for construction and development of the infrastructure project have taken all steps to protect the environment and State of AP believes that by having an effective policies and framework through which any impact on the environment can be avoided or minimized while still achieving the best possible results and maximizing the benefits for which such project was conceptualised. In the present case, the State of AP, the



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Project Proponent and the Concessionaire has and will always take all possible precautions while implementing the said Airport Project and shall comply with all conditions prescribed in the EC.

- x. It is also pertinent to mention here that such an infrastructural projects like The Airport Project in the present case, do bring along a bagful of benefits with it, which would serve a larger public interest in many ways. Such projects come with numerous benefits such as resulting in generation of a huge number of employment opportunities, further development of the infrastructure in the state such as widening of the roads, construction of affiliated facilities such as hotels, shopping malls, laying down of connecting metro lines etc. within the vicinity of the project – which in-turn again generated further employment opportunities for various people, generation of income of local people of the state from whom the construction materials and other necessary equipment, tools, machinery etc. are procured from the local approved vendors through the contractors and likewise various other benefits.
- xi. The Airport project will also generate employment opportunities to thousands of workers during the construction period and thereafter expected to generate potential employment opportunities to about 2000 people directly and indirectly. As a matter of fact, an area has also been



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earmarked for metro access to the airport, thereby making the travel to and fro from the airport way more convenient for the passengers using the said Airport Project. A project with such humungous benefits – both financial and in developing the economy, cannot be stalled because of the difficulty being faced by a small number of people. The comparative hardships have to be balanced and the convenience and the benefit accruing to the larger section of the people have to be given primacy over any comparatively lesser so- called hardships.

- xii. In a nutshell, it is imperative to note the following aspect about The Airport Project:-
- a. The Airport Project in question does not fall within any eco-sensitive zone.
 - b. The Airport Project site does not involve any forest land or any wildlife sanctuary or bird parks and thus there is no environmental damage in terms of disturbing any forest area resulting in any kind of damage to the flora and fauna of the said area.
 - c. Since most of the land earmarked for The Airport Project involves only government land, it will have a huge impact on the overall cost of said Project, as the cost of acquiring the private land would be excluded.



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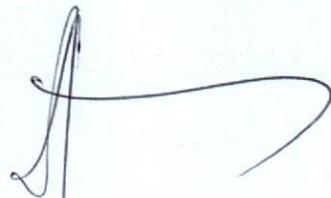
- d. Since majority of the land parcel is governmental land, the adverse effects of displacing people and disturbing huge residential areas is also minimized.
 - e. The Airport Project also does not involve any CRZ area.
 - f. The Airport Project will not only generate numerous employment opportunities but will also be a stepping stone in the further development of the economy of the country.
 - g. The Airport project on being completed will also result in promoting and boosting the tourism of the state, which will not only be economically and financially beneficial for the State of AP but will also result in further employment opportunities, which in turn will further benefit the State of AP in multi-fold ways.
 - h. The land earmarked for The Airport Project is free from all above-mentioned encumbrances and it is next to impossible for the State of AP to find another such area which would be feasible for the said project and which would be free from all such encumbrances.
12. I state that the contents of Para I to III of the Appeal are matter of record and hence needs no reply.

REPLY TO BRIEF FACTS



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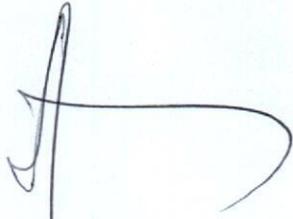
13. The contents of Para 1 - 3 of the Appeal are also matter of record and hence needs no reply. However, it is vehemently denied that the land of the Applicant and others has been illegally acquired for The Airport Project. It is further vague, incorrect and hence denied that the Appellant was prevented from attending the Public Hearing and was detained illegally in the police station 35 KM from the place of hearing. The State of AP cannot be held liable for any such averments being made by the Appellant. The Appellant has suppressed the fact that the Appellant obstructed the public servants from discharging their duty and conducting the public hearing which was a statutory process. Public hearing is conducted in terms of the EIA Notification 2006 by the State Pollution Control Board and the citizens are required to participate in the same and raise their objections or support the project as the case may be. There is no right available to any person including the Appellant to object to the conduct of public hearing and further attempt by taking law in her own hands to disturb and avoid the proceedings in the public hearing. As a matter of fact, the Appellant indulged in unlawful activities and the Police were required to be called as the Appellant had taken law in her hands and was obstructing the conduct of Public Hearing. Once a person indulges in activities which are criminal in nature by obstructing the Statutory process of public hearing and not allowing it to happen, it is but natural that police who are cast with the duty to maintain law and order would be



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required to act in the matter. The Appellant has suppressed the fact that a first information report was lodged against her and the law was set in motion and the law had taken its own course, for indulging in such illegal and criminal activities. The right to protest, assuming there is any does not extend to blocking persons performing their duties including statutory duties of conducting of public hearing. It is only a peaceful protest, which is recognised by law so long as there are no other violations. Indeed, in the present case in the public hearing conducted large number of people participated and put forward their views. I crave leave to refer and rely upon the First Information Report which has been suppressed by the Appellant herein and has made casual and false averments all of which are emphatically denied herein.

14. I say that the contents of Para 4 of the Appeal are incorrect, baseless and hence vehemently denied. While answering Respondent was not involved in the process for application and grant of EC, the allegations are denied based on documents on record. The EC granted for Phase-I of The Airport project has been granted after due deliberations, detailed study and analysis and thorough investigation by the EAC over a considerable period of time. The decision to grant the EC has not been taken in haste and infact has been taken after taking into account all larger public interest as also the aspect of development of the state. There are no grounds made out on



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the basis of which the Appellant is seeking directions to quash the EC issued.

The State of AP will now deal with and elaborate upon the averments and allegations levelled in the Appeal by the Appellant.

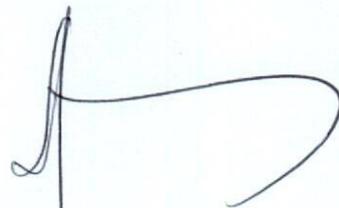
I. CONCEALMENT OF MATERIAL FACTS BY THE PROJECT PROPONENT

15. I state that the contents of Para 5 – 7 of the Appeal are incorrect and hence denied. It is pertinent to mention here that the State of AP has nothing to do with the contents and submission of the Form I and the same falls within the realm of the project proponent. Accordingly, the State of AP cannot comment upon the contentions raised by the Appellant with respect to the contents and submission of Form I. While State of AP was not involved in the process for application and grant of EC, the allegations are denied based on documents on record.
16. I, however, state that it is baseless to allege that The Airport Project is an interlinked project. The Airport Project i.e. Bhogapuram Aerotropolis Project comprises of an International Airport, Maintenance, Repair and Overhaul ('MRO') and an aviation Academy. The said facilities i.e. MRO and the Academy are however to be developed only at the instance of the project


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proponent and that also in the second phase of development. The averments thus, being made by the Appellant are baseless and also contrary to the EIA Report. Since India's airport infrastructure was ill-equipped to accommodate such dramatic growth, the MCA has set about a two-fold process, (i) firstly, private-sector capital and leadership were brought in through public-private partnerships to modernize and expand existing major airports and build new airports and (ii) secondly, the airport city and aerotropolis models of development are being encouraged to generate commercial development at and around India's airports to foster economic development, increase their non-aeronautical revenues, and further boost passenger and cargo flows. India boasts of many such Aetropolis airports with all such facilities, such as Kempegowda International Airport (KIA), Bengaluru, Delhi International Airport etc. Such airports encourage and help to develop the economy. The State of AP also decided to construct and develop such an airport with a view to boost the state's economy and also to generate employment opportunities and income while adhering to the environmental and other conditions prescribed by the relevant authorities.

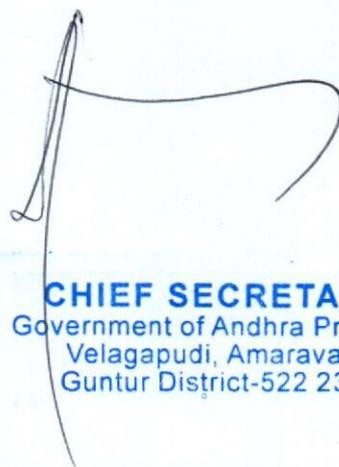
17. I state that the said Airport Project -Phase 1 would be developed on about 2,004.52 acres of land. The Appellant is making averments with imaginary numbers/figure which have no basis and which are only being made to mislead this Hon'ble



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Tribunal. Land acquisition proceedings for 1332.52 acres of private land were initiated and approximately 1243.52 acres has been acquired and handed over to Andhra Pradesh Airports Development Corporation Ltd. It can thus be seen that the allegations being made by the Appellant that 15,000 Acres of land would be required for the development of The Airport project is completely false and baseless. It is also pertinent to mention here that the entire land required to be acquired by the State of AP for the said Airport Project i.e. a total of 1243.52 Acres and leaving a balance of 89 Acres and no further proceeding for acquisition of any land is required.

18. I state that out of the total area of 1332.52 Acres which constitutes the private land, approx. 93.32% of the private land area i.e. about 1243.52 Acres has already been acquired by the State of AP. In respect of the various litigations/writ petitions pending before the Hon'ble High Court of Judicature of Amaravathifor the State of Andhra Pradesh with respect of the said private lands, it is pertinent to mention here that out of the total 457petitioners before the Hon'ble High Court, about 435 petitioners have duly accepted the compensation being paid to them for their respective lands and these petitioners have already handed over their respective lands to the State of AP. As a matter of fact, the said petitioners have submitted duly attested affidavits with the State of AP wherein it has been clearly stated that they are accepting the

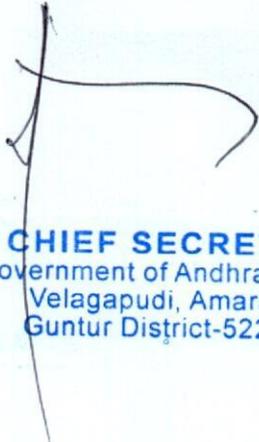


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compensation being paid and are handing over the possession their respective pieces of land to the State of AP. The said affidavits also contain statements by the respective petitioners to the effect that they would be withdrawing their respective writ petitions pending before the Hon'ble High Court. A few of the copies of such Affidavits are being annexed herewith as **ANNEXURE R - 14** for the perusal and ready reference of this Hon'ble Tribunal.

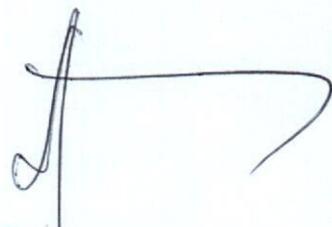
II. BASELINE STUDIES CONDUCTED BEFORE TOR BEING GRANTED TO THE PROJECT PROPONENT.

19. I state that the contents of Paras 8 – 12 of the Appeal are denied to the extent the said contents are inconsistent with the notifications and amendments issued over the years with respect to the TOR and baseline studies. It is relevant to mention here that the said paras do not pertain to the State of AP and hence the State of AP cannot reply or make comments on the averments being made by the Appellant. However, the allegations are denied based on documents on record.
20. I state that the Appellant is misrepresenting the facts before the Hon'ble Tribunal to the extent of solely relying upon the Notification dated 14.06.2006 being S.O. No. 1533 (E), wherein it was provided that the project proponent could commence baseline studies for the EIA only after the grant of the TOR. The


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Appellant is misleading the Hon'ble Tribunal by alleging that the commencement of the EIA report before the grant of the TOR shows haste and collusion. The Appellant has conveniently not brought to the notice of this Hon'ble Tribunal the amendment to the said Notification dated 14.06.2006 being S.O. No. 1533 (E). Vide Notification dated 10.04.2015 being S.O. No. 996(E), certain amendments were brought into force in respect of the contents of the Paragraph 7 of the earlier Notification dated 14.06.2006. The said amendment results in the standard TOR developed by the Ministry being deemed approved TOR for projects or activities and these standard TOR enables the Project Proponent to commence the preparation of the EIA Report after successful online submission and registration of the application along with the Form F1. It is thus baseless and *malafide* on the part of the Appellant to allege hasty decision and collusion. The copy of the Notification dated 10.04.2015 being S.O. No. 996(E) is annexed herewith as **ANNEXURE -15.**

21. I state that the said conduct of the Appellant of not bringing on record the complete facts and documents and further presenting the facts in a twisted manner, only goes to shows the *malafide* intentions of the Appellant. The Appellant's sole motive only seems to be bringing the entire project to a halt and create hindrances in the economic development of the State of AP.



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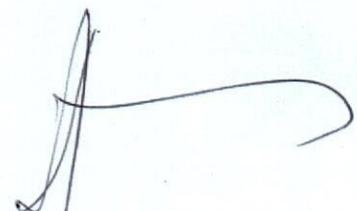
III. INADEQUATE AND FAULTY EIA AND NON-COMPLIANCE OF THE TOR

22. The contents of Para 13 of the Appeal are denied. However, the same needs no reply as the same to not pertain to the State of AP, as the State of AP has nothing to do with the preparation, submission and contents of the EIA Report as the Project Proponent is responsible for the same. The said EIA Report has been prepared by a company which is an expert in the field being GreenIndia Consulting Private Limited ('GICPL'), an Environmental Consultant, duly accredited with Quality Council of India (NABET-QCI) since 2010.

23. The contents of Para 13 have been further subdivided under the following headings:

- i. No details of Eco-sensitive sites within study area
- ii. Inadequate noise impact study
- iii. No clarity regarding water requirement
- iv. No Rehabilitation and Resettlement Plan in the EIA
- v. Baseline data collected by Company not accredited by QCI/NABET

I state that, on a bare perusal of the various averments and allegations levelled by the Appellant in the above stated heading goes to show that the Appellant has only attempted to choose and pick only few tables/paras/contents of the said EIA Report



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and has yet again presented the facts in a twisted manner. It is a settled law that any other document, The EIA Report in the present matter, cannot be read in a piecemeal manner and instead has to be read as a whole. It is wrong to dissect a document and rely only on part of the said document as true and correct understanding of a document can only be gathered by reading the document as a whole and not confining attention to a particular portion.

24. I state that a bare perusal of Chapter 4 [Clause 4.5] of the EIA Report shows that not only the impact of the noise during and after the construction period has been detailed out but the measures to mitigate such noise impacts have also been detailed out. Similarly, Clause 4.6 of Chapter 4 of the EIA Report deals with the water environment, impact on water during construction phase as also the mitigation measures to minimise the wastage and damage. Chapter 7 of the EIA Report details out the Rehabilitation and Resettlement Plan. Thus, it cannot be said that the EIA Report lacks on area or aspect which would adversely affect the environment or the people.

IV. NON-APPLICATION OF MIND BY THE EAC

25. That the contents of Paras 14 – 19 of the Appeal are denied. I state that the State of AP is neither a party nor does it contribute any inputs to the EAC during the evaluation of the



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EIA Report by the EAC and hence the grant of the EC for The Airport Project. Accordingly, the State of AP cannot reply to the averments laid out in the said paras.

26. I state that the EAC is an expert body consisting of independent experts in their respective fields, who minutely evaluate each and every aspect/matter from both a technical and scientific angle before taking any decision. The EACs, which is an expert body is appointed by the Environment Ministry and it plays a crucial role in the Ministry's decision to clear a developmental/infrastructure project. The EACs' primary role in the EC process is to give recommendations to the Ministry of Environment, Forest and Climate Change ('**MoEFCC**') on project proposals after considering the potential impacts of the project. The EAC undertakes a detailed scrutiny of the documents and the EIA Report, and then recommend the proposal for grant (or rejection) of EC or recommend additional studies before making a final decision. Based on these recommendations, the MoEF&CC either rejects the proposal or grants a clearance with conditions which would mitigate the impacts or compensate for the same.

27. I state that the recommendation given by the EC to grant EC for The Airport Project cannot be said to be a hasty decision. It would be out of place to state that the Appellant is casting unfair aspersions on judgment, work and decisions taken by the expert body of EAC, by misrepresenting the facts.



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V. VIOLATION OF THE GREENFIELD AIRPORTS POLICY OF THE MINISTRY OF CIVILAVITION

28. That the contents of para 20 of the Appeal are matter of record and hence needs no reply, except the fact that there is any violation of the Greenfield Airports Policy ('GA Policy') and the same is denied vehemently. The Appellant has misconstrued the policy and trying to confuse the Hon'ble Tribunal in a trivial manner. The present airport at Visakhapatnam is a defence airport and the present civil aviation operations will be suspended once the airport at Bhogapuram commences the operations. Hence, the alleged violation of policy is untenable and liable to be rejected.
29. That the contents of para 21 of the Appeal are misleading and hence denied except the fact that The Airport Project is being set up within a distance of 56 Kms from the existing Vishakhapatnam airport. It is vehemently denied that there is an absolute bar on the construction and development of a greenfield airport within a distance of 150 Kms of an existing airport. As stated in Clause 8.1 of the GA Policy, after examination of the impact on the existing airport, the government can allow the development of a greenfield airport within a distance of 150 Kms of an existing airport. The



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relevant Clause 8.1 of the GA Policy is being reproduced herein for ready reference:-

“8. Guidelines of Central Government to DGCA

8.1 *The Central Government may from, time to time, notify guidelines to be followed by DGCA for grant of license to operate a greenfield airport. While granting a license, DGCA would keep these guidelines in view. For the present, the following conditions shall be kept in view by DGCA while granting a license.*

(a) No greenfield airport would be allowed within an aerial distance of 150 Km of an existing civilian airport.

(b) In case a greenfield airport is proposed to be set up within 150 Km of an existing civilian airport, the impact on the existing airport would be examined. Such cases would be decided by the Government on a case to case basis.”

The copy of the GA Policy is annexed herewith as **ANNEXURE R - 16.**

30. It is imperative to highlight that a bare perusal of the GA Policy, specifically the Clause 8 of the said policy, which is also being relied upon by the Appellant, goes to show that the said clause only relates to an existing civilian airport. In terms of the said clause no green filed airport can be allowed within a distance of 150Kms of an existing civilian airport (though there is no absolute bar), which is not the case in the present matter. It is


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a known fact that the existing Vishakhapatnam airport is a naval base and not a civilian airport. Accordingly, the said clause would not be applicable to the facts and circumstances of the present case. Further, the restriction of 150kms is only to ensure the viability of PPP projects developed in partnership with private entities and not a general bar on development/construction of new airports within 150kms. Hence the allegations of the Appellant are misconstrued and false and are liable to be rejected.

31. I state that as stated above, the existing Vishakhapatnam airport is a naval base and has several operational constraints/restrictions for commercial operations due to naval operations due to the safety of naval and military establishments. With a substantial increase in the number of passengers travelling to and from the Vishakhapatnam, it was felt necessary by the State of AP that an exclusive 24x7 civilian airport be constructed and developed to cater to its growing needs, inflow of the passengers, the capacity of the existing airport to handle the ever-growing passengers etc. Accordingly, the State of AP proposed to set up The Airport Project near Vishakhapatnam in the Bhogapuram Mandal in Vizianagaram district.

32. I state that the basic objection raised by the Appellant is that since an airport i.e. the Vishakhapatnam Airport is already in



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existence and is functional, it is not necessary to have this new Airport Project. It is pertinent to note that the said Airport Project has been duly approved by the Central Government. It is imperative to mention here that a bare perusal of Clause 8.1 (b) of the GA Policy does not impose an absolute bar on the development and operation of a greenfield airport within a distance of 150 Kms of an existing airport. The government has to consider the facts and circumstances on case-to-case basis before finally reaching a decision. In the present case also, the State of AP did a thorough study and evaluated all the circumstances such as (i) the restrictions imposed on the air traffic at the existing Vishakhapatnam airport, (ii) the need for a new exclusive greenfield civilian airport considering the increase in the passenger inflow, the air traffic etc., (iii) the incapacity of expansion of the existing naval based airport, (iv) the need of an airport to cater to the needs of the growth in the aviation sector etc., before finally giving its assent for The Airport Project, despite the fact that the said Airport Project lies within 56 Kms of the existing Vishakhapatnam airport. As a matter of fact, as stated above, the land selected for The Airport Project was also done by the State of Andhra Pradesh after taking various parameters into account. After being satisfied the proposal for developing The Airport Project alongwith the land details was sent to the central government for its approval. The central government also, after thoroughly going through the circumstances as detailed out by the State of Andhra



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Pradesh and the need for a Greenfield Airport, accorded its assent for the project. There has thus, been no violation of any policy whatsoever.

REPLY TO THE GROUNDS

33. I state that the contents of para 22 containing grounds A – K of the appeal are vehemently denied. While answering Respondent was not involved in the process for application and grant of EC, the allegations are denied based on documents on record. It is pertinent to mention here that there are no specific grounds/averments against the State of Andhra Pradesh and hence the same needs no reply. However, the contents of the preceding paras are reiterated and reaffirmed here and the same are not being repeated herein for the sake of brevity. However, the Respondent No.4 herein being the competent party, would deal with the said allegations.
34. I state that with respect to allegations on land acquisition, resettlement and rehabilitation, it is submitted that two villages viz., Polipalli and Gudepuvalasa are being developed with all necessary infrastructure to rehabilitate the displaced people as R&R Colonies. It is a matter of fact that the village Gudepuvalasa has already been developed and another village i.e., Polipalli the development of infrastructure is nearing



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completion. The copies of the orders dated 22.07.2020 and 12.08.2020 passed by the Spl. Commissioner, R&R in this respect are annexed herewith as **ANNEXURE R-17 (Colly.)**.

LIMITATION

35. I state that the contents of para 23 of the appeal needs no reply.

INTERIM PRAYER

36. I state that the interim prayers sought by the Appellant are baseless, malafide and are thus denied. The said prayers have been sought based only on conjectures and surmises and as such have no valid or legal ground. The Appellant has failed to detail out any prima facie grounds for seeking the interim prayers. Irreparable loss and inconvenience would be caused to the State of AP in case any stay is granted on development of The Airport Project. It is thus, prayed that no interim stay be granted to the Appellant.

REPLY TO THE PRAYER CLAUSE

37. The contents of the Prayer Clause of the Appeal are denied and the Prayers made by the Appellant are liable to be rejected at the outset.



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PRAYER

In the circumstances stated herein above, it is therefore, necessary and in the interest of justice and to avoid abuse of process that this Hon'ble Tribunal may be pleased to:

- i. Dismiss the Appeal filed by the Appellant herein challenging the EC dated 14.08.2017 granted by the MoEF&CC for The Airport project; and
- ii. Pass such other further order/orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

DEPONENT

VERIFICATION

Verified at Vijayawada on this 07th day of July 2021 that the contents of the above affidavit true and correct to the best of my knowledge, derived from the records of the State of AP maintained in the ordinary course of its day to day business. Nothing stated hereinabove is false and nothing material has been concealed therefrom.



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Annexure-1

Respondent No. 2

GOVERNMENT OF ANDHRA PRADESH
Abstract

Infrastructure & Investment Department - Development of Greenfield airport at Bhogapuram in Vizianagaram District - Proposal for formation of an SPV named Bhogapuram International Airport Company Limited (BIACL) for speedy implementation of Bhogapuram Aerotropolis project - Orders - Issued.

INFRASTRUCTURE & INVESTMENT (AIRPORTS) DEPARTMENT

G.O.RT.No. 63

Dated.20.05.2015

Read the following:

1. Govt. Letter No.70/Airports/A2/2015, Dated.4.3.2015.
2. Lr.No.INCAP/P/Greenfield Airports-Bhogapuram/97/2015, Dated.02.04.2015 received from the VC & MD, INCAP, Hyderabad.

ORDER:

In the reference 1st read above, Government have designated the Vice Chairman & Managing Director, Infrastructure Corporation of Andhra Pradesh Limited (INCAP) as project proponent for developing the four Greenfield Airports at Bhogapuram (Vizianagaram District), near Visakhapatnam, Kuppam (Chittoor District), Oravakallu (Kurnool District), Dagadathi (Nellore District).

2. In the reference 2nd read above, the VC & MD, INCAP has informed that it is envisaged to develop modern Aviation infrastructure in the newly formed state of Andhra Pradesh and that development of Greenfield Aerotropolis with International airport, MRO facilities and Aviation academy at Bhogapuram in Vizianagaram District near Visakhapatnam is planned as part of this initiative. He has also informed that INCAP had submitted documents to the Ministry of Civil Aviation (MoCA) with a request to communicate the site clearance for development of the Greenfield International airport in Bhogapuram in Vizianagaram district at the earliest and the site clearance is yet to be accorded by the MoCA.

3. The VC & MD, INCAP has requested for formation of Special Purpose Vehicle (SPV) to expedite project related approvals/Clearances and obtain land for project purposes. The proposal includes creation of a new company in the name of Bhogapuram International Airport Company Limited (BIACL) under the Companies Act, 2013, which will be responsible for speedy implementation of Bhogapuram Airport and will be 100% owned by Government of Andhra Pradesh (GoAP).

4. In the reference 2nd read above, the VC & MD, INCAP has informed that once the preparatory phase and the bidding process is completed, the SPV can be transferred through divesting majority stake to successful bidder/consortium for project implementation and Government may retain minority stake through equity (equivalent of land cost or other means) along with other Government entities like Airports Authority of India (AAI) etc., as deemed fit at that time. The authorized share capital of the company is proposed to be INR 5,00,00,000 (Rupees Five Crores Only) divided into 50,00,000 (Fifty Lakhs Only) equity shares of INR 10 (Rupees 10 only) each.

Contd., 2 P

5. The proposed Bhogapuram International Airport Company Limited (BIACL) is responsible for carrying out various activities prior to commencement of actual field work by a successful bidder/consortium. Key activities to be pursued by BIACL are as follows -

- a) To undertake preparation of Feasibility Report, Detailed Project Report, Environment Impact Assessment Report etc. to assess the Technical feasibility and financial viability of the Project.
- b) Getting clearances/approvals from various Government departments/agencies required to start an airport, such as site clearances, environmental clearances, Ministry of Defence (MoD) approval and DGCA clearance etc.
- c) Structure the Project for implementation through PPP, based on independent market and technical/ financial studies.
- d) To facilitate competitive and transparent bidding through preparation of bid document (RFQ and RFP), bids evaluation and award of the Project.

6. The day to day administration and discharge of the assigned duties of the SPV is to be done through a Chief Executive Officer to be appointed by Government of Andhra Pradesh and other supporting staff on need basis.

7. After careful examination, Government hereby issue the following orders on development of the Greenfield airport at Bhogapuram in Vizianagaram District,

i. An SPV named Bhogapuram International Airport Company Ltd., (BIACL) under Companies Act 2013, which shall be 100% owned by Government of Andhra Pradesh is formed for speedy implementation of Bhogapuram Aerotropolis Project comprising International Airport, Maintenance, Repair and Overhaul (MRO) facility and an Aviation Academy.

ii. The authorized share capital of the SPV company shall be Rs.5,00,00,000/- (Rupees Five Crores only), divided into Rs.50,00,000/- (Rupees Fifty Lakhs only) equity shares of Rs.10/- each.

iii. A Board of Directors of the SPV is constituted with the following members.

- a) Secretary, Energy, Infrastructure & Investment Department, Government of Andhra Pradesh
- b) Principal Secretary, Transport Roads and Buildings Department, Government of Andhra Pradesh
- c) Principal Secretary, Revenue (Assignment) Department, Government of Andhra Pradesh
- d) Secretary, Finance Department, Government of Andhra Pradesh
- e) Vice Chairman & Managing Director, INCAP
- f) VC&MD, Andhra Pradesh Industrial Infrastructure Corporation (APIIC)
- g) District Collector, Vizianagaram.

8. The Vice Chairman & Managing Director, INCAP shall take further action.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

AJAY JAIN
SECRETARY TO GOVERNMENT

To
The Vice Chairman & Managing Director,
Infrastructure Corporation of Andhra Pradesh, Hyderabad.

The all the Directors of the Board,
The Accountant General, Andhra Pradesh, Hyderabad.

Copy to:

The Principal Secretary to Chief Minister,
The Finance Department,
The Law Department,
PS to Secretary to Government, I&I Department.

//Forwarded::By Order//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Land Acquisition - The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 - The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No.9 of 2014) – Notification u/s 10A – Orders – Issued.

REVENUE (LAND ACQUISITION) DEPARTMENT

G.O.MS.No. 16

Dated: 29-01-2015.
Read the following:-

- 1) The Gazette of India No.40, dated 27-09-2013 of Ministry of Law & Justice, New Delhi.
- 2) The Gazette of India Notification No.2839, dated 19-12-2013.
- 3) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 to amend the Act No.30 of 2013 published in the Extraordinary Gazette of India No.50, dated 31-12-2014.

ORDER:

Whereas, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No.30 of 2013) has been enacted by the Parliament and published by Government of India in the Gazette of India vide reference 1st read above.

2. And whereas, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 has been brought into force w.e.f.1st January, 2014 vide Notification 2nd read above.

3. And whereas, the Government of India have promulgated an Ordinance called The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No.9 of 2014), amending the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No.30 of 2013).

4. Now, therefore, in exercise of the powers conferred under section 10A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (Ordinance No.9 of 2014), Government after careful examination, in the public interest, hereby issue the following notification which shall be published in the Extraordinary issue of the Andhra Pradesh Gazette, dated 30-01-2015.

5. The Special Chief Secretary and Chief Commissioner of Land Administration, Andhra Pradesh, Hyderabad, and all the District Collectors in the State, shall take necessary action accordingly.

... 2.

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NOTIFICATION

In exercise of the powers conferred under section 10A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (No.30 of 2013), as amended by the Ordinance No.9 of 2014, the Government hereby exempt the following projects from the application of the provisions of Chapter-II and Chapter III of the said Act:-

- (a) such projects vital to national security or defence of India and every part thereof, including preparation for defence; or defence production;
- (b) rural infrastructure including electrification;
- (c) affordable housing and housing for the poor people;
- (d) industrial corridors ; and
- (e) infrastructure and social infrastructure projects including projects under public private partnership where the ownership of land continues to vest with the Government"

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

J.C. SHARMA
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Commissioner of Printing & Stationery (Printing Wing), Chanchalguda, Hyderabad.
(With a request to publish the Notification in the Andhra Pradesh Extraordinary Gazette and supply 100 copies of the same).

The Special C.S. & Chief Commissioner of Land Administration, A.P., Hyderabad.

All the District Collectors in the State.

The Special Collectors/RDOs/Special Grade Deputy Collectors/Special Collectors through the District Collectors concerned.

Copy to:

All the Departments of Secretariat.

All the Heads of the Department.

The Commissioner (R&R), Irrigation & CAD, Buddha Bhavan, Hyderabad.

The Law Department.

The Finance Department.

PS to Principal Secretary to CM.

PS to Deputy C.M. (Revenue).

PS to Principal Secretary, Revenue.

SF/SC.

// FORWARDED :: BY ORDER //

SECTION OFFICER

Annexure-3
Respondent No. 2

GOVERNMENT OF ANDHRA PRADESH
Abstract

Infrastructure & Investment Department - Development of Greenfield airport at Bhogapuram in Vizianagaram District - Proposal for formation of an SPV named Bhogapuram International Airport Company Limited (BIACL) for speedy implementation of Bhogapuram Aerotropolis project - Orders - Issued.

INFRASTRUCTURE & INVESTMENT (AIRPORTS) DEPARTMENT

G.O.RT.No. 63

Dated.20.05.2015

Read the following:

1. Govt. Letter No.70/Airports/A2/2015, Dated.4.3.2015.
2. Lr.No.INCAP/P/Greenfield Airports-Bhogapuram/97/2015, Dated.02.04.2015 received from the VC & MD, INCAP, Hyderabad.

ORDER:

In the reference 1st read above, Government have designated the Vice Chairman & Managing Director, Infrastructure Corporation of Andhra Pradesh Limited (INCAP) as project proponent for developing the four Greenfield Airports at Bhogapuram (Vizianagaram District), near Visakhapatnam, Kuppam (Chittoor District), Oravakallu (Kurnool District), Dagadathi (Nellore District).

2. In the reference 2nd read above, the VC & MD, INCAP has informed that it is envisaged to develop modern Aviation infrastructure in the newly formed state of Andhra Pradesh and that development of Greenfield Aerotropolis with International airport, MRO facilities and Aviation academy at Bhogapuram in Vizianagaram District near Visakhapatnam is planned as part of this initiative. He has also informed that INCAP had submitted documents to the Ministry of Civil Aviation (MoCA) with a request to communicate the site clearance for development of the Greenfield International airport in Bhogapuram in Vizianagaram district at the earliest and the site clearance is yet to be accorded by the MoCA.

3. The VC & MD, INCAP has requested for formation of Special Purpose Vehicle (SPV) to expedite project related approvals/Clearances and obtain land for project purposes. The proposal includes creation of a new company in the name of Bhogapuram International Airport Company Limited (BIACL) under the Companies Act, 2013, which will be responsible for speedy implementation of Bhogapuram Airport and will be 100% owned by Government of Andhra Pradesh (GoAP).

4. In the reference 2nd read above, the VC & MD, INCAP has informed that once the preparatory phase and the bidding process is completed, the SPV can be transferred through divesting majority stake to successful bidder/consortium for project implementation and Government may retain minority stake through equity (equivalent of land cost or other means) along with other Government entities like Airports Authority of India (AAI) etc., as deemed fit at that time. The authorized share capital of the company is proposed to be INR 5,00,00,000 (Rupees Five Crores Only) divided into 50,00,000 (Fifty Lakhs Only) equity shares of INR 10 (Rupees 10 only) each.

Contd., 2 P

5. The proposed Bhogapuram International Airport Company Limited (BIACL) is responsible for carrying out various activities prior to commencement of actual field work by a successful bidder/consortium. Key activities to be pursued by BIACL are as follows -

- a) To undertake preparation of Feasibility Report, Detailed Project Report, Environment Impact Assessment Report etc. to assess the Technical feasibility and financial viability of the Project.
- b) Getting clearances/approvals from various Government departments/agencies required to start an airport, such as site clearances, environmental clearances, Ministry of Defence (MoD) approval and DGCA clearance etc.
- c) Structure the Project for implementation through PPP, based on independent market and technical/ financial studies.
- d) To facilitate competitive and transparent bidding through preparation of bid document (RFQ and RFP), bids evaluation and award of the Project.

6. The day to day administration and discharge of the assigned duties of the SPV is to be done through a Chief Executive Officer to be appointed by Government of Andhra Pradesh and other supporting staff on need basis.

7. After careful examination, Government hereby issue the following orders on development of the Greenfield airport at Bhogapuram in Vizianagaram District,

i. An SPV named Bhogapuram International Airport Company Ltd., (BIACL) under Companies Act 2013, which shall be 100% owned by Government of Andhra Pradesh is formed for speedy implementation of Bhogapuram Aerotropolis Project comprising International Airport, Maintenance, Repair and Overhaul (MRO) facility and an Aviation Academy.

ii. The authorized share capital of the SPV company shall be Rs.5,00,00,000/- (Rupees Five Crores only), divided into Rs.50,00,000/- (Rupees Fifty Lakhs only) equity shares of Rs.10/- each.

iii. A Board of Directors of the SPV is constituted with the following members.

- a) Secretary, Energy, Infrastructure & Investment Department, Government of Andhra Pradesh
- b) Principal Secretary, Transport Roads and Buildings Department, Government of Andhra Pradesh
- c) Principal Secretary, Revenue (Assignment) Department, Government of Andhra Pradesh
- d) Secretary, Finance Department, Government of Andhra Pradesh
- e) Vice Chairman & Managing Director, INCAP
- f) VC&MD, Andhra Pradesh Industrial Infrastructure Corporation (APIIC)
- g) District Collector, Vizianagaram.

8. The Vice Chairman & Managing Director, INCAP shall take further action.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

AJAY JAIN
SECRETARY TO GOVERNMENT

To
The Vice Chairman & Managing Director,
Infrastructure Corporation of Andhra Pradesh, Hyderabad.

The all the Directors of the Board,
The Accountant General, Andhra Pradesh, Hyderabad.

Copy to:

The Principal Secretary to Chief Minister,
The Finance Department,
The Law Department,
PS to Secretary to Government, I&I Department.

//Forwarded::By Order//

SECTION OFFICER

Amended-4
Respondent No.2

Form No-VI (A)

(Under Section 11(1) of the Act, 30 of 2013
read with Sub Rule (1) of Rule19)

PRELIMINARY NOTIFICATION

Rc.No.2315/2015/G3

Dt.31.08.20215

Whereas it appears to the Government of Andhra Pradesh of Go.Rt.No.63, Infrastructures and Investment (Airports) Department ,dt.20.05.2015 and Governemnt Memo No.512/ Airports /A2/ 2015, dt. 31.08.2015 that the lands shown in the schedule below are required for a public purpose viz., for establishment of International Greenfield Airport at Bhogapuram, notice to that effect is hereby given to all to whom it may concern in accordance with the provisions of Section -11 (1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No.30 of 2013)..

Chapter II and Chapter III of Right to fair Compensation and Transparency in Land acquisition, Rehabilitation and Resettlement Act 2013 (Central Act No. 30) are exempted under Section 10 A of 30th Act of year 2013 and the powers vested to the District Collector in pursuance of the Rule 2(B) of the Andhra Pradesh Right to Fair Compensation and transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2014 vide Government Circular Memo No. 9882/LA(A2)/2015-2, Revenue (LA) department, dated 12.06.2015 and Gazette Notification in Rc.No. 30/2012/G3. Dated 31.8.2015 (District Gazette No. 298/2015, A8, dated 31.8.2015) of the District Collector, Vizianagaram.

The Joint collector, Vizianagaram is appointed as Administrator vide Notification issued in G.O.Ms.No. 1 Revenue (Land Acquisition) Department dated 02.01.2015 under Section – 43-(1) for the purposed Rehabilitation and resettlement of the affected families.

Now, therefore, in exercise of the powers conferred under Section -12 of the Act, the District collector, Vizianagaram hereby designates the Special Deputy Collector, T.B.P. Unit-III, Parvathipuram and his staff and workmen to exercise the powers conferred under the above said section.

Under 11(4) of the Act, no person shall make any transaction or cause any transaction of land i.e., sale/ purchase etc or create any encumbrances on such land from the date of this notification without the prior approval of the Collector / Land Acquisition Officer.

Objections to the acquisition, if any , may be filed by the persons interested within 60 within 60 days from the date of publication of this Notification as provided under section -15 of the Act before the Collector / Land Acquisition Officer.

“ In view of the interim orders of the Hon’ble High Court in W.P. No.4768/2012 and in W.P.No.9250/2012 dt.23.02.2012 and dt.03.04.2012, the possession of the petitioners in respect of the subject lands is not being disturbed. These lands are being notified along with other lands as they are coming within the alignment of proposed green Field Airport at Bhogapuram. This notification is subject to the further orders of the Hon’ble High Court in pending Writ Petitions.”

Sd/- XXXXXXXX
District Collector
Vizianagaram.

" In view of the interim orders of the Hon'ble High Court in W.P. No.4768/2012 and in W.P.No.9250/2012 dt.23.02.2012 and dt.03.04.2012, the possession of the petitioners in respect of the subject lands is not being disturbed. These lands are being notified along with other lands as they are coming within the alignment of proposed green Field Airport at Bhogapuram. This notification is subject to the further orders of the Hon'ble High Court in pending Writ Petitions."

Annexure R-5

Respondent no. 2

GOVERNMENT OF ANDHRA PRADESH
ENERGY, INFRASTRUCTURE AND INVESTMENT DEPARTMENT

Memo.No.512/Airports/A2/2015

Dt: 31-08-2015

Sub: Establishment of International Green Field Airport at Bhogapuram-Analyzed various options-Selection of revised option-Justification report-Submitted.

Ref: 1.RC.No.30/2012/G3, Dt: 08-2015 received from the Collector's Office, Vizianagaram.

2. Lr.No.WP.4768 and 9250/2012/Rev, dated.20.8.2015 received from the Govt. Pleader for Revenue (A.P) addressed to the District Collector, Vizianagaram.

The attention of the Collector & District Magistrate, Vizianagaram District is invited to the references cited, he is informed that the village wise land details (which are not covered by any litigation) and Village wise land details (Which are covered by interim orders of the Hon'ble High Court in W.P.No.4768/2012 & WPMP.No.11695 in W.P.NO.9250/2012) falling within the Proposed Airport at Bhogapuram are enclosed here with. He is informed that even though the Counters were filled earlier in both the W.P's and vacate Stay Petitions were moved, Government considered to proceed further. The Collector, Vizianagaram is therefore requested to notify all the lands to a total extent of Acs.5311.88 by adding a rider in the following terms.

"In view of the interim orders of the Hon'ble High Court dt.23.2.2012 and dt.3.4.2012, the possession of the petitioners in respect of the subject lands is not being disturbed. These lands are being notified along with other lands as they are coming within the alignment of proposed Green field Airport at Bhogapuram. This notification is subject to the further orders of the Hon'ble High Court in pending Writ Petitions."

AJAY JAIN
SECRETARY TO GOVERNMENT

To
The Collector & District Magistrate,
Vizianagaram (w.e).

//Forwarded::By Order//

K. Nagleswar Day
SECTION OFFICER

Village wise land details (Which are not covered by any litigation) falling within the proposed Airport at Bhogapuram

S. No.	Village	Sy.Nos. falling in the alignment of Airport	Extent (Ac.)
1	A. Ravivalasa	35p, 30, 79p, 6p, 62, 63p, 77p to 79p, 114p, 116, 117	66.44
2	Kongavanpalem	133 to 135, 152p to 155p	68.11
3	Munjeru	380, 386p, 410 to 412, 413p to 416p	69.41
4	Savaravilli	137p, 141p, 142p, 145p, 146p	28.28
5	Kancherupalem	1P, 2P	85.21
6	Kancheru	1 to 25, 26P, 27P, 28, 30, 32, 36 to 38, 44, 45, 50, 51, 53 to 56, 61, 65 to 68, 70, 72, 73, 92 to 97, 30, 32, 36 to 38, 44, 45, 50, 51, 53 to 56, 61, 65 to 68, 70, 72, 73, 92 to 97, 98P, 100p, 101p, 105p, 106p, 119p, 120P, 121P, 122P, 123, 128 to 132, 133P, 134P, 135P, 136, 137P, 281 to 284, 286 to 290, 292 to 309, 312, 320, 325 to 334	745.67
7	Gudepuvalasa	5P, 17P, 18, 31P, 32, 35P, 36, 37, 40 to 59, 60P, 61P, 78 to 91, 94 to 129, 131P, 132 to 144, 178 to 189, 201 to 209, 211 to 212, 215 to 228, 230 to 241, 244, 252, 254, 255, 257 to 261, 263 to 270, 272 to 275	1450.89
8	Kavulavada	1 to 25, 26P, 28P, 29, 30P, 39P, 40, 41P, 42P, 43, 44, 45P, 63, 64P, 66P, 67P, 68 to 119, 120P, 121, 139, 143P, 156, 158P, 162, 164, 165, 171, 172	1044.02
9	Ravada	20, 21P, 24, 26, 27, 34, 35, 36P, 45, 50P, 51, 58 to 61, 92, 95 to 107, 111 to 122, 124, 126 to 133, 135, 137P, 140P, 141 to 144, 185P, 186 to 188, 203P, 204, 205P, 210P, 211P, 212P, 213, 214P, 215, 219	530.52
	Total		4088.55

AJAY JAIN
SECRETARY TO GOVERNMENT

K. Nagendra Day
SECTION OFFICER (AIR PORTS)
Infrastructure & Investment (OI) Dept.
A.P. SECRETARIAT, HYDERABAD.

Village wise land details (Which are covered by interim orders of the Hon'ble High Court in W.P. No. 4768/2012 & WPMP No. 11695 in W.P. No. 9250/2012) falling within the proposed Airport at Bhogapuram

S. No.	Village	Sy.Nos. falling within the alignment of proposed Airport	Extent (Ac.)
1	Kancherupalem	5P	1.75
2	Kancheru	29, 31, 33 to 35, 39 to 48, 49, 52, 57 to 60, 62 to 64, 69, 71, 74 to 81, 82P, 91, 124 to 127, 272 to 280, 285, 291, 310, 311, 313 to 319, 321 to 324	575.75
3	Gudepuvalasa	2, 13, 92, 93, 177, 210, 214, 229, 242, 245 to 248, 250, 251, 253, 256, 262, 271	164.86
4	Kavulavada	127 to 129, 140, 141, 145 to 149, 155, 157, 160p, 161p, 163, 166 to 168, 169, 170, 173 to 181, 183 to 189	480.97
	Total		1223.33

AJAY JAIN
SECRETARY TO GOVERNMENT

K. Nagendra Reddy
SECTION OFFICER (AIR PORTS)
Infrastructure & Investment (A) Dept.
A.P. SECRETARIAT, HYDERABAD.

Annexure - R.6
Perforated 2

15

MOST IMMEDIATE

No. AV.20015/111/2015-AD
Government of India
Ministry of Civil Aviation
AD Section

Safdarjung Airport, New Delhi.
Dated 27.01.2016

To,

✓ Shri K.Sambasiva Rao,
Vice Chairman & Managing Director,
Infrastructure Corporation of Andhra Pradesh Ltd.,
#10-2-1, III Floor, FDC Complex, AC Guards,
Hyderabad-500028.

Sub: Granting of site clearance for setting up of a Greenfield airport in Andhra Pradesh State - Dagadarthi Mendal, Nellore Dist., Bhogapuram in Vizianagaram District near Visakhapatnam and Oravakallu in Kurnool District - regarding.

Sir,

I am directed to refer to Chief Minister, Andhra Pradesh's D.O. letter dated 14.01.2016 and your letter no. INCAP/P/GF Airport-Bhogapuram/97/2015, INCAP/P/GF Airport-Nellore/456/2015 and INCAP/P/GF Airport-Oravakallu/110/2015 dated 20.04.2015 regarding setting up of a Greenfield airport in Bhogapuram in Vizianagaram District near Visakhapatnam, Dagadarthi Mendal, Nellore Dist., and Oravakallu in Kurnool District respectively and to enclose herewith the 'site clearance' certificate for your information and necessary action.

2. You are requested to proceed with preparation of Techno Economic Feasibility Report (TEFR)/Detailed Project Report (DPR) and 15 copies of the same along with application for seeking grant of 'in-principle' approval may please be provided to this Ministry immediately for further necessary action.

Yours faithfully,

(Signature)
(U.K. Bhatia) 27/1/16

Under Secretary to the Govt. of India
Tele-24640217

Copy for information to:

- ✓ 1. The Secretary, Ministry of Defence, South Block, New Delhi.
2. The DGCA, Opposite Safdarjung Airport, New Delhi.
3. The Chairman, Airports Authority of India, Safdarjung Airport, New Delhi.



(Signature)
(U.K. Bhatia) 27/1/16

Under Secretary to the Govt. of India

SW/ Forwarded to M. D, B.I.A.C.L. for further action as per above instruction.
(Signature) 01/02/2016

17

Government of India
Ministry of Civil Aviation



GRANT OF SITE CLEARANCE APPROVAL

Application Number: AV.20015/111/2015-AD
Name of Applicant: Infrastructure Corporation of Andhra Pradesh (INCAP)
Address : #10-2-1, III Floor,
 FDC Complex, AC Guards,
 Hyderabad-500028.

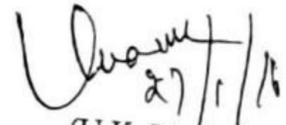
Decision: The competent authority has granted the site clearance for setting up of a Bhogapuram International Greenfield Airport for public use in Vizianagaram District, near Visakhapatnam subject to the following conditions and the conditions imposed by Ministry of Defence vide their letter no. 2(12)/2015/D(Air-II) dated 15.12.2015, conditions imposed by Directorate General of Civil Aviation vide their U.O. No. AV.20011/05/2015-AL dated 22.12.2015 and compliance of the observations of Airports Authority of India vide No.AAI/04/78/2015-AR-(P)/825 dated 09.06.2015 and for International operations including the provisions of Airports Infrastructure Policy, 1997/Greenfield Airport Policy 2008.

Conditions of site clearance

- (i) The proposal for setting up of Greenfield Airport at Bhogapuram is approved with the condition that scheduled commercial operations at the civil enclave at the existing Vizag Naval Airfield (INS Dega) are stopped once the operation of Greenfield airports at Bhogapuram starts, for a period of 30 years.
- (ii) Consequent upon the above, if any compensation is to be given to the AAI for closure of Civil Enclave, it may be given in the form of suitable equity in new Airport in consultation with the State Government/Promoter. The project proponents may prepare TEFR accordingly.

other Terms & Conditions stipulated in the clearance given by MoD will also be fully met, particularly those relating to airspace coordination.

- (v) A detailed OLS survey is required to be conducted to ascertain exact locations of obstacles, their infringement and their effect on safety of aircraft operations as mentioned by Directorate General of Civil Aviation (DGCA).
- (v) Mitigation of obstacles in approach funnel, removal of HT Line, LT Lines & High Masts etc. should be done as mentioned by Airports Authority of India (AAI).
- (vi) Required security clearance should be obtained through MHA/IB and the other agencies for the foreign Nationals/Indian representatives to be employed by the company in India.
- (vii) No Objection from other concerned Government Organizations/Agencies as required.
- (viii) The validity of this NOC is five years from the date of issue. If the construction for which NOC has been issued does not complete within five years of issue or found to be in deviation from original proposal the NOC shall be deemed null and void. It will be the responsibility of the applicant to obtain fresh NOC for the proposal.


(U.K. Bhatia)

Under Secretary to the Govt. of India
Tele-24640217

Date: 27.01.2016

GOVERNMENT OF ANDHRA PRADESH

Abstract

E, I&I Department - Providing Government guarantee for the HUDCO loan for Rs.854 Crores for development of Bhogapuram International Airport with budgetary support for repayment of the loan including interest with three years loan drawal/moratorium - Orders - Issued.

ENERGY, INFRASTRUCTURE & INVESTMENT (AIRPORTS) DEPARTMENT

G.O.RT.No. 49

Dated: 10-05-2016

Read the following:

1. G.O.Rt.No.63, I&I (Airports) Dept., Dated:20.05.2015.
2. G.O.Rt.No.20, E, I&I (Airports) Dept., Dated:07.10.2015.
3. From the Managing Director, BIACL, Hyderabad, Lr.No.GFAs/BIACL/HUDCOLOAN/04/2016, dated:24.02.2016.
4. From the Managing Director, BIACL, Hyderabad, Lr.No.BIACL/A.P/F/HUDCOLOAN/03/2016, dated:13.04.2016

ORDER:

In the G.O 1st read above, orders were issued for formation of an SPV named Bhogapuram International Airport Corporation Limited (BIACL) under Companies Act 2013, which shall be 100% owned by Government of Andhra Pradesh, for speedy implementation of Bhogapuram Aerotropolis Project comprising of International Airport, Maintenance, Repair and Overhaul (MRO) facility and an Aviation Academy.

2. In the G.O 2nd read above, the Managing Director, Bhogapuram International Airport Corporation Limited was permitted to submit proposals to the Commercial Bankers to seek loan to the tune of Rs.1500 crores to meet the costs towards pre-development activities such as land acquisition, R&R, community activities and also provision of external utility infrastructure such as approach roads, water / power connection etc., to the Project site.

3. In the letter 3rd cited, the Managing Director, Bhogapuram International Airport Corporation Limited has informed that Housing and Urban Development Corporation (HUDCO), which is a Government of India entity, had come forward to fund the land acquisition and pre-development activities for the airport and on application from BIACL, HUDCO has sanctioned a sum of Rs 1,500 crores for land acquisition and pre-development activities for Bhogapuram International Airport. The loan up to Rs 1,500 crores can be drawn fully or partially as per the requirement of the Government of AP (GoAP) and there is no penalty for partial drawl and hence, the GoAP can plan and draw the loan in a phased manner.

4. He has also informed that keeping in view the tight timelines of the project, the proposed loan from HUDCO for Phase I of the airport project may be permitted against government guarantee. The details of land to be acquired and the estimated cost of the loan amount for Phase I of the project is shown in the following table.

Project Name BIACL	Total Extent of land to be acquired	Extent of land to be acquired for Phase I	Estimated Expenditure of Land acquisition and predevelopment activities for Phase I & II	Cost of Land Acquisition for Phase I
Land acquisition and predevelopment activities for Bhogapuram	5,113.00 acres	2,004.54 acres	Rs 1,700.00 Crores	Rs 650.00 Crores

Contd ...2P

5. In the letter 4th cited, the MD, BIACL has informed that in case the interest during construction is capitalised there will be no outgo for the government, and an amount of Rs.68 crore per annum towards interest will have to be paid from the loan amount. He has also informed that the total interest on Rs.650 crore of loan works out to **Rs.204 crore for 3 years i.e. during construction** and the total amount of loan for Land Acquisition and interest repayment for three years works out to Rs.854 crore and requested to issue government guarantee for **Rs.854 crore i.e.**, Rs.650 crore for Land Acquisition and Rs.204 crore to capitalise interest on loan during construction.

6. After careful examination Government hereby agree to provide Government guarantee for the HUDCO loan for Rs. 854 Crores for development of Bhogapuram International Airport with budgetary support for repayment of the loan including interest with three years loan drawal/moratorium with the following conditions:

A) The loan will be obtained by BIACL and will be shown on the books of accounts of the BIACL duly following the established procedures of that corporate entity

B) the terms and conditions of HUDCO loan will inter alia adhere to the following:

- i. tenure of 20 years and fixed interest rate of 10.45% as per the HUDCO norms,
- ii. moratorium of at least three years; and
- iii. there is no commitment fee. Interest is to be charged only on the amount drawn from the date of drawl. As per Hudco norms penal interest will be charged for delayed payment which is applicable uniformly to all the agencies across the country.

C) The BIACL is advised not to draw the money in one tranche but to harmonise drawl from HUDCO with the utilisation. However, the MD, BIACL is permitted to enter into loan agreement with HUDCO as project proponent.

D) The acquired land is to be vested in the Government and not BIACL and to be used as government's equity at appropriate time.

E) The Government shall be kept informed of the progress in this regard.

7. The Managing Director, Bhogapuram International Airport Corporation Limited, Hyderabad shall take necessary action in the matter accordingly.

8. This order issues with the concurrence of Finance Department vide their U.O. dated:21.04.2016.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

AJAY JAIN
PRL.SECRETARY TO GOVERNMENT

To
The Managing Director, Bhogapuram International Airport Corporation Limited.
The Executive Director, Regional Office, HUDCO, HACA Bhavan, Sifabad, Hyderabad.
The Director of Treasuries and Accounts, A.P, Hyderabad.
The Accountant General, A.P, Hyderabad.
The Prl. Secretary to C.M.
The Finance Department,
General Administration (Cabinet) Department.

//Forwarded:: By Order//

SECTION OFFICER

Ammechur R-2/1
Respondent No. 2

GOVERNMENT OF ANDHRA PRADESH
Abstract

E, I&I Dept.,- Vizianagaram District- Bhogapuram Mandal - Acquisition of land for Establishment of International Green Field Airport at Bhogapuram - Fixation of Higher compensation u/s 28 A of the LARR Act, 2013- Approved -Orders- Issued.

ENERGY, INFRASTRUCTURE & INVESTMENT (AIRPORTS) DEPARTMENT

G.O.Rt.No.64

Dated: 09.06.2016.
Read the following,

1. G.O.Rt.No.492, Revenue (LA) dept., dated:25.04.2016.
2. Lr.No.30/2012/G3, dated:18.05.2016 received from the District Collrctor, Vizianagaram.
3. Lr.No.2314/2015/G3, dated:18.05.2016 received from the District Collrctor, Vizianagaram.
4. Lr.No.2310/2015/G3, dated:18.05.2016 received from the District Collrctor, Vizianagaram.
5. Minutes of the Meeting held on 01.06.2016 at 3.00 PM in the C.M. Camp Office Vijayawada.

ORDER:

In the letter 2nd to 4th read above, the District Collector, Vizianagaram has informed that Preliminary Notification U/s 11 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 was issued on 31.08.2015 for acquisition of about 5311.88 acres of land for establishment of an International Green Field Airport at Bhogapuram in Vizianagaram District. He has also informed that he had issued declaration (Final Notification) U/s 19 of the Act for Ac.1409.84 cents of land i.e., land to an extent of Ac. 565.84 pertaining to Kavulavada Village, land to an extent of Ac. 465.96 cts pertaining to Gudepuvalasa Village and land to an extent of Ac. 378.04 cts pertaining to Kancheru Village of Bhogapuram Mandal, Vizianagaram District.

2. The District Collector, Vizianagaram has fixed the market value for the three villages i.e., Gudepuvalasa, Kancheru and Kavulavada duly following the procedure as contemplated under the provisions of the Act and the total compensation has been worked out excluding the value of trees and structures for the lands as shown below:

Sl. No	Village Name	Market Value	Multiplied with factor 1.25 on Col.3	100% solatium on Col.4	12% ADM for 274 days	Total compensation (Col 4+5+6)
1	Gudepuvalasa	8,56,282	10,70,353	10,70,353	77,136	22,17,841
2	Kancheru	7,25,846	9,07,307	9,07,307	65,386	18,80,001
3	Kavulavada	7,21,304	9,01,630	9,01,630	64,977	18,68,230

3. The Collector, Vizianagaram District has also informed that the land owners are not willing to receive the compensation as per the above market value, and requested to enhance the compensation to a reasonable rate. He has informed that after having prolonged negotiations with the land owners under the provisions of G.O.MS.No.262, Revenue (LA) Dept., dated 13.07.2015, the following agreeable compensation package higher than that provided under the LARR Act, 2013 including all benefits like market value, Solatium etc., except the value of the Trees and Structures has been arrived at;

Sl.No.	Villages Name	Amount of compensation consented by the Land Owners as lumpsum package per Acre
1.	Kavulavada	Rs.28,00,000
2.	Gudepuvalasa	Rs.33,00,000
3.	Kancheru	Rs.28,00,000

Contd..2P

4. The District Collector has requested to place the above proposals before the State Level Committee constituted in the G.O first cited, to clear the proposals of higher compensation.

5. The State level committee meeting was held on 01.06.2016 at 3.00 PM to clear the proposals for payment of higher compensation for the lands proposed for acquisition for establishment of International Green field Airport at Bhogapuram in Vizianagaram District and agreed to the proposals of the District Collector, Vizianagaram for payment of higher compensation, as shown below which is a mutually agreeable compensation package reasonably higher than provided under the Act including all benefits like market value, solatium etc., except value of assets attached to land for which rate will be fixed separately in consultation with concerned line departments.

Sl.No.	Villages Name	Compensation as worked out under the provisions of the Act, excluding the value of trees/ structures (Per Acre)	Higher compensation fixed by the committee excluding the value of trees/ structures (per Acre)
1.	Gudepuvalasa	Rs.22,17,841	Rs.33,00,000
2.	Kavulavada	Rs.18,68,237	Rs.28,00,000
3.	Kancheru	Rs.18,80,001	Rs.28,00,000

6. After careful examination, Government hereby approve the above package of higher compensation for payment to the concerned land owners of Gudepuvalasa, Kancheru and Kavulavada of Bhogapuram Mandal, Vizianagaram District as agreed by the State Level Committee.

7. The District Collector, Vizianagaram District shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

AJAY JAIN
PRL. SECRETARY TO GOVERNMENT

To
The Collector & District Magistrate, Vizianagaram District.
The Managing Director,
Bhogapuram International Airport Corporation Limited,
Hyderabad.
The Revenue (LA) Department.
The Finance Department.

//Forwarded :: By Order//

SECTION OFFICER

Annexure R-8/2

Respondent no. 2

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Energy, Infrastructure & Investment Department - Vizianagaram District - Bhogapuram Mandal - Acquisition of land for establishment of International Green Field Airport at Bhogapuram - Fixation of higher compensation U/s 28-A of the LARR Act, 2013 - Approved - Orders - Issued.

ENERGY, INFRASTRUCTURE & INVESTMENT (AIRPORTS) DEPARTMENT

G.O.RT.No. 106

Dated: 21-07-2017

Read the following:-

- 1) G.O.Rt.No.492, Revenue (LA) Dept. dt.25.4.2016.
- 2) G.O.Rt.No.64, E, I & I Dept., dt.9.6.2016.
- 3) From the Dist. Collector, Vizianagaram Lr.No.2316/2015/G3, dt.19.3.2017.
- 4) From the Dist. Collector, Vizianagaram Lr.No.2312/2015/G3, dt.19.3.2017.
- 5) From the Dist. Collector, Vizianagaram Lr.No.2313/2015/G3, dt.19.3.2017.
- 6) Minutes of the meeting held on 5.6.2017 at 11.00 A.M., in the Chambers of Prl. Secretary, MA & UD Dept., and Spl. C.S., to Govt., Revenue (FAC).

ORDER:

In continuation of the orders issued in the reference 2nd read above, the District Collector, Vizianagaram in the references 3rd to 5th read above, has informed that Preliminary Notification U/s.11 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act,2013 (No.30 of 2013) was issued on 31.08.2015 for acquisition of about 5311.88 acres of land for establishment of International Greenfield Airport at Bhogapuram in Vizianagaram District and also issued Declaration (Final Notification) U/s.19 of the Act for Ac.175.82 cts., of land ie., land to extent of Ac.118.19 pertaining to Ravada village, land to an extent of Ac.20.36 cts., pertaining to Savaravalli village and land to an extent of Ac.37.27 cts., pertaining to A.Ravivalasa village.

2. The District Collector, Vizianagaram has fixed the market value for the three villages ie., Ravada village, Savaravalli village and Amatam Ravivasala village duly following the procedure as contemplated under the provisions of the Act and the total compensation has been worked out except assets attached to land as detailed below:

(in Rupees per acre)

Sl. No.	Name of the village	Market value	Multiple factor of 1.25 on Col.3	100% Solatium on Col.4	12% AMV for 547days	Total compensation (Col.4+5+6)
1.	Ravada	870731.00	1088413.75	1088413.75	156588.45	2333415.95
2.	Savaravali	904414.00	1130518.00	1130518.00	162646.00	2423682.00
3.	A.Ravivalasa	867131.00	1083914.00	1083914.00	155941.00	2323769.00

3. The District Collector, Vizianagaram has also informed as the land owners are not willing to receive the above compensation fixed as per the LARR Act, he has negotiated with the land owners under the provisions of G.O.Ms.No.262, Revenue (LA) Dept., dt.13.7.2015 and arrived a mutually agreeable compensation package reasonably higher than provided under LARR Act including all benefits like market value, Solatium etc., except assets attached to land, as detailed

-2-

below, and requested the Government to place the above proposal before the State Level Committee constituted in the G.O 1st read above to clear the proposals of Higher Compensation.

Sl.No.	Name of the village	Amount of compensation consented by the land owners as lumpsum package per acre
1	Ravada	Rs.35,00,000
2.	Savaravalli	Rs.36,00,000
3.	A.Ravivalasa	Rs.34,00,000

4. The State Level Committee in its meeting held on 5.6.2017 at 11.00 A.M., agreed to the proposals of the District Collector, Vizianagaram for payment of higher compensation for the lands proposed for acquisition for establishment of International Green Field Airport at Bhogapuram, as shown below which is mutually agreeable compensation package reasonably higher than provided under the Act including all benefits like market value, solatium etc., except assets attached to land for which the rate will be fixed separately, in consultation with concerned line departments.

Sl.No.	Village Name	Compensation as worked out under the provision of the Act, excluding the value of assets (per Acre) (in Rupees)	Higher compensation fixed by the committee excluding the value of Assets (per Acres)
1	Ravada	23,33,415.95	Rs.35,00,000
2	Savaravalli	24,23,682.00	Rs.36,00,000
3	A.Ravivalasa	23,23,769.00	Rs.34,00,000

5. Government after careful examination, hereby approve the above package of higher compensation for payment to the concerned land owners for the lands situated in Ravada village, Savaravalli village and Amatam Ravivasala village, Bhogapuram Mandal, Vizianagaram District as agreed by the State Level Committee.

6. The District Collector, Vizianagaram shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

AJAY JAIN
PRINCIPAL SECRETARY TO GOVERNMENT

To
The District Collector, Vizianagaram
The Managing Director, Bhogapuram International Airport Corporation Ltd., Hyderabad.
The Revenue (LA) Department
The Finance Department
(C.No.17022/51/2017/Airports)

// Forwarded :: By Order //

SECTION OFFICER

**GOVERNMENT OF ANDHRA PRADESH
A B S T R A C T**

Registration and Stamps Department – Land measuring an extent of 101.22 Acres situated at Kannamadakala (V) and 116.52 Acres at Puricherla (V), Oravakal (M), Kurnool District - Procurement by the Bhogapuram International Airports Corporation Limited (BIACL) – For the purpose of construction of new Airport at Orvakal in Kurnool District – Exemption from payment of stamp duty under section 9 (1) of the Indian Stamp Act 1899 and registration fee under Section 78 of the Registration Act 1908 – Notification – Orders - Issued.

REVENUE (REGN.I) DEPARTMENT

G.O.Ms.No.16

**Dated:10-01-2017
Read the following:-**

1. From the MD, Bhogapuram International Airports Corporation Ltd., Letter. No. 118/BIACL /LA /Regn/ 2016, Dt:28.10.2016 addressed to the Energy, Infrastructure & Investment Dept.
2. From the Director & Inspector General, R&S, AP, Vijayawada, Lr. No. S2/9412/2016, Dt: 30.11.2016.

ORDER :

The following notifications shall be published in an Extraordinary Issue of the Andhra Pradesh Gazette, dated:12 .01.2017.

NOTIFICATION - I

In exercise of the powers conferred by clause (a) of sub-section (1) of section 9 of the Indian Stamp Act, 1899 (Act II of 1899), the Government of Andhra Pradesh hereby remits the Stamp duty in full chargeable under the said Act in favour of M/s. Bhogapuram International Airports Corporation Limited (BIACL) in respect of deed of conveyance of land admeasuring 101.22 Acres situated in Sy. Nos. 376-1, 377-1, 378, 379/2 A2, 379-3, 379-4, 381/2, 385/2, 399/1A, 399/1B, 399-2, 400, 401-1, 402-1A, 402-2A, 402-3A1, 405-2, 406-2, 408-1, 408-3, 409, 411-2 at Kannamadakala(V) and 116.52 Acres situated in Sy. Nos. 2/2, 3/2, 4/2, 5, 6, 8, 9, 12, 14, 15, 17, 18, 20-b, 20-c, 21-b, 22, 24, 25 at Puricherla (V), Oravakal (M), Kurnool District for the purpose of construction of new Airport at Oravakal (M), Kurnool District.

NOTIFICATION -II

In exercise of the powers conferred by section 78 of the Registration Act, 1908 (Act XVI of 1908), the Government of Andhra Pradesh hereby makes the following amendment to the Item 1 of Category-I of "Table of Fees" issued in G.O.Ms.No.463, Revenue (Registration-I) Department, dated 17th August, 2013, and published at pages 1-3 of part-I of extraordinary issue of Andhra Pradesh Gazettee dated: 26th August, 2013 as subsequently amended from time to time.

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::2::**A M E N D M E N T**

In the said "Table of Fees" after category 5 (n), the following shall be added, as 5 (o) namely:-

(o) No registration fee shall be leviable on the deed of conveyance towards registration of the land admeasuring of 101.22 Acres situated in Sy. Nos. 376-1, 377-1, 378, 379/2 A2, 379-3, 379-4, 381/2, 385/2, 399/1A, 399/1B, 399-2, 400, 401-1, 402-1A, 402-2A, 402-3A1, 405-2, 406-2, 408-1, 408-3, 409, 411-2 at Kannamadakala(V) and 116.52 Acres situated in Sy. Nos. 2/2, 3/2, 4/2, 5, 6, 8, 9, 12, 14, 15, 17, 18, 20-b, 20-c, 21-b, 22, 24, 25 at Puricherla (V), Oravakal (M), Kurnool District in favour of the Bhogapuram International Airports Corporation Limited (BIACL), a wholly owned Government Company, for the purpose of construction of new Airport at Oravakal (M), Kurnool District under Section 78 of the Registration Act 1908.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**AJEYA KALLAM
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To

The Commissioner of Printing, Stationery and Stores Purchase
(Printing Wing),A.P., (He is requested to publish the notification and furnish (25) copies to the Director & Inspector General of Registration and Stamps, Andhra Pradesh, Vijayawada and (25) copies to the Government).

The Director & Inspector General of Registration and Stamps,
Andhra Pradesh, Vijayawada.

The Energy, Infrastructure & Investment Department

The Managing Director,

Bhogapuram International Airports Corporation Limited,
Hyderabad.

The District Collector, Kurnool for information.

Copy to:

The P.S. to Prl.Secy to CM,

The OSD to Deputy CM, Revenue,

The PS to Spl CS to GOvt., Revenue.

//FORWARDED::BY ORDER//

SECTION OFFICER

Annexure R-9
Respondent no. 2

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Energy, Infrastructure & Investment Department - Change of Name of Bhogapuram International Airport Corporation Limited (BIACL) as A.P. Airports Development Corporation Limited (APADCL) - Orders - Issued.

ENERGY, INFRASTRUCTURE AND INVESTMENT (AIRPORTS) DEPARTMENT

G.O.MS.No. 30

Dated: 24-11-2017
Read the following:-

1. G.O.Ms.No.63, I&I (Airports) Dept., dated 20-05-2015.
2. Govt., Lr.No.70/Airports/A2/2015, E, I&I (Airports) Dept., dated 26-11-2015.
3. From the MD, BIACL, Lr.No.522/BIACL/Change of Name of BIACL/2017, dated 11-09-2017.

ORDER:

In the G.O 1st read above, the Special Purpose Vehicle (SPV) viz., Bhogapuram International Airport Corporation Ltd., (BIACL), was formed by the Government for implementation of new Greenfield International airport at Bhogapuram, Vizianagaram district.

2. In the letter 2nd read above, Government has entrusted BIACL with implementation of other new Greenfield airports i.e., Dagadarthi Airport, Nellore district; Orvakal Airport, Kurnool district and also other new airports at Kuppam, Tadepalligudem, Donakonda and Nagarjunsagar. Besides these airports, Government has also entrusted matters pertaining to existing airports under the control of the Airports Authority of India.

3. In the letter 3rd read above, the Managing Director, Bhogapuram International Airport Corporation Limited (BIACL) has stated that as the BIACL is presently handling several airport projects in the State, the name of BIACL is not reflecting the true nature of the operations of the company. Hence, the Managing Director, BIACL has proposed to rename BIACL as "Andhra Pradesh Airports Development Corporation Limited" (APADCL) and to form independent SPVs for Bhogapuram International Airport and Dagadarthi Airport, on selection of developers for these airports. The Orvakal Airport in Kurnool district will be implemented and managed by the company renamed as A.P. Airports Development Corporation Limited. The Managing Director, BIACL has requested to issue necessary orders on the following:-

- a. BIACL may be renamed as Andhra Pradesh Airports Development Corporation Limited (APADC Ltd);
 - b. All the future SPVs for the airports to be developed on PPP mode may be allowed to be brought under the renamed Corporation viz., "APADC Ltd" and
 - c. Location of Registered Office for APADC Ltd., at Visakhapatnam.
4. After careful examination, Government hereby approve the proposal of the Managing Director, BIACL as follows:-
- a. The Managing Director, BIACL is permitted to rename the BIACL as Andhra Pradesh Airports Development Corporation Limited (APADCL);

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- b. All new Airports/Airstrips in Andhra Pradesh including SPVs for new airports to be developed on PPP/EPC mode shall be under the renamed Corporation viz., "APADCL" and
 - c. Location of registered Office for APADC Ltd., shall be at Amaravathi.
5. The Managing Director, Bhogapuram International Airport Corporation Limited shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

AJAY JAIN
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Managing Director, Bhogapuram International Airport Corporation Limited, Hyderabad.
The Finance (FMU-I&I,EF&MA) Department.
The Law Department.

//Forwarded :: By Order//

SECTION OFFICER

Annexure R-10

Respondent No. 2

H1 22/5-26

to GMR.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Infrastructure and Investment Department - Development of new International Greenfield Airport at Bhogapuram, Vizianagaram District on PPP model- Selection of H1 Preferred Bidder for issuance of LoA - Orders - Issued.

INFRASTRUCTURE & INVESTMENT (AIRPORTS) DEPARTMENT

G.O.Ms.No.18

Dated 30.03.2020.

Read the following:

1. From the MD &CEO, Andhra Pradesh Airports Development Corporation Limited, Letter.No.APADCL/BIA-RFP&CA/2019 /062, Dated 05.03.2019.
2. From the MD &CEO, Andhra Pradesh Airports Development Corporation Limited, Letter.No.APADCL/BIA-RFP&CA/2019 /066, Dated 12.03.2019.
3. From the MD &CEO, Andhra Pradesh Airports Development Corporation Limited, Letter.No.APADCL/BIA-RFP&CA/2019 /072, Dated 22.03.2019.
4. From the District Collector, Vizianagaram, Lr.No.2314/2015/G3, dated 08.01.2020.

ORDER

Government of Andhra Pradesh intends to develop the Aviation sector in the State by establishing new Greenfield Airports to increase the air connectivity and trigger economic development in the region. In order to accomplish, it has been planned to construct State-of-the-Art Greenfield International Airport at Bhogapuram in Vizianagaram district under PPP model of Design Build Finance Operate and Transfer (DBFOT). AP Airports Development Corporation Limited (APADCL) has appointed KPMG as Transaction Advisory Consultant for assisting APADCL in carrying out bidding process. The Andhra Pradesh Airports Development Corporation Limited (APADCL) issued RFP for development of New Greenfield International Airport at Bhogapuram, Vizianagaram District in an extent of 2703.26 acres under PPP mode. In response, two bids were received. Government re-examined the issue and decided to expand the scope of Bhogapuram Airport from a mere Airport to an integrated Airport with Aerotropolis, Aviation Training Institute and Maintenance Repairing and Overhauling (MRO) in a phased manner and therefore, the Managing Director, APADCL was directed to go for retendering as per APIDE Act, 2001 with revised scope of the Project vide Government letter No.257/Airports/A2/2016-7, dated 27.06.2018.

2. Accordingly, APADCL with the assistance of KPMG carried out two stage bidding process. RFQ was released on 17.07.2018. In response 7 applications were received from (1) National Investment and infrastructure Fund and Avi Alliance GMBH (2) Reliance Infrastructure Limited (3) I Investments Limited (4) GVK Airports Holdings Limited (5) GMR Airports Limited (6) Essel Infra Projects Limited and (7) DoIT-Smart Infrastructure India Pvt. Ltd. & Zurich Airport International AG. All the seven (7) applicants were qualified and were issued RFP document along with DCA on 17.11.2018.

3. In response to the RFP & DCA documents, only three (3) bids were received on with the following Per-Passenger Fee values by respective bidders:

- i. GMR Airports Ltd. - Rs.303/-
- ii. DoIT Smart Infrastructure India Pvt. Ltd. - Rs.261/-
- iii. GVK Airport Holdings & Mumbai International Airport Ltd. - Rs.207/-

4. In the references read above, the MD&CEO, APADCL submitted the evaluation report of the bids received as furnished by the Technical Committee and KPMG, the Transaction Advisor and recommended that the highest bidder, M/s GMR Airports Limited who has quoted the highest Per-Passenger Fee of Rs.303/- as against an internal benchmark of Rs.209/- may be awarded for the development of integrated New Greenfield International Airport at Bhogapuram with Aerotropolis, Aviation Training Institute and Maintenance Repairing and Overhauling (MRO).

5. Government after careful examination of the proposal of the MD&CEO, Andhra Pradesh Airports Development Corporation Limited, Vijayawada hereby order that

- a. the LoA for development of New Greenfield International Airport at Bhogapuram, Vizianagaram district under PPP mode shall be issued to M/s GMR Airports Limited (H1) preferred bidder who has quoted the highest Per-Passenger Fee of Rs.303/- as against an internal benchmark of Rs.209/- commencing from the 10th anniversary of commercial operations date of the commissioning of Airport.
- b. the land parcel to be assigned to the developer for development of New Greenfield International Airport at Bhogapuram, Vizianagaram district shall be restricted to Ac 2,203.26 which will be detailed in the Concession Agreement.

6. The MD, Andhra Pradesh Airports Development Corporation Limited is authorized to borrow an amount of Rs.280.00 crores from Financial Institutions with lesser rate of interest with Government guarantee for acquisition of balance land to an extent of Ac.362.55.

7. The MD, Andhra Pradesh Airports Development Corporation Limited shall take all necessary further action in the matter.

8. This order issues with the concurrence of Finance Department vide their U.O. No. FIN01-64030/21/2018-FMU - ENERGY - FIN, dated 30.03.2020.

R.KARIKAL VALAVEN
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
The MD, Andhra Pradesh Airports Development Corporation Limited, Vijayawada.
The CEO, Andhra Pradesh Airports Development Corporation Limited, Vijayawada.

Annexure A-11
Draft Concessional
Agreement

GOVERNMENT OF ANDHRA PRADESH
 ABSTRACT

Infrastructure and Investment Department – Development of new International Greenfield Airport at Bhogapuram, Vizianagaram District on PPP model- Approval of Draft Concession Agreement – Orders – Issued.

 INFRASTRUCTURE & INVESTMENT (AIRPORTS) DEPARTMENT

G.O.Ms.No.1

Dated:12.06.2020

Read the following:

- 1) G.O.Ms.No.18, III&C Department, Dated 30.03.2020.
- 2) LoA dated 14.04.2020.
- 3) Letter dated 19.05.2020 from M/s GMR Airports Limited.
- 4) Letter dated 22.05.2020 from M/s GMR Airports Limited.
- 5) From the MD&CEO, APADCL Lr.No.040620/1/2020-BD-BIAC. Dt.05.06.2020.
- 6) Letter dated 10.06.2020 of M/s GMR Airports Limited dated 10.06.2020.

& &

ORDER:

Government of Andhra Pradesh intends to develop the Aviation sector in the State by establishing new Greenfield Airports to increase the air connectivity and trigger economic development in the region. In order to accomplish, it has been planned to construct State-of-the-Art Greenfield International Airport at Bhogapuram in Vizianagaram district under PPP model of Design Build Finance Operate and Transfer (DBFOT).

2. In the G.O 1st read above, Government have issued orders selecting M/s.GMR Airports Limited as preferred bidder for development of New Greenfield International Airport at Bhogapuram, Vizianagaram district under PPP mode duly restricting the land parcel to be assigned to the developer from Ac.2703.26 to Ac 2,203.26 which will be detailed in the Concession Agreement.

3. In the reference 2nd read above, the Managing Director, APADCL has issued LoA on 14th April, 2020 to the H1 preferred bidder i.e., M/s GMR Airports Limited with a condition to sign the Concession Agreement within 60 days from date of issue of this order for the implementation of the Project.

4. In the letter 3rd read above, M/s GMR Airports Limited have informed that they have incorporated an SPV namely M/s. GMR Visakhapatnam International Airport Limited on 19.05.2020.

5. In the reference 5th read above, the Managing Director & CEO, APADCL has submitted that certain consequential changes need to be incorporated in the Concession Agreement to that effect as per the orders issued in the references 1st & 2nd read above.

6. Government after careful examination hereby approve the Draft Concession Agreement (DCA) with the proposed changes of land for City Side Development, i.e., retaining of Acres 500 in the land parcels of B1, B2, C9, C10 and C11, by the Government of A.P located on the southern side of the airport

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boundary and providing land parcels of A1, A2, C1 to C8, C12 and C13 totalling Acres 293.96 to the Concessionaire, towards development of New Greenfield International Airport at Bhogapuram, Vizianagaram District under PPP mode with the Concessionaire i.e M/s. GMR Airports Limited and also to make consequential changes in the Concession Agreement to record the same.

7. This order issues with the concurrence of Finance Department vide their U.O. No.FIN01-64030/21/2018-FMU - ENERGY - FIN, dated 08.06.2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

R.KARIKAL VALAVEN
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The MD, Andhra Pradesh Airports Development Corporation Limited, Vijayawada.

The Chairman, M/s.GMR Airports Limited, New Delhi.

The CEO, Andhra Pradesh Airports Development Corporation Limited, Vijayawada.

Copy to

The Advisor (Aviation) to Government of AP for favour of information.

The District Collector & Magistrate, Vizianagaram for favour of information.

The Secretary, Department of Aviation, New Delhi for favour of information.

The Chairman, Airports Authority of India, New Delhi for favour of information.

The Accountant General, AP,. Vijayawada

The Director, Treasuries & Accounts, AP.,

The Finance (Expenditure) Dept.,

The Revenue (Assignments) Department.

The Municipal Administration (UBS) Department.

The GA (Cabinet) Dept.,

The P.S. to C.S to Govt.,

The P.S. to Prl. Advisor to Hon'ble CM.

The P.S. to Spl. C.S to Govt., I&I Department.

(C.No.17021/53/2018-Airports)

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESHWATER RESOURCES DEPARTMENTPROCEEDINGS OF THE SPECIAL COMMISSIONER, R&R, VIJAYAWADAPRESENT: Dr. T. BABU RAO NAIDU, I. A.S.,

Abter Amruse 2-11

For page 34

Rc. No. 1185/CRR/A1/2015Dt.22.07.2020

Respondent 2

Sub: R&R - Vizianagaram District - Bhogapuram Mandal - Polipalli R&R centre - Mudasarlapeta(33) & Maradapalem(223) villages in Sy.No.188, 189, 351,354,359,361,362 & etc., - Acquisition of assigned measuring Ac.33.04 cts., Polipalli Village for construction of Bhogapuram International Greenfield Airport - Approval of Draft R&R Scheme U/s 18 of RFCT LARR Act, 2013 - Orders issued - Reg.

Read: 1.Proceedings of the Spl.Commissioner, R&R,
Rc.No.1185/CRR/A/2015, dt:20.08.2016.
2. District Collector, Vizianagaram Rc.No.3116/2016/ SA(LA),
dated.06.07.2018.

-oOo-

ORDER

In the reference 1st cited, the Spl.Commissioner, R&R has approved the Project Displaced Families of **Mudasarlapeta H/o Kancheru (33) & Maradapalem H/o Kavulawada (223)** under Section 18 of the RFCT LARR Act, 2013 pertaining to Bhogapuram International Greenfield Airport, Vizianagaram District for an amount of Rs.16.28 Croes @ Rs.6.36 lakhs to each PDF (256 PDF x 6.36 Lakhs)

In the reference 2nd cited, the District Collector, Vizianagaram has submitted revised draft R&R Scheme of Polipalli R&R centre for the PDFs of Mudasarlapeta (33), Maradapalem (223) U/s 16 of Act, 30 of 2013, R&R Entitlements as admissible under the Provision of RFCT LARR Act, 2013 in respect of Bhogapuram(M) under Bhogapuram International Airport.

The District Collector has also stated that Grama Sabha conducted at Rachabada Dt:04-08-2016 in respect of Maradapalem Village and at Mandal Parishad Primary School on dt:23.07.2016 in respect of Mudasarlapeta Villages as per sub-section 5 of the sec 16 of the RFCT LARR Act, 2013. All the Displaced families were present in Grama Sabha. The draft scheme is read out in the Grama Sabha and discussed about the names of the all the

displaced families who are existing in the draft scheme and no claims and objections were received in the Grama Sabha.

The District Collector has stated that the following individual benefits as provided in the Second Schedule of the RFCTLARR Act 2013 are proposed for sanction to each of the PDFs as per their eligibility.

- a) Constructed of houses as per the IAY specifications @ 2.84/- lakhs
- b) One Time Settlement @ Rs. 5.00 lakhs
- c) Subsistence grant for a period of One Year @ Rs.3,000/- per month
- d) Transportation cost of Rs.50,000/-
- e) Onetime resettlement allowance @ Rs.50,000/-

Further the District Collector has submitted that for an extent of Ac.27.26 cts of assigned land and Ac.5.78 cts of Government land totally an extent of Ac.33.04 cts of land identified in Polipalli village for providing house sites to the above Project Displaced Families covered in this LA proposals and the acquisition process was completed and land was taken possession by the Tahsildar, Bhogapuram after payment of compensation to the land owners concerned. Further, the Estimates for an amount of Rs.21.00 crores received from the E.E Housing for providing house with basic amenities i.e., Roads (BM Roads) with drains , Drinking water facility with over head tank, Electricity with Transformer for the R&R colony.

The R&R entitlements are indicated in the Second Schedule of the Act, 2013 are to be provided to the Mudasarlapeta(33), Maradapalem(223) and calculated as per the rates mention below: -

Sl.No	Name of the work	Amount in Rs.
1	Road Work	30606331
2	Infrastructure work:	
1	Construction of Houses R&R package Colony PDFs	72704000
2	Construction of Temple	2470000
3	Construction of church	2400000
4	School Building	2195000
5	Anganwadi centre	1070000
6	Community Hall	1480000
7	Grama Panchayathi House	1205000
8	Veterinary Hospital	1220000
9	GCC Store	1070000
10	Shopping Complex	2106000
11	Park of Children	2000000

12	OHSR tank	18000000
13	Dumping Yard	3000000
14	Post Office	260000
15	Cattle tubs	1040000
16	Primary Health Centre	1220000
17	Burial Ground	500000
18	Individual Lavatories PDFs	4140000
	Total	118080000
	Part B:	
1	Provision for Q.C. charges on Part-A	1543663
2	Provision for GST on Part-A	18523960
3	NAC on A	154366
4	Provision for seigniorage Charges Road work	922770
5	Provision towards bore, pipe line and individual taps	8000000
6	Provision towards electricity & N Street lights	9000000
7	Provision towards site leveling	4000000
8	Provisions for store grains	950000
9	Provision for avagahana sadassulu	10000
10	Provision for Price adjustment	7718317
11	Provisions for TP	7718317
	Total	58541393
	Estimate Rounding Off:	27,72,276/-
	Grand Total	21,00,00,000

The District Collector, Vizianagaram has also stated that the above R&R scheme and cost estimate proposals submitted by the RDO, Vizianagaram have been reviewed under section 17(2) of Act, 2013 pertaining to Mudasarlapeta (33), Maradapalem (223) PDFs and requested the Spl. Commissioner, R&R, Vijayawada to approve the cost estimates and Draft R&R Scheme under Section (18) of the RFCT LARR Act, 2013.

In the above circumstances stated above, as per Section 18 of RFCT LARR Act, 2013, the draft R&R scheme to Mudasarlapeta(33), Maradapalem(223) Project Displaced Families at Polipalli village and the cost estimates (excluding R&R monetary benefits) for **Rs. 21.00 Crs** (Rupees Twenty One Crores) the construction of R&R colony at Polipalli Village recommended by the District Collector, Vizianagaram **are hereby approved** for effective implementation of R&R Scheme.

The District Collector, Vizianagaram is requested to publish the approved R&R Scheme in the local language in Village/Panchayat and in the offices of the District Collector, Vizianagaram, RDO, Vizianagaram, Tahsildar, Bhogapuram Mandal, Executive Engineer (R&B), Vizianagaram and also in affected areas and also uploaded on the website of the appropriate Government i.e., District Collector, Vizianagaram, Commissioner, R&R i.e., (www.aprr.gov.in) as per RFCT LARR Act, 2013 and report compliance.

**Sd/-T. Babu Rao Naidu,
Spl. Commissioner, R&R.**

//T.C.F.B.O//

for 20/07/20
for 22.07.20
Office Superintendent (Gazetted)

To
The District Collector,
Vizianagaram District,
Vizianagaram.

Copy to the Joint Collector/Project Administrator, Vizianagaram for information and necessary action.

R & R proceedings
 After Approval R-11
 &

GOVERNMENT OF ANDHRA PRADESH

WATER RESOURCES DEPARTMENT

PROCEEDINGS OF THE SPECIAL COMMISSIONER, R&R, VIJAYAWADA

PRESENT: Dr. T. BABURAO NAIDU, I. A. S.,

For paragraph 34
 Report 2

Rc.No.1185/CRR/A1/2015

Dt.12.08.2020

Sub: R&R - Vizianagaram District - Bhogapuram Mandal - Gudepuvalasa R&R centre - Rellipeta(65) & Bollinkalapalem(55) villages in Sy.No.7,8& etc., - Acquisition of assigned/Government land measuring Ac.17.32 cts., for establishment of Bhogapuram International Greenfield Airport - Draft R&R Scheme for an amount of Rs.10.50 crores as per Section 17(2) - Submitted -Approval of Draft R&R Scheme U/s 18 of RFCT LARR Act, 2013 - Orders issued - Reg.

- Read: 1.Proceedings of the Spl.Commissioner, R&R,
 Rc.No.1185/CRR/A/2015, dt:20.08.2016.
 2.From the District Collector, Vizianagaram
 Rc.No.3116/2016/G3, dated.05.08.2020.
 3.This office Rc.No.1185/CRR/A1/2015, dt:06.08.2020
 4.Collector& District Magistrate, Vizianagaram
 Rc.No.3116/2016/ SA(LA), dt11.08.2020.

-oOo-

ORDER

In the reference 1st read above, the Spl.Commissioner, R&R has approved the proposals submitted by the District Collector, Vizianagaram Vide Ref Rc.No.3116/2015/TAH/R&R, dt:16.08.2016 with regard to R&R entitlements enlisted in Second Schedule and the public amenities and infrastructure facilities listed out in Third Schedule of RFCT LARR Act, 2013.

In the reference 2nd read above, the District Collector, Vizianagaram has submitted revised draft R&R Scheme of Gudepuvalasa R&R center for the PDFs of Rellipeta(65)&Bollinkalapalem(55)U/s 16 of Act, 30 of 2013, R&R Entitlements as admissible under the Provision of RFCT LARR Act, 2013 in respect of Bhogapuram(M) under Bhogapuram International Airport.

In the reference 3rd read above, the Spl. Commissioner, R&R requested the District Collector, Vizianagaram to report certain information regarding No. of PDFs in respect of Rellipeta H/o Gudepuvalasa and details such as date of PN issued and publication date of Socio Economic Survey conducted and published, details of the proposals approved U/s 16 previously, if any, and detailed estimations prepared by the concerned Executive Agency for providing infrastructure facilities in R&R colonies etc.,

In the reference 4th read above, the District Collector, Vizianagaram has submitted revised draft R&R Scheme of Gudepuvalasa R&R centre for the PDFs of Rellipeta(65) & Bollinkalapalem(55) U/s 16 of Act, 30 of 2013, R&R Entitlements as admissible under the Provision of RFCT LARR Act, 2013 in respect of Bhogapuram(M) under Bhogapuram International Airport.

The District Collector has also stated that Grama Sabha was conducted at Rachabanda Dt:26-07-2016 in respect of Rellipeta H/o Gudepuvalasa Village and at Mandal Parishad Primary School Bollinkalapalem on dt:27.07.2016 in respect of BollinkalapalemH/o Gudepuvalasa Villages as per sub-section 5 of the sec 16 of the RFCT LARR Act,2013. All the Displaced families were present in Grama Sabha. The Draft R&R Scheme is read out in the Grama Sabha and discussed about the names of all the displaced families who are existing in the draft scheme and no claims and objections were received in the Grama Sabha.

The District Collector has stated that the following individual benefits as provided in the Second Schedule of the RFCT LARR Act 2013 are proposed for sanction to each of the PDFs as per their eligibility.

- a) Constructed of houses as per the IAY specifications @ 2.84/- lakhs
- b) One Time Settlement @ Rs. 5.00 lakhs
- c) Subsistence grant for a period of One Year @ Rs.3,000/- per month
- d) Transportation cost of Rs.50,000/-
- e) Onetime resettlement allowance @ Rs.50,000/-

Further the District Collector has submitted that for an extent of Ac.17.32 cts of assigned/Government land was identified in Gudepuvalasa village for providing house sites to the above Project Displaced Families covered in this LA proposals and the acquisition process was completed and land was taken possession by the Tahsildar, Bhogapuram after payment of compensation to the land owners concerned. Further, the Estimates for an amount of Rs.10.50/- Crs(Rupees Ten Crores and Fifty Lakhs only)received from the E.E Housing for providing house with basic amenities in the R&R colony.

The R&R entitlements are indicated in the Second Schedule of the Act, 2013 are to be provided to the **Rellipeta(65) H/o Gudepuvalasa & Bollinkalapalem(55) H/o Gudepuvalasa** and calculated as per the rates mention below: -

Sl.No	Name of the work	Amount in Rs.
1	Construction of Houses R&R package Colony PDFs	37204000
2	Construction of Temple	2470000
3	Construction of church	2400000
4	School Building	2195000
5	Anganwadi centre	1070000
6	Community Hall	1480000
7	Grama Panchayathi House	1205000
8	Library	1000000
9	Veterinary Hospital	1220000
10	GCC Store	1070000
11	Shopping Complex	2106000
12	Park of Children	2000000
13	Dumping Yard	3000000
14	Post Office	260000
15	Cattle tubs	1040000
16	Primary Health Centre	1220000
17	Burial Ground	500000
18	Individual Lavatories PDFs	1965000
19	Rythu Bharosa Kendram and Godown	2500000
20	Provision towards electricity & N Street lights	9000000
21	Provision for store grains	950000
22	Provision for balance Approach road and internal Access road	4000000
23	Provision for Compound Wall around burial ground	4000000

	Sub Total	83855000
	Part B:	
24	Provision for Quality Control @ 1%	838550
25	Provision for GST @12%	10062600
26	Provision for NAC @ 0.10%	83855
27	Provision for Price adjustment @ 5%	4192750
28	Provision for Price Premium @ 5%	4192750
29	Provision for Miscellaneous items	1774495
	Grand Total	10,50,00,000/-

The District Collector, Vizianagaram has also stated that the above R&R scheme and cost estimate proposals submitted by the RDO, Vizianagaram have been reviewed under section 17(2) of Act, 2013 pertaining to Rellipeta(65) & Bollinkalapalem(55) PDFs and requested the Spl. Commissioner, R&R, Vijayawada to approve the cost estimates and Draft R&R Scheme under Section (18) of the RFCT LARR Act, 2013.

In this connection, it is submitted that the LAO, & Spl.Dy.Collector(KRRC), Vizianagaram, stated that the Spl.Commissioner, R&R was approved R&R Scheme for Rellipeta village with 79 PDFs. He further submitted that in the said approved list, following mentioned 14 PDFs of Vempadam village were also included as a part of village was being displaced under the approach road to Airport.

Sl.no	PDFs serial No.in Approved list	PDF name	Father/Husband name	Age	Caste	Marital status	Family member	Occupation	Ration card details	Aadhar card details
1	61	Vempadapeda Gurvulu	Paidayya	44	Reddika	Married	4	Labour	WAP022601600264	407563607735
2	62	Vempada Appanna	Paidayya	34	Reddika	Married	4	Labour	WAP022601600188	599431052410
3	63	Vempada Rambabu	China Appanna	32	Reddika	Married	5	Labour	TAP022602051194	960189962666
4	64	Vempada papayya	China Appanna	60	Reddika	Married	1	Labour	WAP022601600387	53953640103
5	65	Uppada Guruvulu	Ramulu	47	Reddika	Married	3	Labour	YAP022601600420	51853304177
6	66	Uppada Appalarasamma	Ramulu	60	Reddika	Married	1	Labour	WAP022601600246	62053539529
7	67	Uppada Applaramulu	Ramudu	60	Reddika	Married	3	Labour	WAP022601600400	65018203857
8	68	Uppada Rambabu	Appalaramulu	21	Yatha	Married	1	Labour	WAP022601600400	23462113639
9	69	Mudasala Narasamma	Chinadurga yya	70	Yatha	Married	1	Labour	RAP022601600235	50489672797
10	70	Mudasala Pentayya	Narasayya	47	Yatha	Married	2	Labour	WAP022601600233	49644616761

71	Mudasala Chittayya	Pentayya	21	Yatha	Married	1	Labour	WAP022601600233	405254145591
72	Mudasala Appanna	Narasayya	52	Yatha	Married	2	Labour	WAP022601600347	574145124554
73	Mudasala Surappanna	Appanna	27	Yatha	Married	2	Labour	WAP022601600347	717256178896
74	Mudasala Rambabu	Appanna	24	Yatha	Married	1	Labour	WAP22601600347	645053031866

The then Tahsildar has also stated that consequent on reduction of the main approach road to Airport from 150 mts to 75 mts, the Vempadapeta village is not being affected as the houses of 14 PDFs are not falling in the alignment. Hence, the 14 PDFs of Vemapadapeta are to be deleted from the approved R&R. It is requested to issue revised order in respect of PDFs count from 79 to 65 pertains to Rellipeta village and approval of R&R plan in respect of Gudepuvalasa village under Bhogapuram Green Field Airport.

In the circumstances stated above, as per Section 18 of RFCT LARR Act, 2013, the draft R&R Scheme to Rellipeta(65) & Bollinkalapalem(55) Project Displaced Families at Gudepuvalasa village and an amount of Rs.10.50/- Crs(Rupees Ten Crores and Fifty Lakhs only) for the construction of houses R&R package colony and other infrastructure as proposed in the draft R&R Scheme in R&R colony at Gudepuvalasa Village as recommended by the District Collector, Vizianagaram is hereby approved for effective implementation of R&R Scheme.

The District Collector, Vizianagaram is requested to publish the approved R&R Scheme in the local language in Village/Panchayat and in the offices of the District Collector, Vizianagaram, RDO, Vizianagaram, Tahsildar, Bhogapuram Mandal, Executive Engineer (R&B), Vizianagaram and also in affected areas and also uploaded on the website of the appropriate Government i.e., District Collector, Vizianagaram, Commissioner, R&R i.e., (www.aprr.gov.in) as per RFCT LARR Act, 2013 and report compliance.

**Sd/-T.Babu Rao Naidu,
Spl. Commissioner, R&R.**

//T.C.F.B.O//

Office Superintendent (Gazetted)

To
The District Collector,
Vizianagaram District,
Vizianagaram.

Copy to the Joint Collector/Project Administrator, Vizianagaram for information and necessary action.

**DETAILS OF WPS FILED CONSENTS RECEIVED AND CONSENT NOT RECEIVED INRESPECT OF JEROITYITHI LAND UNDER
BHOGAPURAM AIRPORT**

Sl.No	W.P.No	Name of the Village	Extent covered in the WP	Out of the WP extent							Out of Col.10, Affidavits Filed by Writ Petitioners	
				Not covered in PN	Repeated extent	others	Denotified	Final alignment	Consents received	Consents not received (still pending high court)	No of persons	Extent
1	2	3	4	5	6	7	8	9	10	11	12	13
1	32956/15	Kavulavada	330.68	27.02	102.295	0	8.07	193.295	193.295	0.00	14	191.26
2	16704/16	Kavulavada	35.1675	8.2575	2.71	0	0.21	23.99	23.99	0	8	8.585
		Gudepuvalasa	83.26	0	0	0	20.96	62.30	59.23	3.07	18	47.84
3	34793/15	Gudepuvalasa	375.096	0	0	0	219.548	155.548	140.928	14.62	26	117.835
4	33034/15	Gudepuvalasa	232.69	0	0	0	66.18	166.51	122.59	43.92	21	85.92
5	34628/15	Savarailli	12.16	0	0.365	0	6.815	4.98	0.10	4.88	1	0.10
6	12881/16	Savarailli	3.04	0.15	0	0	2.81	0.08	0	0.08	0	0
7	34629/15	Ravada	61.715	3.95	0	0	36.365	21.4	0	21.40		0
8	34090/15	A.Ravivalasa	30.05	0	0.10	0	26.8125	3.1875	1.6425	1.495	11	1.2925
9	35196/15	Kavulavada	223.26	1.58	103.705	0	8.05	109.925	109.925	0	9	26.65
10	8639/16	Kavulavada	56.39	4.31	33.16	0	4.145	14.775	14.775	0	5	12.93
11	32879/15	Kancheru	125.12	3.49	0	Govt: 15.45 POT : 31.18	33.135	41.865	41.865	0	11	22.975
12	34351/15	Kancheru	7.30	0.39		0	0.14	6.77	6.77	0	2	6.86
13	34792/15	Kancheru	28.435	0	0	Govt: 0.0025	14.14	14.295	14.295	0	6	4.001
14	34794/15	Munjeru	3.67	3.67	0	0	0	0	0	0	0	0
15	35197/15	Kongavanipalem	15.35	15.35	0	0	0	0	0	0	0	0
		Total	1623.3835	68.1675	242.335	46.6325	447.3805	818.8705	729.4055	89.465	132	526.2485

①

DETAILS OF WRIT PETITIONS FILED & SUBSEQUENTLY WITHDRAWN (BY FILING AFFADAVIT) AGAINST LAND ACQUISITION FOR BHOGAPURAM AIRPORT					
W.P.No	Name of the village	Name of the writ petitioners	Sl.No in the Affidavit	Extent consented	Remarks
32956/2015	Kavulavada	1) Datla Venkata Appala prasad raju S/o Jagannadharaju	1	19.10	
		2) Poosapati Venkatalakshmi Narasimha raju S/o Lakshmi Narasimharaju	5	7.62	
		3) Datla China Venkata Narayanaraju S/o Venkata Krishna Varma	6	12.90	
		4) Pusapati Appalanarasimharaju S/o Lakshminarasimharaju	8	8.00	
		5) Pusapati Nrayanamurthy Raju S/o Jogi Jagannadharaju	10	3.985	
		6) Pusapati Sundaridevi W/o PVSN Raju	11	18.70	
		7) Datla Bangaramma W/o DVAN Raju	12	11.69	
		8) Pusapati Lakshmi Narasimharaju S/o Jogijagannadharaju	13	3.985	
		9) Datla Sujatha W/o Venkata Satya Surya Narayanaraju	14	34	
		10) Pusapati Venkata Ramani W/o PJJ Raju	15	17.00	
		11) Pusapati Venkatanarayanavarma S/o Sanyasiraju	16	9.255	
		12) Dantuluri Satyanarayana Ravindraraju S/o Janakramaraju	17	12.00	
		13) Kakarlapudi Vikas varma S/o KVSP Raju	32	15.315	
		14) PJJ Raju S/o PLN Raju	37	17.71	
		TOTAL		191.26	


 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.)
 TRS 11/20

I, Datta Venkata Appala Prasad Ram. s/o. W/o. U. Jaganatha Rao.

aged 65 years, resident of Maissi wada village, Bhennali mandal Vidyaneswar district, do hereby solemnly affirm and state as

follows:

1. I am land owner for certain lands in Korulu wada village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
<u>88.1</u>	<u>88</u>	<u>19.10 ac.</u>	<u>Dry land</u>

2. I have filed W.P. No. 32956 of 2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 42531 of 2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.



N. NAGESWARA KAU
B.Com. # 1
ADVOCATE & NOTARY
Plot No 227 Gayathrinagar
VIZIANAGARAM
Cell : 94407 62154

[Signature]
International Greenfield Airport,
Bhogapuram II
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.


DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 2nd day of September 2016 at Vizianagaram.





NOTARY
ATTESTED

NOTARY
Vizianagaram
ANDHRA PRADESH
INDIA

N. NAGESWARA RAO
B.Com. B.L.,
ADVOCATE & NOTARY
Plot No 227 Gayatrianna
VIZIANAGARAM
Cells : 94407 62180

Competent
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (LA),
T.B.P. Unit-3, Parvathipuram

पचास
रुपये

FIFTY
RUPEES

₹.50

Rs.50



INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 409427

14/95 Rs. 50/-

9.9.2016

Handwritten notes in Telugu script.

Kantubhukta Rama Krishna
Licenced Stamp Vendor
L No.02 12 001 1991
RL No.02 12-11-2015 to 2017
Sanka Village, Vizianagaram M.
VZM Dist. Call. 9241732437

AFFIDAVIT

I, POOSAPATI VENKATA LAKSHMI NARASIMHA RAJU, S/O LAKSHMI NARASIMHA RAJU age 53 years resident of Jonnavalasa Village, Vizianagaram Mandal, Vizianagaram district, do hereby solemnly affirm and state as follows:

1 I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

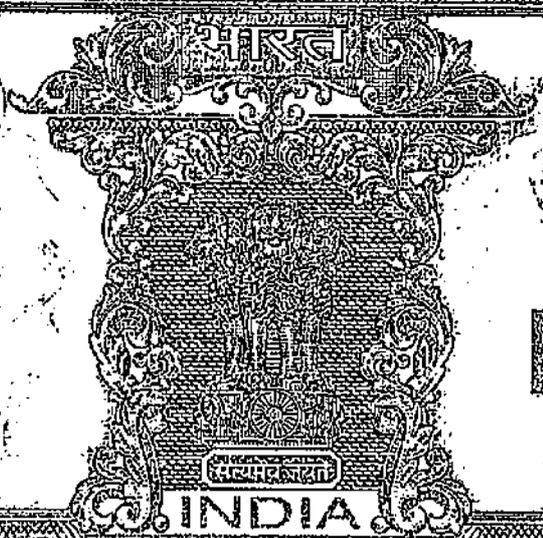
S NO.	Survey No.	Extent (Ac)	Classification
1	81-23P	3.70 ✓	Dry, Coconui thota
2	78-1	2.00	-do-
3	80-1	0.73	-do-
✓	88-P ✓	1.19 ✓	-do- ✓

2 I have filed W.P. No 32956/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No 2315 /2015/G3/ dt.31-08-2015 u/s 11(1) of the LARR Act, 2013 and the Hon'ble High court in W.P.No 42531-2015 was pleased to issue interim orders that there shall be Stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same

Official stamps and signatures of the Government and the applicant.

भारतीय गैर न्यायिक

भारत
पाँच
रु. 50



FIFTY
RUPEES
Rs. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 409422

14140 Rs. 500

Kantabhukta Rama Krishna

9.9.2016

Licenced Stamp Vendor

L.No.02 12 001/1991

నాకు నా పేరిట గావరా వేదీ గ్రామంలో కొంత భూమి ఉంది. దీనిని ప్రభుత్వం కొనుగోలు చేయాలని ప్రకటించింది. దీనిపై నాకు వ్యతిరేకంగా నాకు ఉన్న భూమిని ప్రభుత్వం కొనుగోలు చేయాలని ప్రకటించింది.

RL.No 02 12-11/2015 to 2017
Sarika Village, Vizianagaram (M)
VZM Dist. Cell : 9441749437

AFFIDAVIT

I, Sri DATLA CHINA VENKATA NARAYANA, S/O LATE VENKATA KRISHNA VARMA, age 70 years, Resident of Vizianagaram Village, Vizianagaram Mandal, Vizianagaram district., do hereby solemnly affirm and state as follows.

I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram

S NO	Survey No	Extent (Ac)	Classification
1	1	12.90	Dry, Cshew thop

I have filed WP No. 32956/2015 before the Hon'ble High Court questioning the preliminary Notification (PN) issued by the government vide reference No 2315/2015/G3/ dt 31-08-2015 u/s 11(1) of the LARR Act 2013 and the Hon'ble High court in W.P.No 42531-2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders of the same



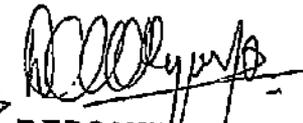
K.H.V.A. NAIDU
B.Com., B.L.
ADVOCATE & NOTARY
No. 5-5-6, Gavara Veedhi
Vizianagaram - 535 001
Cell : 9440143107
Ph: 08922 233107

Competent Authority (L. & J.)
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Commissioner (L. & J.)
T.B.P. Unit-3, Peravathi

3. In view of the announcement by the ⁸⁵ government regarding the package of higher compensation of Rs. ~~28,00,000/-~~ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.


DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sept 2016 at Vizianagaram.




NOTARY


Competent Authority (L.A.),
International Greenfield Airport,

Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram

Not

- 3. In view of the announcement by the government regarding the package of higher compensation of Rs. ~~23,00,000/-~~ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
- 4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sept 2016 at Vizianagaram.



NOTARY

[Handwritten Signature]
 9/9/16

[Handwritten Signature]
 Competent Authority
 International Greenfield Airport,
 Bhogapuram &
 T.B.P. Unit-3, Parvathipuram.

- 3. In view of the announcement by the government regarding the package of higher compensation of Rs. ~~28,00,000/-~~ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
- 4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Signature]
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sept 2016 at Vizianagaram.

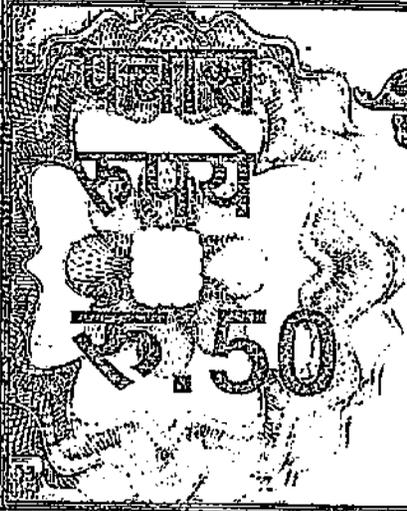


NOTARY

[Signature]
9/9/16

[Signature]
Competent Authority
International Greenfield Airport,
Bhogapuram
T.B.P. Unit-3, Parvatipuram.

भारतीय गैर न्यायिक



FIFTY RUPEES

Rs.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

AC 409425

Rs. 50/-

2015

Handwritten text in Telugu script.

Kantubhukta Rama Krishn

Licenced Stamp Vendor
L No.02 12 001/1991

RL.No 02 12-11/2015 to 2017
Sarika Village, Vizianagaram (M
VZM Dist. Cell : 9441749437

AFFIDAVIT

I, POOSAPATI NARAYANAMURTHY RAJU, S/O LATE JOGI JAGANNADHA RAJU, age 61 years, resident of Jonnavalasa Village, Vizianagaram Mandal, Vizianagaram district, do hereby solemnly affirm and state as follows:

I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.NO	Survey No.	Extent (Ac)	Classification
01.	31-23P	3.985	Dry

I have filed W.P. No 32956/2015 before the Hon'ble High Court questioning the preliminary Notification issued by the government vide reference No 2315 /2015/G3/ dt.31-08-2015 u/s 11(1) of the LARR Act, 2013 and the Hon'ble High court in W.P.No 42531-2015 was pleased to issue interim orders that there shall be no stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders of the court.



Handwritten signature of K.H.V.A. NAIDU, Advocate & Notary, B.Com., B.L., D No. 5-5-B, Gavara Veedhi, Vizianagaram - 535 001, Cell: 9440143107, Ph:08922 233107

Handwritten signature of P. N. Murthy Chinn, Spl. Dy. Collector (L.A.), T.B.P. Unit-3, Parvathipuram

THE
AS OF
ABRAM

3. In view of the announcement by the government regarding the package of higher compensation of Rs. ~~28,00,000~~ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

P. sr muthy Raji
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sep 2016 at Vizianagaram.

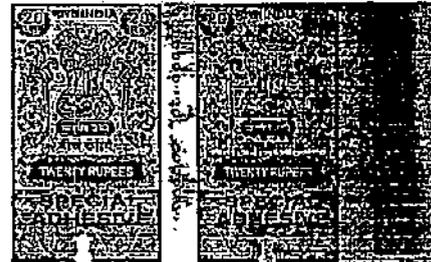


[Signature]
9/9/16

NOTARY

[Signature]
Competent Authority,
International Greenfield Airport,
Bhogapuram &
Sh. No. Collector (L. A.),
T.B.P. Unit-3, Parvathipuram

(S)



AFFIDAVIT

I, Smt P Sreedevi Devi s/o. w/o. Sri P V
 aged 74 years, resident of Tiruvavala village, Vizianagaram
 mandal Vizianagaram district, do hereby solemnly affirm and state
 follows:

1. I am land owner for certain lands in Kavulevada village of
 Bhogapuram mandal, and out of them the following lands are notified
 acquisition by the government in connection with establishment of Greenfield
 International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1.0	87-9	18.70	2020

2. I have filed W.P. No. 32456-2015 before the Hon'ble High
 Court questioning the Preliminary Notification (P.N.) Issued by the
 government vide reference No. 2315 /2015/G3/ dt.31.08.2015
 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in
 W.P.M.P.No. 42531-2015 was pleased to Issue Interim orders
 that there shall be stay of my dispossession from the lands pending final
 disposal of the writ petition and subject to the orders in the same.

[Signature]
 ADVOCATE

[Signature]
 Special Deputy Collector (L. & T)
 T B P UNIT-III
 PARVATIPURAM

[Handwritten signature]

print date: 31/07/2015
 Occupants mismatch with pattadar on the column 6300020
 Unsigned; #
 Acrescents
 (ROK)

3. In view of the announcement by the government regarding the payment of higher compensation of Rs. 2,80,000, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 2nd day of Sept 2016 at Wiznagar.

[Handwritten Signature]
NOTARY
 ADVOCATE & NOTARY
 APPOINTED BY GOVT.
 2/9/16

[Handwritten Signature]
Special Deputy Collector (L A)
T B P UNIT-III
PARVATIPURAM

2/9/16





AFFIDAVIT

I, Datta Bangaramma s/o. D.V.A.N. Raju
 (alias Datta Butchi Bangaramma)
 aged 86 years, resident of Tonnavalasa village, Vizianagaram
 mandal Vizianagaram district, do hereby solemnly affirm and state as
 follows:

1. I am land owner for certain lands in Kavullunada village of
 Bhogapuram mandal, and out of them the following lands are notified for
 acquisition by the government in connection with establishment of Greenfield
 International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1.	1-P	<u>12-90</u> 11 69	Dry.

2. I have filed W.P. No. 32950 = 2015 before the Hon'ble High
 Court questioning the Preliminary Notification (P.N.) issued by the
 government vide reference No. 2315 /2015/G3/ dt.31.08.2015
 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in
 W.P.M.P.No. 42531-2015 was pleased to issue interim orders
 that there shall be stay of my dispossession from the lands pending final
 disposal of the writ petition and subject to the orders in the same.

D. Bangaramma

[Signature]
 District Collector
 Bhogapuram
 Spl. Dy. Collector
 B.P. Unit-3, Parvati

भारतीय गैर न्यायिक

पचास
रुपये

रु. 50



FIFTY
RUPEES

Rs. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

AC 409419

19.13.7 Rs. 5000

Kantubhukta Rama Krishna

9.11.2016

Licensed Stamp Vendor

L No 02 12 001/1991

RL No 02 12-11-2015 to 2017

Sarika Village, Vizianagaram (M)

VZM Dist Call - 9441740437

AFFIDAVIT

I, POOSAPATI LAKSHMINARASIMHA RAJU, S/O LATE JOGI JAGANNADHA RAJU, age 72, resident of Jonnavalasa Village, Vizianagaram Mandal, Vizianagaram district, do hereby solemnly affirm and state as follows:

I am the owner of certain lands in KAVULAVADA village of Bhogapuram Mandal, and out of them the following lands were notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram

S NO	Survey No.	Extent (Ac)	Classification
01.	81-238	3.985	Dry

I have filed W.P. No 32956/2015 before the Hon'ble High Court questioning the preliminary Notification issued by the government vide reference No 2315 /2015/G3/ dt.31-08-2015 u/s 11(1) of the LA Act, 2013 and the Hon'ble High court in W.P.No 42531-2015 was pleased to issue interim orders that there shall be no dispossession from the lands pending final disposal of the writ petition and subject to the orders of the court in the same.



Handwritten signature and date: 13

P. Lovesh Kumar Narasimha
Internationally Accredited
Spt. Director (L.A.)
T.S.P. Unit-3, Patancheru

3. In view of the announcement by the Government regarding higher compensation of Rs. ~~28,00,000/-~~ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) - Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

P. Lavishmi Narasimha Ravi
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sep 2016 at Vizianagaram.

NOTARY



[Signature]
09/09/16

[Signature]
Competent Authority
Bhogapuram International Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.S.P. Unit-3, Parvathipuram

Date: 21.04.2021

14
To:
The Registrar - Judicial,
High Court for the State of Andhra Pradesh
Amaravathi, Near Vijayawada,
Andhra Pradesh

From:
Smt. Datla Sujatha
Plot No. 131,
Krishnarajapuram
Ring Road
Vizianagaram

Respected Sir,

Sub: Withdrawal of Writ Petition No.32956 of 2015 pertaining to Land Acquisition proceedings in relation to Bhogapuram Greenfield International Airport, Vishakhapatnam - Request Reg.

I would like to bring to your kind attention that, I along with some other petitioners have filed the above mentioned Writ Petition No. 32956 of 2015 before this Hon'ble High Court challenging the notification issued by the State Government for acquisition of lands for the Bhogapuram International Airport. I am Petitioner no.14 in the said writ petition.

Now, I would like to submit that, having understood the importance of the land acquisition for the above said international airport, I have indeed agreed to accept the compensation announced by the Government and accordingly I have already submitted my willingness to the District Collector, Vizianagaram and also to the concerned Land Acquisition Officer accepting the compensation.

In view of the above developments, I would like to inform the Hon'ble Court that I am not interested to pursue the above mentioned Writ Petition No. 32956 of 2015 and request the Hon'ble Court to permit me to withdraw myself from the said writ petition and the Hon'ble Court may dismiss the said writ petition against me as withdrawn.

D. Sujatha

Hence, I humbly request your good-self to kindly place the aforementioned writ petition before the Hon'ble Court dealing with the subject matter, for passing necessary orders in the writ petition in view of my request to withdraw the same in so far as my case is concerned

Thanking you Sir,

D. Sujatha

Datla Sujatha
Writ Petitioner No.14
in W.P. No. 32956 of 2015

Copy to :

1. Sri. Satya Prasad
Advocate - for information and necessary action
2. The Government Pleader for Land Acquisition - for information and necessary action
3. The Special Chief Secretary, Government of Andhra Pradesh - for information and necessary action

भारतीय

पत्राधिकार

शत रुपये

Rs. 100

रु. 100

ONE
HUNDRED RUPEESभारत
DIA
DIA NON JUDICIAL

తెలంగాణ తెలంగాణ TELANGANA

Sl. No: 806 Date: 20/04/2021.
 Sold To: Datla Sujatha
 W/o: Late DVSSN Raju. R/o Vizianagaram.
 To Whom: Self

14

K. Rajeswari
 AD 228806

K. RAJESWARI
 LICENSED STAMP VENDOR
 L.No. 16-11-043/2017.
 R.L.No.16-11-016/2020
 H.No 6-3-382,
 NEAR HIMALAYA BOOK WORLD
 BESIDE IOC PETROL PUMP
 PUNJAGUTTA, HYDERABAD-82
 PHONE No: 8686669973

FORM - IV

I/We Sri Smt. Kum. Datla Sujatha W/o Late DVSSN Raju, Owner / Owners of the land in Sy. No. 1, 34 ACRES in Kavulavada Village Bhogapuram Mandal, Vizianagaram District hereby agree for the acquisition of my/our land by the Collector (Land Acquisition) i.e., Competent Authority (LA). IGFA, Special Deputy Collector (Land Acquisition) Special Tahsildar (Land Acquisition) for the purpose of establishment of International Green Field Airport, Bhogapuram.

I/We solemnly affirm that I/we am/are the absolute owner/owners of the land mentioned above and the land is not encumbered. The compensation payable for this land may be paid to me/may be paid to

D. Subatma



ఆంధ్ర ప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

తేదీ Date 2/8/2016

వెంకటా రామణి వ/o, P.J.J. RAJU, VSP
 Self

X 247718

MEDAPATI BALA VEE REDDY
 LICENCED STAMP VENDOR
 L.No.03/14/012/2012, R.L.No. 03-14-083/20
 D.No. 50-112-92, TPT Colony, Visakhapatnam
 Visakhapatnam, Cell-9490674423

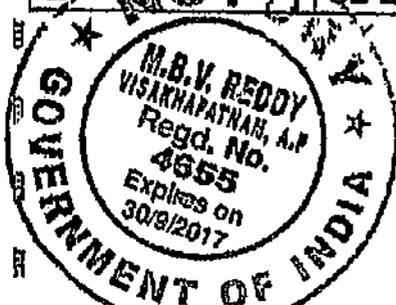
15

AFFIDAVIT

I, PUSAPATI VENKATA RAMANI, W/o, P.J.J. RAJU, aged 66 Years, resident of 50-116-6/3/5, Surya Krishna Apartments, Hill View Layout, ASR Nagar, Seethammadhara, Visakhapatnam – 530013, do hereby solemnly affirm and state as follows:

I am land owner for certain lands in Kavulavada Village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No	Survey No	Extent (Ac)	Classification
1	81-236	17-00	Ziraiti



International Greenfield Airport,
 Bhogapuram
 Spl. Dy. Commissioner,
 T.B.P. Unit-3, Bhogapuram

ATTESTED
 Reddy
 NOTARY 2/9/2016
 VISAKHAPATNAM
 ANDHRA PRADESH
 INDIA

2. I have filed W.P. No. 32956-2015 before the Hon'ble High Court questioning the preliminary Notification (P.N) issued by the government vide reference No. 2315/2015/G3/dt. 31.08.2015 u/s. 11(1) of the LARR Act - 2013 and the Hon'ble High Court in W.P.M.P.No. 42531-2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/- (Twenty Eight Lakhs only) excluding the value of trees and structures attached to the land, I have submitted my consent to the collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under that Act for my consented lands.

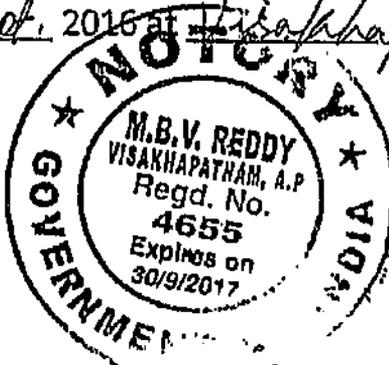
This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten signature]

DEPONENT

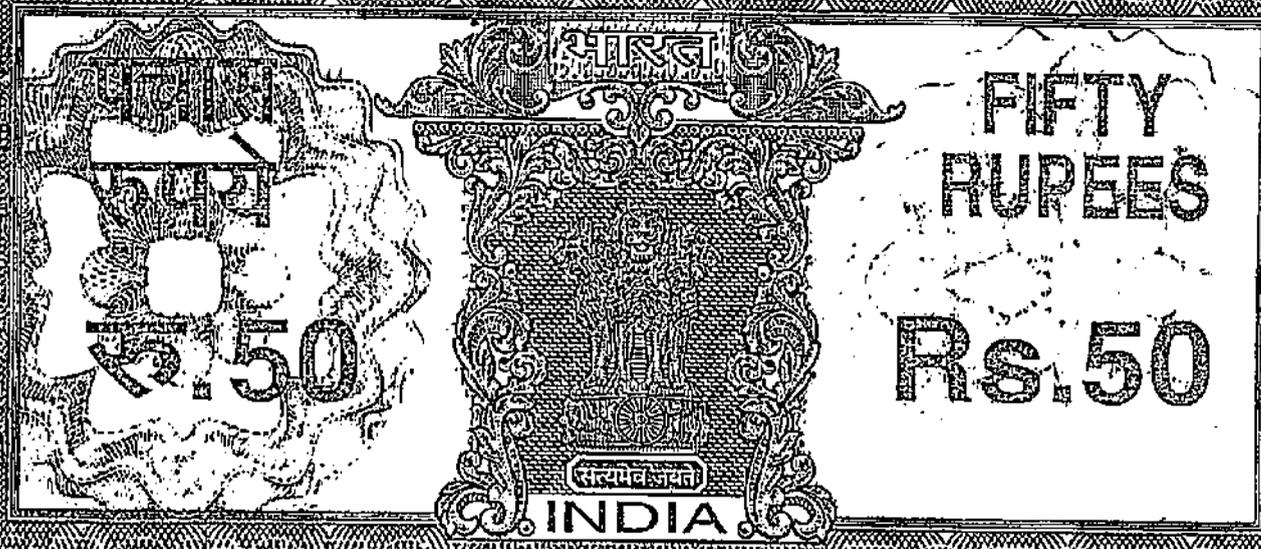
Solemnly affirmed and signed/put his/her LTM before me on this 29th day of Sept. 2016 at Visakhapatnam



M.B.V. REDDY
 ADVOCATE & NOTARY
 #7, Basement Floor, Crescent Tower
 Opp. Eonada, Seethammadhara
 VISAKHAPATHNAM-530 013
 Cor. Cell: 9460074229 (L.A.),
 International Airport,
 Bapatla
 Spl. Dy. Collector (L.A.),
 T.B.P. Unit-3, Parvatipuram

ATTESTED
[Handwritten signature]
 2/9/2016
 NOTARY
 VISAKHAPATHNAM
 ANDHRA PRADESH
 INDIA

भारतीय गैर न्यायिक



FIFTY RUPEES

Rs. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

. AC 409421

Rs. 500

Kantubhukta Rama Krishna

2016

Licenced Stamp Vendor

భూమి సేద్యం చేసే వాణియవారికి గానూ సర్కారు

L.No.02 12 001/1991

అనుమతి

RL.No 02 12-11/2015 to 2017

Sarika Village, Vizianagaram (M)

VZM Dist. Cell : 9441749437

16

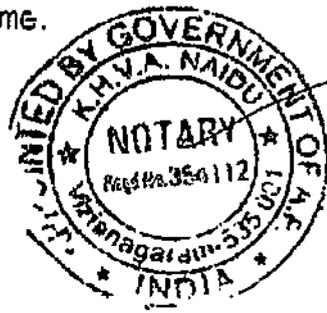
AFFIDAVIT

I, POOSAPATI VENKATA NARAYANA VARMA, S/O LATE SANYASI RAJU, age 39 years, resident of Jonnavalasa Village, Vizianagaram Mandal, Vizianagaram district., do hereby solemnly affirm and state as follows

I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No	Survey No	Extent (Ac)	Classification
1	11-1, 11-2, 11-10, 11-11, 11-12B, 11-16B, 11-17B, 11-18B	9.258	[Stamp]
2	81-24, 81-25, 81-27, 81-28B, 81-29, 81-30, 81-31, 81-32, 81-33,		
3	81-34, 81-35, 81-36, 81-37, & 81-38		

I have filed W.P. No 32956/2015 before the Hon'ble High Court questioning the preliminary Notification issued by the government vide reference No 2315/2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act, 2013 and the Hon'ble High court in W.P.No 42531-2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders of the same.



K.H.V.A. NAIDU
B.Com., B.L.
ADVOCATE & NOTARY
O.No.5-5-5, Gavara Veechi,
Vizianagaram - 535 001
Cell : 9440143107
Ph: 08922 233103

[Signature]

Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram

OF THE
T.P. OF
SARAIAM

3. In view of the announcement by the government regarding the package of higher compensation of Rs. ~~28,00,000/-~~ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

J. P. V. V. S. S. S.
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sep 2016 at Vizianagaram.

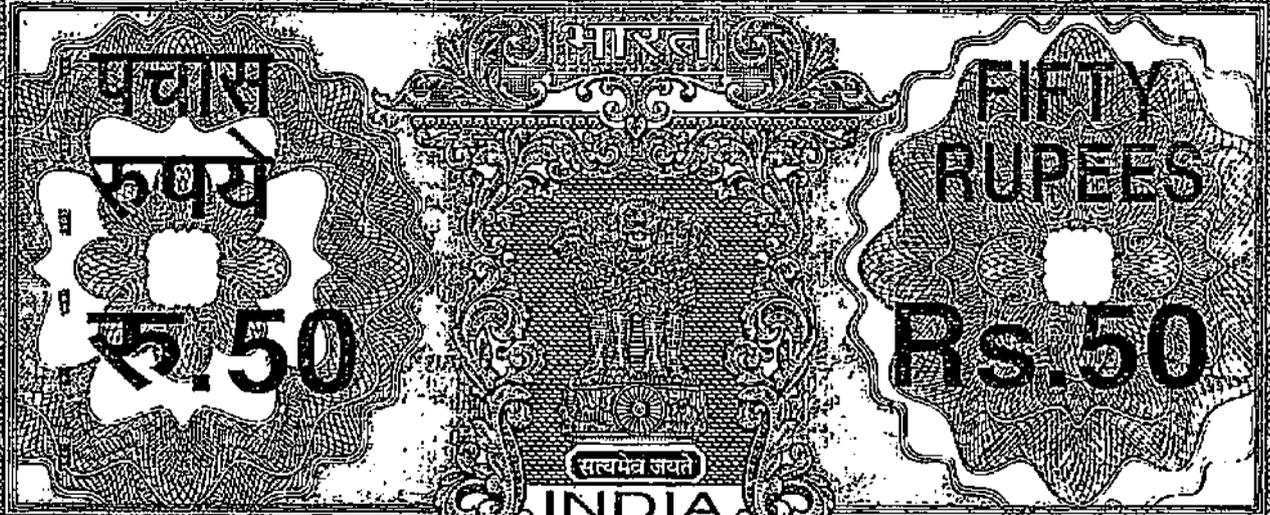
NOTARY



[Handwritten signature]
9/9/16

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Competent Authority
International Greenfield Airpo
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram

भारतीय नैऋत्यायक



पचास
रुपये
रु. 50

FIFTY
RUPEES
Rs. 50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

V 324544

No: 629 Date: 19.4.2014 Rs 50/

Old to: P. S. R. C. S/O Late Janaki Fama Raju aged 55 Yrs, resident of Bheemunipatnam village, Bheemunipatnam Mandal, Visakhapatnam District, do hereby solemnly affirm and state as follows.

A.V. Ramanujam
D.V. RAMANUJAYYI
Licenced Stamp Vendor
O.L.No. 5/1998
R.L.No. 03-02-002/2013
Add 15-12-72, Gandhi Road
Bheemunipatnam, Visakhapatnam
Ph 8019717219

AFFIDAVIT

I, Dantihuni Gintyanarayana Revindra Raju S/O Late Janaki Fama Raju aged 55 Yrs, resident of Bheemunipatnam village, Bheemunipatnam Mandal, Visakhapatnam District, do hereby solemnly affirm and state as follows.

- I am land owner for certain Lands in Kavuluvada Village of Bogapuram Mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International airport at Bogapuram.

S.No	Survey No	Extent A/C	classification
1.0	87	12 Ac	Coconut garden

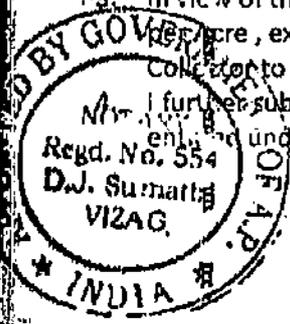
- I have filed WP No: 32956 of 2015 before the Honorable high court questioning the preliminary notification (P.N) issued by the Govt vide ref No 2214/2015/G3/dtd 31.8.2015 u/s 11(1) of the LARR act -2013 and the Honorable high court in WPMP No 42531-2015 was pleased to issue interim Orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to orders in the same.

- In view of the announcement by the Government regarding the package of higher compensation of Rs 28 lacs per acre, excluding the value of trees and structures attached to the Land, I have submitted my consent to the Collector to part with the Land Acquisition for the above Lands and receive the compensation. I further submit that since the government has higher compensation than the compensation for which I was entitled under the act, I voluntarily want to withdraw the writ petition to the extent of my claim and I will file my

ATTESTED

Special Deputy Collector (L.A.)
BHEEMUNIPATNAM
VISAKHAPATNAM DISTRICT
ANDHRA PRADESH

Suman
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH



(245)

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9 day of Sep 2016 at Vizianagaram

NOTARY



Sumati
9/9/16

Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPURAM



14.09.2017

32

Office of the
 District Collector
 Bhogapuram

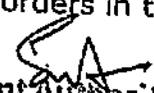
AFFIDAVIT

I, Kalathigudi Vikas Varma s/o. w/o. K.V.S.P. Rama
 aged years, resident of Kavulevada village, Bhogapuram
 mandal Vizianagaram district, do hereby solemnly affirm and state as
 follows:

1. I am land owner for certain lands in Kavulevada village of
 Bhogapuram mandal, and out of them the following lands are notified for
 acquisition by the government in connection with establishment of Greenfield
 International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01.	185-2 P	7.665	Dry
02	186-1 P	1.855	DM
03	186-3 P	1.32	Dry
04	187-1 P	4.475	Dry

2. I have filed W.P. No. 22956/2015 before the Hon'ble High
 Court questioning the Preliminary Notification (P.N.) issued by the
 government vide reference No. 2315 /2015/G3/ dt.31.08.2015
 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court In
 W.P.M.P.No. 42531 of 2015 was pleased to issue interim orders
 that there shall be stay of my dispossession from the lands pending final
 disposal of the writ petition and subject to the orders in the same.


 Competent Authority (L.A.),
 Bhogapuram &
 Spl. Dy. Collector (L.A.),
 T.B.P. Unit-3, Parvatipuram

- 3. In view of the announcement by the government regarding the package higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
- 4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
- 5. I also submit that I have submitted my consent for acquisition of my lands with full satisfaction of the amount arrived at as mentioned supra and I submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

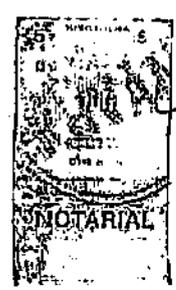
This affidavit is being submitted to the **Competent Authority (Bhogapuram International Greenfield Airport, Vizianagaram)** to receive the compensation for the above lands being acquired for establishment of Airport at Bhogapuram.

The above stated facts are true and correct.

[Signature]
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 30th of Feb 2018 at Gireew.

[Signature]
30/3/18
NOTARY



* * గవర్నరు యజమానికిచ్చిన యజమానినాస్తిని సాక్షు వేత్రము ఉన్న పేర్ల
 వెంకట క్రాంతి.

37
AFFIDAVITI, P. J. J. Raju s/o. P. L. N. Rajuaged 58 years, resident of Jowaravada village, Vizianagaram mandal Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavulavada village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1.0	81-23	5=00	2,00
2.0	79	2=56	2,00
3.0	86	8-71	2,00
4.0	78-1	1=44	2,00

2. I have filed W.P. No. 32956/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2313 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 42531-2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

D. Venkatarao
DHIVALA VENKATARAO
ADVOCATE & NOTARY
APPOINTED BY GOVT.

[Signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.)
T.B.P. Unit-3, Parvathipuram

...the announcement by the government regarding the package of higher compensation of Rs. ¹⁰⁹ 2,80,000, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Signature]
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 2nd day of Jan 2016 at Vizianagaram.

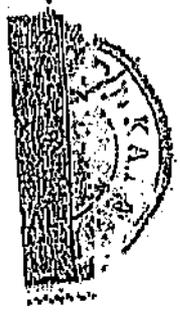
[Signature]
NOTARY
 DHIRAJA VENKATA RAO
 ADVOCATE & NOTARY
 APPOINTED BY GOVERNMENT

[Signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Vizianagaram (L.A.)

2/19/16

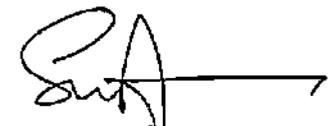
DETAILED ENJOYMENT OF LAND UNDER ACQUISITION
 Enjoyer on filed with

Pattadar as per P.N	
Classific ation	
Extent	
Sy.No	
Sl.No.	



2/1

DETAILS OF WRIT PETITIONS FILED & SUBSEQUENTLY WITHDRAWN (BY FILING AFFADAVIT) AGAINST LAND ACQUISITION FOR BHOGAPURAM AIRPORT					
W.P.No	Name of the village	Name of the writ petitioners	Sl.No in the Affidavit	Extent consented	Remarks
16704/2016	Kavulavada	1) Kondapu Ramana S/o Chinappalanarasayya	1	1.515	
		2) Jeeru Gopi S/o Appalanarsu	2	0.76	
		3) Seerapu Gurayya S/o Ramaswamy	3	2.56	
		4) Buddana Appanna S/o Appanna	4	0.70	
		5) Kalapureddi Gurayya S/o Gurayya	7	0.66	
		6) Uppada Ramulamma W/o Appanna	8	0.63	
		7) Kondapu Thatha S/o Kondyya	22	0.85	
		8) Kondapu Appalanaidu S/o Narasimhulu	33	0.91	
		Total		8.585	



Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Sol. Dy. Collector (L.A.)
T.S.P. Unit-3, Parvathipuram.

6 SEP 2017 ap

AFFIDAVITEX-OFFICIO STAFF VENDOR
JOINT SUB-REGISTRAR OFFICE

VIZIANAGARAM (WEST)

I, Kondaen Ramana s/o. w/o. Chinnappaaged 35 years, resident of Maraganala P.O. Kavuvu village, Bhogapuram mandal Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavuvu village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	99-10P	0.47	Dry
02	100-6P	0.07	Dry
03	100-40	0.32	Dry
04	100-48	0.30	Dry
05	100-51	0.19	Dry
06	100-57	0.135	Dry
07	100-41	0.05	Dry

2. I have filed W.P. No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court In W.P.M.P.No. _____ was pleased to issue Interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

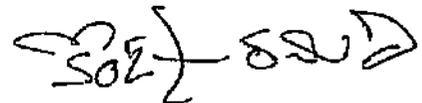

Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPURAM


502

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28.00 000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

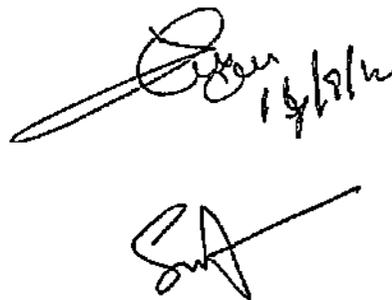
The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 14 day of Jan 2018 at Vizianagaram.

NOTARY

AFFIDAVIT

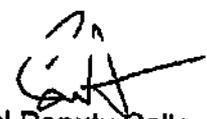
I, Jeenu Gaei s/o. w/o. Appal Rao

aged 41 years, resident of A Ravulase village, Bhogapuram mandal Seemang district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavulavara village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
81-7	0.16	0.16	Dry
2	81-B	0.25	Dry
3	82-21	0.20	Dry
4	82-26	0.10	Dry
5	82-28	0.05	Dry

2. I have filed W.P. No. 16704/2016 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.


Special Deputy Collector (Lr.)
T B P UNIT-III
PARVATIPURAM

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

K. G. G. Rao

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 21st day of May 2018 at Vizianagaram.

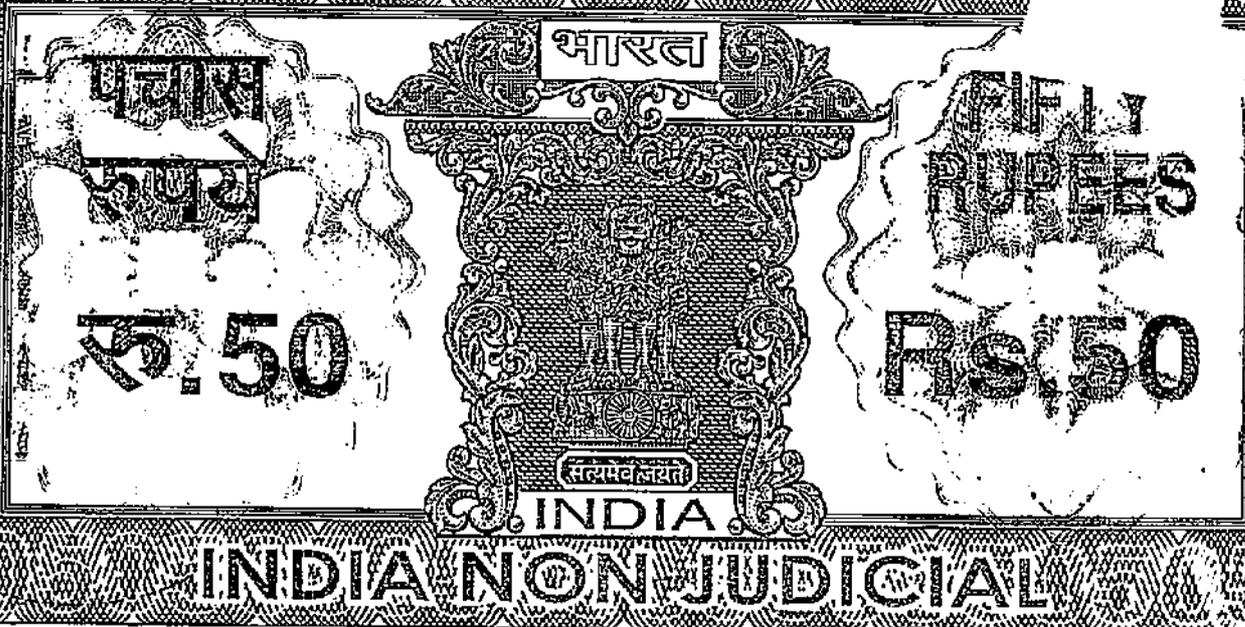
NOTARY

[Signature]
21/5/18



[Signature]
T B P UNIT-III
PARVATIPURAM

भारतीय गैर न्यायिक



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 904292

494 Date 24.9.2016 Rs. 50

3

B Venkata Ramana Bhatta Venkata Ramana LICENSED STAMP VENDOR LC.No.06/2014, 25-08-2014 D.No.6-42, Pedda Veedhi BHOGAPURAM-Cell:996324645

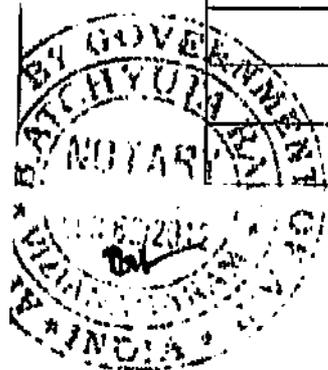
K. Ramesh Babu S/O. Ramaswamy. A. Ramaswamy

AFFIDAVIT

I SERAPU YARRAYYA S/O. Late RAMASWAMY, W/O - Aged 74 years, resident of Koyyavada Village BHOGAPURAM Mandal vizianwaram District. Do hereby solemnly affirm and state as follows :

1. I am land owner for certain lands in KOLLAVADA Village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield of Greenfield International Airport at Bhogapuram

Table with 4 columns: SI.NO, Survey No, Extent (Ac), Classification. Row 1: 1, 81-21 P, Ac. 1-77 1/2, dry LAND. Row 2: 2, 82-34 P, Ac. 0 78 1/2, WET LAND.



Special Deputy Collector (L.A) T B P UNIT-III PARVATIPURAM

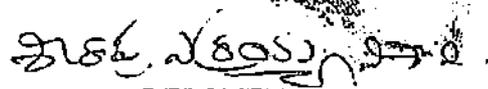
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::Second Page::

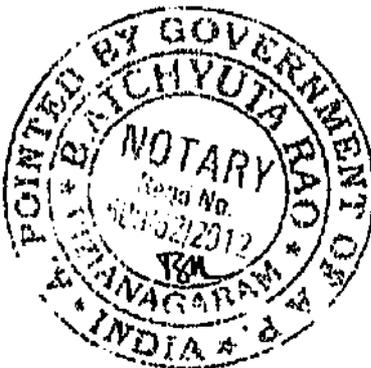
2. I have . filed W.P .NO 16704/16 before the Hon'ble high Court questioning the preliminary Notification(P.N)issued by the Government vide reference No. 2315 /2015/G3/, dt. 31/08/2015 U/s 11(1) of the LARR Act 2013 and the Hon'ble High Court in W.P.M.No. 20584/16 was pleased to issue Interim orders that there shall be stay of my dispossession from the lands pending final disposal of the Writ Petition and subject to the orders in the same.
3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 23,00,000/- excluding the value of trees and structures attached to the land, I have submitted by consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This Affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram

The above stated facts are true and correct.

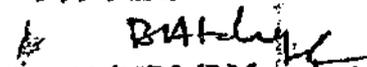

DEPONENT

Solemnly affirmed and signed before me on 4th day of October 2016 at Pusapatirega.

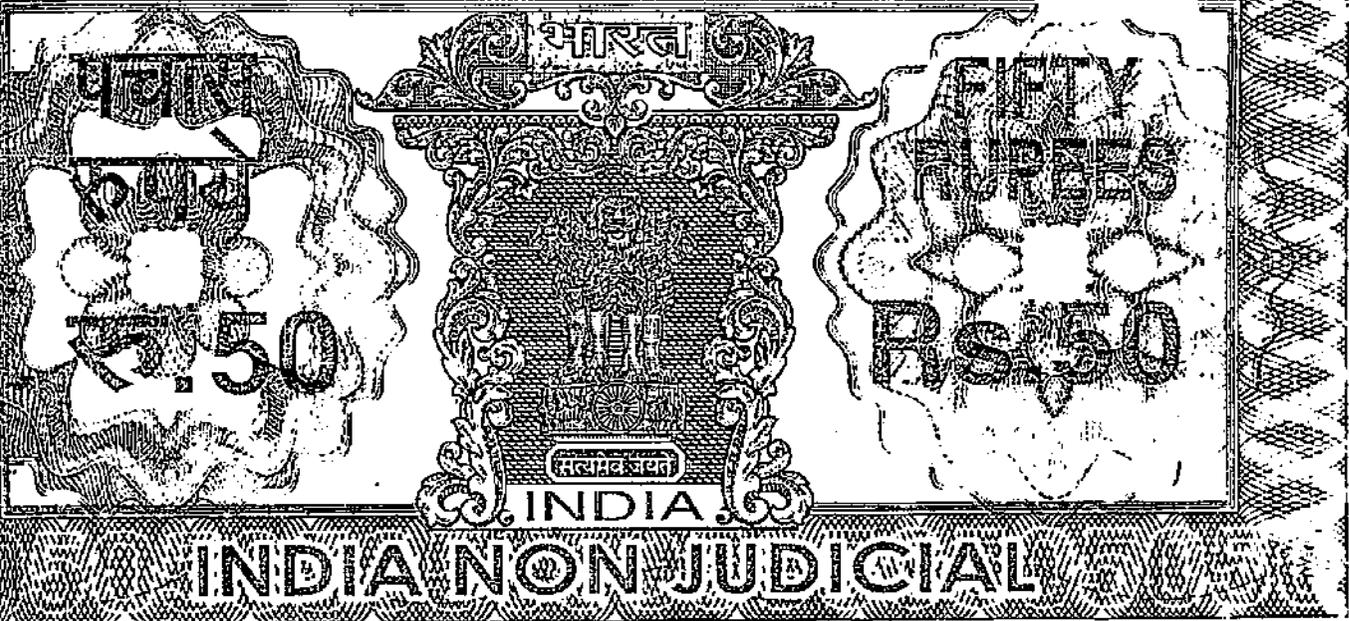


B. ANAND RAO
Office - Advocate & Notary
Near State Bank of India
Pusapatirega (PO),
Vizianagaram-535204
Cell:9704719951

NOTARY

ATTESTED

NOTARY 4/10/16
VIZIANAGARAM
ANDHRA PRADESH
INDIA


Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPURAM



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

A

X 722726
BOGI APPA RAO

Licenced Stamp Vendor
L No 02-13-015/2012
RL.No. 02-13-16/2015 to 2017
UG-119/B, Phase-II, Vuda Colony
Cantonment Vizianagaram (Call 991266814)

శ్రీ బుద్దా అప్పన్న...
శ్రీ బుద్దా అప్పన్న...
శ్రీ బుద్దా అప్పన్న...

A F F I D A V I T

I, Buddana Appanna son of late Appanna aged 66 years Amatan Ravivalasa village Bhogapuram mandal, Vizianagaram dist. do hereby solemnly affirm and state as follows.

1. I am land owner for certain lands in KAVULUVADA village of Bhogapuram mandal and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram

Sl.No.	Survey No.	Extent Acr.cents	Sl. No.	Survey No.	Extent Acr. cents
1.	82-25B	0. 10	6.	82-18B	0. 03
2.	82-23B	0. 05	7.	82-19	0. 05
3.	81-20B	0. 35	8.	82-2I	0. 01
4.	82-15B	0. 02	9.	82-20	0. 04
5.	82-17B	0. 05			

2. I have filed W.P.No. 16704/16 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference N^o. u 2315 of 2015-G3-dated 31-08-2015 under section II(I) of the LARR Act - 2013 and the Honourable High Court in W.P.M.P. No. 20584/16 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Special Deputy Collector (L.S.)
T B P UNIT-III
PARVATIPURAM

(25)

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 28,00,000-00 excluding the value of trees and structures attached to the land I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhegapuram International Greenfield Airport Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhegapuram.

The above stated facts are true and correct

LTM of Buddana Appanna

DEPONENT

Solemnly affirmed and signed - put his LTM before me on 6-10-2016
at Vizianagaram.

NOTARY PUBLIC

[Signature]

6/10/2016

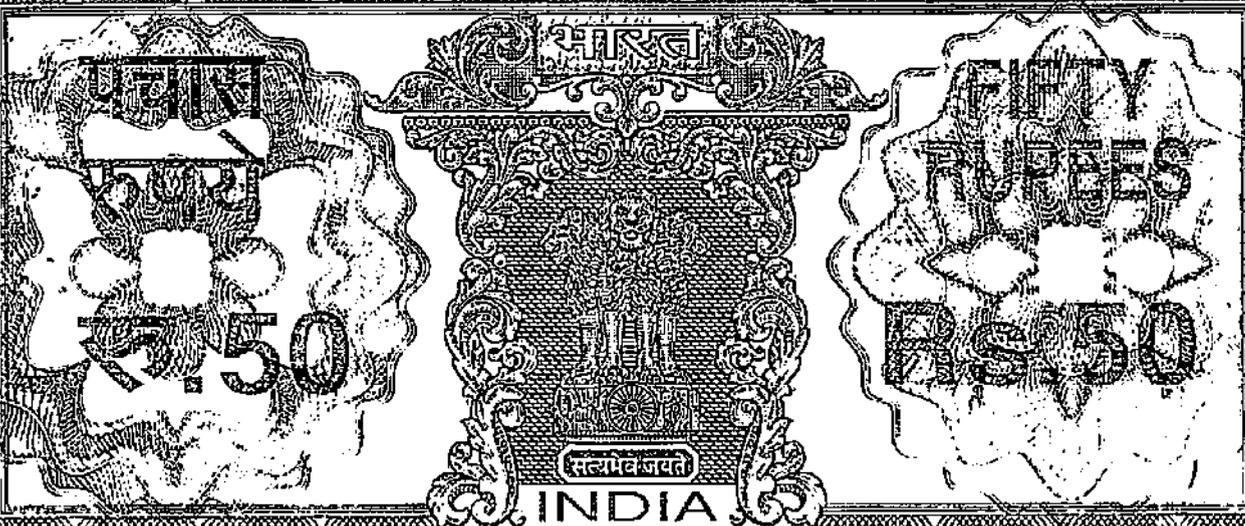
[Signature]

[Signature]

Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPURAM



भारतीय गैर न्याय



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 722725

Handwritten text in Telugu script, including names and dates.

BOGIAPPA RAO
Licenced Stamp Vendor
I.No. 02 13-015 2012
RL.No. 02 13-15/2015 to 20
LG-119/B, Phase-II, Vuda Colony,
Canteenment Vizianagaram (A) 9912668

AFFIDAVIT

I, Kalapureddy Gurayya son of late Gavarayya aged about 49 years, resident of Amatam Ravivalasa village, Bhegapuram mandal, Vizianagaram dist. do hereby solemnly affirm and state on oath as follows

I. I am land owner for certain lands in KAVULUVADA revenue village of Bhegapuram mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhegapuram

Sl.No.	Survey No.	Extent	Acr.	cents
1.	81-2P		0.	07
2.	81-3P		0.	08
3.	82-33P		0.	51

2. I have filed W.P. No. 16704/16 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference No. 2315 -2015-G3- dated 31-08-2015 under section II(I) of the LARR Act - 2013 and the Honourable High Court in W.P.M.P. No. 20384/16 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPUR/1

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional Compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

LTM Y Kalapurvedi Gudampeta
DEPONENT

Solemnly affirmed and signed before me -pur LTM before me
on 6-10-2016 at Vizianagaram

NOTARY PUBLIC

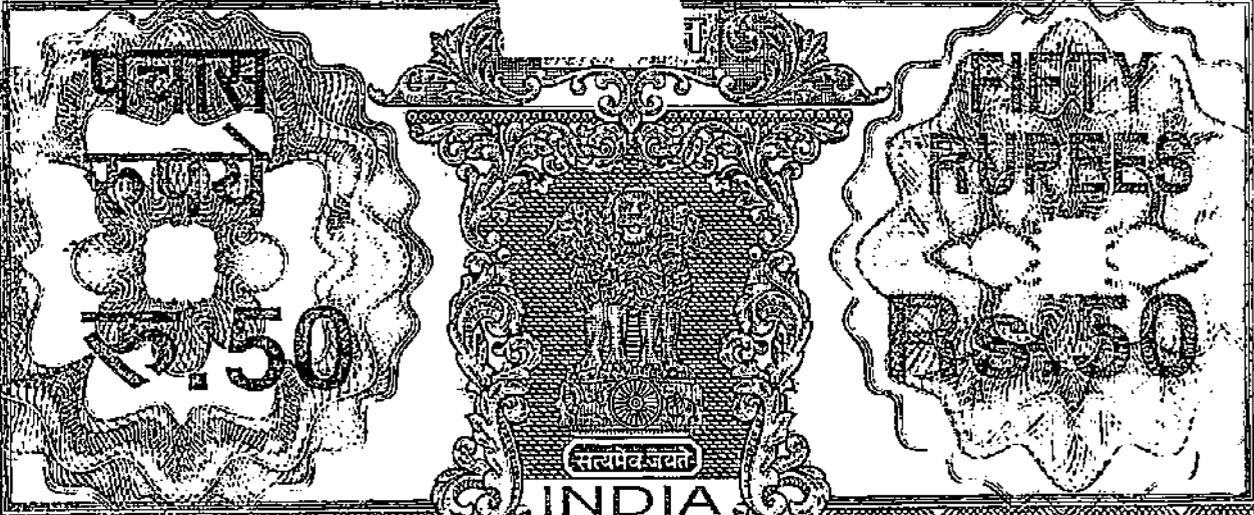
V. A. C. U.
6/10/2016

u

[Signature]
Special Deputy Collector (L A)
T B P UNIT-III
PARVATIPURAM

भारती

न्यायिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

8

X 722724

Bogiappa Rao

BOGI APPA RAO

Licensed Stamp Vendor

L.No 02-14-015/2017

PL.No 02-13-16/2015 to 2017

LIG-119/B, Phase-II, Vuda Colony,

Centonment Vizianagaram (L) 72264224

అవకాశం: 16704/16... 50/...
శ్రీ అప్పారావు కు చెందిన భూమిని గ్రీన్ ఫీల్డ్ అంతర్జాతీయ విమానాశ్రయం కోసం సేద్యం చేయడానికి ప్రభుత్వం ప్రకటించిన ప్రకారం...

A F F I D A V I T

I, Uppada Ramliamma wife of Appanna aged about 52 years, resident of Keeyavanipalem village, Bhogapuram mandal, Vizianagaram district, do hereby solemnly affirm and state on oath as follows.

I. I am land owner for certain lands in KAVULUVADA revenue village of Bhogapuram mandalam and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl. No.	Survey No.	Extent	Acr. cents
1.	82-28		0. 02
2.	82-27		0. 12
3.	82-22		0. 05
4.	8I-3P		0.24
5.	8I-2P		0. 20

2. I have filed W.P.No. 16704/16 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference No. 2311 -2015-03-dated 3I-08-2015 under section II(I) of the LARR Act - 2013 and the Honourable High Court in W.P.M.P. No. 20384/16 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

SA
Special Deputy Collector (L))
T B P UNIT-III
PARVATIPURAM

53

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 2,50,000-00 excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

LTMg Uppala Rammulamma

DEPONENT

Solemnly affirmed and signed-put by his LTM before me
on 06-10-2016 at Vizianagaram.

NOTARY PUBLIC

V. A. U. U
06/10/2016



W

Special Deputy Collector (L. & T)
T B P UNIT-III
PARVATIPURAM

Office of the
Joint Sub-Registrar
VIZIANAGARAM (D.B.)

AFFIDAVIT

Office of the
Joint Sub-Registrar
VIZIANAGARAM (D.B.)

0

I, Kardapu Tatha s/o. w/o. Late Kardayya
aged 65 years, resident of Rallapalem village, Tshagapuram
mandal Vizianagaram district, do hereby solemnly affirm and state as
follows:

Handwritten mark

1. I am land owner for certain lands in Kavalevada village of
Bhogapuram mandal, and out of them the following lands are notified for
acquisition by the government in connection with establishment of Greenfield
International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	100-5-1	0.85	Dry

2. I have filed W.P. No. 16204/2017 before the Hon'ble High
Court questioning the Preliminary Notification (P.N.) issued by the
government vide reference No. 4515 /2015/G3/ dt.31.08.2015
u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in
W.P.M.P.No. _____ was pleased to issue Interim orders
that there shall be stay of my dispossession from the lands pending final
disposal of the writ petition and subject to the orders in the same.

Handwritten signature
Special Deputy Collector (L.A.)
TBP UNIT
PARTICIPATION

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 23,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature] 

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 17th day of Nov 2017 at Vizianagaram.

[Handwritten Signature]
NOTARY



[Handwritten Signature]
Special Deputy Collector (L.R.)
T B P UNIT-III
PARVATIPURAM

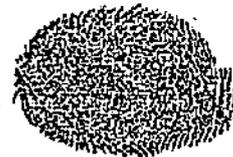
ATTESTED
[Handwritten Signature]
NOTARY
VIZIANAGARAM

higher compensation of Rs. 2,50,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 21st day of November 2016 at Vizianagaram.

NOTARY



[Handwritten signature]
22/11/16

**Competent Authority (L.A.),
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram**

2/1

DETAILS OF WRIT PETITIONS FILED & SUBSEQUENTLY WITHDRAWN (BY FILING AFFADAVIT) AGAINST LAND ACQUISITION FOR BHOGAPURAM AIRPORT					
W.P.No	Name of the village	Name of the writ petitioners	Sl.No in the Affidavit	Extent consented	Remarks
16704/2016	Kavulavada	1) Kondapu Ramana S/o Chinappalanarasayya	1	1.515	
		2) Jeeru Gopi S/o Appalanarsu	2	0.76	
		3) Seerapu Gurayya S/o Ramaswamy	3	2.56	
		4) Buddana Appanna S/o Appanna	4	0.70	
		5) Kalapureddi Gurayya S/o Gurayya	7	0.66	
		6) Uppada Ramulamma W/o Appanna	8	0.63	
		7) Kondapu Thatha S/o Kondyya	22	0.85	
		8) Kondapu Appalanaidu S/o Narasimhulu	33	0.91	
		Total		8.585	



Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Sol. Dy. Collector (L.A.)
T.S.P. Unit-3, Parvathipuram.

6 SEP 2017 ap

AFFIDAVITEX-OFFICIO STAFF VENDOR
JOINT SUB-REGISTRAR OFFICE

VIZIANAGARAM (WEST)

I, Kondaen Ramana s/o. w/o. Chinnappaaged 35 years, resident of Maraganala P.O. Kavuvu village, Bhogapuram mandal Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavuvu village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	99-10P	0.47	Dry
02	100-6P	0.07	Dry
03	100-40	0.32	Dry
04	100-48	0.30	Dry
05	100-51	0.19	Dry
06	100-57	0.135	Dry
07	100-41	0.05	Dry

2. I have filed W.P. No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court In W.P.M.P.No. _____ was pleased to issue Interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

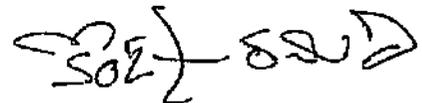

Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPURAM


502

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28.00 000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

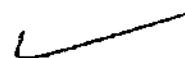


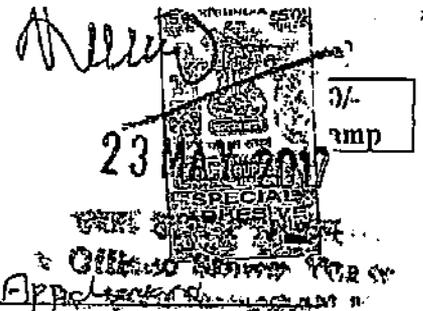
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 14 day of Jan 2018 at Vizianagaram.

NOTARY



**AFFIDAVIT**

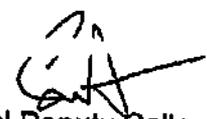
I, Jeeru Gaei s/o. w/o. Appalarthi

aged 41 years, resident of A Ravulase village, Bhogapuram mandal Viswanaswari district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavulavara village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
81-7	0.16	0.16	Dry
2	81-B	0.25	Dry
3	82-21	0.20	Dry
4	82-26	0.10	Dry
5	82-28	0.05	Dry

2. I have filed W.P. No. 16704/2016 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.


Special Deputy Collector (Lr.)
TB P UNIT-III
PARVATIPURAM

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

K. S. S. S. S.

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 21st day of May 2018 at Vizianagaram.

NOTARY

[Signature]
21/5/18



[Signature]
T B P UNIT-III
PARVATIPURAM

भारतीय गैर न्यायिक



INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 904292

494 Date 24.9.2016 Rs. 50

3

Buonkale Ramon
BATTU VENKATA RAMAN
LICENSED STAMP VENDO
LC.No.06/2014, 25-08-2014
D.No.6-42, Pedda Veedhi
BHOGAPURAM-Cell:996324645

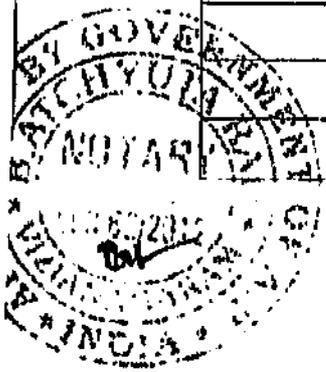
శ్రీకృష్ణారెడ్డి S/o. రామశాస్త్రి. A. రామవలస
Bhogapuram Mandal Vizianagaram District

AFFIDAVIT

I SERAPU YARRAYYA S/O. Late RAMASWAMY,
W/O- Aged 74 years, resident of Koyyavada Village
Bhogapuram Mandal Vizianagaram District. Do hereby
solemnly affirm and state as follows :

1. I am land owner for certain lands in KOLLAVADI Village of
Bhogapuram Mandal, and out of them the following lands are notified for acquisition by
the government in connection with establishment of Greenfield of Greenfield
International Airport at Bhogapuram

Sl.NO	Survey No	Extent (Ac)	Classification
1.	81-21 F	Ac. 1-77 1/2	dry LAND
2	82-34 D	Ac. 0 78 1/2	WET LAND.



Special Deputy Collector (L.A)
T B P UNIT-III
PARVATIPURAM

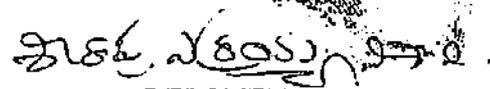
శ్రీకృష్ణారెడ్డి
.....contd.....second

::Second Page::

2. I have . filed W.P .NO 16704/16 before the Hon'ble high Court questioning the preliminary Notification(P.N)issued by the Government vide reference No. 2315 /2015/G3/, dt. 31/08/2015 U/s 11(1) of the LARR Act 2013 and the Hon'ble High Court in W.P.M.No. 20584/16 was pleased to issue Interim orders that there shall be stay of my dispossession from the lands pending final disposal of the Writ Petition and subject to the orders in the same.
3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 23,00,000/- excluding the value of trees and structures attached to the land, I have submitted by consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This Affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram

The above stated facts are true and correct.

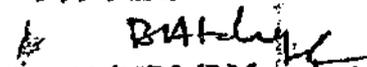

DEPONENT

Solemnly affirmed and signed before me on 4th day of October 2016 at Pusapatirega.



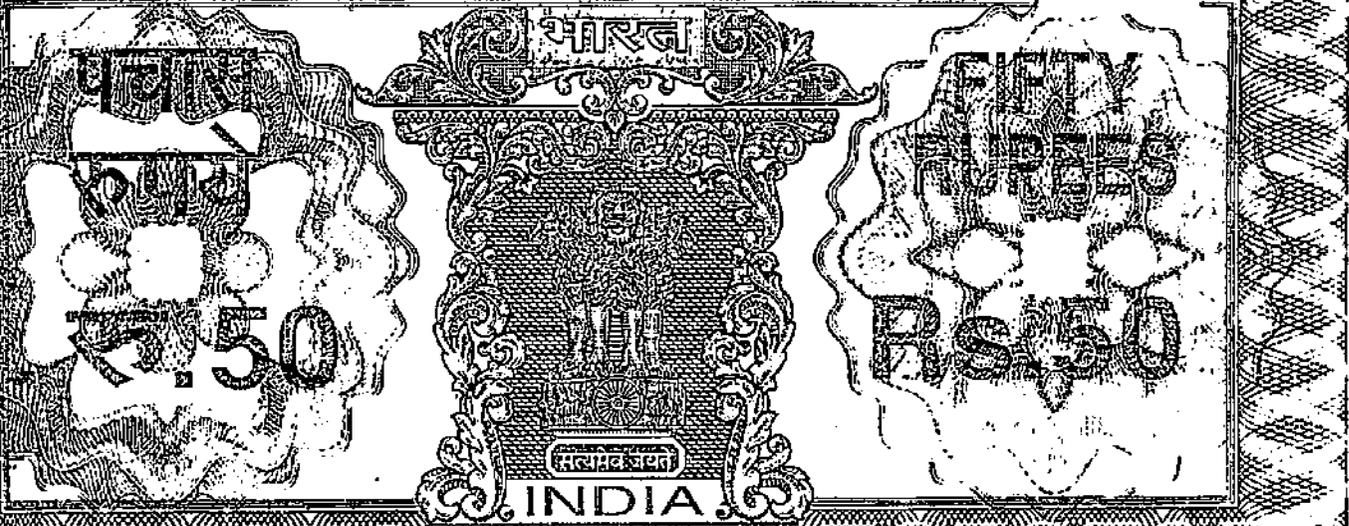
B. ATCHAYYA RAO
Office - Advocate & Notary
Near State Bank of India
Pusapatirega (PO),
Vizianagaram-535204
Cell:9704719951

NOTARY

ATTESTED

NOTARY 4/10/16
VIZIANAGARAM
ANDHRA PRADESH
INDIA


Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPURAM

भारतीय नैऋत्याधिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

A

X 722726
BOGI APPA RAO

Licenced Stamp Vendor
L No 02-13-015/2012
RL.No. 02-13-16/2015 to 2017
UG-119/B, Phase-II, Vuda Colony
Cantonment Vizianagaram (Call 991266814)

బుద్ధా అప్పన్నా కుమారుడు...
శ్రీ. బుద్ధా అప్పన్నా కుమారుడు...
బుద్ధా అప్పన్నా కుమారుడు...

AFFIDAVIT

I, Buddana Appanna son of late Appanna aged 66 years Amatan Ravivalasa village Bhogapuram mandal, Vizianagaram dist. do hereby solemnly affirm and state as follows.

I. I am land owner for certain lands in KAVULUVADA village of Bhogapuram mandal and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram

Sl.No.	Survey No.	Extent Acr.cents	Sl. No.	Survey No.	Extent Acr. cents
1.	82-25B	0. 10	6.	82-18B	0. 03
2.	82-23B	0. 05	7.	82-19	0. 05
3.	81-20B	0. 35	8.	82-2I	0. 01
4.	82-15B	0. 02	9.	82-20	0. 04
5.	82-17B	0. 05			

2. I have filed W.P.No. 16704/16 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference N^o. u 2315 of 2015-G3-dated 31-08-2015 under section II(I) of the LARR Act - 2013 and the Honourable High Court in W.P.M.P. No. 20584/16 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Special Deputy Collector (L.S.)
T B P UNIT-III
PARVATIPURAM

(25)

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 28,00,000-00 excluding the value of trees and structures attached to the land I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhegapuram International Greenfield Airport Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhegapuram.

The above stated facts are true and correct

LTM of Buddana Appanna

DEPONENT

Solemnly affirmed and signed - put his LTM before me on 6-10-2016
at Vizianagaram.

EEK NOTARY PUBLIC

[Signature]

6/10/2016

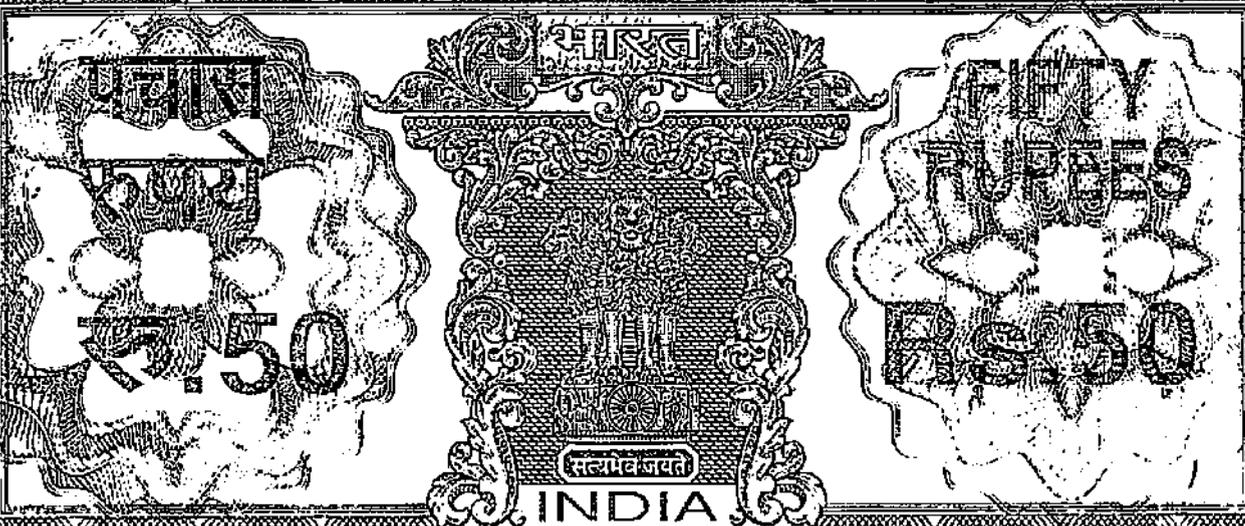
[Signature]

[Signature]

Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPURAM



भारतीय गैर न्याय



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 722725

Handwritten text in Telugu script, including names and dates.

BOGIAPPA RAO
Licenced Stamp Vendor
I.No. 02 13-015 2012
RL.No. 02 13-15/2015 to 20
LG-119/B, Phase-II, Vuda Colony,
Canteenment Vizianagaram (Call 9912668114)

AFFIDAVIT

I, Kalapureddy Gurayya son of late Gavarayya aged about 49 years, resident of Amatam Ravivalasa village, Bhegapuram mandal, Vizianagaram dist. do hereby solemnly affirm and state on oath as follows

I. I am land owner for certain lands in KAVULUVADA revenue village of Bhegapuram mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhegapuram

Sl.No.	Survey No.	Extent	Acr.	cents
1.	81-2P		0.	07
2.	81-3P		0.	08
3.	82-33P		0.	51

2. I have filed W.P. No. 16704/16 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference No. 2315 -2015-G3- dated 31-08-2015 under section II(I) of the LARR Act - 2013 and the Honourable High Court in W.P.M.P. No. 20384/16 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Special Deputy Collector (L.A.)
T B P UNIT-III
PARVATIPUR/1

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional Compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhagapuram International Greenfield Airport Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhagapuram.

The above stated facts are true and correct.

LTM Y Kalapurvedi Gundaappa
DEPONENT

Solemnly affirmed and signed before me -pur LTM before me
on 6-10-2016 at Vizianagaram

NOTARY PUBLIC

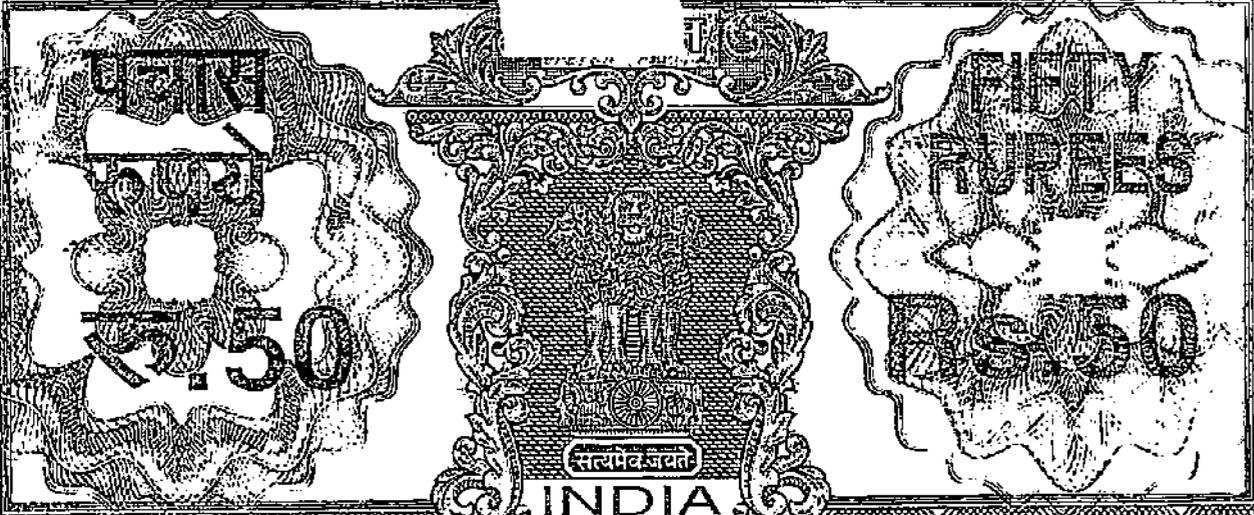
V. A. C. U.
6/10/2016

u

[Signature]
Special Deputy Collector (L A)
T B P UNIT-III
PARVATIPURAM

भारती

न्यायिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

8

X 722724

BOGI APPA RAO

Licensed Stamp Vendor

L.No 02-13-015/2017

PL.No 02-13-16/2015 to 2017
LIG-119/B, Phase-II, Vuda Colony,
Guntur District, Vizianagaram

అమ్మగారు: అమ్మగారు...
Sri. అమ్మగారు...
అమ్మగారు...

AFFIDAVIT

I, Uppada Ramliamma wife of Appanna aged about 52 years, resident of Keeyavanipalem village, Bhogapuram mandal, Vizianagaram district, do hereby solemnly affirm and state on oath as follows.

I. I am land owner for certain lands in KAVULUVADA revenue village of Bhogapuram mandalam and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl. No.	Survey No.	Extent	Acr. cents
1.	82-28		0. 02
2.	82-27		0. 12
3.	82-22		0. 05
4.	8I-3P		0.24
5.	8I-2P		0. 20

2. I have filed W.P.No. 16704/16 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference No. 2311 -2015-03-dated 3I-08-2015 under section II(I) of the LARR Act - 2013 and the Honourable High Court in W.P.M.P. No. 20384/16 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Special Deputy Collector (L.S.)
T B P UNIT-III
PARVATIPURAM

53

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 2,50,000-00 excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

LTMg Uppala Rammulacunda

DEPONENT

Solemnly affirmed and signed-put by his LTM before me
on 06-10-2016 at Vizianagaram.

NOTARY PUBLIC

V. A. U. U
06/10/2016



Special Deputy Collector (L. O.),
T B P UNIT-III
PARVATIPURAM

Office of the
Joint Sub-Registrar
VIZIANAGARAM (D.B.)

AFFIDAVIT

Office of the
Joint Sub-Registrar
VIZIANAGARAM (D.B.)

0

I, Kardapu Tatha s/o. w/o. Late Kardayya
aged 65 years, resident of Rallapalem village, Tshagapuram
mandal Vizianagaram district, do hereby solemnly affirm and state as
follows:

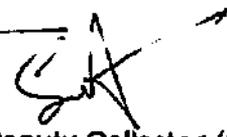
22

1. I am land owner for certain lands in Kavalevada village of
Bhogapuram mandal, and out of them the following lands are notified for
acquisition by the government in connection with establishment of Greenfield
International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	100-5-1	0.85	Dry

2. I have filed W.P. No. 16204/2017 before the Hon'ble High
Court questioning the Preliminary Notification (P.N.) issued by the
government vide reference No. 4515 /2015/G3/ dt.31.08.2015
u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in
W.P.M.P.No. _____ was pleased to issue Interim orders
that there shall be stay of my dispossession from the lands pending final
disposal of the writ petition and subject to the orders in the same.

Special Deputy Collector


 Special Deputy Collector (L.A.)
 TBP UNIT
 PARVATHI

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 23,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature] 

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 17th day of Nov 2017 at Vizianagaram.

[Handwritten Signature]
NOTARY



[Handwritten Signature]
Special Deputy Collector (L & S)
T B P UNIT-III
PARVATIPURAM

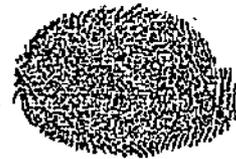
ATTESTED
[Handwritten Signature]
NOTARY
VIZIANAGARAM

higher compensation of Rs. 2,50,000, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

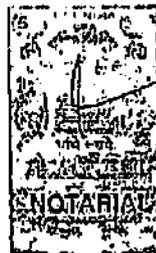
The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 21st day of November 2016 at Vizianagaram.

NOTARY



[Handwritten signature]
22/11/16

**Competent Authority (L.A.),
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram**

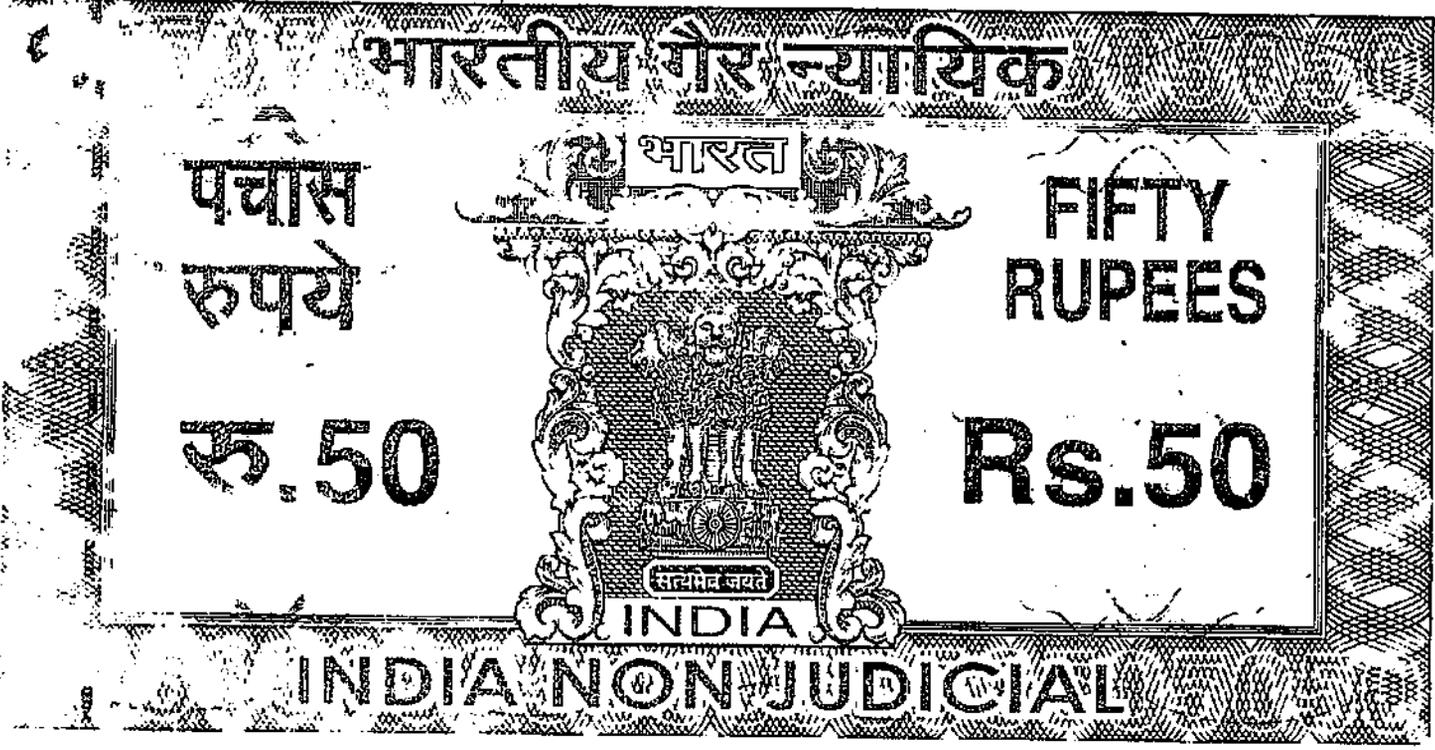
144
 DETAILS OF WRIT PETITIONERS FILED AND SUBSEQUENTLY WITHDRAWN (BY FILING AFFIDAVITS) AGAINST
 LAND ACQUISITION FOR BHOGAPURAM AIRPORT

W.P.No.	Name of the Village	Sl. No.	Name of the Writ Petitioner	Sl. No. in the Affidavit	Extent of Land Consented (Ac. Cts)	Remarks
1	2	3	4	5	6	7
34793/2015	Gudepuvalasa	1	Matta Indumathi W/o Venkata Ramana Reddy	2	1.870	
		2	Matta Ayyappa Ramakrishna Reddy S/o Venkata Rmana Reddy	3	0.140	
		3	Kapuganti Kamayya Setti S/o Venkata Raju	8	1.450	
		4	Dantuluri Vijaya Bhaskara Seetharama Raju S/o Suryanarayana Raju	9	10.860	
		5	Dantuluri Suryanarayana Murthy Raju S/o Suryanarayana Raju	10	10.860	
		6	Kolli Appala Reddy S/o Late Appayya	13	1.000	
		7	Magatapalli Satyavathi W/o China Krishna Murthy	15	11.000	
		8	Mudunuru Jogi Raju S/o Satyanarayana Raju	23	2.060	
		9	Magatapalli Mohan Rao S/o China Krishna Murthy	26	26.890	
		10	Magatapalli Tarakesh S/o Mohan Rao	27	0.920	
		11	Gundu Sajeeva Rao S/o Late Sanyasi	29	3.440	
		12	Koyya Bangaramma W/o Late Ramulu	53	2.420	
		13	Pilla Nuka Raju, S/o Late Nukaraju	55	5.420	
		14	Uppada Siva Reddy S/o Late Sanyasi		5.370	
		15	Jeeru Satyavathi W/o Ramana		5.360	
		16	Gabu Yellayamma W/o Narasappa Reddy		5.220	
		17	Koyya Atchiyyamma W/o Appala Suryanarayana Reddy		5.220	
		18	Bora Rohini W/o Vijaya Ramaraju Reddy		5.220	

W.P.No.	Name of the Village	Sl. No.	Name of the Writ Petitioner	Sl. No. in the Affidavit	Extent of Land Consented (Ac. Cts)	Remarks
1	2	3	4	5	6	7
		19	Kondapu Parvathi W/o Ramappala Swamy		5.220	
		20	Mudunuru Varahamma W/o Late Satyanrayana Raju		1.940	
		21	Undabatla Sadhu Rao S/o Appala Swamy		0.180	
		22	Kotih Srilatha W/o Venkata Varaha Rao		4.790	
		23	Kotih Venkata Varaha Rao S/o Bhanumurthy		0.030	
		24	Bollinukala Akkamma W/o Suri		0.110	
		25	Bollinkala Appayamma W/o Narisamma		0.095	
		26	Dekkathi Ramulu S/o Sanyasi		0.750	
			TOTAL :		117.835	

* Note: The Land Holders from Sl.No.14 to 26 are original owners of the said land, but they have not filed any W.P.; However they have filed affidavit and received compensation.


 Spl. Tahsildar (KRRC)
 Collector's Office
 Vizianagaram
 Competent Authority (LA),
 IGFA (Gudepuvalasa), Bhogapuram,
 Spl. Dy. Collector (KRRC) (FAC) &
 District Project Manager (Disaster Management),
 Vizianagaram.



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 415631
Bogi Apparao
BOGI APPARAO
 Licenced Stamp Vendor
 L.No 02-13-015/2012
 RL.No. 02-13-16/2015 to 2017
 LIG-119/B, Phase-II, Vuda Colony,
 Cantonment Vizianagaram Cell: 9912668354

S.No 17, Dt: 17.07.2017, R#...
 Sold to Sri...
 For Whom...

AFFIDAVIT

I, Matta Indumathi w/o Venkata Ramana Reddy aged 39 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	37-39P /	0.31	Wet
2	37-45P ✓	0.36	Wet
3	37-25B /	0.12	Wet
4	37-16 /	0.25	Wet
5	37-6BP	0.20	Wet
6	38-1B /	0.46	Dry
7	37-14P /	0.17	Wet
Total		1.87	

Attested //
(Signature)
 Spl. Tahsildar (m) /
 Collector's Office

2. I have filed W.P. No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

M. Indumathu
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of July 2017 at V2M.

!! attested !!


NOTARY
Spi. Tahsildar (KRRP)
Vizianagaram





ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 415632

Bogiappa Rao
BOGI APPA RAO

Licenced Stamp Vendor
L.No 02/15/2012

RL.No. 02-13-16/2015 to 2017
LIG-119/B, Phase-II, Vuda Colony,
Cantonment Vizianagaram. Cell: 99125583!

S.No 437/D/17.02.2017.Rs. 50/-
Sold to Sri *[Handwritten Name]*
For Whom *[Handwritten Name]*

AFFIDAVIT

I, *[Signature]* Matta Ayyappa Rama Krishana Reddy s/o Venkata Ramana Reddy aged 22 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	37-36BP	0.14	Wet
Total		0.14	

[Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

2. I have filed W.P. No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

M. A. S. P.
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of July 2016 at V2M.



✓

// Arrested //
[Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

NOTARY
[Signature]



ATTESTED
NOV/17 14/10/2016
VISAKHAPATNAM
ANDHRA PRADESH
INDIA

K. Kanayya Setty

SI NO	Survey No	Extent(Ac-Cts)	Classification
1	91-11	1-45	Dry

I, Kapuganti Kamayya Setty S/o. Venkata Raju aged 51 Years, resident of Main Road, Bhogapuram Vizianagram Dist., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following land is notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

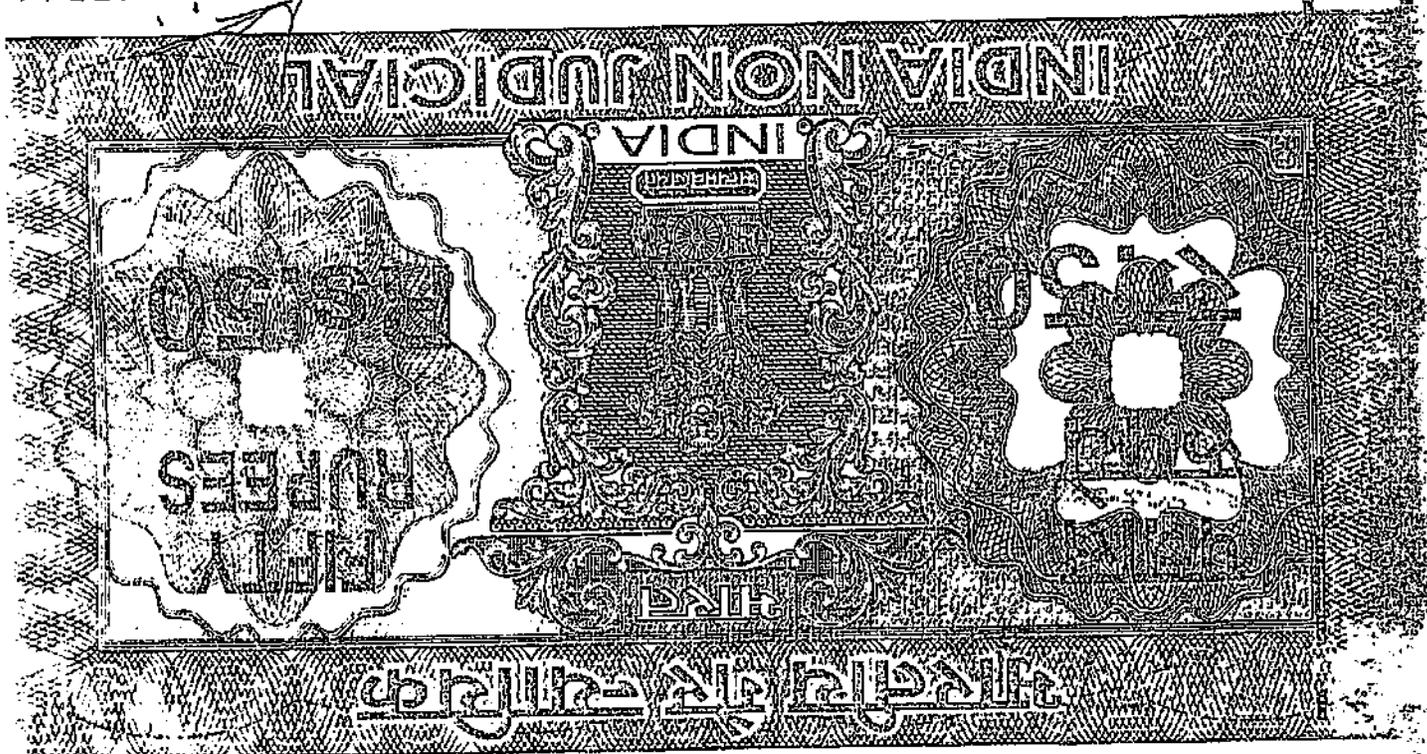
ABRIDAVIT

X 227744
MEDAPATI BALA VEE REI
LICENCED STAMP VENDOR
L.No.03/14/012/2012, R.L.No. 03-14-1
D.No. 50-112-92, TPT Colony Seetham
Visakhapatnam, Cell-9490024

Kamayya Setty, s/o Venkata Raju, Bagar

SELF

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH



questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 72015/G3/ dt:31.08.2015 u/s 11 (b) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P. No. 1747/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

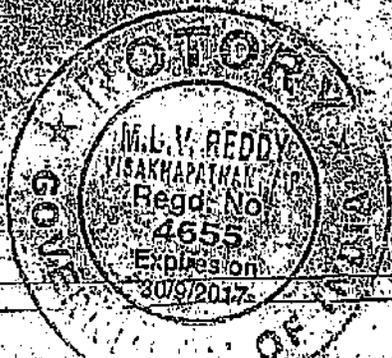
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 33,00,000/- excluding the value of trees and structures attached to the lands, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (V), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

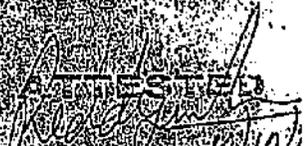
The above stated facts are true and correct.


DEPONENT

Solemnly affirmed and signed put his/her LTM before me on this 14th day of Oct, 2017 at Vizianagaram




NOTARY
Sd/-
Gated
M/18
M.L.V. REDDY
ADVOCATE & NOTARY
8th Basement Floor, Crescent Towers
Opp. Connaught Square, Hyderabad
TS-500074
TS-1177/TN/M-330-013
09274421


NOTARY
WISAKHAPATNAM
ANDHRA PRADESH
INDIA

342002/2015(79) 9
भारतीय गैर न्यायिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

3.24.9 Rs. 5.00

6/9/2015

దీనిని ఈ రీతిలో ఎక్కడ చూసినా సరే వాటిని పరిశీలించి
7. సమర్థనా కార్యకర్తగా వ్రాసినా

AC 409389

Kantubhukta Rama Krishna

Licenced Stamp Vendor

L.No.02 12 001/1991

RL.No 02 12-11/2015 to 2017

Sarika Village, Vizianagaram (M)

VZM Dist. Cell : 9441749437

AFFIDAVIT

I, Dantuluri Vijaya Bhaskara Seeta Rama Raju S/o Late Surya Narayana Raju, aged 57 years, resident of Vizianagaram Village, Viziangaram mandal, Vizianagaram district, do hereby solemnly affirm and state as follows.

1. I am land owner for cetain lands in Gudapuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No.	Survey No.	Extent (Ac)	Classification
1.	79-1 P	2 - 96	Dry Land
2.	82 P	3 - 04	Dry Land
3.	83 P	3 - 84	Dry Land
4.	268 P	1 - 02	Dry Land

Attested

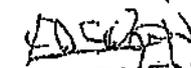
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

I have filed W.P. No. _____
Court questioning the preliminary Notification (P.N.) issued by the government
vide reference No. _____ / 2015/G3/ dt. 31.08.2015 u/s. 11(1) of the
LARR Act- 2013 and the Hon'ble High Court in W. P.M.P.No. _____

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 33 lakhs per Acre excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

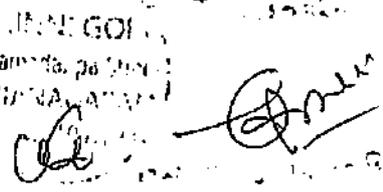

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 6th day of September, 2016 at Vizianagaram.


NOTARY

94024244 Ph:224873
VINNI GOPI, B.Com., LL.B.,
ADVOCATE & NOTARY
1-12A, 1st Madappa Street
VIZIANAGARAM





34793/2016
 भारतीय नैर न्यायिक

Vizianagaram

भारतीय नैर न्यायिक
 ₹. 50

FIFTY RUPEES
 RS. 50

INDIA NON JUDICIAL

Vizianagaram

ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 409390

Kantubhukta Rama Krishna
 Licenced Stamp Vendor
 L.No.02 12 001/1991
 RL.No 02 12-11/2015 to 2017
 Sarika Village, Vizianagaram (M)
 VZM Dist. Cell : 9441749437

₹ 500 Rs. 500
 9. 2016

సూర్యనారాయణ రాజు స/o లేట్ సూర్యనారాయణ రాజు
 S/o సూర్యనారాయణ రాజు

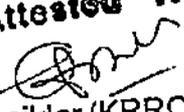
AFFIDAVIT

I, Dantuluri Suryanarayana Murthy Raju S/o Late Surya Narayana Raju, aged 60 years, resident of Vizianagaram Village, Vizianagaram mandal, Vizianagaram district, do hereby solemnly affirm and state as follows.

1. I am land owner for certain lands in Gudapuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No.	Survey No.	Extent (Ac)	Classification
1.	79-1 P	2 - 96	Dry Land
2.	82 P	3 - 04	Dry Land
3.	83 P	3 - 84	Dry Land
4.	268 P	1 - 02	Dry Land

Kottapalli
 21A
 1408

// Attested //

 Spl. Tahsildar (KRRC)
 Collector's Office
 Vizianagaram

have filed W.P. No. 347-73/2015 155 before the Hon'ble
Court questioning the preliminary Notification (P.N.) issued by the government
vide reference No. 2314 /2015/G3/ dt. 31.08.2015 u/s.11(1) of the
LARR Act- 2013 and the Hon'ble High Court in W. P.M.P.No. 347-22/2015
44720/2015

(Airport
garam

In view of the announcement by the government regarding the package of higher
compensation of Rs. 33 lakhs per Acre excluding the value of trees and
structures attached to the land, I have submitted my consent to the Collector to
part with the land acquisition for the above lands and receive the compensation.

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4. I further submit that since the government has offered higher compensation than
the compensation for which I was entitled under the Act, I voluntarily want to
withdraw the above writ petition to the extent of my claim and I will file my applica-
tion for withdrawal of the above writ petition within 15 days from the date of filing
of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full
satisfaction of the amount arrived at as mentioned supra and also submit that I
will not make any claim in future for any additional compensation or other benefits
under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the
compensation for the above lands being acquired for establishment of the Airport
at Bhogapuram.
The above stated facts are true and correct.

D. S. M. R. Raju
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 6th day
of September, 2016 at Vizianagaram.

C. S. G.
NOTARY



// Attested //



[Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

224244 Ph:224873
D. S. M. R. GOPI, B.Com., LL.B.,
ADVOCATE & NOTARY
12A, Kotimadappa
VIZIANAGARAM

Vizianagaram

भारतीय न्यायिक

पचास
रुपय

₹.50



FIFTY
RUPEES

Rs.50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

V.A. X 919744
Vakacharla Ramachandra Rao
LICENSED STAMP VENDOR
L.C.No.02-02-004/2012
RL.No.02-02-001/2015 to 2017
D.No.4-121,Bhogapuram
Cell:9492590390

294 24.1.2017

కొల్లి అప్పలారెడ్డి S/o లాటే అప్పయ్య, నాగపేట, పుచ్చపాటిగూడెం.

Whom: పుచ్చపాటిగూడెం

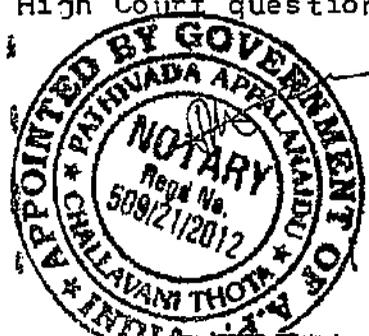
AFFIDAVIT

I, KolliAppalareddy, S/o late Appayya, aged 50 years, Hindu, resident of Gurepuvalasa (V), Bhogapuram Mandal, Vizianagaram District, do hereby solemnly affirm and state on oath as follows:-

I submit that I am the owner of certain lands in Gurepuvalasa village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No.	Survey No.	Extent Ac/. Cts.	Classification
1.	57/1	0.05 cents	Dry
2.	57/2	0.27 "	"
3.	58/2	0.68 "	"
Total:		1.00 "	

24/2. I have filed M.P.No. 34922 before the Hon'ble High Court questioning the Preliminary notification (P.N.)



PATHIVADA APPALANAI

ADVOCATE & NOTARY
CHALLAVANI THOTA,
Pusapatirega Mandal,
Vizianagaram Dist.
Cell:9440193191

B.A.F. // Attested //
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

:: 2 ::

issued by the Government vide reference No. 34793 /2015/G3/
dt. 31.8.2015 u/s. 11 (1) of the LARR Act-2013 and the Hon'ble
High Court in W.P.M.P.No. 4472/2015 was pleased to issue
interim orders that there shall be stay of my dispossession
from the lands pending final disposal of the writ petition
and subject to the orders in the same.

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 3300000 excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily went to withdraw the above Writ Petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.
6. This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (V), Bhogapuram (M) Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

This affidavit contents are true and correct.

K. A. Reddy
DEPONENT

Solemnly affirmed and signed by the thumb mark on this the
24th day of January, 2017 at Vizianagaram.



NOTARY
VIZIANAGARAM
ANDHRA PRADESH
INDIA

ADVOCATE & NOTARY
K. A. REDDY
MALLAVANI THOTA,
Gudepuvalasa Mandal,
Bhogapuram Dist.
531191

Attested //
[Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

भारतीय गैर न्यायिक

पचास
रुपये

FIFTY
RUPEES

रु.50

Rs.50



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

Sl. No: 420 Dt: 2012-4-17

Sold to: S. Srinivasa Rao

S. Srinivasa Rao
N 88

X 1631230

APRIL 17 2012 04:01:15 PM
S. Srinivasa Rao College R
Rajahmundry, Andhra Pradesh
VIZIANAGARAM-530 041
Call 9900131379

AFFIDAVIT

I, MAGATAPALLI SATYAVATHI, W/o. M. China Krishna Murthy, aged 65 years, resident of Gudupuvalasa (V), Bhogapuram (M), Vizianagaram District, do hereby solemnly affirm and state as follows:-

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl. No	Survey No	Extent (Ac)	Classification
1.	86p	4.00	Dry
2.	88p	3.00	Dry
3.	89-5p	4.00	Dry
	Total	11.00	



మ గురవ త్రి సత్యవతి

|| Attested ||

Spl. Tahsildar (KRRC)
Collector's Office

Cont...2
P. Srinivasa Rao
NOTARY

VISAKHAPATNAM
ANDHRA PRADESH
INDIA
POLA SRINIVASA RAO
Advocate & Notary
D.No.4-114/C,N.T.R.COLONY

Bakkannapalem, Madhurawada, Visakhapatnam-48

2. I have filed W.P.No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31.08.2015 u/s. 11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____ excluding the value of trees and structures attached to the land. I have submitted my consent to the collector to part with the land acquisition for the above lands and receive the compensation
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (m), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

✽ యగల పత్తి సత్త వది

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 26th day of April, 2017 at Visakhapatnam



Shri. Tahsildar (M.P.)
Collector's Office
Vizianagaram



P ATTESTED
S. Srinivasulu Reddy
26/04/2017
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA
POLA SRINIVASA RAO
Advocate & Notary
D.No.4-114/C.N.T.R.COLONY
Bakkannapalem, Madhurawada, Visakhapatnam-48
Ph: 04372383.2374938513

भारतीय गैर न्यायिक

पचास
रुपये

रु.50

FIFTY
RUPEES

Rs.50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

X.723306

1247... 5/04/2015... 50/-

Mudunuru Jogiraju S/o Satyanarayana Raju
GudepuvalasaAFFIDAVIT

I, Mudunuru Jogiraju S/o Satyanarayana raju aged 62 years, resident of Gudepuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am and owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No	Survey No.	Extent (Ac)	Classification
1	59- 1B	1.99	Dry
2.	59- 1B	0.07	Dry
Total		2.06	

2. I have filed W.P. No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was

" Attested "

Spl. Tahsildar (K.R.)
Collector's Office
Vizianagaram

pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (V), Bhogapuram (M), Vizianagaram Dist to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

M. Jogi Babu

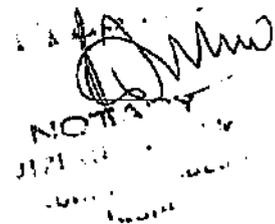
DEPONENT

Solemnly affirmed and signed/put his/ her LTM before me on this 15th day of 10th 2018 at Vizianagaram

NOTARY



L



// Attested //

[Signature]
Spl. Tahsildar (KRRG),
Collector's Office
Vizianagaram

भारतीय गैर न्यायिक

पचास
रुपये

रु. 50



FIFTY
RUPEES

RS. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl. No:
Sold to:
For Whom:

M. Mohan Rao
Krishna Murthy

H. KAMARAO

L. No. 03, 15.001/1997, RL.No. 03-15-011/201
7-157 G.V.P Eng College Road
Revallapalem Madhurawada
VISAKHAPATNAM-530 048
Call - 9440131379

AFFIDAVIT

I, MAGATAPALLI MOHAN RAO, S/o. Late M. China Krishna Murthy, aged 47 years, resident of Gudupuvalasa (V), Bhogapuram (M), Vizianagaram District, do hereby solemnly affirm and state as follows:-

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

M. Mohan Rao

(final)
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

Cont...2
ATTESTED
P. Srinivasa Rao

NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA
POLA SRINIVASA RAO
Advocate & Notary
D No 4-114 N T R COLONY
Bakharapalem, Madhurawada, Visakhapatnam-530 048
Call - 9440131379



Vizianagaram
Collector's Office
Vizianagaram

NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA
POLA SRINIVASA RAO
Advocate & Notary
D.No.4-114/C.N.T.R.COLONY
Bakkampalem, Madhurawada, Visakhapatnam-48
8374938513

[Signature]
Witnessed by
* M. Mohan Rao *

ATTESTED
[Signature]
26/04/2017

Cont...3

SI. No	Survey No	Extent (Ac)	Classification
1	86p	2.42	Dry
2	87-1	1.53	Dry
3	87-2	0.64	Dry
4	88p	2.66	Dry
5	89-1p	0.61	Dry
6	89-2	0.74	Dry
7	89-3	0.89	Dry
8	89-4	1.07	Dry
9	89-5	3.42	Dry
10	253-1	0.17	Wet
11	253-2	0.17	Wet
12	253-3	0.17	Wet
13	259-2	0.35	Wet
14	253-4	0.12	Wet
15	253-5	0.25	Wet
16	253-6	0.54	Wet
17	253-7	0.15	Wet
18	253-8	0.20	Wet
19	253-10	5.46	Wet
20	255-1	0.35	Wet
21	255-3	1.03	Wet
22	255-5	0.07	Wet
23	255-6	0.20	Wet
24	255-7	0.29	Wet
25	255-8	0.25	Wet
26	255-9	0.81	Wet
27	255-10	0.38	Wet
28	255-11	0.27	Wet
29	255-12	1.68	Wet
Total		26.89	

-3-

2. I have filed W.P.No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31.08.2015 u/s. 11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____ excluding the value of trees and structures attached to the land, I have submitted my consent to the collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (m), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

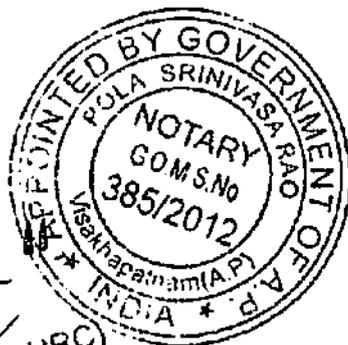
M. Mohan Rao

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 26th day of April, 2017 at Visakhapatnam



Attested
[Signature]
 Spt. Tahsildar (KRRC)
 Collector's Office
 Vizianagaram

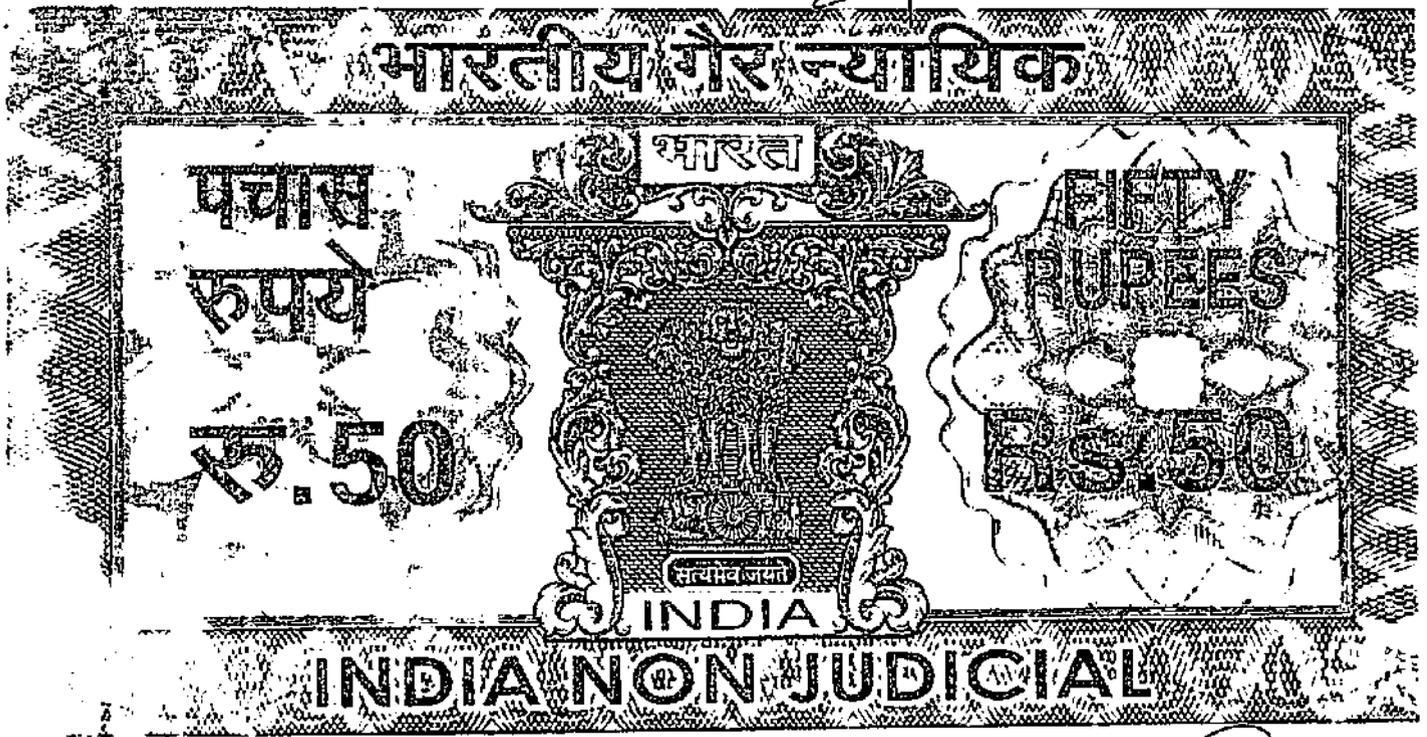


ATTESTED
[Signature]
 26/04/2017
 NOTARY
 VISAKHAPATNAM
 ANDHRA PRADESH
 INDIA
 POLA SRINIVASA RAO
 Advocate & Notary
 D.No.4-114/C, N.T.R. COLONY
 Bakinnapalem, Madhurawada, Visakhapatnam-48
 Ph: 089322383, 8374938513

3479721

17

27



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl. No: Dt: 4.17

Sold to: M. Tharakesh S/o Mohan Rao

For Whom: Self

B. RAMANA

L.No. 03/15.0C1/1997, SL No 92

7-157 GVP Eng Coll

Revallapalem, Machilipatnam

VISAKHAPATNAM-5

Call - 944013137

AFFIDAVIT

I, MAGATAPALLI THARAKESH, S/o. M. Mohan Rao, aged 21 years, resident of Gudupuvalasa (V), Bhogapuram (M), Vizianagaram District, do hereby solemnly affirm and state as follows:-

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl. No	Survey No	Extent (Ac)	Classification
1	253-9	0.20	Wet
2	255-2	0.25	Wet
3	255-4	0.47	Wet
	Total	0.92	

Cont...2



M. Tharakesh

I Attest

Spl. Tahsildar (KRRC)
Collector's Office

ATTESTED

NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA
POLA SRINIVASA RAO
Advocate & Notary
D.No.4-114/C,N.T.R.COLONY

-2-

2. I have filed W.P.No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31.08.2015 u/s. 11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____ excluding the value of trees and structures attached to the land, I have submitted my consent to the collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (m), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

x M. Tharavath

Attested /

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 26th day of April, 2017 at Visakhapatnam



ATTESTED
P. Srinivasa Rao
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA
POLA SRINIVASA RAO
Advocate & Notary
D.No.4-114C, N.T.R.COLONY
Bakkannapalem, Machurawada, Visakhapatnam-46
91-0440232383, 8374938513

26/04/2017

3

34 3 9 3 / 2011 167

29

भारतीय गैर न्यायिक

पचास
रुपये

रु.50



FIFTY
RUPEES

Rs.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 721716

B. Datta Rao
BOGI APPARAO

Licenced Stamp Vendor

L.No 02 15/2012

RL.No. 02-13-16-2015 to 2017

LIG-119/B, Phace-II, Vuda Colony,

Cantonment, Vizianagaram. Cell: 99126683

S.No 2175 Dt 21.04.2017 Rs. 50/-

Sold to Sri. Gundu Sanjeeva Rao S/o late Sanyasi, Bhogapuram
Vizianagaram

For Whom.....

AFFIDAVIT

I, **Gundu Sanjeeva Rao**, S/o late **Sanyasi** aged **65** years, resident of **Mahalaxmi Nagar, Plot No.22, Vizianagaram** do hereby solemnly affirm and states as follows:

1. I am land owner for certain lands in Gudepuvalasa Village of Bhogapuram Mandal and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl. No.	Survey No.	Extent (Ac.)	Classification
1	42-2	3.44	Coconut

// Attested //



- *[Signature]*
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

[Handwritten signature]

2. I have filed W.P.No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference No./2013/GB, dt:31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under that Act for my consented lands.
6. I to bifurcate of the total extent to the four shares one of its mine and remain three shares are distributed to my three sons. I will agree for this commitment.

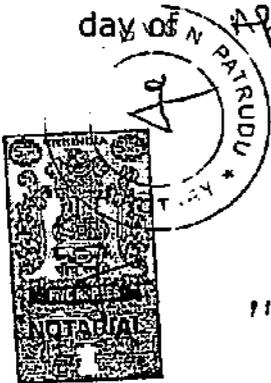
This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (V), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]

DEPONENT

Solemnly affirmed and signed / ~~put his / her LTM~~ before me on this 21st day of April 2017 at Vizianagaram



[Handwritten Signature]
NOTARY
 Appointed by the Govt. of A.P.
 VIZIANAGARAM 21/4/17



.. Attested ..

[Handwritten Signature]
 Spl. Tahsildar (KRRG)
 Collector's Office
 Vizianagaram

13

34793/2015

169

43 29

भारतीय गैर न्यायिक

पचास
रुपये
रु. 50



FIFTY
RUPEES
Rs. 50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 721505

B. APPA RAO
BOGI APPA RAO

Licenced Stamp Vendor
L.No 02-13-015/2012

RL.No. 02-13-16/2015 to 2017
LIG-119/8, Phace-II, Vuda Colony,
Cantonment Vizianagaram. Cell: 99126683

Sold to Sri. అంజనేయ రవి, భాగ్యలక్ష్మి, విజయలక్ష్మి
For Whom సాక్షి

AFFIDAVIT

అంజనేయ గుండు రవి, son of late Sanjeeva Rao, aged about 38 years, Hindu, cultivation, resident of Bhogapuram Village and Mandal, Vizianagaram district, present at Vizianagaram, do hereby solemnly affirm and state on oath as follows:

I submit that myself, my father Gundu Sanjeeva Rao and my brothers viz., Janardhana Rao and Gundu Suresh constitute a Hindu Joint family governed by Mitakshara School of Hindu Law. The joint family owned and possessed an extent of Ac. 3.81 cents in Survey No.42 of Gudepuvalasa Village from among other properties in Bhogapuram Mandal, Vizianagaram district. The above referred land was acquired for the proposed Bhogapuram Green Field Airport by the state government of A.P. Since there was ill-feelings between our family members, I preferred a Writ in W.P.No. 42822/2016 on the file of High Court of A.P. and the honourable High Court in W.P.M.P.No.52797/2016 dated 8.12.2016 directed the state government of AP and the Land Acquisitions Officer concerned not to pay compensation to my father and other brothers

I submit that as a result of the conciliations I hereby give consent for acquisition of the above referred land to the extent of my 1/4th share on payment of 1/4th compensation to me. I undertake to withdraw the Writ in W.P.No. 42822/2016 on the file of High Court of A.P., in due course.

Attested by

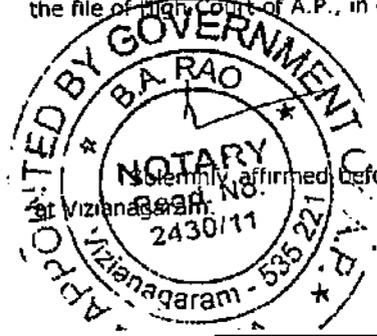
(Signature)

Spl. Tansilgar (KRRU)
Collector's Office
Vizianagaram

(Signature)

Deponent:

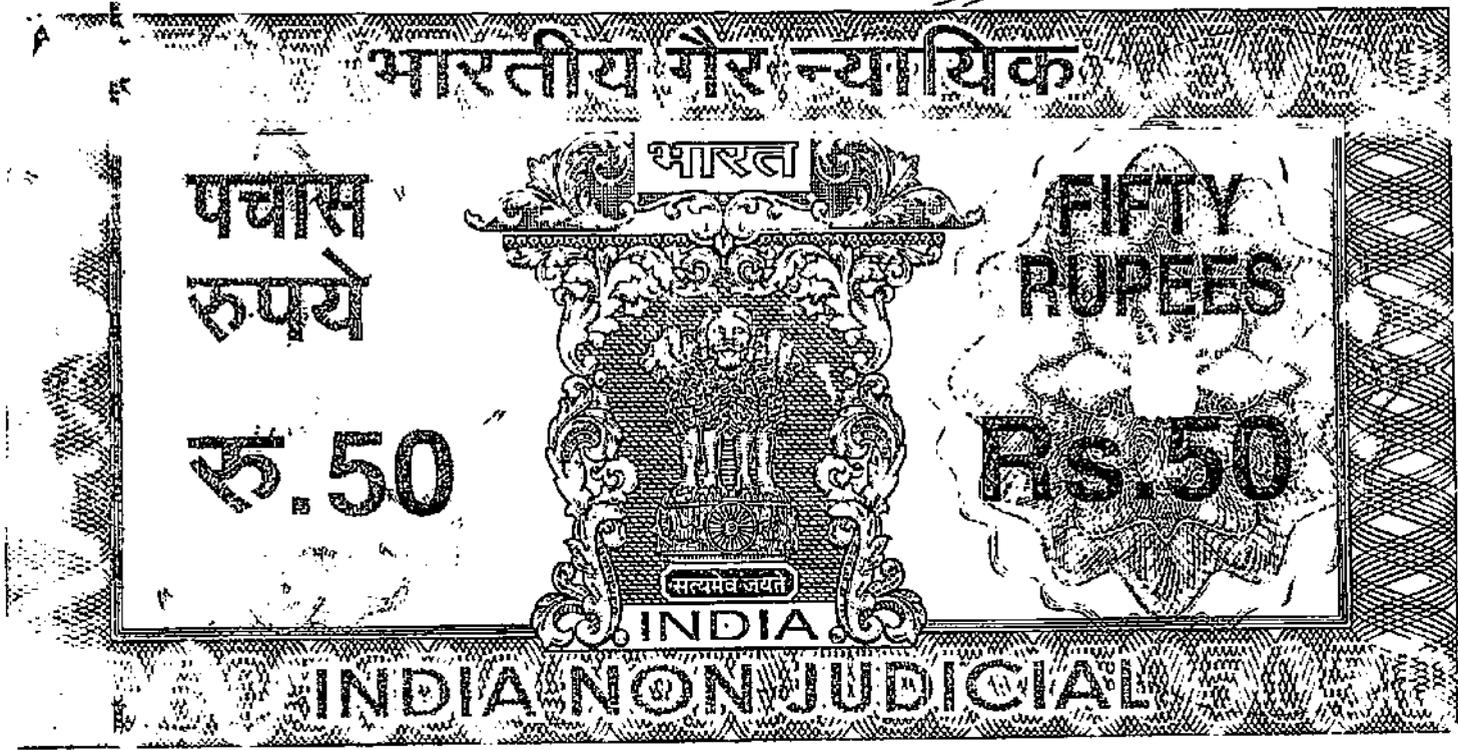
ATTESTED



B. APPA RAO
M.Com., B.L., D.C.A
ADVOCATE & NOTARY
D.No. 4-72-12, PEDAMAJI PALAM
Gentvada Mandalam.

NOTARY
VIZIANAGARAM
ANDHRA PRADESH





ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AD 1240583

S.NO. 3757 Date: 12/06/2017 Rs. 50/-

V. SATISH KUMAR

SOLD TO: - కొయ్య బంగారమ్మ వ/ల గుడుపువలస గ్రామపంచాయతీ కోటా
FOR WHOM: - కుమార్ రామ్ లక్ష్మణ్

LICENCED STAMP VENDOR
L.No.1/2013, L.R.No;4/2016,
ARUNDATHI NAGAR, V.Z.M.
Cell.No; 93479 97171.

AFFIDAVIT

I, Koyya Bangaramma w/o late Ramulu aged 53 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	81-5	2.42	Dry
Total		2.42	

Attested
Spl. Tahsildar (KRRU)
Collector's Office
Vizianagaram

కొయ్య బంగారమ్మ



2. I have filed W.P. No. 33034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720/15 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

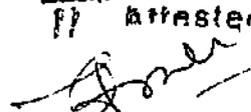
The above stated facts are true and correct.

సంజ్ఞా వాస్తవం
DEPONENT



Solemnly affirmed and signed/put his/her LTM before me on this 12/5 day of June 2017 at V2M.

Attested


Spl. Tahsildar (KRRC) NOTARY
Collector's Office
Vizianagaram



2. I have filed W.P. No. 34793 before the Honourable High Court questioning preliminary Notification (P.N.) issued by the government vide reference No. 2231/2015 G3 dt. 31.08.2015 u.s.11(1) of the LARR Act, 2015 and the Honourable Court in W.P. No. 2231/2015 was pleased to issue interim order that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders. In the same

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 32,00,000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepavalasa (v) Bhogapuram (M) Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

Grandhi Srinivas
DEPONENT

Solemnly affirmed and signed before me on this 11th day of November 2016. at
Visakhapatnam



GRANDHI SRINIVAS,
ADVOCATE & NOTARY
D.No: 65-38-47, Beside ATM
Jagannadha Puram
VISA KHAPATNAM-16
Cell : 98484-18516

ATTESTED
Notary Signature
NOTARY
VISA KHAPATNAM
ANDHRA PRADESH
INDIA

Attested
Collector's Signature
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

भारतीय गैर न्यायिक

एक सौ रुपये

₹. 100



सत्यमेव जयते

Rs. 100

ONE HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

CH 092534

1388

12 12 2018

Handwritten signature and notes in Telugu script.

KANTUBIRUKTA RAMA KRISHNA
 Licensed Stamp Vendor
 L.S.No 02-11-00171991,
 R.T. No. 11-0018102020
 V.M. Dora, Cell No. 9443749437

AFFIDAVIT

I, Uppada Shiva Reddy, S/o. Late Sanyasi, aged about 32 years, resident of Uppadapeta village, Amatam Ravivalasa Panchayat, Bhogapuram Mandal, Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am a land owner of certain lands in Gudepuvalasa village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No.	Survey No.	Extent (Ac)	Classification
1.	79-1P	1.92 cents	Dry
2.	82-P	1.43 cents	Dry
3.	83-P	1.51 cents	Dry
4.	268-P	0.51 cents	Dry
	Total	5.37 cents	

2. I have filed W.P.No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N) issued by the Government vide reference No. _____ /2015/G3/Dt.31-08-2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____

Handwritten signatures and dates: 12/12/18, 12/12/18, 12/12/18

12/12/18
 Tahsildar (KRRC)
 Collector's Office
 Vizianagaram

Was pleased to issue interim order that there shall be stay of my dispossession from the lands pending final disposal of the Writ petition and subject to the orders in the same.

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. _____ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation

4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the competent Authority International Greenfield Airport Gudepuvalasa Village, Bhogapuram Mandal, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

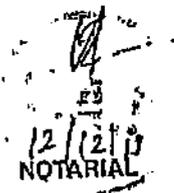
(L.S?) 19/12/18
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this day of _____ 2018 at Vizianagaram.

WA Cleer
NOTARY *12/12/18*

V.---

12/12/18



(Signature)
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

20/10/2018

8

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100



सत्यमेव जयते

ONE HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

CE 033433

1395 03.10.2018 100/

V. Ramachandra Rao
VAKACHARLARAMACHANDRA RAO
Licensed Stamp Vendor
L.S.No.02-02-004/2012, RL.No.02-02-002/2018
D.No 4-121, Bhogapuram Cell.9492590390

Jeeru Satyavathi. w/o Ramana, Ravada.
Self

A F F I D A V I T

I, Jeeru Satyavathi wife of Jeeru Ramana aged 48 years, Hindu housewife, resident of Ravada village, Bhogapuram mandalam, Vizianagaram district do hereby solemnly affirm and state on oath as follows

That my own brother by name UPPADA SEVA REDDY son of late Sarvasi is the absolute owner of the land property situate at Gudupavalsa revenue village in Survey Nos (1) 79 IP - Acr. 1-91 cents, (2) 82-P - Acr. 1.43 cents (3) 83-P - Acr. 1.51 cents (4) 268-P - Acr. 0.51 cents Total Acr. 5-36 cents and that he has been in possession and enjoyment of the said lands to the knowledge of me and all.

I submit that the said lands are recorded in revenue records in my name but I never in possession and enjoyment of the said lands. Therefore I hereby declare that I have no objection to delete my name and record the name of my brother UPPADA SEVA REDDY in revenue records and online records and to issue his pattadar passbook and title deed book for the said lands in respect of above said lands. I further submit that my heirs also will not raise any objection in this regard. I swear this affidavit stating the above facts to submit to the revenue authorities for necessary action.

The contents of this affidavit are true and correct and that I am responsible for any action if the above contents found false in future.

LTM of Jeeru Satyavathi
DEPONENT

The Deponent is Identified by me

K. Srinivasulu
KOSANUR SRIKRISHNACHALANI
Advocate

Solemnly affirmed and signed before me on 03-10-2018 at Vizianagaram

V. Srinivasulu
3/10/2018

10/10
TRIAL

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

2/10/18

भारतीय नैऋत्यायिक



INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 722777
B. A. Rao
NOTARY

అక్షయం 15.10.2016 నా. 50/-
నాకు చెందిన గుడెపువలసా గ్రామంలోని కొంతమంది భూమిలను
సంపూర్ణంగా స్వాధీనం చేసుకోవడం మరియు
అవి గుడెపువలసా గ్రామంలోని భూమిలను
సంపూర్ణంగా స్వాధీనం చేసుకోవడం

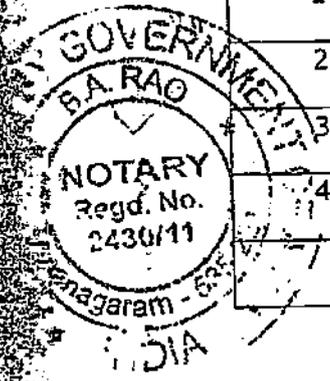
Land Revenue Department
Vizianagaram District

AFFIDAVIT

I, Gabu Ellayamma W/o Narasappa Reddy aged 61 years, resident of Gudepuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	79-1P	1.24	Dry
2	82P	1.52	Dry
3	83P	1.95	Dry
4	268P	0.51	Dry
Total		5.22	



నారాయణమ్మ

2. I have filed W.P. No. 26753 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 26720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 5300000, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

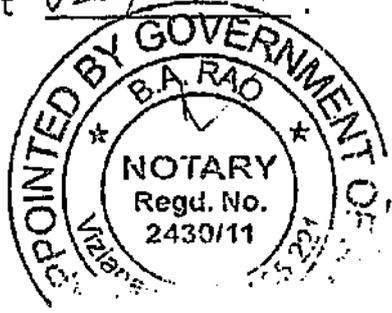
This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten signature]

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 15th day of Oct 2016 at Vizianagaram



B. APPA
 M.Com., B.L., D.C.A
 ADVOCATE & NOTARY
 D.No.4-72-2, PEDAMAJIPALAM
 Gentyada Mandalam,
 VIZIANAGARAM - 535 221
 Cell : 9866853673

ATTESTED
[Handwritten signature]
 NOTARY
 VIZIANAGARA
 ANDHRA PRADESH

भारतीय गैर न्यायिक

पचास
रुपये

₹.50



FIFTY
RUPEES

Rs.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 722773

[Handwritten Signature]

NOTARY PUBLIC

VIZIANAGARAM

ANDHRA PRADESH

INDIA

11940... Rs. 50/-

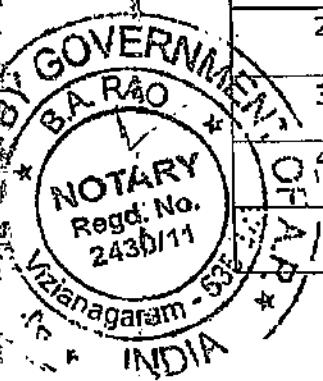
[Handwritten text in Telugu script]

AFFIDAVIT

I, Koyya Achiyyamma W/o Appala Suryanarayana Reddy aged 59 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	79-1P	1.24	Dry
2	82P	1.52	Dry
3	83P	1.95	Dry
4	268P	0.51	Dry
Total		5.22	



[Handwritten signature]

I have filed W.P. No. 34283 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2516 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44724/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

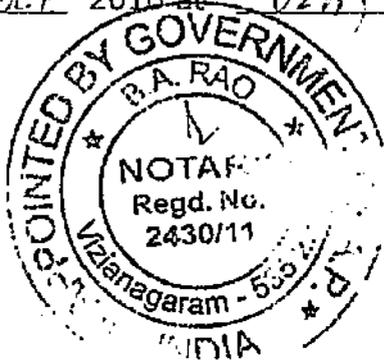
This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]

DEPONENT

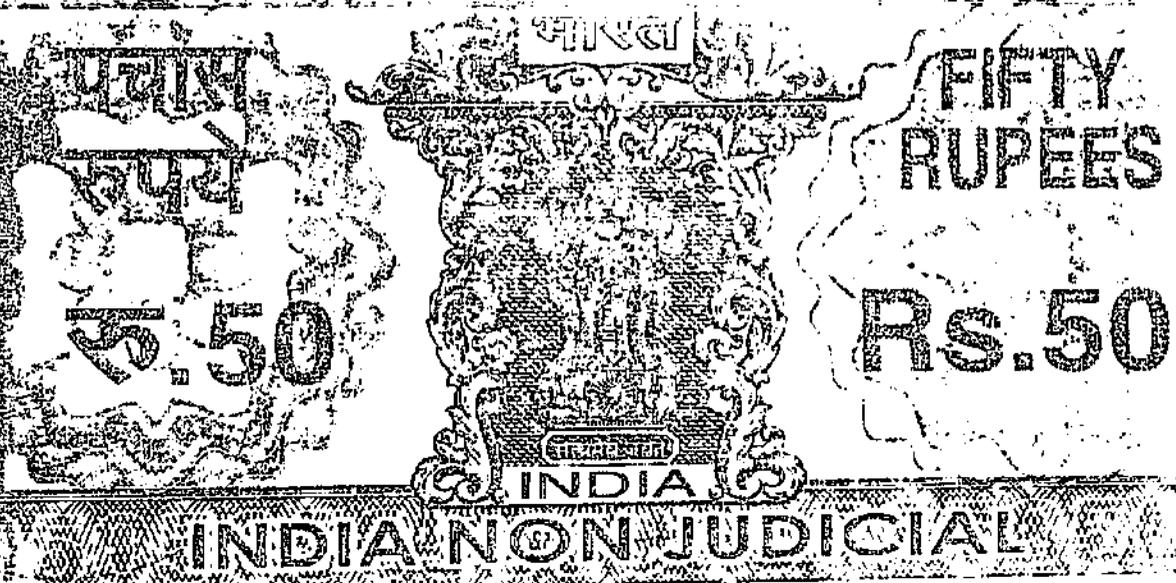
Solemnly affirmed and signed/put his/her LTM before me on this 16th day of Oct 2016 at Vizianagaram.



B. APPA RAO
 M.Com., B.L., D.C.A
 ADVOCATE & NOTARY
 D.No. 4-72-2, PEDAMAJJIPALAM
 Gentyada Mandalam,
 VIZIANAGARAM - 535 221
 Cell 98491 3673

NOTARY ATTESTED
[Handwritten Signature]
 NOTARY
 VIZIANAGARAM
 ANDHRA PRADESH
 INDIA

भारतीय नैसर्गिक



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 72777
 B. Rohini
 BHOGAPURAM
 VIZIANAGARAM DISTRICT
 ANDHRA PRADESH

తే 15.10.2016... 50/-
 బొర రోహిని గారు/ని వాడుకగా ఉన్న భూమి, గుడుపువలస
 మండలం ... గ్రీన్ ఫీల్డ్ అంతర్జాతీయ విమానాశ్రయ ప్రాజెక్టు కోసం

AFFIDAVIT

I, Bora Rohini W/o Vijaya Ramaraju Reddy aged 66 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	79-1P	1.24	Dry
2	82P	1.52	Dry
	83P	1.95	Dry
	268P	0.51	Dry
Total		5.22	

GOVERNMENT OF ANDHRA PRADESH
 B. A. RAO
 NOTARY
 Regd. No. 2430/11
 BHOGAPURAM
 INDIA

2016 10 15

2. I have filed W.P. No. 34793 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 2300000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

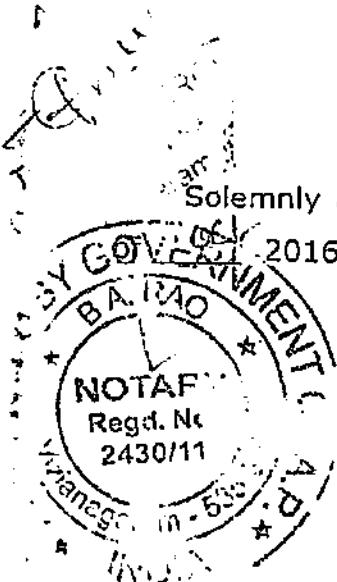
This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudupuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

(Handwritten Signature)

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 15th day of July 2016 at (Vizianagaram)



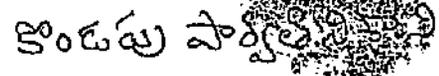
B. APPA RAU NOTARY
 M.Com., B.L., D.C.A
 ADVOCATE & NOTARY
 D.No. 4-72-2, PEDAMAJJIPALAM
 Gentyada Mandalu,
 VIZIANAGARAM - 531 221
 C. No. PB660 3573

TESTED
 NOTARY
 VIZIANAGARAM
 ANDHRA PRADESH
 INDIA

2. I have filed W.P. No. 34753 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 144720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 350000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (V), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

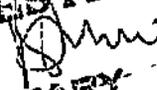
The above stated facts are true and correct.


DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 15th day of Oct 2016 at VDM

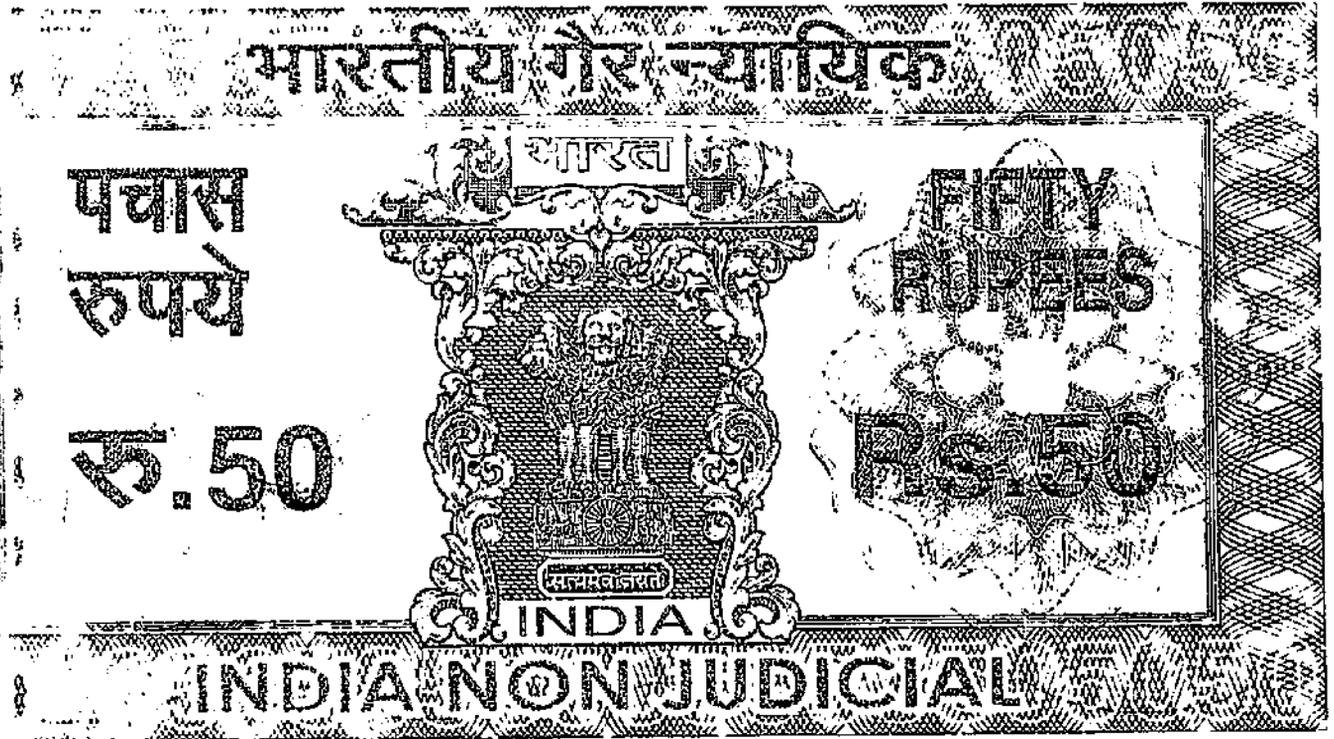


B. APPA RAO
M.Com., B.L., D.C.A.
ADVOCATE & NOTARY
D.No. 4-72-12, PEDAMAJIPALAM
Gentyada Mandalam,
VIZIANAGARAM - 535 221
Cell : 9866893673

ATTESTED

NOTARY
VIZIANAGARAM
ANDHRA PRADESH
INDIA

Spl. Ta
Co


SARAF
SERIAL



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AD 1240127

S.NO:- 2050 Date: 19/04/2017 Rs50/-

V.SATISH KUMAR.

SOLD TO: ముదునూరు వరహలమ్మ వ/o సత్యనారాయణ రాజు, గుడుపువలస

LICENCED STAMP VENDOR

FOR WHOM:- స్వయం

L.NO.1/2013, L.R.NO:4/2016

ARUNDATHI NAGAR, V.Z.M.

Cell.No; 93479 97171.

AFFIDAVIT

I, **Mudunuru Varahamma W/o Satyanarayana raju** aged 83 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am and owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No	Survey No.	Extent (Ac)	Classification
1	59 - 1	1.94	Dry
Total		1.94	

2. I have filed W.P. No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was

// Attested //

[Signature]
 Spl. Tahsildar (KRRC)
 Collector's Office

82

- 2. pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
- 3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
- 4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (V), Bhogapuram (M), Vizianagaram Dist to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Signature]
DECLINENT

Solemnly affirmed and signed/put his/ her LTM before me on this ____ day of _____ 2016 at _____

Attested

NOTARY

[Signature]

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

[Signature]
19/11/2017

भारतीय गैर न्यायिक

पचास
रुपये

रु. 50



FIFTY
RUPEES

RS. 50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.NO: 2381 Date: 27/04/2017 Rs50/-

ADJ 240200

V.SATISH KUMAR.

SOLD TO: - Undabatla Sadhu Rao s/o Appala Swamy, Gudupuvalasa

LICENCED STAMP VENDOR

FOR WHOM: - Self

Bhogapuram

L.NO.1/2013, L.R.NO:4/2016

ARUNDATHI NAGAR, V.Z.M.

Cell.No: 93479 97171.

AFFIDAVIT

I, Undabatla Sadhu Rao s/o Appalaswamy aged 55 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	89-1	0.18	Dry
Total		0.18	

// Attested //

Spl. Tahsildar (KRRC)
Collector's Office

पचास
रुपये

रु.50

FIFTY
RUPEES

Rs.50



INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

24.05.2020 24/5/2020

Srilatha Kotih w/o K.V.V. Rao, -s/-
Self

AK 65861

SULA JANA RAM
NOTARY PUBLIC
VIZAGAPATNAM
ANDHRA PRADESH

AFFIDAVIT

I, Srilatha Kotih w/o Venkata Varaha Rao Kotih, aged about 62 years residing at 45-58-6/3, Narsimhanagar, Visakhapatnam 530024, do here by solemnly affirm and state as follows:

1. I am the owner of the following lands situated in Gudepuvalasa village of Bhogapuram Mandal, Vizainagaram District, Andhra Pradesh.

Sl.No.	Extent in Acs.	Sy.No.	Classification
1.	4.79	53-P	Dry

The aforesaid land has been notified for aquisition by the Government in connection with establishment of Green field International Air port at Bhogapuram.

RAMANANA
B.A., B.L., M.L., M.H.R.M.I.P. No.
Notary Public
VIZAGAPATNAM (Village & Post)
Vizagapattinam
ANDHRA PRADESH

Attested
Sri
K.V.V. Rao

ATTESTED
NOTARY PUBLIC
VIZAKHAPATNAM
ANDHRA PRADESH INDIA

2. Against the aforesaid Government Notification I have been included in W.P. No. filed before the Hon'ble High Court of Andhra Pradesh challenging the preliminary notification (PN) issued by the Government vide reference no. /2015/G3/ dated ... of LARR Act 2013.
3. Pending disposal of the above Writ Petition, keeping in view the Government compensation package of Rs. 33 Lakhs (Rupees Thirty Three Lakhs only) per acre, excluding the value of trees and other construction over the subject land, announced by the Government I have submitted my consent to the Collector to part with the subject land and to receive the compensation announced by the Government.
4. I submit that my consent as stated under paragraph No.3 is with a clear understanding that, in case Government announces any higher amount in future, for acquiring the land for the Bhogapuram Air port, in such eventuality I will be entitled to receive the difference amount as an additional compensation and interest, if payable, from the Government, as a part of compensation for the land stated above.
5. Subject to paragraph No.4 above, I hereby submit my consent for acquisition of the lands stated above, by the Government towards full satisfaction.
6. This affidavit is being submitted to the Collector, Vizainagaram, to receive the compensation for the above lands being acquired for establishment of green field air port at Bhogapuram.

The above stated facts are true and correct.

K. S. ...
DEPONENT

... solemnly affirmed and signed before me on this 12th day of September, ... at Visakhapatnam.

ANA
... (Post)
... (Post)



ATTESTED
[Signature]
NOTARY
... (Name)
... (Address)

भारतीय गैर न्यायिक



FIFTY
RUPEES
RS.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

26646 11/9/2020

K. Venkata Varaha Rao s/o. Late. Bhanu murthy

సంక

AFFIDAVIT

AK 658613
SULA SANA RAMA RAO
LICED USE STAMP VENDOR
NO. 03 11/05/2020 RL NO. 03/11/05/2020
514 Seethammadhara
Vizianagaram Dist. 530011

I, Venkata Varaha Rao Kotih s/o Late Bhanumurthy Kotih, aged about 70 years residing at 45-58-6/3, Narsimhanagar, Visakhapatnam 530024, do here by solemnly affirm and state as follows:

1. I am the owner of the following lands situated in Gudepuvalasa village of Bhogapuram Mandal, Vizainagaram District, Andhra Pradesh.

Sl.No.	Extent In Acs.	Sy.No.	Classification
1.	0.03	53-P	Dry

The aforesaid land has been notified for acquisition by the Government in connection with establishment of Green field International Air port at Bhogapuram.

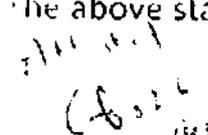
R. V. RAMANA
B.A., B.L., M.L., M.H.R.M. (P. No.)
Advocate & Notary Public
VEMULAVASA (Village & Post)
Anandapuram Mdl, Visakhapatnam
Call: 9966546699

11
S...
Vizianagaram

ATTESTED
[Signature]
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH INDIA

2. Against the aforesaid Government Notification I have been included in W.P. No. filed before the Hon'ble High Court of Andhra Pradesh challenging the preliminary notification (PN) issued by the Government vide reference no. /2015/G3/ dated..... U/s 11 of LARR Act 2013.
3. Pending disposal of the above Writ Petition, keeping in view the Government compensation package of Rs. 33 Lakhs (Rupees Thirty Three Lakhs only) per acre, excluding the value of trees and other construction over the subject land, announced by the Government, I have submitted my consent to the Collector to part with the subject land and to receive the compensation announced by the Government.
4. I submit that my consent as stated under paragraph No.3 is with a clear understanding that, in case Government announces any higher amount in future, for acquiring the land for the Bhogapuram Air port, in such eventuality I will be entitled to receive the difference amount as an additional compensation and interest, if payable, from the Government, as a part of compensation for the land stated above.
5. Subject to paragraph No.4 above, I hereby submit my consent for acquisition of the lands stated above, by the Government towards full satisfaction.
6. This affidavit is being submitted to the Collector, Vizainagaram, to receive the compensation for the above lands being acquired for establishment of green field air port at Bhogapuram.

The above stated facts are true and correct.


 Spl. Tahsildar (KRRC)
 Collector's Office
 Vizainagaram

DEPONENT

Verifiably affirmed and signed before me on this 12th day of September, 2020 at Visakhapatnam.

ANA
 Public
 & Post
 akhapatnam
 6699



ATTESTED
 NOTARY
 VISAKHAPATNAM
 ANDHRA PRADESH, INDIA



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

31 NO. 482 Date 30/1/17 Rs. 50/-
 Bollenkula Akkamma w/o late Suri.
 self
 Bollenkulapalem

A. SANDHYARANI
 LICENCED STAMP VENDOR

AN-04-02-2020012 RL.No.03-02-002/201

D.No. 8/18 Venkateswara Colony

Block No. 11, VSP

AFFIDAVIT

I, Bollenkula Akkamma w/o. Late Suri, aged 57 years, resident of Bollenkulapalem Village, Bhogapuram Mandal, Vizianagaram Dist., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Bollenkulapalem Village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.NO.	Survey No.	Extent (Ac.)	Classification
1	262/5	0.06 Cents	Dry
2	256/11	0.05 Cents	Dry
	Total	0.11 Cents	

Spl. Tahsildar (KRRU)
 Collector's Office
 Vizianagaram

ATTESTED

J.V.G.
 NOTARY

31/1/2017

VISAKHAPATNAM

Andhra Pradesh

J.V.G. SURESH, M.Sc., B.L.
 Advocate & Notary

D. No: 1-68-26/1, Plot No: 407
 Sector-2, M.V.P. Colony,

Visakhapatnam-17, A.P.
 Cell No. 0442

2. I have filed W.P. No. 34793/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2316/2015G3/ dt. 31.08.2015 u/s. 11 (1) of the LARR Act-2013 and Hon'ble High Court in W.P.M.P. No. 44720/15 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This Affidavit is being submitted to the competent Authority International Greenfield Airport, Gudepuvalasa (V) Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

B B S 2 0 5

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 31st day of January 2017 at VISAKHAPATNAM.

NOTARY



ATTESTED *Suresh*
J.V.G.
 NOTARY
 VISAKHAPATNAM
 Andhra Pradesh India
 J.V.G. SURESH, M.Sc., B.L.
 Advocate & Notary
 D. No: 1-68-26/1, Plot No: 10
 Sector-2, M.V.P. Colony,
 Visakhapatnam-17, A.P) India
 Phone No: 94400 111 4

// Attested //

Spl. Tahsildar (KRR)
 Collector's Office
 Vizianagaram

भारतीय नैऋत्यायिक

पचास
रुपये

रु. 50

FIFTY
RUPEES

Rs. 50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

SL No 483 Date 30/1/17 Rs. 50/-

Subscribed to Bollenkula Appayamma w/o late Narisamma

Self

X 25A678/

A. SANDHYARANI
LICENCED STAMP VENDOR
L.No.03-02-003/2012, RL.No.03-02-002/2015
D.No. 8-28, Nerallavalasa Colony
BHEEMAMPATNAM (M.H), VSP
Cell: 9739920419
Bollenkulapalem

AFFIDAVIT

I, Bollenkula Appayamma w/o. Late Narisamma, aged 59 years, resident of Bollenkulapalem Village, Boghapuram Mandal, Vizianagaram Dist., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Bollenkulapalem Village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.NO.	Survey No.	Extent (Ac.)	Classification
1	262/5	0.05 ½ Cents	Dry
2	256/11	0.04 Cents	Dry
	Total	0.09 ½ Cents	

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

ATTESTED
J.V.G. SURESH 31/1/2017
NOTARY
VISAKHAPATNAM
Andhra Pradesh
J.V.G. SURESH, M.Sc., B.L.
Advocate & Notary
D. No: 1-68-26/1, Plot No: 107
Sector-2, M.V.P. Colony,
Visakhapatnam-17, A.P. India

2. I have filed W.P. No. 34753/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315/2015G3/ dt. 31.08.2015 u/s. 11 (1) of the LARR Act-2013 and Hon'ble High Court in W.P.M.P. No. 46720 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3100000, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This Affidavit is being submitted to the competent Authority International Greenfield Airport, Gudepuvalasa (V) Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

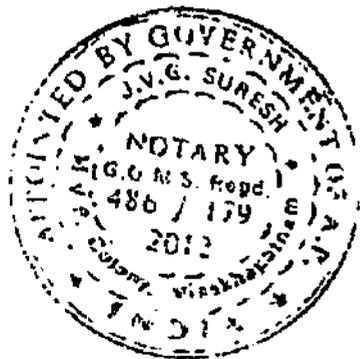
The above stated facts are true and correct.

LTM of bollenkula Appayya

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 31st day of JANUARY 2017 at VISAKHAPATNAM

NOTARY



ATTESTED
J.V.G. Suresh
NOTARY

31/1/2017

VISAKHAPATNAM

Andhra Pradesh India

J.V.G. SURESH, M.Sc., B.L.
Advocate & Notary

D. No: 1-68-26/1, Plot No: 107
Sector-2, M.V.P. Colony,
Visakhapatnam-17, (A.P) India

Ar...
Spl. Tahsildar (Revenue)
Collector's Office
Vizianagaram

भारतीय नैऋत्याधिक

पचास
रुपये

रु. 50



FIFTY
RUPEES
RS. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AD 240610

S.NO. 3816 Date: 13/06/2017 Rs. 50/-

V. SATISH KUMAR.

SOLD TO: - దేవతా రామలు s/o సన్యాసి వ్రాసిన గుడుపువలస గ్రామం

LICENCED STAMP VENDOR

FOR WHOM: - సన్యాసి

సన్యాసి

L.No.1/2013, L.R.No;4/2016,
ARUNDATHI NAGAR, V.Z.M.

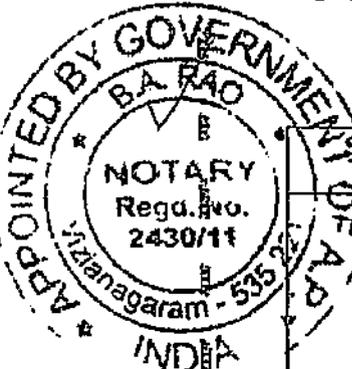
Cell.No; 93479 97171.

AFFIDAVIT

I, Dekkithi Ramulu s/o late Sanyasi aged 42 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	57-3BP	0.75	Dry
Total		0.75	



Attested
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

2. I have filed W.P. No. 34793/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 33,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

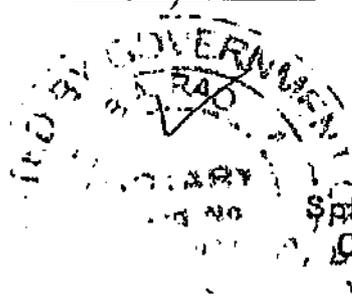
This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudupuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct. 

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 15/5 day of June 2017 at V2M.

// Attested //




B. APSARAI
 NOTARY PUBLIC
 ADVOCATE & NOTARY
 No. 12, PEDAMAJIPALAM
 Sanyada Marudalam
 VIZIANAGARAM 535 22
 Call 986689367

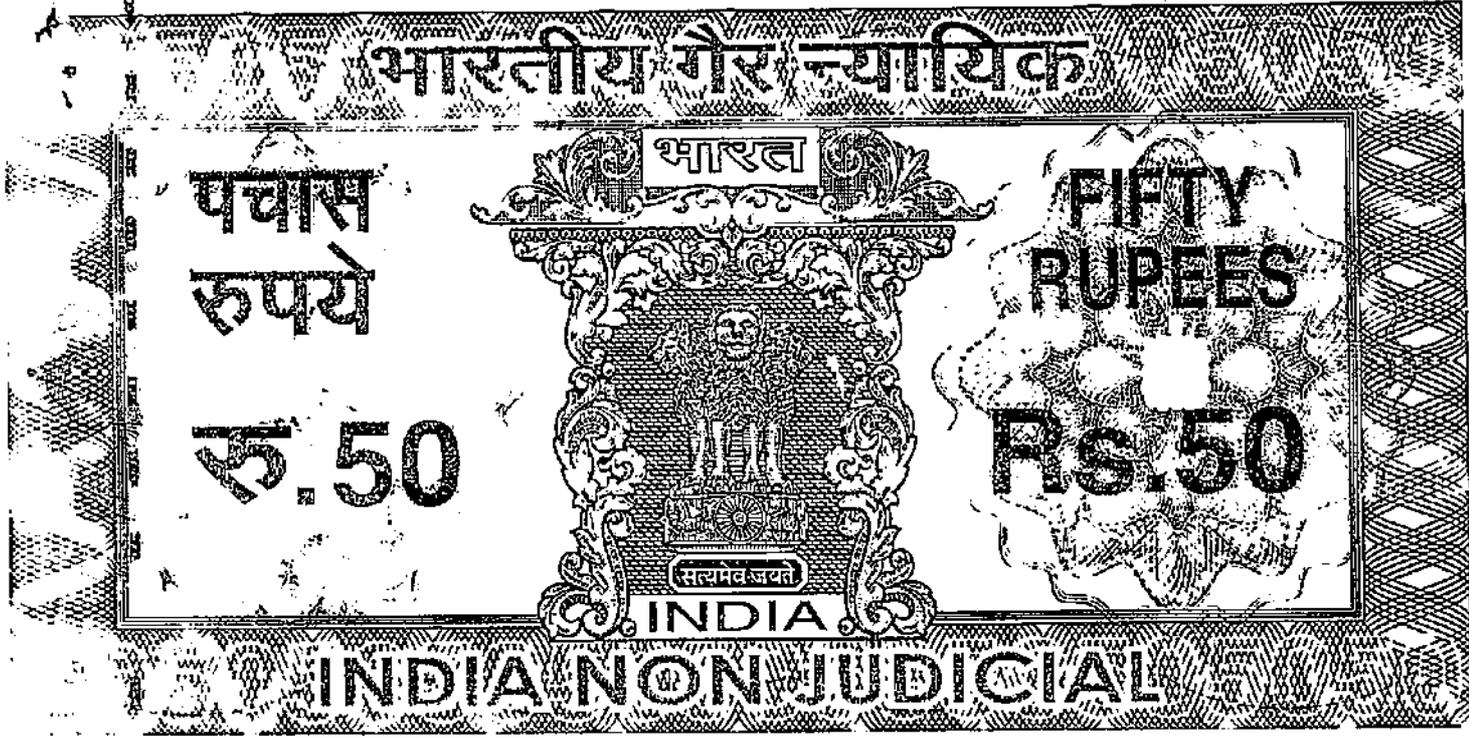
Spl. Tahsildar (K.R.O.)
 Collector's Office
 Vizianagaram

W.P.No.	Name of the Village	Sl. No.	Name of the Writ Petitioner	Sl. No. in the Affidavit	Extent of Land Consented (Ac. Cts)	Remarks
1	2	3	4	5	6	7
33034/2015	Gudepuvalasa	1	Kondapu Appalaswamy Reddi S/o Rammurthy Reddi	3	0.260	
		2	Darapu Appanna Reddi S/o Appayya Reddi	7	0.250	
		3	Gottimukkala V.R.K. Varma S/o V.N. Raju	15	14.000	
		4	Koyya Swamyreddi S/o Late Ramulu	16	2.240	Compensation amount was paid to the Legal heirs of Late Koyya Ramulu S/o
		5	Koyya Appala Reddi S/o Late Ramulu	16	1.980	
		6	Koyya Satyam S/o Suryanarayana	17	0.680	
		7	Nimmakayala Ramu S/o Narasayya	19	0.210	
		8	Manyam Rajeswari W/o Srinivasulu	20	2.240	
		9	Koyya Gurumurthy S/o Yerrayya Reddi	21	2.360	
		10	Koyya Appala Reddi S/o Late Suri	22	0.580	Compensation amount was paid to the Legal heirs of Late Koyya Suryanarayana
		11	Koyya Rama Reddi S/o Late Suryanarayana	22	0.580	
		12	Inti Appanna S/o Appayya	24	0.160	
		13	Buttala Rajodu S/o Paidayya	44	2.740	
		14	K.V.S.N.P. Raju @ Srinubabu S/o Late K.V.P.R. Varma		21.220	The Land Holders from Sl.No.14 to 21 are original owners of the said land, but they have not filed any W.P.; However they have filed affidavit and received
		15	K.V.S.P. Raju @ Narayanamurthy Raju S/o K.L.N. Raju		12.650	
		16	K. Satyanarayana Raju S/o Late K.L.N. Raju		21.000	
		17	Alla Varalakshmi W/o Suresh		2.010	

W.P.No.	Name of the Village	Sl. No.	Name of the Writ Petitioner	Sl. No. in the Affidavit	Extent of Land Consented (Ac. Cts)	Remarks
1	2	3	4	5	6	7
		18	Darapu Bhanuchandra Reddi S/o Aisirapu Reddi		0.200	The Land Holders from Sl.No.14 to 21 are original owners of the said land, but they have not filed any W.P.; However they have filed affidavit and received
		19	Yerramsetti Narasayya S/o Satteyya		0.070	
		20	Yerramsetti Narsinga Rao S/o Narasayya		0.210	
		21	Nimmakayala Ramulamma W/o Ramu		0.080	
TOTAL :					85.920	

* Note : The Land Holders from Sl.No.14 to 21 are original owners of the said land, but they have not filed any W.P.; However they have filed affidavit and received compensation.


 Spl. Tahsildar (KRRC)
 Collector's Office
 Competent Authority (LA),
 IGFA (Gudepuvalasa), Bhogapuram,
 Spl. Dy. Collector (KRRC) (FAC) &
 District Project Manager (Disaster Management),
 Vizianagaram.



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

3

AD 240609

S.NO. 3815 Date:- 13/06/2017 Rs.50/-

V.SATISH KUMAR.

SOLD TO: - కొండపు అప్పలస్వామి రెడ్డి, స/ం లాటేరు రాముమర్తి రెడ్డి, భోగపురం
 FOR WHOM: - స్వయం కొండపు అప్పలస్వామి రెడ్డి గారు
 రెడ్డి, స/ం లాటేరు రాముమర్తి రెడ్డి గారు

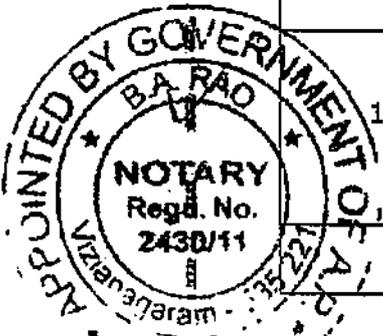
LICENCED STAMP VENDOR
 L.No.1/2013, L.R.No;4/2016,
 ARUNDATHI NAGAR, V.Z.M.
 Cell.No; 93479 97171.

AFFIDAVIT

I, Kondapu Appala ^{Rama} Swamy Reddy s/o late Ramumurthy Reddy aged 39 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	49-6BP	0.26	Dry
Total		0.26	



11 Arrested
 Spl. Tahsildar (KRRC)
 Collector's Office

2. I have filed W.P. No. 33034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 33,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

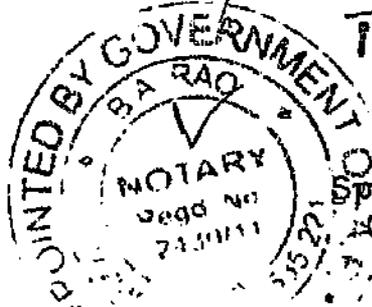
The above stated facts are true and correct.

K. A. R. S. Reddy

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 15th day of June 2018 at V2M

Attested //



[Signature]
 B. APPARAO
 NOTARY
 Spl. Tahsildar (KRA) ADVOCATE & NOTARY
 Collector's Office No. 472/2, PEDAMAJJIPALAM
 Gentyada Mandalam, VIZIANAGARAM - 535 227
 Call 9866863673

भारतीय गैर न्यायिक

पचास
रुपये

FIFTY
RUPEES

रु. 50

Rs. 50



INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

7

X 721418

B. A. Rao

BHOGAPURAM

Exceeded Stamp Value

LN No. 02-13-013/2017

LN No. 02-13-16/2017 to 2017

LN-119/8 Bhogapuram Colony

Registration Vizianagaram Cell: 397209-356

970 01.03.2017 50/-
Sold to Mr. Darapu Appanna Reddy s/o Appayya Reddy, Gudupuvalasa village, Bhogapuram mandal, Vizianagaram District.
For whom...

AFFIDAVIT

I, Darapu Appanna Reddy s/o Appayya Reddy aged 55 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

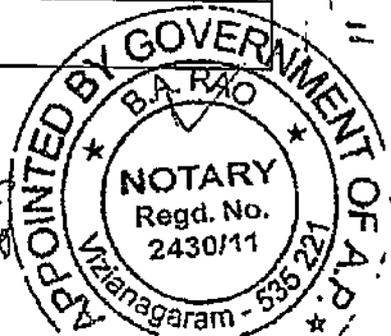
Sl.No	Survey No	Extent (Ac)	Classification
1	106-2Bp	0.25	Dry
Total		0.25	

// witnessed //

[Signature]

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

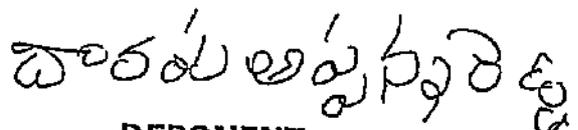
దొరపు అప్పన్నారెడ్డి



2. I have filed W.P. No. 33034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 34793/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 73,00,000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

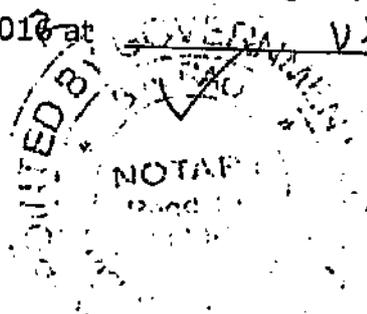
The above stated facts are true and correct.


DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 7th day of March 2016 at VIZIANAGARAM V2.M.

// Attested //


NOTARY
 Spl. Tahsildar (N...)
 Collector's Office
 Vizianagaram
 ADVOCATE & NOTARY
 M.Com., B.L., P.L.A.
 D.No. 4-72/2 PEDANA...
 G...
 VIZIANAGARAM
 ...



भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100

ONE HUNDRED RUPEES

भारत INDIA
INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

15

CP 147857

8912 09-10-2015

Sold to Smt./Sri. రేపల్లె మూర్తి U.R.K. శర్మ గృహ విభాగం వారికి
whom. పట్టణం

AFFIDAVIT

I, Gottimukhala V R K Varma S/o Gottkimukhala Venkata Narayana Raju, aged about 48 years residing at D.No: 8-4-19(5)/1, Ashok Nagar, GVMC (Part), Old Gajuwaka, Gajuwaka, Visakhapatnam 530026, do here by solemnly affirm and state as follows.

1. I am the owner of the following lands situated in Gudepuvalasa village of Bhogapuram Mandal, Vizlanagaram Dist, Andhra Pradesh.

Sl.No	Extent in Acre.	Sy.No.	Classification.
1.	Ac. 14.00 cents	78-1	Dry
2.			

The aforesaid land has been notified for acquisition by the Government in connection with establishment of Green Filed International Air Port at Bhogapuram.

Spl. Tahs. Collector's Office Vizianagaram



M. NAGESWARA RAO
C/o B.L.

X [Signature]

:: 2 ::

2. I have filed W.P.No. 33034/2015 before the Honourable High Court of A.P. questioning the Preliminary notification (P.N.) issued by the Government Vide reference No.2314/2015 /G3, dt.31-08-2015 under Section 11(1) of the L.A.R.R.Act-2013 and the Honourable High court in W.P.M.P.No.44720/2015 was pleased to issue interim orders that there shall be stay of my distossessin from the lands pending final disposal of the Writ Petition and subject to the orders in the same.

3. In view of the announcement by the Government regarding the package of higher compensation of Rs 33,00,000/- excluding the value of trees and structures attached to the land, I have submitting my consent to the Collector to part with the Land Acquisition for the above land and receive the compensation.

4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above Writ Petition to the extent of my client and I will file my application for withdrawal of the above Writ Petition within 15 days from the date of filing of this affidavit.

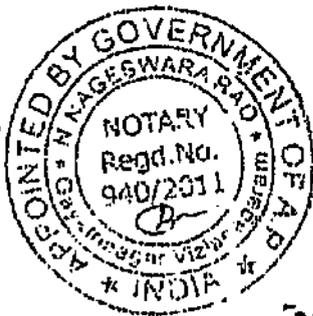
5. I also submit that I have submitted my concerned for Acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for additional compensation or other benefits under the Act my consented lands.

6. This affidavit is being submitted to the competent authority International Green Field Airport, Gudepuvalasa village, Bhogapuram Mandal, Vizianagaram District to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

G. K. M. M. a.
DEPONENT

Solemnly affirmed and signed before me on this 17th day of December, 2020 at Vizianagaram



ATTESTED 17/12/2020
[Signature]
NOTARY
Vizianagaram
ANDHRA PRADESH
INDIA

// Attested //
[Signature]
Spl. Tahsildar (KTRC)
Collector's Office
Vizianagaram

G. NAGESWARA RAO
B. Com., B.L.
Advocate & Notary
Plot No. 227, Gayatri Nagar
VIZIANAGARAM

(6)

33084/2013-207

52

(4)



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

16

AD 240584

S.NO. 3798 Date: - 12/06/2013 Rs. 50/-

V. SATISH KUMAR.

SOLD TO: - కొయ్య స్వామి రెడ్డి & సోమ రామలు, గుడిపువలసా గ్రామం,
 FOR WHOM: - మన కేరం

LICENCED STAMP VENDOR
 L.No.1/2013, L.R.No;4/2016,
 ARUNDATHI NAGAR, V.Z.M.
 Cell.No; 93479 97171.

AFFIDAVIT

I, Koyya Swamy Reddy s/o late Ramulu aged 40 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	81-3P	1.52	Dry
2	81-2P	0.72	Dry
Total		2.24	

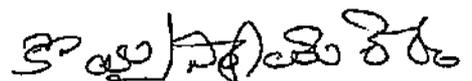
Attested
 Spl. Tahsildar (KRRC)
 Collector's Office
 Vizianagaram

కొయ్య స్వామి రెడ్డి

2. I have filed W.P. No. 33034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2311 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P:M.P.No. 1,4,720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 330000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

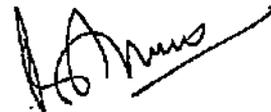


DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of June 2017 at V2M.

✓ // Attested //


Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram


NOTARY





ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

16

AD 240585

S.NO. 3751 Date: 12/06/2013 Rs. 50/-

V.SATISH KUMAR.

SOLD TO: - S. Satish Kumar s/o late Ramulu, Koyya Appala Reddy
FOR WHOM: - వారు వారే

LICENCED STAMP VENDOR
L.No.1/2013, L.R.No;4/2016,
ARUNDATHI NAGAR, V.Z.M.
Cell.No; 93479 97171.

AFFIDAVIT

I, Koyya Appala Reddy s/o late Ramulu aged 34 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	81-4P	1.25	Dry
2	81-2P	0.73	Dry
Total		1.98	

11 Affirmed 11

Spl. Commissioner (KRRCC)
Collector's Office
Vizianagaram

12. And ready

2. I have filed W.P. No. 32034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 4472/15 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000 excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

K. Anil Reddy

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of June 2018 at V209.



// Attested //

[Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

[Signature]
NOTARY

33034/211

6

53

भारतीय गैर न्यायिक

पचास
रुपये

₹.50



FIFTY
RUPEES

RS.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.NO. 3761 Date: 12/06/2017 Rs.50/-

SOLD TO: Koyya Satyam s/o Suryanarayana, Gudupuvalasa, Bhogapuram District
FOR WHOM: Koyya Satyam

AD 240588

V.SATISH KUMAR.

LICENCED STAMP VENDOR

L.No.1/2013, L.R.No;4/2016,

ARUNDATHI NAGAR, V.Z.M.

Cell.No; 93479 97171.

AFFIDAVIT

I, Koyya Satyam s/o Suryanarayana aged 37 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	93-2P	0.68	Dry
Total		0.68	

Attested

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

K. C. S.

2. I have filed W.P. No. 33034/2015²¹² before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 41420/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

K. V. S. Rao

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of June 2017 at VZM.

// Attested //

[Signature]

Spl. Tansildar (KRRC)
Collector's Office
Vizianagaram

[Signature]
NOTARY



भारतीय न्यायिक

पचास
रुपये

रु. 50



FIFTY
RUPEES

Rs. 50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 721050

Bogi Appa Rao
BOGI APPA RAO

Licenced Stamp Vendor
L.No. 02-13-015/2012

RL.No. 02-13-16/2015 to 2017
LIG-119/B, Phase-II, Vuda Colony,

Cantonment, Vizianagaram, Cell: 99126683

S.No. 3149 Dt. 16.12.2016

Sold to Sri. ...

For Whom ...

Handwritten Telugu text: ...

19

AFFIDAVIT

I, Nimmakayala Ramu S/o Narasayya aged 38 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	84-3P	0.21	Dry

// Attached //

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

Handwritten signature: నిమ్మకాయల రామ



भारतीय न्यायिक

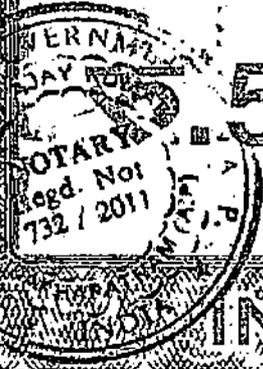
पचास
रुपये

FIFTY
RUPEES



50

Rs.50



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

20877... 26/9/2016

M. Rajeswari w/o (L) M. Srinivasulu, etc

Self

20

X 145286
B RAMA KAI
LICENCED STAMP VENDOR
03/11/09/1999, P.L. No. 03/11
#51-4-3/1, Sreehamadri
VIZIANAGAR, AP, 530 011
CIN: 530203750

AFFIDAVIT

I, MANNEM RAJESWARI, W/o Srinivasulu late, Hindu, aged 53 years residing at D.No.3-1, Old Dairy Farm, Adarsh Nagar Road, Visakhapatnam, do hereby solemnly affirm and state as follows.

1. I am land owner for certain lands In Gudapuvalasa village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No.	Survey No.	Extent (Ac.)	Classification
01	90-15B	0.11	Dry Land
02	105-1B	0.78	Dry Land
03	106P	1.35	Dry Land

|| Attested ||

M. Rajeswari

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

ATTESTED
NOTARY 26/09/2016
VISA KHAPATNAM
Andhra Pradesh
India

2. I have filed W.P.No. 33034/2015 before the Honourable High Court questioning the preliminary notification (P.N.) issued by the Government vide reference No. 2314/2015/G3 dt. 31.08.2015 U/s 11 (1) of the LARR Act-2013 and the Honourable High Court in W.P.No. 124720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs.33,00,000/- excluding the value of trees and structures attached to the land. I have submitted my consent to the collector in part with the land acquisition for the above lands and receive the compensation.

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act. I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

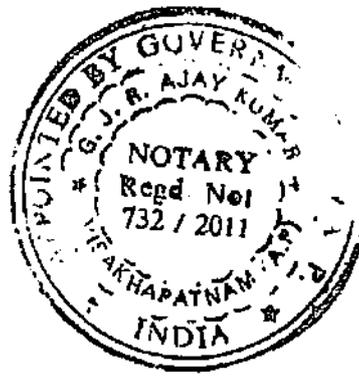
This affidavit is being submitted to the Competent Authority Land Acquisition Officer, IGFA, Bhogapuram, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

M. Rajeswari
M. RAJESWARI
DEPONENT

Solemnly affirmed and signed before me on this 26th day of September 2016 at Visakhapatnam.

ATTESTED
NOTARY 26/09/2016
VISAKHAPATNAM
Andhra Pradesh
India



G. J. R. AJAY KUMAR
ADVOCATE & NOTARY
Plot No: 23, D. No: 8-1-63/16
Voukanagar, Pedit Waltair,
VISAKHAPATNAM-530 017
Cell: 9448120106, R: 2751262

Attested
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

भारतीय गैर न्यायिक

पचास
रुपये

₹.50



FIFTY
RUPEES

₹.50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AD 240582

S.NO. 3756 Date: 12/06/2017 Rs.50/-

V. SATISH KUMAR

SOLD TO: కోయ్య గురుమర్తి రెడ్డి s/o యర్రయ్య రెడ్డి గుడెపువలసా గ్రామం, భోగాపూర్ మండలం, విజియానాగరం జిల్లా

LICENCED STAMP VENDOR

FOR WHOM: స్వయం

కాగితం

L.No.1/2013, L.R.No;4/2016,

ARUNDATHI NAGAR, V.Z.M.

Cell.No; 93479 97171.

21

AFFIDAVIT

I, Koyya Gurumurthy Reddy s/o Yarrayya Reddy aged 37 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	81-2P	1.50	Dry
2	93-1P	0.86	Dry
Total		2.36	

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

Attested

K. Gurumurthy Reddy

2. I have filed W.P. No. 33034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 330000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

R. Anand Prasad
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of June 2018 at Vizianagaram

✓
// Attested //

[Signature]
NOTARY

[Signature]
Spl. Commissioner (KRRC)
Collector's Office
Vizianagaram.

[Signature]
NOTARIAL

2. I have filed W.P. No. 33034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300 000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of June 2015 at VZM

// Attested //

// Attested //

[Handwritten Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

[Handwritten Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

[Handwritten Signature]
NOTARY



12

330804/2013

220

53

11

भारतीय गैर न्यायिक

पचास
रुपये

रु. 50



FIFTY
RUPEES
RS. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

ADJ 240587

S.NO. 3761 Date: 12/06/2017 Rs. 50/-

V. SATISH KUMAR.

SOLD TO: కోయి రామారెడ్డి s/o సుర్యనారాయణ సాధ్యమనిరం

LICENCED STAMP VENDOR

FOR WHOM:-

శాసనసభ

L.No.1/2013, L.R.No;4/2016,

ARUNDATHI NAGAR, V.Z.M.

Cell.No; 93479 97171.

22

AFFIDAVIT

I, Koyya Rama Reddy s/o late Suryanarayana aged 37 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	93-2P	0.68	Dry
Total		0.68	

" Attested "

Spl. Tansildar (KRR) Collector's Office Vizianagaram

K 00536/10

I have filed W.P. No. 33034/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

R. S. S. S. S. S.
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 12th day of June 2015 at V2M.

|| Attested ||

✓

[Signature]
Spl. Tahsildar (KRR) NOTARY
Collector's Office
Vizianagaram



पचास
रुपये
रु. 50



FIFTY
RUPEES
RS. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 721049
SOGI APPA RAO
Licenced Stamp Vendor
L.No 02-13-015/2012
RL.No. 02-13-16/2015 to 201
LIG-119/B, Phase-II, Vuda Colony,
Cantonment, Vizianagaram, Cell: 991266

S.No. 31/80 Dt. 16.12.2016. Ho... 50/-
Sold to Sri. *[Handwritten Name]*, *[Handwritten Address]*
For Whom... *[Handwritten Name]*

24

AFFIDAVIT

I, Inti Appanna S/o Appayya aged 56 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	84-3P	0.16	Dry

// Attested //

[Handwritten Signature] *[Fingerprint]*

[Handwritten Signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 720186

896913-10-16-50
 బుథల రాజుడు గుడిపూల గ్రామం వద్ద ఉన్న 8 ప్లట్లకు సంబంధించిన స్వంతం
 V.Z.M
 44

~~OFFICE STATION~~
 Office Station
 VIZIANAGARAM

AFFIDAVIT

I BUTHALA RAJODU S/o late Pydiyya, Hindu, aged 55, years,, residing at Gudepuvalasa Village, Bhogapuram Mandal, Vizianagaram District, do here by solemnly affirm and state on oath as follows:-

1. I am the land owner of certain lands in Gudepuvalasa Village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

SI No	Survey No	Extent (Ac)	Classification
1	261 / 17	0-11 Cents	Dry
2	261 / 9	0-25 Cents	Dry
3	261 / 3B	0-16 Cents	Dry
4	261 / 7	0-34 Cents	Dry
5	261 / 25	0-11 Cents	Dry
6	261 / 29	0-07 Cents	Dry
7	261 / 22	0-25 Cents	Dry
8	261 / 12	0-05 Cents	Dry

Spi. Tahsildar (KRRC)
 Collector's Office
 Vizianagaram

Attested

7/10/16

2 E T M of B. Raj



9	261 / 44	1-31 Cents	Dry
10	261 / 27	0-06 Cents	Dry
11	261 / 28	0-04 Cents	Dry

2. I have filed W.P. No ----- before the Honourable High Court questioning the preliminary Notification (P N) issued by the Government vide reference No --- /2015/G3 dt. 31-08-2015 U/ S 11 (1) of the LARR Act, 2013 and the Honourable High Court in W.P. No ----- was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the Government regarding the package of higher compensation of Rs.33 Lacs per acre excluding the value of trees and structures attached to the land. I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act , I voluntarily want to withdraw the above writ Petition to the extent of my claim and I will file my application for withdrawal of the above writ Petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

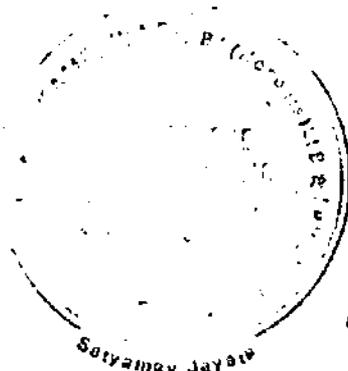
This affidavit is being submitted to the competent Authority and Land Acquisition Officer, IGFA, Gudepuvalasa Village, Bhogapuram, Mandal, Vizianagaram, to receive compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct

LTM of BUTHALA RAJODU

DEPONENT

Solemnly affirmed and signed before me on this 7th day October 2016 at Vizianagaram.



Ch. Kameswari

Ch. KAMESWARI

B.A., (Hons.) L.L.B.

ADVOCATE

D.No. 100, Inspector's Office, North End
Vizianagaram, Dist: Srisailam

// Attested //

[Signature]

Spl. Tansildar (KRRC)
Collector's Office
Vizianagaram



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

1712 13.4.2017

V.N. X 910994
 Vakacharla Ramachandra Reddy
 LICENSED STAMP VENDOR
 L.C.No.02-02-2007-0001
 RL.No.02-02-00125701-0001
 D.No.4-121,Bhogapuram
 Cell:9492590300

అది కడప జిల్లా గుడెపువలసా గ్రామం లోని కొంతమంది భూమిని ప్రభుత్వం ద్వారా కొనుగోలు చేయడానికి ప్రకటించినట్లుగా ఉంది.
 అందుకు సంబంధించి క.వి.ఎస్.ఎన్.పి.రావు వారు ప్రకటించినట్లుగా ఉంది.

AFFIDAVIT

I, K.V.S.N.P. RAJU @ SRINU BADO S/O Late K.V.P.R.VARMA

Aged 51 Years, resident of Bhogapuram (V), Bhogapuram (m), Vizianagaram District, do hereby solemnly affirm and state as follows.

- I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

SI.NO	SURVEY NO	EXTENT (AC)	CLASSIFICATION
1	78-13 P2	21.22	DRY
2			

2. I have filed W.P N.O. _____ before the Hon'ble High Court questioning the Preliminary Notification (PP.N) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No _____ was

// Attested //

Spl. Tahsildar (KRR),
 Collector's Office
 Vizianagaram

- pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
 4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

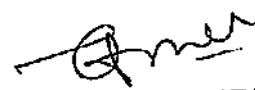
The above stated facts are true and correct.


DEPONENT

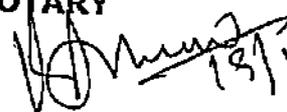
Solemnly affirmed and signed/put his/her LTM before me on this 19th day of April 2017 at V2M.

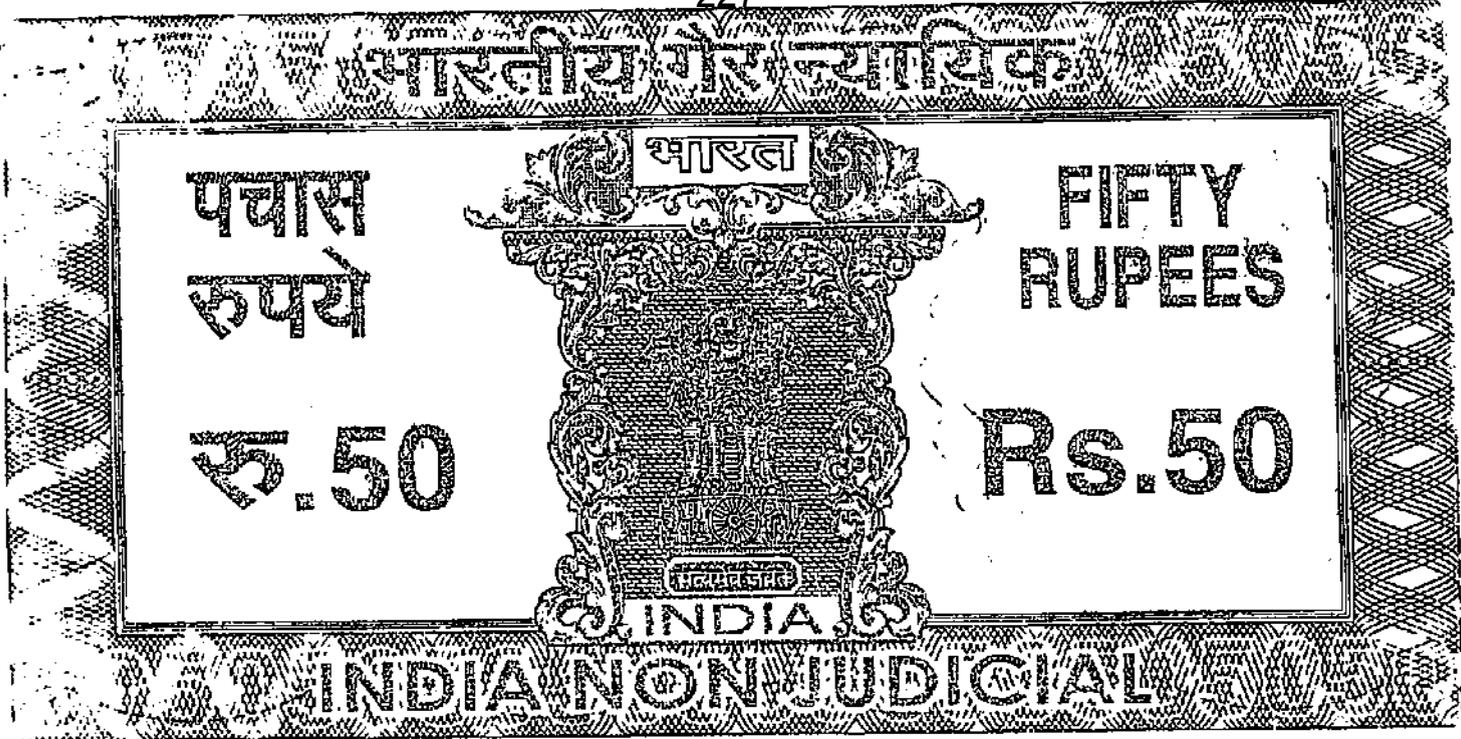
// Attested //




Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

NOTARY


19/4/2017



पचास
रुपये

FIFTY
RUPEES

₹.50

Rs.50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

V. Ramachandra Rao
X 910993
Vakacharla Ramachandra Rao
LICENSED STAMP VENDOR
L.C.No.02-02-0015
RL.No.02-02-0015
D.No.4-121, Bhogapuram
Cell:9492568111

1211 13.4.2017
కొండవీడు మండలం, గుడెపువలసా గ్రామం, భోగపురం మండలం, విజియనగరం జిల్లా, ఆంధ్రప్రదేశ్ రాష్ట్రం.
Whom: స్వామి శ్రీశైలు అక్కినేని నరసింహారాజు.
భోగపురం.

AFFIDAVIT

I, KVS P RAJU @ Nelayamunty S/O K.L.N. RAJU
RAJU

Aged _____ Years, resident of Bhogapuram (V), Bhogapuram (m), Vizianagaram District, do hereby solemnly affirm and state as follows.

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

SI.NO	SURVEY NO	EXTENT (AC)	CLASSIFICATION
1	55-2 B.	7.33	రైతు
2	78-1 B P 3.	3.60	రైతు
3	54.3	0.47	రైతు
4	54.4	1.25	రైతు
		12.65	

2. I have filed W.P N.O. _____ before the Hon'ble High Court questioning the Preliminary Notification (PP.N) issued by the government vide reference No. _____/2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No _____ was

// Attested
Spl, Tahsildar (KRRG)
Collector's Office

pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

K V S P Ravi,
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 15th day of Jan 2017 at Vizianagaram.

NOTARY

[Handwritten Signature]
15/1/2017



// Attested //

[Handwritten Signature]
Spt. Tahsildar (KRRC)
Collector's Office
Vizianagaram



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

1710 13.9.2017

V. N. X 910992
 Vakacharla Ramachandra Ra
 LICENSED STAMP VENDO
 L.C.No.02-024/2017
 RL.No.02-024/2017
 D.No.4-121, Bhogapuram
 Cell:949250390

Whoam: వాకాచర్ల రామచంద్ర రాజు భోగాపూరు.

AFFIDAVIT

I, K. Satyanarayana Raju SIO Jabi K. L N Raju

Aged 65 Years, resident of Bhogapuram (V), Bhogapuram (m), Vizianagaram District, do hereby solemnly affirm and state as follows.

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

SI.NO	SURVEY NO	EXTENT (AC)	CLASSIFICATION
1	78/1BP1	21.00	Day
2			

2. I have filed W.P N.O. _____ before the Hon'ble High Court questioning the Preliminary Notification (PP.N) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No _____ was

Jahsildar (KRRC)
 Collector's Office
 Vizianagaram

Attestat

pleased to issue interim orders that the ~~230~~ shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

K. Satyanarayana
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 19th day of April 2017 at Vizianagaram.

Attested by

[Signature]

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

NOTARY

[Signature]
19/4/2017



पचास
रुपये

रु.50



FIFTY
RUPEES

Rs.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 722952

BOGI APPARAO

Licensed Stamp Vender

L.No. 02/13/05/2017

RI.No. 02/13/10/2017/2018

18/11/2018 Price: Rs. 50.00
Postment: Vizianagaram. Call: 991364544

S No 12729 Dt 23.11.2018 Rs. 50/-
Held to the use of the Government of Andhra Pradesh, Hyderabad
For Whom: *అల్ల వరాలక్ష్మి* *అల్ల సురేష్ కు అమ్మవారి నామమున*

AFFIDAVIT

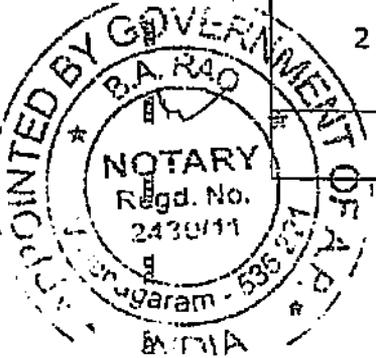
I, Alla Varalakshmi W/o Suresh aged 35 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	92-1P	1.10	Dry
2	93-2P	0.91	Dry
Total		2.01	

// Attested //

[Signature]
Sr. Tahsildar (KRR) Collector's Office Vizianagaram



A. Varalakshmi

I have filed W.P. No. _____ before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

- 3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
- 4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

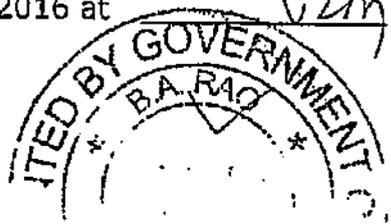
The above stated facts are true and correct.

A. VaPalakshmi
DEPONENT

Attested //

Spt. Tahsildar (KRRCI)
Collector's Office
Vizianagaram

Solemnly affirmed and signed/put his/her LTM before me on this 23rd day of Nov 2016 at Vizim.



B. APPA RAO
M.Com., B.L., NOTARY
ADVOCATE & NOTARY
D.No. 4-72-2, PEDANA, JIPALAM
Gentyada Mandalam,
VIZIANAGARAM - 521 021

ATTESTED
NOTARY
VIZIANAGARAM
ANDHRA PRADESH
INDIA

भारतीय गैर न्यायिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 411245

27.30 24-12-16 50

దారపు భాను చంద్రారెడ్డి 5/0 అకర స్వంత
స్వంత సూర్యవలస

Handwritten signature and stamp area.

AFFIDAVIT

I, Darapu Bhanu Chandra Reddy, Son of Asirapu Reddy, aged 21 years, resident of Gudepuvalasa Village, Bhogapuram Mandal, Vizianagaram District, do hereby solemnly affirm and state as follows.

(1) I am land owner for certain lands in Gudepuvalasa Village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No. Survey No. Extent(Ac) Classification

01. 93/2 0-20 Cents Dry

|| Attested ||

Handwritten signature

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

Contd. /2.

06

:2:

(2) I have filed W.P. No. _____ Court questioning the preliminary Notification (R.N) issued by the Government vide reference No. _____ /2015/G3/dt.31-08-2015 u/s. 11(1) of the LARR Act 2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

(3) In view of the announcement by the Government regarding the package of higher compensation of Rs. _____ excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

(4) I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this Affidavit.

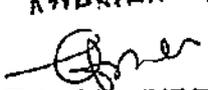
(5) I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This Affidavit is being submitted to the competent authority, International Greenfield Airport, Gudepuvalasa Village, Bhogapuram Mandal, Vizianagaram District to receive the compensation for the above lands being acquired for establishment of the Air Port at Bhogapuram.

The above stated facts are true and correct.

Deponent

Solemnly affirmed and signed / put his / her LTM before me on this 24th Day of Oct. 2016 at Vizianagaram.

11 ANASTAD 11

 Spl. Tahsildar (KRRC)
 Collector's Office
 Vizianagaram



Q A

भारतीय न्यायिक

पचास
रु. 50



FIFTY
RUPEES
RS. 50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No. 6795 Date 15.10.2016 Rs. 50/-

X 904065

B. Venkata Ramana
BATTA VENKATA RAMANA
LICENSED STAMP VENDOR
L.C.No.116/2014, 25-08-2014
D.No.6-42, Pedda Veedhi
VIZIANAGARAM - Cell: 9953246458

Sold to Bandaru Bharani Kumar, S/o. Sanyasiraju, age 39 years, resident of Maradapalem

For Whom, Bandaru Bharani Kumar, S/o. Sanyasiraju, age 39 years, resident of Maradapalem

Gudapuvalasa post, Bhogapuram Mandalam, Vizianagaram district, do hereby solemnly affirm and state as follows:-

1. I am land owner for certain lands in Gudsepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with established of Greenfield International Airport at Bhogapuram.

Sl.No	Exten(Ac)	Survey No	Classification
1	0.20 Cents.	93-2F-2	Dry Land

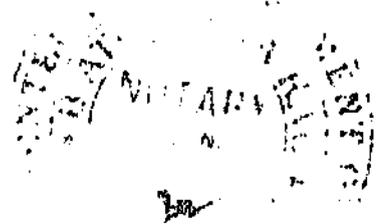
2. I have filed W.P. No. _____ before the Hon'ble High Court questioning the preliminary Notification(P.N.) issued by the government vide reference No. _____/2015/G3/dt.31.08.2015u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

// Attested //

To.Be. Cont. ...2nd page...

Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

2016.10.15



3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____, excluding the value of trees and structures attached to the land, I have submitting my consent to the Collector to part with the land acquisition for the above land and receive the compensation .

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for additional compensation or other benefits under the Act my consented lands.

This affidavit is being submitted to the Compsedtgent Authority International Greenfield Airport, Gudepuvalasa,(v), Bhogapuram (M)Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten signature]

DEPONENT.

Solemnly affirmed and signed/put his/her LTM before me on this _____ day of _____ 2016 at _____

// Attested //

[Handwritten signature]
Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

NOTARY



[Faint handwritten text]

भारतीय गैर न्यायिक

पचास
रुपये

₹. 50



FIFTY
RUPEES

RS. 50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 721053

Bogiappa Rao
BOGI APPA RAO

Licenced Stamp Vendor
L.No. 02-13-015/2012
RL.No. 02-13-16/2015 to 2017
LIG-119/B, Phace-II, Vuda Colony,
Cantonment, Vizianagaram, Cell : 9912668

S.No. 1315-12-2014-15...
Sold to Sri. *Yerramsetti Narasayya* కర సయ్యయ్యం నెత్తం, గుడెపువలస లు,
For Whom *సయ్యయ్యం* యి గుడెపువలస లు

AFFIDAVIT

I, Yerramsetti Narasayya S/o Satteyya aged 55 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	84-3P	0.07	Dry

// Attested //

[Signature]

యర్రంకెట్టి నరసయ్య



Spl. Tahsildar (KRRC)
Collector's Office
Vizianagaram

2. I have filed W.P. No. 16701/2015 before the Hon'ble High Court, questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44420/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation..
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

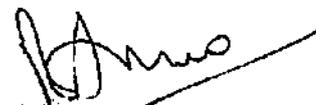
యద్రంకెట్టి నరసారావు
 DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 16th day of Dec 2016 at V22M.

✓
 II Attested II

 Spl. Tahsildar (KRRC)
 Collector's Office
 Vizianagaram




 NOTARY

भारतीय गैर न्यायिक

पचास
रुपये

₹. 50



FIFTY
RUPEES

RS. 50

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 721048

B. Appala
BOGI APPA RAO

Licensed Stamp Vendor
L.No. 02-13-015/2012

RL.No. 02-13-16/2015 to 2017
LIG-119/B, Phase-II, Vuda Colony,
Cantonment, Vizianagaram Cell: 99126683

S.No. 3147, Dt: 16.12.2015, Solr

Sold to Sri. యు. కె. రెడ్డి వ. త. స. గంగాధర్ కంపనీ సర్వీసు, గూడెపువలస వు.
For Whom..... సుబ్బారావు వ. త. స. గంగాధర్ కం మిషనరీ వ. త. స. గంగాధర్ కం

AFFIDAVIT

I, Yerramsetti Narasingarao S/o Narasayya aged 46 years, resident of Gudupuvalasa(V), Bhogapuram(m), Vizianagaram District, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Gudepuvalasa village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	84-3P	0.21	Dry

// Attested //

Spl. Tahsildar, T.R.C
Collector's Office
Vizianagaram

యర్రంకెట్టి నరసింగరావు

I have filed W.P. No. 234 ²⁴⁰ 16/04/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 4442/2015 was pleased to Issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 3300000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

యరంకెట్టివరసినా
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 16th day of Dec 2016 at V.2M.

NOTARY.

// Attested //

Spl. Tahsildar RRC,
Collector's Office
Vizianagaram



2. I have filed W.P. No. 46704/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2314 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44720/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 32 00 000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Competent Authority International Greenfield Airport, Gudepuvalasa (v), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

నిష్ఠకాయలపాపమునకు నిరసన
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 16th day of Dec 2016 at V2M.

// Attested //
Spl. Tahsildar (R.R.R.C)
Collector's Office
Vizianagaram



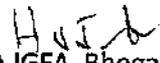
NOTARY



Statement showing the details of Writ Petitioners filed and subsequently withdrawn (by filing Affidavits)
against Land Acquisition for Bhogapuram Airport

WP No	Name of the village	Name of the Writ Peititioner/ Affidavit	Sl.No. In Affidavit	Extent	Remarks
34628/2015	Savaravilli	Sri Uppada Pentaiah S/o Narasimhulu		0.10	

Note: Sri Uppada Pentaiah S/o Narasimhulu in the Affidavit has filed for S.No.145-18 measuring an extent of Ac.0.1 cts on ground on enquiry It is found that Sri D.Papa Rao S/o Satyanarayana is on ground and produced documentary evidence for S.No.145-18 and he filed Affidavit dt.25.05.2018. Hence compensation had been paid to Sri Dandumudi Papa Rao S/o Satyanarayana


CALA IGFA, Bhogapuram &
Spl.Dy.Collector
Bobbili


SDF

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100



ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

BP 024792

S.No. 1052 Date 24.02.2016 Rs. 100/-

B. Venkate Ramana
BATTU VENKATA RAMANA
LICENSED STAMP VENDOR
L.No.06/2014, 25-08-2014
D.No.6-42, Pedda Veedhi
DHOGAPURAM-Cell:9963246458

Sold to D. Para Rao (late) Satyanarayana, Visakhapatnam

For Whom Self

DECLARATION - cum - AFFIDAVIT

I, D. Para Rao, the undersigned do have 20000 land
in Savaravalli
in X. S.Y. No: 10518. 10519. 10520 & 10521-22 etc. being purchased
through a registered deed vide doc. no: 1467/2013 and
am in continuous possession since then. I declare
that I am the rightful title holder of the said
land. I hadn't approached any court nor filed
any case against the land acquisition authority
including Hon'ble High Court.

D. Para Rao
(Para Rao)



Statement showing the details of Writ Petitioners filed and subsequently withdrawn (by filing Affidavits) against Land Acquisition for Bhogapuram Airport

WP No	Name of the village	Name of the Writ Petitioner	Sl.No in Affidavit	Extent	Remarks	
WP No.34090/2015	A.Ravivalasa	1	Chinni Adayya S/o Late Tata	12	0.0425	
		2	Chinni Appalaswamy S/oAppalaswami	19	0.0125	
		3	Allaboyina Appalaturi S/o Adhayya	11	0.1750	
		4	Dukka Ramasuri S/oAppalaswamy	15	0.1900	
		5	Chinni Appalaswamy S/o Chinni Appalaswamy	19	0.2950	
		6	Chinni Appanna S/o Late Tata		0.0450	
		7	Chinni Yerrayya S/o Suri		0.0850	
		8	Chinni Adhayya S/o Chinni Tata		0.0250	
		9	Chinni Pedappalaswamy S/o late Chinni Appalaswamy		0.0125	
		10	Puvvala Rama Tulasi D/o late Mohanarao		0.0950	
		11	Uppada Appanna S/o late Thata		0.0500 0.0700 0.1950	
		Total		1.2925		

Note: The land holders from Sl.No 06 to 11 are original owners of the said land, but they have not filed any WP . However, they have filed Affidavits and received the compensation.

H V S
CALA IGFA, Bhogapuram &
SDC LA Bobbili

A
SOS

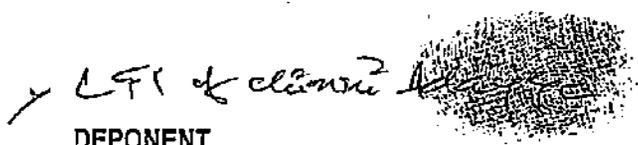
::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

LFT of clause 4


DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram


24/1/18



HVF
Collector
Vizianagaram
24/1/18

19



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

85AA 788233
 V. Rama Devi.
 VADDI RAMA DEVI
 LICENCED STAMP VENDOR
 Lo.No. 03-12-001/2017
 D.No. 20-2-12, Lanka Vee Ihi
 Vizianagaram, Ph.7702385255

S.No. 249 Date 11/11/2015 Rs. 10/-

Sold to Sri చిన్నా అప్పలస్వామి & శ్రీ అప్పలస్వామి
 @వూరికూ, విజయనగరం
 For Whom అప్పలస్వామి

AFFIDAVIT

I, **CHINNA APPALASWAMY, S/O APPALASWAMY**, age 45 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
6273	0.0111	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

2 _____

H V R
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram 3
 Special District (L.A.) Bhatta

::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram



H.V.F.
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram S
 Spl. Dy. Collector (L.A.), Bobbili



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No. 353 Date 22/1/18 R.D./

Sold to Sri. అలబయిన సురీ అప్పల సురి & అధయ్య, అలబయిన

For Whom. అలబయిన

అధయ్య, అలబయిన

AFFIDAVIT

85AA 788237

V. Rama Devi

LICENCED STAMP VENDOR

Lc.No. 02-12-001/2017

D.No. 20-2-12, Lanka Vee Ihi
Vizianagaram, Ph. 7702385265

I, ALABOYINA APPALA SURI, S/O ADHAYYA, age 48 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
36-32 R	0.1750	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____ /- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

Comptroller Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

Handwritten signature in Telugu script

DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram

Handwritten signature and date 24/18

Handwritten checkmark



Handwritten signature
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

15



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

No. 351 Date 22/11/18 Rs. 10/-
 Sold to Sri శుక్ల రామా సూరి శుక్ల రామా సూరి
 For Whom అమ్మ

85AA 788235
 V. Ranga Devi
 VADDI RAMA DEVI
 LICENCED ATTORNEY
 Lic No 0012-0012-0012
 D.No. 20-2-12, Lakes View
 Vizianagaram, Pin 770235-255

AFFIDAVIT

I, **DUKKA RAMA SURI, S/O DUKKA APPALASWAMY**, age 46 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
62-25B	0.19	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue intefim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

[Handwritten signature]

[Handwritten signature]
Component Authority (L.A.)
International Greenfield Airport
Bhogapuram &
S. Dy. Collector (L.A.), Bobbili

::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram

[Handwritten signature]
24/11/18



[Handwritten signature]
Comptroller Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

19



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

85AA 788240

V. Rama Devi,
VADDI RAMA DEVI

S.No... 36... Date... 27/11/15... Rs. 10/-

REGISTERED STAMP VENDOR
Lic.No. 02-12-001/2017

Sold to Sri... *[Handwritten Name]*...

D.No. 20-2-12, Lanka Vee lhi
Vizianagaram, Ph. 7702385255

For Whom... *[Handwritten Name]*...

AFFIDAVIT

I, CHINNI APPALASWAMY, S/O CHINNI APPALASWAMY, age 68 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
36-32-B	0.2750	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____ /- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

[Handwritten Signature]
Competant Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

85AA 788238

355 Date 21.11.15 Rs. 10/-

V. Rama Devi
KADDI RAMA DEVI

శ్రీ శ్రీ చిన్ని అప్పన్న తాత, భుగపూర్ గ్రామం

LICENCED STAMP VENDOR
Lic.No. 03-12-001/2017

For Whom.....

D.No. 20-2-12, Lanka Veedhi
Vizianagaram, Ph. 7702395255

AFFIDAVIT

I, CHINNI APPANNA, S/O TATA, age 47 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
6223	0.0450	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____ /- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

H.V.T.
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Col. Dy. Collector (L.A.), Sakhil

Handwritten notes and signatures in the bottom left corner.

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4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram

[Handwritten signature]

[Handwritten signature]



H. V. J. K.
Notary Public
Bhogapuram
Dist. Vizianagaram



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్. ANDHRA PRADESH

C No. 357 Date 20/11/18 Rs. 10/-

Sold to Sri. చిన్ని యర్రయ్య, సీ. సూరి, భోగపూరు మండలం, విజియాగారం జిల్లా

For Whom. చిన్ని యర్రయ్య

85AA 788236
V. Rama Devi
VADDI RAMA DEVI
LICENSED STAMP VENDOR
Lic.No. 02-12-001/2017
D.No. 20-2-12, Lanka Vee
Vizianagaram, Ph. 7702395255

AFFIDAVIT

I, CHINNI YERRAYYA, S/O SURI, age 41 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Manddal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
36 32 B	0.0850	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

(Signature)
24/11/18

Competent Authority (C.A.)
International Greenfield Airport
Bhogapuram
Spl. Dy. Collector (I.A.), Bobbili

::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram

[Handwritten signature]
22/1/18



[Handwritten signature]
**Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili**



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

85AA 788232

No. 3498 Date 22/11/15 Rs. 10

V. Rama Devi
VADDI RAMA DEVI

Sold to Sri...
For Whom...

CENCED STAMP VENDOR
Lc.No. 02-12-001/2017
D No. 20-2-12, Lanka Vengal
Vizianagaram, Ph.7702345255

AFFIDAVIT

I, PUVVALA RAMA TULASI, D/O LATE MOHANA RAO, age 27 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
3632B	0.095	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

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4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

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The above stated facts are true and correct.

దసంకౌపలం

DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram






 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.), Bobbili



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No. 355 Date 22/1/18 Rs. 10/-

Sold to Sri ...
For Whom ...

85AA 788239

V. Rama Devi.
VADDI RAMA DEVI
L CENCED ST. MP VE D OR
Lc.No. 02-12-001/2017
D.No. 20-2-12, Lanka Vee thi
Vizianagaram, Ph. 7702385255

AFFIDAVIT

I, CHINNI ADHAYYA, S/O CHINNI TATA, age 61 years, resident of A Ravivalasa Village, Bhogapuram Manddal, Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in A RAVIVALASA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
62-19B	0.45	
	0.025	

2. I have filed W.P. No 34090/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

[Handwritten Signature]
24/1/18

[Handwritten Signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Jpl. Dy. Collector (L.A.), Bobbili

::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

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This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.



DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 22nd day of 2018 at Vizianagaram

[Handwritten signature]
24/11



[Handwritten signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

IN THE HONOURABLE COURT OF JUDICATURE A.P. HIGH COURT
HYDERABAD

W.P.NO.34090/2015

W.P.M.P.NO. 43445/2015

Between ::

1.Chinni Pedda Appalaswamy and others

: Petitioners

And::

The District Collector & others.

: Respondent

WITHDRAWAL PETITION FILED ON BEHALF OF THE PETITIONERS

We. 1. Chinni Pedda Appalaswamy, s/o Late Chinni Appalaswamy age 67 years, Hindu residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

2. Chinni Adhaya, s/o Late Chinni Appalaswamy, age 55 years, Hindu, residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

3. Chinni Chinna Appalaswamy, s/o Late Chinni Appalaswamy age 44 years, Hindu residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

4. Chinni Adhaya, s/o Late Thatha age 60 years, Hindu residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

5. Chinni Appanna, s/o Late Thatha age 46 years, Hindu residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

6. Chinni Yerraya, s/o Late Suri age 39 years, Hindu residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

7. Alaboyina Appalasuri, s/o Late Adhaya age 47 years, Hindu residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

8. Dukka Ramasuri, s/o Late Appayya age 39 years, Hindu residing at A. Ravivalasa Village, Bhogapuram Mandal, Vizianagaram District

Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. District (L.A.) Bobbili

s/ L.A. of Chinni Pedda Appalaswamy

62-23 = 0.0125

::3::

We further submits that since the Government has offer Higher compensation, that the compensation for which we were entitle under the Act, we voluntarily withdraw the above writ petition which is pending before the Honorable High court to the extent of our claim.

The above stated facts are true and correct.

- 1. Sri. Chinnu Prasad
- 2. Sri. Chinnu Prasad
- 3. Sri. Chinnu Prasad
- 4. Sri. Chinnu Prasad
- 5. Sri. Chinnu Prasad
- 6. Sri. Chinnu Prasad
- 7. Sri. Chinnu Prasad
- 8. Sri. Chinnu Prasad
- 9. Sri. Chinnu Prasad
- 10. Sri. Chinnu Prasad
- 11. Sri. Chinnu Prasad

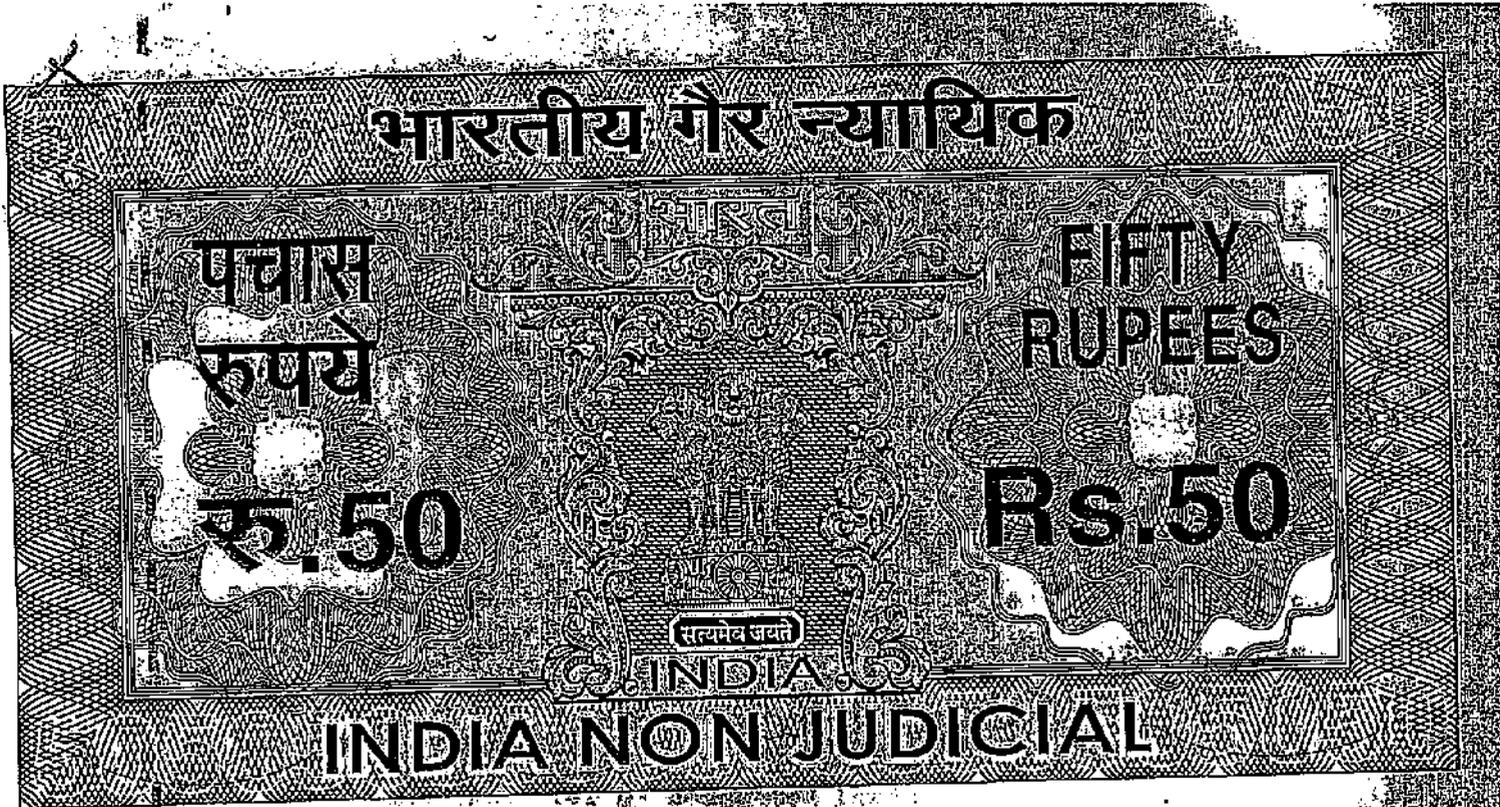
Deponents

Solemnly affirmed before me by the deponent on this 9th day of February, 2018 at Vizianagaram.

[Signature]
9/2/18
ADVOCATE

K. P. V. N. NAIK
P. O. No. 11
ADVOCATE
4556 Gandhi Road
Vizianagaram
Co. No. 11111111

[Signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Soubhatta



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AG 863548

6135-9-8-2018

EX-OFFICIO STAMP VENUGO
JOINT SUB-REGISTRAR OFF
VIZIANAGARAM (WEST)

AFFIDAVIT

I, Uppada Appanna, son of late Thata, aged about 55 years, resident of Anatan Ravivalasa village, Bhogapuram mandalam, Vizianagaram dist. do hereby solemnly affirm and state on oath as follows:

I am a land owner for certain lands in Anatan Ravivalasa village of Bhogapuram mandal and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl. No.	Survey No.	Extent (Acr.)	Classification
1.	117-25	0.05 ✓	dry
2.	36-6	0.07 ✓	dry
3.	117-26P	0.195 ✓	dry
Total		0.315	

2. I have filed W.P.No. 34090 of 2015 before the Honorable High Court questioning the preliminary Notification (P.N.) issued by the Government vide reference No. 2313 of 2015-63 dated 31-08-2015 under section 11(1) of LARR Act 2013 and the Honorable High Court in W.P.M.P. No. ... was pleased to issue interim orders that there shall be stay of any dispossession from the lands pending final disposal of the writ petition and subject to orders of in the same.

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 34,00,000-00, excluding the value of trees and structures attached to the land, I have submitted my consent to the collector to part with the land acquisition for above lands amicably and receive the compensation.

Uppada Appanna
Complainant Authority (L.A.)
International Greenfield Airport
Bhogapuram S. ... 07/08/2018

LTHg W



4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhegapuram.

The above stated facts are true and correct.

[Handwritten Signature]

DEPONENT

Solely affirmed and signed - put his LHM before me on 09-08-2018 at Vizianagaram.

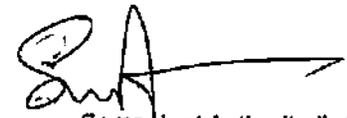
[Handwritten Signature]
NOTARY PUBLIC 29/08/2018



Comptroller Accounts (L.A.)
International Criminal Airport
Bhegapuram
Spl. Dy. Collector (L.A.) Bapat

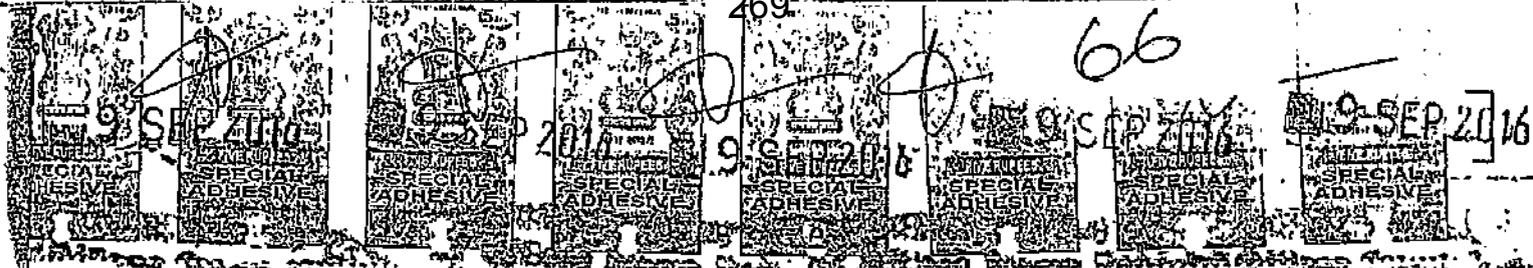
9

DETAILS OF WRIT PETITIONS FILED & SUBSEQUENTLY WITHDRAWN (BY FILING AFFADAVIT) AGAINST LAND ACQUISITION FOR BHOGAPURAM AIRPORT					
W.P.No	Name of the village	Name of the writ petitioners	Sl.No in the Affidavit	Extent consented	Remarks
35196/2015	Kavulavada	1) Kottada Venkataramana S/o Bangarayya	66	6.14	
		2) Adapa Gowri W/o Ramesh Gopal	68	1.43	
		3) Kottada Kondamma W/o Venkataramana	69	1.80	
		4) Kondapu Appalanaidu S/o Narasimhulu	118	0.27	
		5) Neerukonda Sridhar S/o Subbarao	121	4.51	
		6) Nandina Radhakrishna S/o Venkata Radhakrishna	123	6.26	
		7) Gedda Madhavi W/o Radhakrishna	124	2.08	
		8) Nandina Shivaji S/o Seshagirao	125	2.08	
		9) Kondepati Prasanna s/o Venkata Radhakrishna	126	2.08	
		Total		26.65	



Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.)
T.B.P. Unit-3, Parvathipuram

66



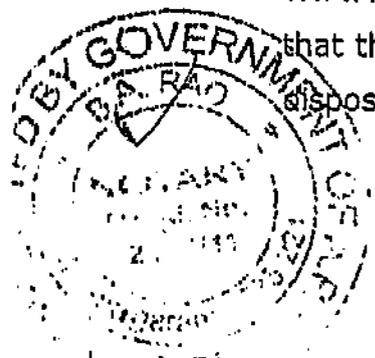
I, Kotturi Venkateswara s/o. w/o. [unclear]
 aged 66 years, resident of Meinidigum village, Choukuru
 mandal Wiznawada district, do hereby solemnly affirm and state as
 follows:

HSP NO 35196

1. I am land owner for certain lands in Kawlevedu village of
 Bhogapuram mandal, and out of them the following lands are notified for
 acquisition by the government in connection with establishment of Greenfield
 International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
84-73(0)	84-73-9	0.16	III
	84-143	0.04	III
	84-15B	0.01	III
	84-20	0.33	III
	84-21	0.36	III
	84-22	0.52	III
	84-22	6.45	III
	84-191	2.32	III
	84-23	0.12	III
	84-27	0.57	III
	84-30	0.40	III
	84-135	0.01	III
	84-21	0.19	III

2. I have filed W.P. No. AS 176/2015 before the Hon'ble High
 Court questioning the Preliminary Notification (P.N.) issued by the
 government vide reference No. 2315 /2015/G3/ dt.31.08.2015
 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in
 W.P.M.P.No. 75224/15 was pleased to issue interim orders
 that there shall be stay of my dispossession from the lands pending final
 disposal of the writ petition and subject to the orders in the same.



[Signature]
 Competent Authority (A.),
 International Greenfield Airport,
 Bhogapuram
 Spl. Dy. Collector (L.A.),
 T.B.P. Unit-3, Parvathipuram

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 25,00,000.00, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

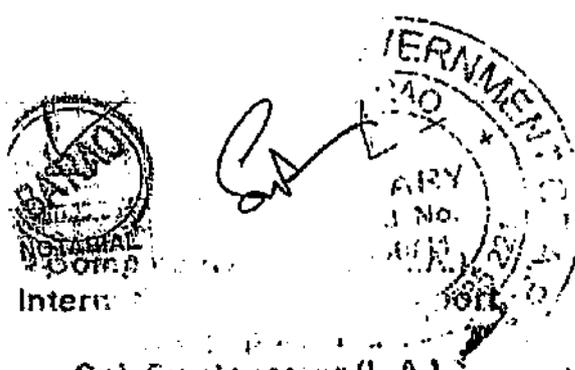
This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

K. V. Ramana
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 31st day of Sept 2016 at Vizianagaram

NOTARY



**Spl. Col. Collector (L.A.),
 T.S.P. Unit-3, Parvathipuram**

IS APPARAU
 M. COM. B.L. U.C.
ADVOCATE & NOTARY
 VIZIANAGARAM

ATTESTED
[Signature]
NOTARY
VIZIANAGARAM
ANDHRA PRADESH
INDIA

271

68



Adapa Sastri s/o. Ramesh Choud

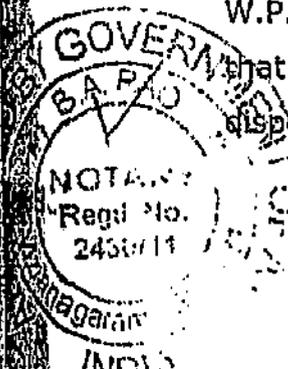
aged 50 years, resident of Balayi Sastri boyal-village, Visakhapatnam mandal Visakhapatnam district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavalevada village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
8'01	84-5	0.21	dry
	84-25	0.27	dry
	<u>84-26p</u>	0.95	dry

2. I have filed W.P. No. 2315/2015/G3 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR, Act-2013, and the Hon'ble High Court in W.P.M.P.No. 4025/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Complainant Authority (L.A.),
International Greenfield Airport,
Spl. Cy. Conference (L.A.),
T.S.P. Unit-3, Parvathipuram



3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000-00, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

A. Gouda
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sept 2016 at Vizianagaram

Competent Authority (L.A.),
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.),
 T.B.P. Unit-3, Parvathipuram

NOTARY



B APPARAO
 M.Com, B.L. DC
 ADVOCATE & NOTARY
 D No. 4-11-12, PEDANAJI Park to
 Vizianagaram, Andhra Pradesh
 535 002

ATTESTE
[Signature]
NOTARY
 VIZIANAGARAM
 ANDHRA PRADESH
 INDIA

SEP 2016

SEP 2016

SEP 2016

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SEP 2016

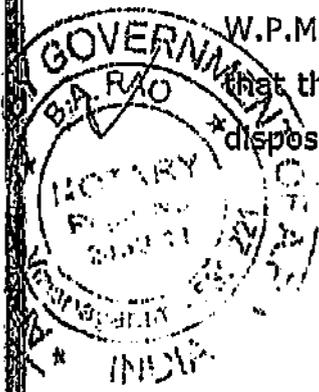
I, Ko Mudu Kondamma s/o. w/o. Venkateswaram

aged 59 years, resident of Maidepalem village, Bhogapuram mandal Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavuluvada village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	84-16B	0.15	D-3
02	84-17B	0.01	D-3
03	84-18B	0.16	D-3
04	84-19B	0.26	D-3
05	84-19B	0.26	D-3
06	84-6B	0.17	D-3
07	84-22	0.37	D-3
08	84-24	0.53	D-3

2. I have filed W.P. No. RS/56/15 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2815 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 45224/15 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.



[Signature]
Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

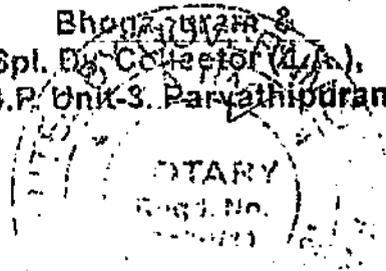
The above stated facts are true and correct.

H. Sowad
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sep 2016 at Vizianagaram

**Competent Authority (L.A.),
 International Greenfield Airport,
 Bhogapuram &
 Spl. Dy. Collector (L.A.),
 T.B.P. Unit-3, Parvathipuram**

NOTARY



ATTESTED
[Signature]
NOTARY
VIZIANAGARAM
ANDHRA PRADESH
INDIA

B APPARAL
 M.Com.B.L.U.C.
 ADVOCATE & NOTARY

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9-20-17
SPECIAL
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Rs.50/-
N.J.Stamp

AFFIDAVIT

I, Neesukonda Sreedhar s/o. w/o. Subba Rao

aged 52 years, resident of Kirlaneni Apartment, village, Asilamella Jr.
mandal Vishalakshapally district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavulaveta village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	9-4	0.20	DT
02	9-5	0.19	DT
03	9-6	0.19	DT
04	9-7	0.11	DT
05	9-8	0.27	DT
06	9-9	0.22	DT
07	9-10	0.15	DT
08	10-1	0.26	DT
09	10-2	0.17	DT
10	10-3	0.20	DT
11	10-4	0.12	DT
12	10-11	0.73	DT
13	10-15	0.26	DT
14	10-16	0.58	DT
15	10-17	0.20	DT
16	10-18	0.17	DT
17	10-19	0.10	DT

2. I have filed W.P. No. BS 194/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 45224 of 2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Competent Authority (I.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (I.A.)
T.B.P. Unit-3, Parvathipuram

(Signature)

- 3. In view of the announcement by the government regarding the package or higher compensation of Rs. 2800.000/- , excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
- 4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 5th day of May 2017 at Vizianagaram.

NOTARY

[Handwritten Signature]
[Handwritten Signature]
Competent Authority (L.A.)
Bhogapuram International Greenfield Airport
Spt. Dy. Collector (L.A.)
T.B.P. Unit-3, Parvathipuram.



[Handwritten Signature]
 [Faint, illegible text]

ic of publi



... s/o. w/o. Notariable

... years, resident of Kavalewade village, Bhogapuram

Vijayanagara district, do hereby solemnly affirm and state as

118

1. I am land owner for certain lands in Kavalewade village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	100-61P	0.19	Dry
02	101-1	0.15	Dry
03	102-2	0.17	Dry
04	94-29	0.12	Dry
05	94-30	0.15	Dry

2. I have filed W.P. No. 16351/15 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

Competent Authority (L.A.),
International Greenfield Airport
Bhogapuram &
Spi. Dy. Collector (L.A.),
T.B.P. Unit-3. Parvathipuram

higher compensation of Rs. 25,00,278/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

Sd/-



DEPONENT

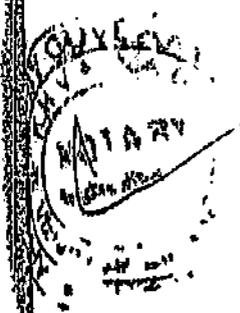
Solemnly affirmed and signed/put his/her LTM before me on this 21.11 day of November 2016 at Vizianagaram.

NOTARY



[Handwritten signature]
22/11/16

**Competent Authority (L.A.),
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram**



भारतीय न्यायिक



FIFTY
RUPEES

पाँच
रुपये
₹.50

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INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Rs. 50/-
2016

నామినా రధాకృష్ణ గారి నామమున 2825 చ.మీ.

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AC 40954
Kantubhukta Rama KT
Licenced Stamp Vender
L.No 02 12 001 1991
RL.No 02 12 11 2015 to
Sarka Village, Vizianagaram
VVM Dept. Govt. of A.P.

AFFIDAVIT

NANDINA RADHAKRISHNA, S/O SUBBA RAO, age 53 years, resident of D.No.9-29-4B Nagar, Visakhapatnam district., do hereby solemnly affirm and state as follows:
I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal, and out of them, the lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
88/P	6.26	Dry

I have filed W.P. No. 35196/2015 before the Hon'ble High Court questioning the preliminary Notification issued by the government vide reference No. 2215/2015/G3/ dt. 31-08-2015 of the LARR Act-2013 and the Hon'ble High court in W.P.No. 30224/15 was issued to issue interim orders that there shall be stay of my dispossession from the lands pending final order of the writ petition and subject to the orders in the same.
In view of the announcement by the government regarding the package of higher compensation of Rs. 1000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the government pari passu with the land acquisition for the above lands and receive the compensation.

(Signature) 24/9/16

N. Radha Krishna
Competent Authority (L.A.),
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.S.P. Unit-3 Sarvathipura

GOVERNMENT
STAMP
OFFICE

::2::

Further submit since the government has offered higher compensation than the compensation for lands entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and file my application for withdrawal of the above writ petition within 15 days from the date of filing of this

I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the compensation received at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

N. Radha Krishna

DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 24 day of Jun 2016 at Vizianagaram.

[Signature]
24/6/16

[Signature]
Competent Authority (L.A.),
International Geenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
B.P. Unit-3, Parvathipuram



भारत
50



FIFTY
RUPEES
Rs.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 40955

Rs. 50/-
2016

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Kantabhukta Rama Krishna
Licenced Stamp Vendor
No 02 12 01 1991
RL No 02 12 11 2015 to 20
Sanka Village Vizianagaram
VZM Dist. Call 944174104

గ. మధవి వారికి చెందిన భూమిని విస్తరణ కోసం ప్రభుత్వం ద్వారా కొనుగోలు చేయబడుతున్నట్లు ప్రకటించబడింది.

AFFIDAVIT

GEDA MADHAVI, W/O RADHAKRISHNA, age 39 years, resident of Dippakaya mandal, Vizianagaram Mandal, W.G district., do hereby solemnly affirm and state as follows:

I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal, and notice of acquisition of these lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
83/P	2.08	Dry

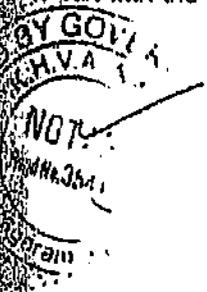
I have filed W.P. No 35198/2015 before the Hon'ble High Court questioning the preliminary orders issued by the government vide reference No. 2315 /2015/G3/ CL dated 01-08-2015.

In view of the LARR Act-2013 and the Hon'ble High court in W.P.No 40231/15, I request the court to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

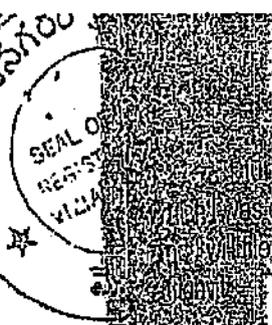
In view of the announcement by the government regarding the package of higher compensation of Rs 1000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the government to part with the land acquisition for the above lands and receive the compensation.

[Signature] 24/7/16

G. Madhavi



[Signature]
Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram



I further submit since the government has offered higher compensation than the compensation for which I am entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim. I hereby apply for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the compensation offered at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

G Madhavi

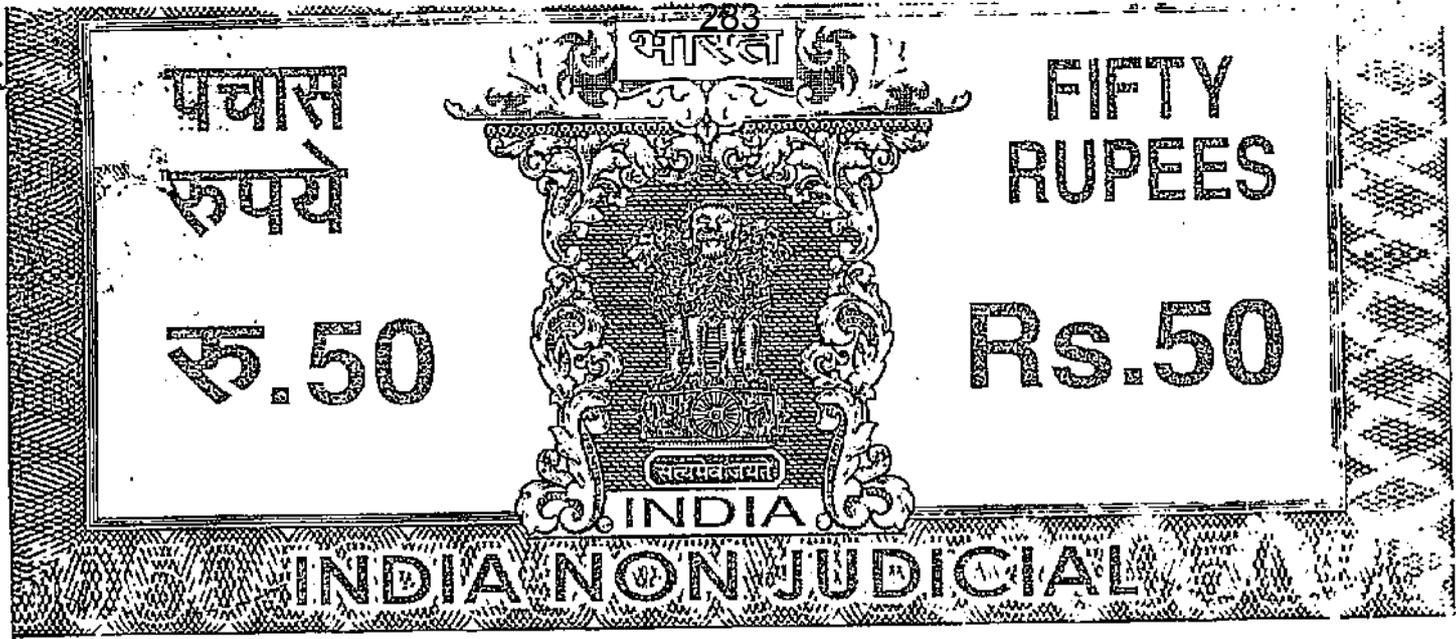
DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 24th day of Jan 2016 at Vizianagaram.

[Signature]
24/1/16



[Signature]
Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram



पचास
रुपये

FIFTY
RUPEES

रु.50

Rs.50

सत्यमेव जयते

INDIA

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 409550

125
Rs. 50

Kantubhukta Rama Krish

Licensed Stamp Vender

L.No 02 12 06 1 1991

Rt.No 02 12 11 2015 by 211

Sanka Village, Vizianagaram Dist

VZM Dist. Call: 9241740437

Handwritten text in Telugu script, including a signature and date.

AFFIDAVIT

I, NANDINA SIVAJI, S/O SESHAGIRI RAO, age 41 years, resident of Doctors Colony, Kothamreddy, Visakhapatnam district, do hereby solemnly affirm and state as follows:

I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal and out of them the following lands are notified for acquisition by government in connection with establishment of Greater Hyderabad Airport at Bhogapuram

Survey No.	Extent (Ac)	Classification
88/P	2.08	Dry

I have filed W.P. No 35196/2015 before the Hon'ble High Court questioning the preliminary Notification (PN) issued by the government vide reference No. 2315/2015/G3/ dt. 31-08-2015 under sub-section (1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. 4324/15 has directed to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

In view of the announcement by the government regarding the package of higher compensation of Rs. 23,00,000/- excluding the value of trees and structures attached to the land I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

Handwritten signature and date: 24/9/16

Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.S.P. Unit-3, Parvathipuram

::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

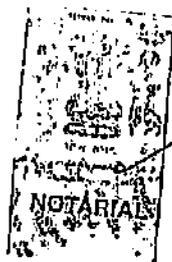
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

N. V.
DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 29th day of Dec 2016 at Vizianagaram.



CC
29/9/14

[Signature]

Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram

पास
रुपये
₹.50



FIFTY
RUPEES

Rs.50

INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AC 409552

6 Rs. 50/-

126

Kantubhukta Rama Krishna

Licensed Stamp Vendor
I No.02 12 001 1991

RL.No 02 12-11-2015 to 2017
Sarika Village, Vizianagaram (A.
VZM Dist. Call: 94 11749437

2016
కాండ్రి పాటి ప్రసన్న గారి ది = కడప జిల్లా
కలవలపల్లి

AFFIDAVIT

I, KONCEPATI PRASANNA, W/O VENKATA RADHAKRISHNA, age 58 years, residing at Palle, Oragall Manddal, W.G.district., do hereby solemnly affirm and state as follows:
I am land owner for certain lands in KAVULAVADA village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
88/P	2.08	Dry

I have filed W.P. No 35196/2015 before the Hon'ble High Court questioning the preliminary Notification issued by the government vide reference No. 2315 /2015/G3 of dt. 31-08-2015 under Section 17(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No 45229/15 has directed the government to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
In view of the announcement by the government regarding the package of higher compensation of Rs. 100000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the government to part with the land acquisition for the above lands and receive the compensation.

[Signature]
29/9/16

K. Prasananna

[Signature]

Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram (A.
Spt. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram



::2::

I do not submit since the government has offered higher compensation than the compensation for land acquired under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and hereby application for withdrawal of the above writ petition within 15 days from the date of filing of this

I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the compensation received at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

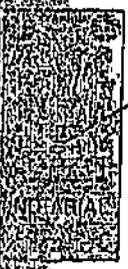
Prasanna.K

DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 24th day of Nov 2016 at Vizianagaram.

[Signature]
24/9/16

[Signature]
Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
T.B.P. Unit-3, Parvathipuram

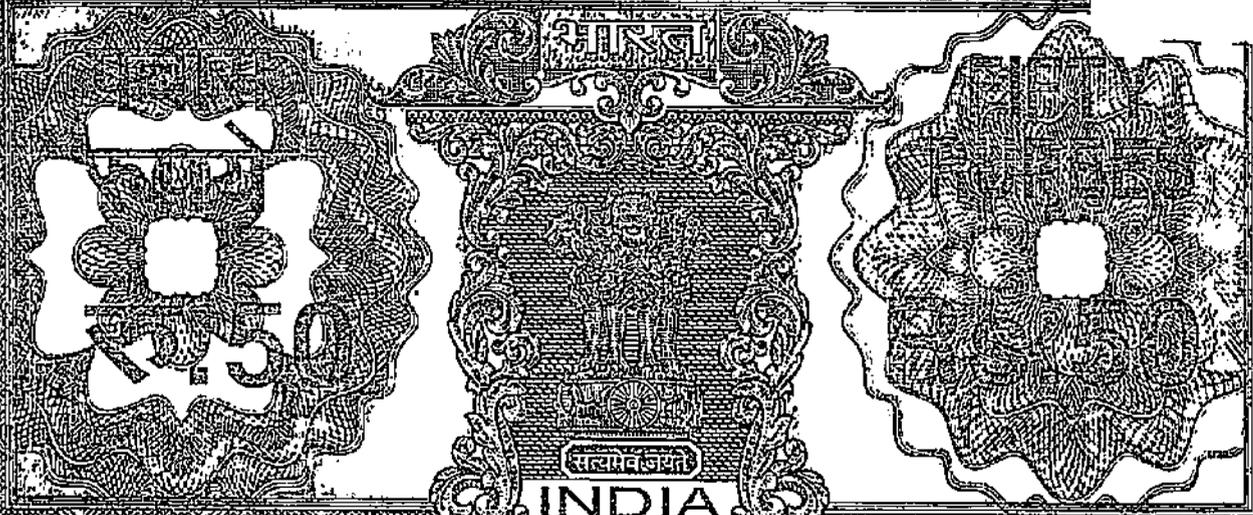


10

DETAILS OF WRIT PETITIONS FILED & SUBSEQUENTLY WITHDRAWN (BY FILING AFFADAVIT) AGAINST LAND ACQUISITION FOR BHOGAPURAM AIRPORT					
W.P.No	Name of the village	Name of the writ petitioners	Sl.No in the Affidavit	Extent consented	Remarks
8639/2016	Kavulavada	1) Bollu Ravindhranadh S/o Chinasatyanarayana	1	2.095	
		2) Bollu Kameswara Rao S/o Chinasatyanarayana	2	2.09	
		3) Bollu Vishnubharati W/o Ravindranadh	3	2.095	
		4) Gottumukkala Parvathamma W/o Jagannadharaju	6	3.45	
		5) Gottumukkala Preethi D/o Venkataraghavaraju	7	3.20	
		Total		12.93	


 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.)
 T.B.P. Unit-3, Parvathipuram

भारतीय न्यायिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

AC 415737

BOGI APPA RAU

Licenced Stamp Vendor
L.No. 02-13-015/2012
RL.No. 02-13-16/2015 to 2017
LIG-119/B, Phace-II, Vuda Colony,
Cantonment Vizianagaram Cell: 9912666354

శ్రీ బొల్ల రావంద్రానాథ్ కి వారు చేసిన ప్రకటన
సాక్షులు
అఫిడవిట్

AFFIDAVIT

I, BOLLU RAVINDRANATH, S/O.LATE CHINA SATYANARAYANA, aged about 62 years, resident of Vizianagaram do hereby solemnly affirm and state as follows.

I.I am land owner for certain lands in KAVULAVADA Village of Bhogapuram Mandal and out of them the following lands are notified for acquisition by the Government in connection with establishment of Green Field International Airport at Bhogapuram.

Sl.No.	Survey Number	Extent (Ac)	Classification
01.	187/4-P	Ac.1-300 cents.	Dry Land
02.	188/1-P	Ac.0-795 cents.	Dry Land

02.I have filed W.P.No. 18639/2016 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2215/2015/G3/dt.31-08-2015 u/s.11(1) of the LARR Act-2013 and the Honourable High Court in W.P.M.P.No. 10954/2016 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

[Signature]

Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram
Sri P. ...
T.P. Unit ...

:: 02 ::

03. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000 - 00, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

04. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing this affidavit.

05. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Ai-port at Bhogapuram.

The above stated facts are true and correct.

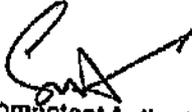

DEPONENT

Solemnly Affirmed and signed before me on this the 21st day of August 2017 at Vizianagaram.

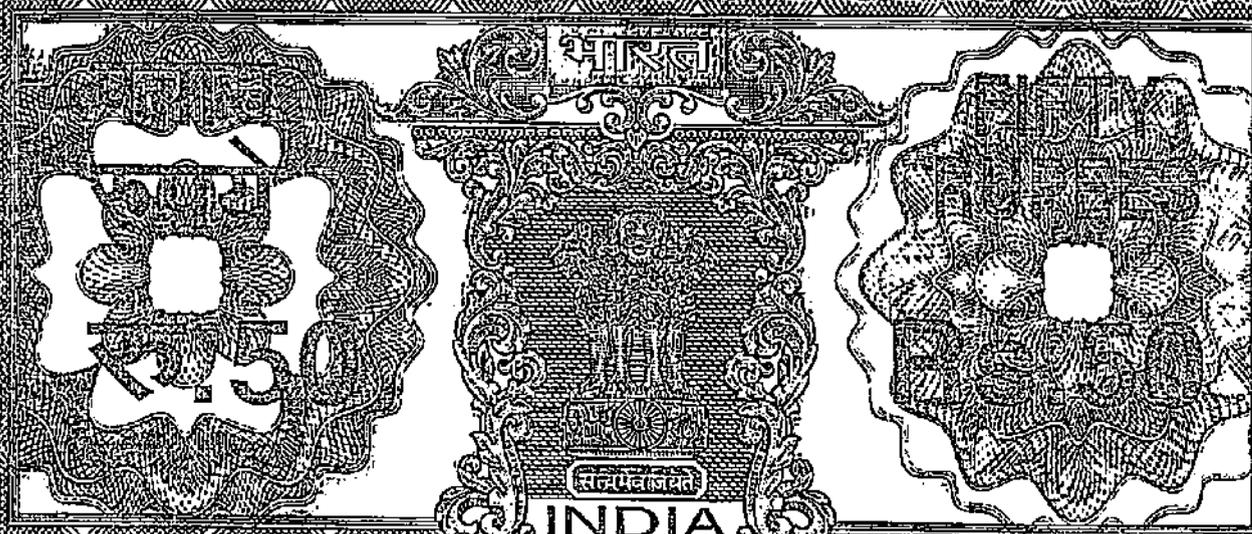
NOTARY ...

21/8/17




Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Vizianagaram

भारतीय नैऋत्यायिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

AC 415738

B. Appa Rao
BOGI APPA RAO

Licenced Stamp Vendor
L.No. 02-13-015/2012
RL.No. 02-13-16/2015 to 2017
LIG-119/B, Phace-II, Vuda Colony,
Cantonment Vizianagaram. Cell : 991266835c

శ్రీ. బి. కె. లా. 30-08-2017 నా...
శ్రీ. బి. కె. లా. 2315/2015/G3/ద. 31-08-2015 వ/స. 11(1) లోని లార్ఆక్ట్-2013 మరియు
అనుబంధం...

AFFIDAVIT

I, BOLLU KAMESWARA RAO, S/O.LATE CHINA SATYANARAYANA, aged about 60 years, resident of Vizianagaram do hereby solemnly affirm and state as follows.

1.I am land owner for certain lands in KAVULAVADA Village of Bhogapuram Mandal and out of them the following lands are notified for acquisition by the Government in connection with establishment of Green Field International Airport at Bhogapuram.

Sl.No.	Survey Number	Extent (Ac)	Classification
01.	187/4-P	Ac.1-295 cents.	Dry Land
02.	188/1-P	Ac.0-795 cents.	Dry Land

02.I have filed W.P.No. 29639/2016 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315/2015/G3/dt.31-08-2015 u/s.11(1) of the LARR Act-2013 and the Honourable High Court in W.P.M.P.No. 10954/2016 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

B. Kameswara Rao

Competent Authority (L.A.)
International Geonfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.)
T.B.P. Unit...

:: 02 ::

03. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000-00, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

04. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing this affidavit.

05. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

B. Kamboj

DEPONENT

Solemnly Affirmed and signed before me on this the 31st day of Aug 2017 at Vizianagaram.

NOTARY ...

V. A. ... 31/8/17

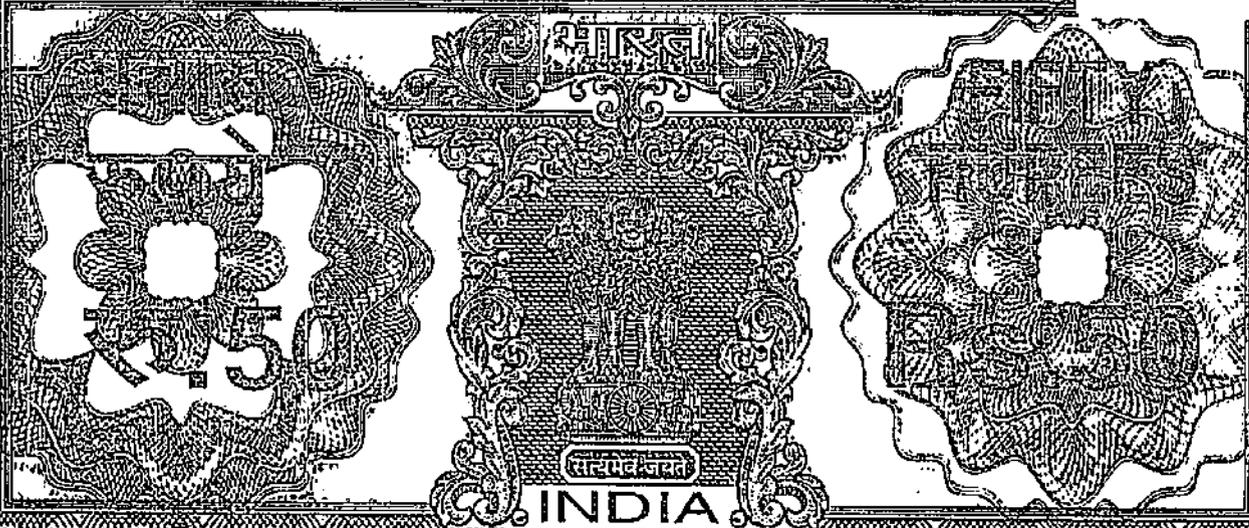


W

[Signature]

Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.)
T.B.P. Unit-3, Parvathipuram

202
भारतीय नैऋत्य न्यायिक



INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

AC 415739

Bogi Appa Rao
BOGI APPA RAO

Licensed Stamp Vendor
L.No. 02-13-015/2012

RL.No. 02-13-16/2015 to 2017
LIG-119/B, Phace-II, Vuda Colony,

Cantonment Vizianagaram. Cell : 9912668354

శ్రీ B.విశ్ను భారతీ, స/ఓ.రవీంద్రనాథ్, విజయనగరం
Whom...

AFFIDAVIT

I, BOLLU VISHNU BHARATH, S/O.RAVINDRANATH, aged about 29 years, resident of Vizianagaram do hereby solemnly affirm and state as follows.

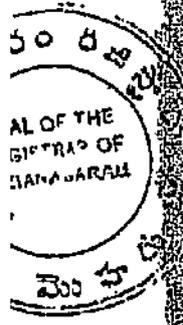
I am land owner for certain lands in KAVULAVADA Village of Bhogapuram Mandal and out of them the following lands are notified for acquisition by the Government in connection with establishment of Green Field International Airport at Bhogapuram.

Sl.No.	Survey Number	Extent (Ac)	Classification
01.	187/4-P	Ac.1-300 cents.	Dry Land
02.	188/1-P	Ac.0-795 cents.	Dry Land

02.I have filed W.P.No. 8639/2016 before the Honourable High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2315 /2015/G3/dt.31-08-2015 u/s.11(1) of the LARR Act-2013 and the Honourable High Court in W.P.M.P.No. 10954/2016 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

B Vishnu Bharath

[Signature]
Competent Authority (L.A.)
International Geenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.)
T.B.P. Unit-3, Parvathipuram.



03. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000 - 00, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

04. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing this affidavit.

05. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

B. Vishnu Dharath
DEPONENT

Solemnly Affirmed and signed before me on this the 31st day of August 2017 at Vizianagaram.

NOTARY ...

V. Anand
31/8/17



u

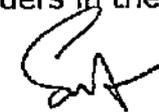
CA
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.)
T.B.P. Unit-3, Parvathipuram.

AFFIDAVITI, Shri. M. K. K. K. s/o. W/O. Th. Lannadhoranaged _____ years, resident of _____ village, Rausillimandal Vinayakuram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kavulavada village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	187-3 P	0.030	Dry
02	184-3 P	3.42	Dry

2. I have filed W.P. No. 8639/2016 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) Issued by the government vide reference No. 2315 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 10954/2016 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.


Competent Authority (L.A.),
International Greenfield Airport,
Bhogapuram &
Spl. Dy. Collector (L.A.),
P. Unit-3, Parvathipuram

24 MAR 2017
 7
 7
 7

AFFIDAVIT

I, Gottamukkala preethi s/o. D/O. Venkata Raghava Raju
 aged 32 years, resident of Sri Krishna nalu B-block village, Jubilee Hills Road no 2
 mandal Hyderabad district, do hereby solemnly affirm and state as
 follows:

1. I am land owner for certain lands in kavulavada village of
 Bhogapuram mandal, and out of them the following lands are notified for
 acquisition by the government in connection with establishment of Greenfield
 International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
01	155 P	3.20	Dry

2. I have filed W.P. No. 8639/2016 before the Hon'ble High
 Court questioning the Preliminary Notification (P.N.) issued by the
 government vide reference No. 2315 /2015/G3/ dt.31.08.2015
 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in
 W.P.M.P.No. 10954/2016 was pleased to issue interim orders
 that there shall be stay of my dispossession from the lands pending final
 disposal of the writ petition and subject to the orders in the same.

Competent Authority (L.A.),
 International Greenfield Airport,
 Hyderabad &
 Sri...
 A.P.

OV
 VA
 R/N

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the **Competent Authority (LA) Bhogapuram International Greenfield Airport, Vizianagaram** to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

x *G. Bruthi*
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 24 day of July 2016 at Vizianagaram.



NOTARY *[Signature]* 24/3/12

[Signature]
 Competent Authority (LA)
 International Greenfield Airport
 Bhogapuram
 Sol. Dy. Collector (LA)
 T.B.P. Unit-3, Kervathipuram





Statement showing the details of Writ Petitioners filed and subsequently withdrawn (by filing Affidavits) against Land Acquisition for Bhogapuram Airport

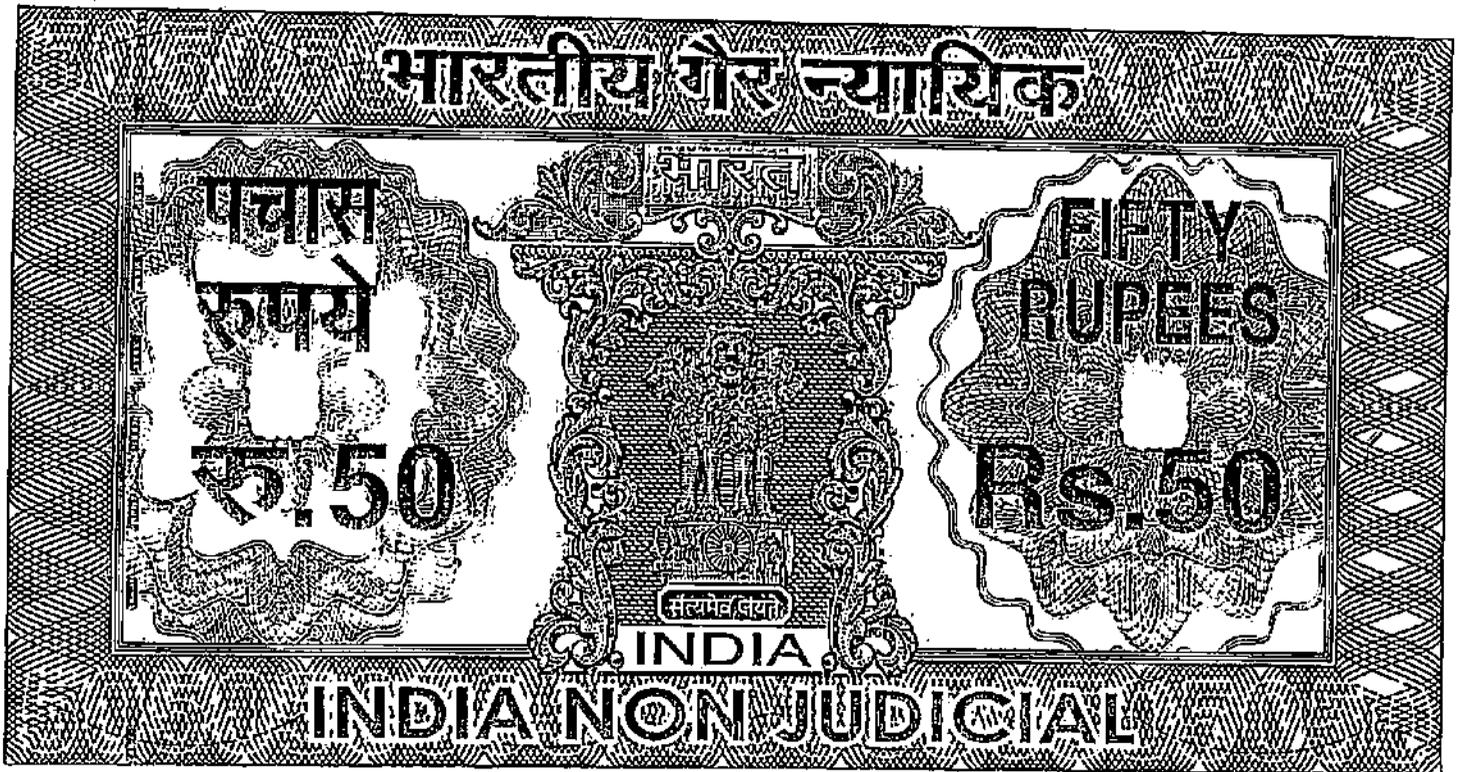
WP No	Name of the village	Name of the Writ Peititioners	Sl.No. In Affidavit	Extent of land Affidavit filed	Remarks
32879/2015	Kancheru	1 KVSP Raju S/o KLN Raju	2	5.475	
		2 Byreddi Appalanaidu S/o late Bangari	12	1.50	
		3 K.Suri S/o Ramulu	17	0.745	
		4 Byreddy Laxmana Reddy S/o Guruvulu	18	0.42	
		5 Karagana Appalanarasayya S/o late Appayya	20	0.465	
		6 Byredi Yerrappalanarayana S/o Appalasuri	21	1.09	
		7 Bora Devaki Devi W/o Ramunaipanni	22	4.46	
		8 Byreddi Bangarappadu S/o late Venkappa @ Guraiah	23	3.42	
		9 John Ranjan Nanda S/o Chandra Michel	25	2.92	
		10 Baria Ramanamma w/o Pavankumar		1.71	
		11 Saragada Adibabu S/o late Appanna		0.77	
		Total		22.975	

Note: The land holders from Sl.No 10 to 11 are original owners of the said land, but they have not filed any WP . However, they have filed Affidavits and received the compensation.

H V J
CALA IGFA, Bhogapuram &
Spl.Dy.Collector
Bobbili

A
SOT

2



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

1848 22.4.2017 50/-

K.V.S.P. RAJU s/o Late. K.L.N. RAJU. Bhogapuram.

AFFIDAVIT

X 793032
 V. Ramachandra Rao
 VAKACHARLA RAMACHANDRA RAO
 LICENSED STAMP VENDOR
 L.C.No.02-02-004/2012
 RL.No.02-02-001/2015 to 2017
 D.No.4-121, Bhogapuram
 Cell:9492590390

Whom: Self

1. K.V.S.P. RAJU. s/o K.L.N. RAJU.

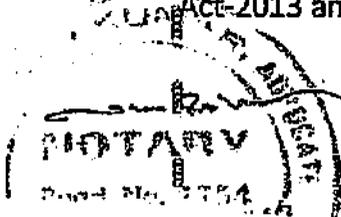
Aged 59 Years, resident of Bhogapuram (V), Bhogapuram (M), Vizianagaram District, do hereby Solemnly affirm and state as follows.

1. I am land owner for certain lands in Korupuru village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the government in Connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	SURVEY NO	EXTENT (AC)	CLASSIFICATION
1	91-2A	1.18	Dry
2	82-3A	1.86 1/2	Dry
3	82-2A	2.43	Dry
4	Total	5.47 1/2	

2. I have filed W.P.N.O. 32879/2015 dt 9.12.2015 before the Hon'ble High Court questioning the preliminary notification (PP.N) issued by the government vide Reference No. _____/2015/G3/ dt.31.08.2015 u/s. 11(1) of the LARR

Act-2013 and the Hon'ble High Court in W.P.M.P.No _____ Was pleased to



U.P. 22-225/109, 21495 70308
 M.K. RAJENDRAN, M.Com., B.B.,
 ADVOCATE & NOTARY
 Competent Authority (L.A.)

issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the Government Regarding the package of higher compensation of Rs ~~28.00.000/-~~ excluding the value of trees and structures attached to the land, I have submitted my consent to the collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this Affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at has mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This Affidavit is being submitted to the competent authority international Greenfield Airport Kinchari (V), Bhogapuram (M), Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

KVS Prathu
DEPONENT

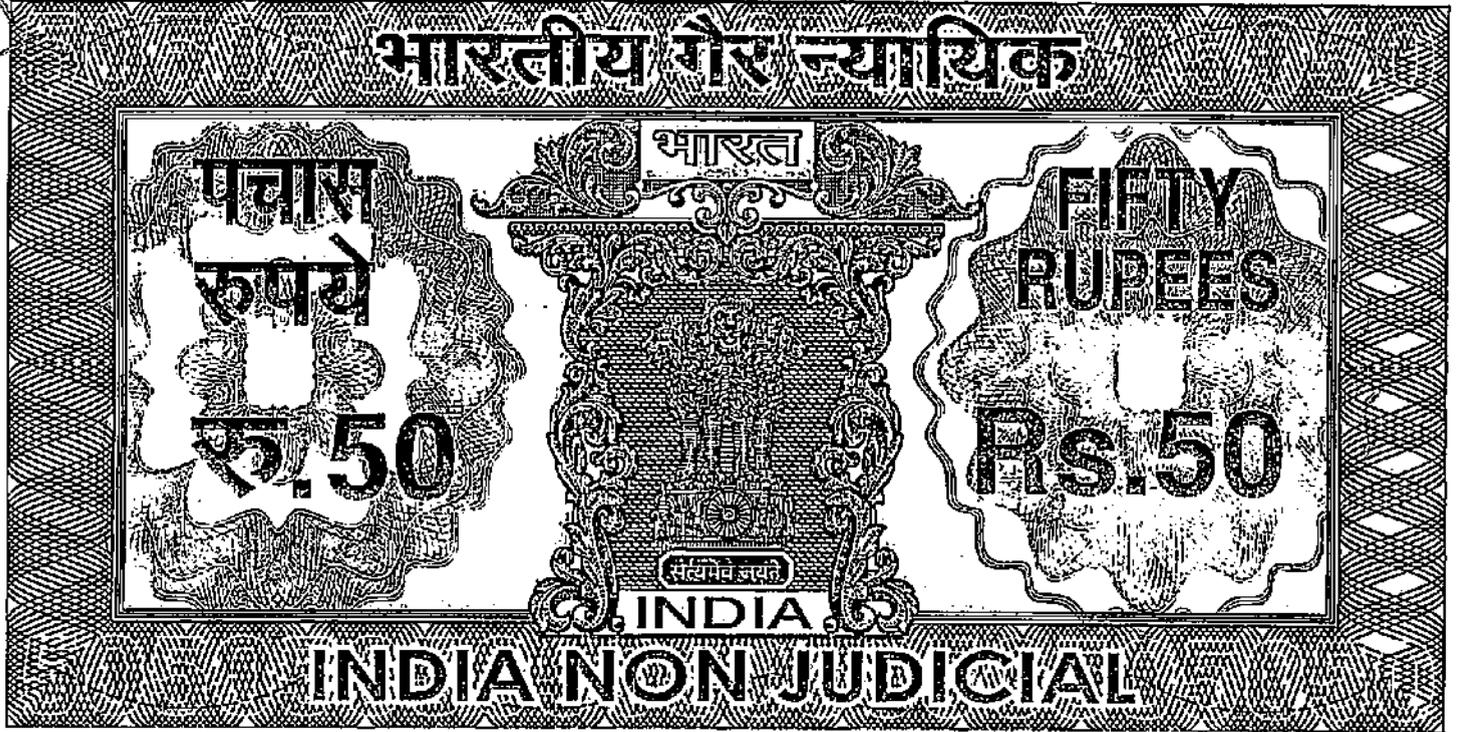
Solemnly affirmed and signed/put his/her LTM before me on this 24th day of April 2017 at Vizianagaram

NOTARY



H.V.S. Prathu
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram
Spl. Dy. Collector (L.A.), Odisha

(17)



ఆంధ్రప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No. 8496 Date 21.10.2016
 For Whom: కరగానా సురి, కంచెరు పోస్టు, భోగపూరు జిల్లా, ఆంధ్రప్రదేశ్.
 For Whom: కరగానా సురి

X 910540
 V. Narayana
 Vakacharla Ramachandra Rao
 LICENSED STAMP VENDOR
 L.C.No.02-02-004/2012
 RL.No.02-02-001/2015 to 2017
 D.No.4-121, Bhogapuram.
 Cell:9492590390

A F F I D A V I T

I, Karagana Suri son of late Ramulu aged about 50 years, Hindu resident of Byreddipalem village; Kancheru post, Bhogapuram mandalam Vizianagaram district do hereby solemnly affirm and state on oath as follows

1. That I am land owner for certain lands in Byreddipalem village of Bhogapuram mandalam and out of them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No.	Survey No.	Extent (Acr.)	classification
(i)	49-1	0.22 1/2	dry
(ii)	49-8	0.12	dry
(iii)	49-16	0.41	Dry

2. I have filed W.P.No. 32879/2015 before the Honorable High Court questioning the Preliminary Notification (P.N.) issued by the Government vide reference No. of 2015-G3-dated 31-08-2015 under section II(I) of the LARR Act - 2013 and the Honorable High Court in W.P.M.P.No. was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.



V. Narayana
 21/10/2016
 10 My Karagana Suri

Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.), Bhattaram

Page -2-

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 25,00,000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the collector Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

LTM OF KARAGANA SURU
DEPONENT



Solemnly affirmed and signed - put his LTM before me on
21-10-2016 at Vizianagaram.

NOTARY PUBLIC



V. S. K.
21/10/2016

W

H. V. S. K.
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bhubaneswar

23

Rs.50/-
N.J.StampAFFIDAVIT

I, B. Reddy Bangareddu s/o. 1 w/o. (2) Venkappa
aged 50 years, resident of Reddi Kondur village, Bhogapuram
mandal W. Rangam district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Reddi Kondur village of
Bhogapuram mandal, and out of them the following lands are notified for
acquisition by the government in connection with establishment of Greenfield
International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
29-1	29-2	0.27	Drw
	29-3A	0.10	Drw
	29-5A	0.81	Drw
	29-6A	0.83	Drw
	29-8	0.45	Drw
	29-9	0.42	Drw
	29-12	0.54	Drw

I have filed W.P. No. 32579/2015, 34792/2015 before the Hon'ble High Court
questioning the Preliminary Notification (P.N.) issued by the government vide
reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR
Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was
pleased to issue interim orders that there shall be stay of my dispossession from
the lands pending final disposal of the writ petition and subject to the orders in
the same.

3. In view of the announcement by the government regarding the package of
higher compensation of Rs. 28,00,000/-, excluding the value of trees and
structures attached to the land, I have submitted my consent to the Collector to
part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation
than the compensation for which I was entitled under the Act, I voluntarily want
to withdraw the above writ petition to the extent of my claim and I will file my

H.V.S.
Competent Authority (LA)
International Greenfield Airport
Bhogapuram &
W. Rangam

18

Rs.50/-
N.J. Stamp**AFFIDAVIT**

I, B. V. Reddy (axman) Reddy s/o. / w/o. G. V. Venkatesw
aged 50 years, resident of B. Reddipalau (Kancheru) village, Bhogapuram
mandal Vijayanagara district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kancheru village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	49-8	0.425	

I have filed W.P. No. 32877/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 25,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my

H.V.S.
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Syl. Dy. Collector (L.A.), Bobbili

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

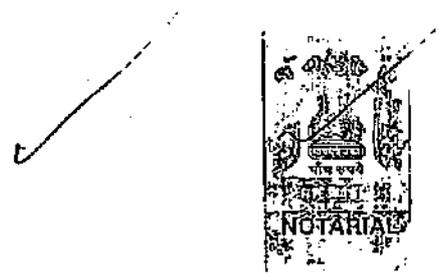
The above stated facts are true and correct.

B. Lakshmaiah Reddy
 DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 24th day of October 2016 at _____.

NOTARY

[Handwritten signature]
 1/26



U.S.
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.) Bobbitt



ఆంధ్ర ప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 722501

B. Anbarao

BOGIAPPA RAO
Licenced Stamp Vendor
L.No. 02-13-015/2012

L.No. 02-13-16/2015 to 2017
LIG-119/B, Phace-II, Vuda Colony,
Cantonment, Vizianagaram, Cell: 9912668354

S.No. 10467 Dt: 29/08/2016 Rs. 50/-

Sold to Sri. Karagana Appalanaarasaya son of late Appayya Reddykancheru

For Whom: Karagana Appalanaarasaya

AFFIDAVIT

I, Karagana Appalanaarasaya son of late Appayya aged about 64 years resident of Byreddipalem village Bhogapuram mandalam Reddykancheru Vizianagaram district do hereby solemnly affirm and state on oath as follows

1. I am land owner for certain lands in Byreddipalem village of Bhogapuram mandal, and out them the following lands are notified for acquisition by the Government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No.	Survey No.	Extent (Acr.)	Classification
1.	49-1	0.30 cents	dry
2.	49-3	0.04 cents	dry
3.	49-10	0.05 cents	dry
4.	49-12	0.07 cents	dry

2. I have filed W.P. No. 22879/2015 before the Honorable Highcourt questioning the Preliminary Notification (P.N.) issued by the Government vide reference No. _____ of 2015-63 dt. 31-08-2015 under section II(I) of the LARR Act - 2013 and the Honorable Highcourt in WPMP No. _____ was pleased to issue interim order that there shall be stay of my dispossession from the lands pending final disposal of the Writ petition and subject to the orders in the same.

Handwritten signature and name: Karagana Appalanaarasaya

Handwritten initials: H v J L
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Col. Dr. Gopala Rao (L.A.), Gobbis



Page 2

3. In view of the announcement by the Government regarding the package of higher compensation of Rs. 2,81,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the Government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I WILL NOT MAKE ANY CLAIM IN FUTURE FOR ANY ADDITIONAL COMPENSATION OR OTHER BENEFITS UNDER THE ACT FOR MY CONSENTED LANDS.

This affidavit is being submitted to the collector Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

. LTM OF KARAGANA APPALARASAYYA

DEPONENT



Solemnly affirmed and signed before me after putting my thumb mark before me on 29-08-2016 at Vizianagaram

NOTARY PUBLIC

V. S. S. S.
29/08/16



W
H. V. S. S.
Comptent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Sd/- Notary Public (L.A.), Patthi



21

Rs.50/-
N.J. Stamp**AFFIDAVIT**

Breddaip Yuvrajaramanayana s/o. / w/o. Ayopala Swai
aged 40 years, resident of Breddaipalau (Kancheru) village, Bhogapuram
mandal Myravanuru district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kancheru village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	39	48.60	Dry
2	39/2	0.15	Dry
3	39/3	1.97	Dry.

2. I have filed W.P. No. 32879/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my

H V J A
Collector (L.A.)
Greenfield Airport
Bhogapuram &
Sd/Dy. Col. (L.A.) B. S. S.

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

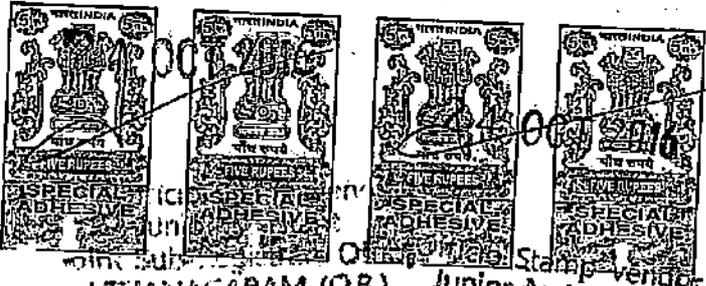
The above stated facts are true and correct.

B. Yashwanth Reddy
 DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 24th day of October 2016 at _____.

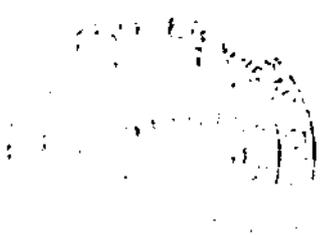
NOTARY

[Signature]
 K. J. S. A. NAIDU
 22nd Floor, B.L.
 ADVOCATE & NOTARY
 D.No. 5-5-6, Gopala Venkateswara
 Vizianagaram - 535 001
 Ph: 9149143107

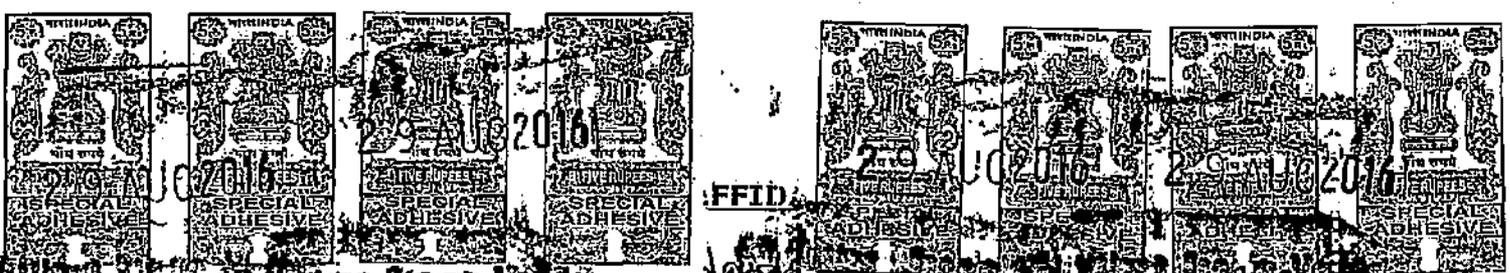


Stamp vendor
 Junior Assistant
 Joint Sub-Registrars Office
 VIZIANAGARAM (O.B.)

[Signature]
 Competent Authority (L.A.)
 International Greenfield Airport
 Vizianagaram &
 Spl. Dy. Commr. (L.A.), Bhubaneswar



12



aged 38 years, resident of Reddy Kanchu village, Bhogapuram mandal Madanapalle district, do hereby solemnly affirm and state as follows:

- I am land owner for certain lands in Reddy Kanchu Bhogapuram mandal, and out of them the following lands a acquisition by the government in connection with establishmer ^{nt} International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	52-1	1.50	Dry.

- I have filed W.P. No. 32879 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
- In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.
- I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my

29/9/16

H.V.S.R.
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.), Bobbili

B. G. S. S. S. S. S.

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

B. B. V. S. Das
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 29th day of May 2016 at Vizianagaram.

NOTARY

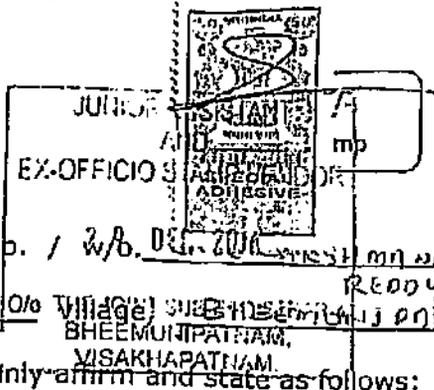
[Signature]
29/5/16



H. V. S.
Commissioner (L.A.)
International Greenfield Airport,
Bhogapuram 8
Sp. Dy. Collector (L.A.), Bobbili

22

AFFIDAVIT



I, BORA DEVIKAT DEVI s/p. / w/b. 03.08.2015
 aged 60 years, resident of NEOGATI Village) REDDY
 mandal VISAKHAPATNAM district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in KANCHERU village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	56-1	4.46	Dry
	1	1	

2. I have filed W.P. No. 32879/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. 2310 /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to ~~withdraw~~ NOT draw the above writ petition to the extent of my claim and I will file my

ATTESTED

 BHEEMUNIPATNAM
 VISAKHAPATNAM DIST
 ANDHRA PRADESH, INDIA

Handwritten signature in Telugu script

Handwritten signature
 Deputy Commissioner (L.A.)
 International Greenfield Airport
 Bhogapuram
 Sd/- Dy. Collector (L.A.), Bheemuni

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

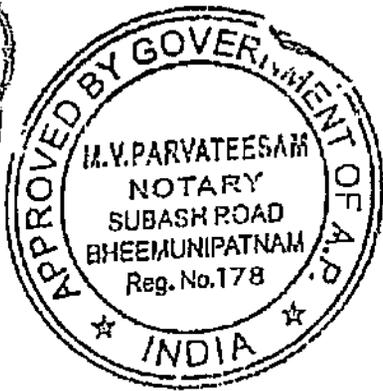
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

పార్వతీదేవి
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 29th day of Dec 2016 at Bhogapuram.



M.V. PARVATEESAM
ADVOCATE & NOTARY
11-30-21, Subash Road
BHEEMUNIPATNAM-531 183
ell: 9849652677, 229021

ATTESTED
NOTARY

[Signature]
NOTARY 29/12/16
BHEEMUNIPATNAM
VISAKHAPATNAM DIST
ANDHRA PRADESH, INDIA

G.O.R.T. No. 582/2013

[Signature]
Collector (LA)
International Airport
Bhogapuram 3
Sd/- Collector (LA), Bobbili





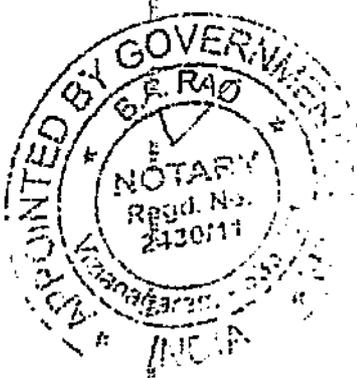
ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH
 26/09/16 రు. 50/-
 నా పేరు John Ranjan Nanda & chandra Michael
 విశాఖపట్నం
 Y 720142

AFFIDAVIT

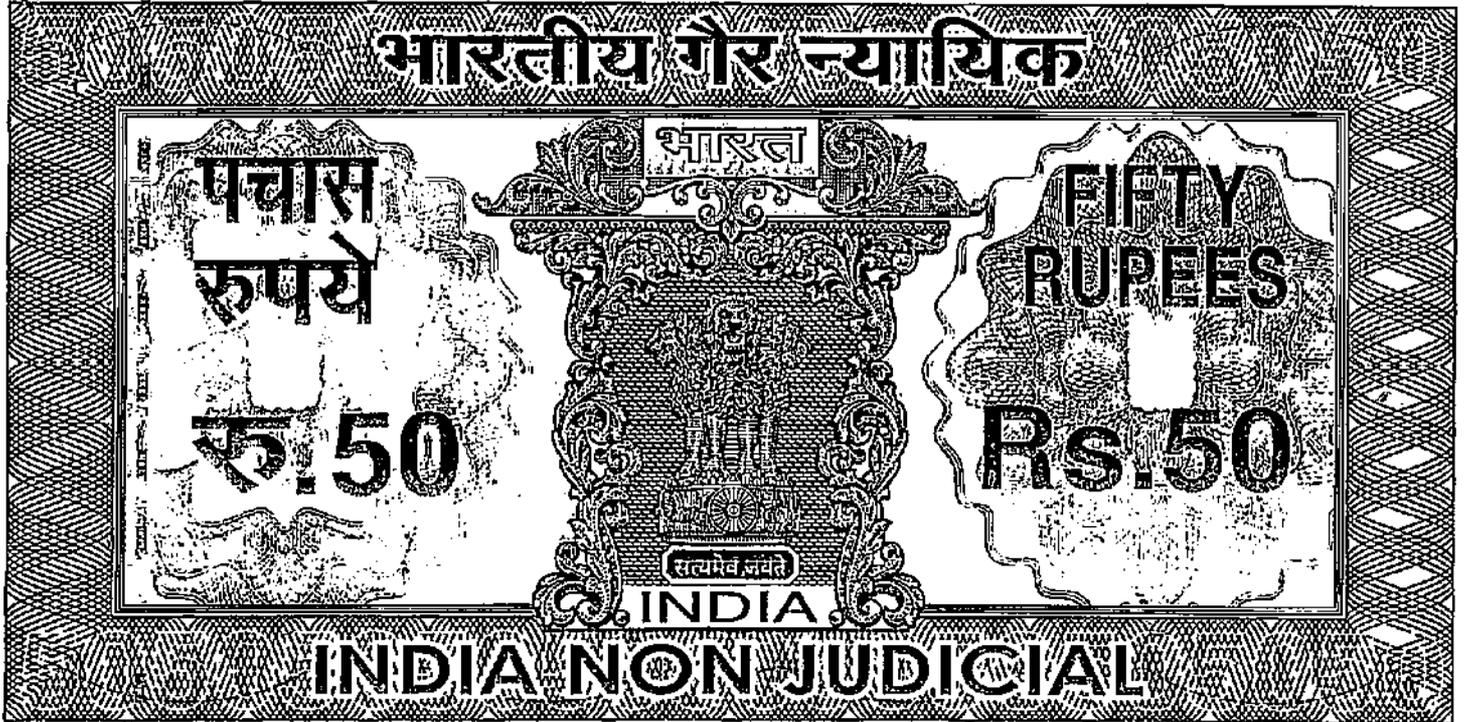
I, John Ranjan Nanda s/o. Mr. chandra Michel
 aged 54 years, resident of Visakhapatnam village, Visakhapatnam
 mandal, Visakhapatnam district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kancheru village of
 Bhogapuram mandal, and out of them the following lands are notified for
 acquisition by the government in connection with establishment of Greenfield
 International Airport at Bhogapuram.

Sl No	Survey No	Extent (Ac)	Classification
1	105/6	0.38 ✓	Dry
2	105/5	0.32 ✓	Dry
3	106/5	0.04 ✓	Dry
4	106/4	0.02 ✓	Dry
5	106/1	0.28 ✓	Dry
6	106/6	1.38 ✓	Dry
7	106/7	0.50 ✓	Dry



H.V.S. 31877/15
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.), Bhubaneswar



ఆంధ్రప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

X 553096

S.NO:- 10540 Date: 02/09/2016 Rs.50/-

SOLD TO:- Barla Ramanamma w/o Pavan Kumar, Jagadpuzala
FOR WHOM:- Self. Vi. Sekapatnam.

V. SATISH KUMAR.

LICENCED STAMP VENDOR
L.NO.1/2013, L.R.NO:4/2016
ARUNDATHI NAGAR, V.Z.M.
Cell.No; 93479 97171.

AFFIDAVIT

I, Smt. BARLA RAMANAMMA, W/O PAVAN KUMAR, age _____ years, resident of _____ Village, _____ Mandal, _____ dis-

trict, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kancheru village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.NO.	Survey No.	Extent (Ac)	Classification
	49/3	0.07	Dry
	49/10	0.15	
	49/12	0.11	
	49/1	1.38	

2. I have filed W.P. No. 32879/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No

_____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my

[Handwritten signatures and stamps]
B. Ramanamma

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

B. Ramana
DEPONENT

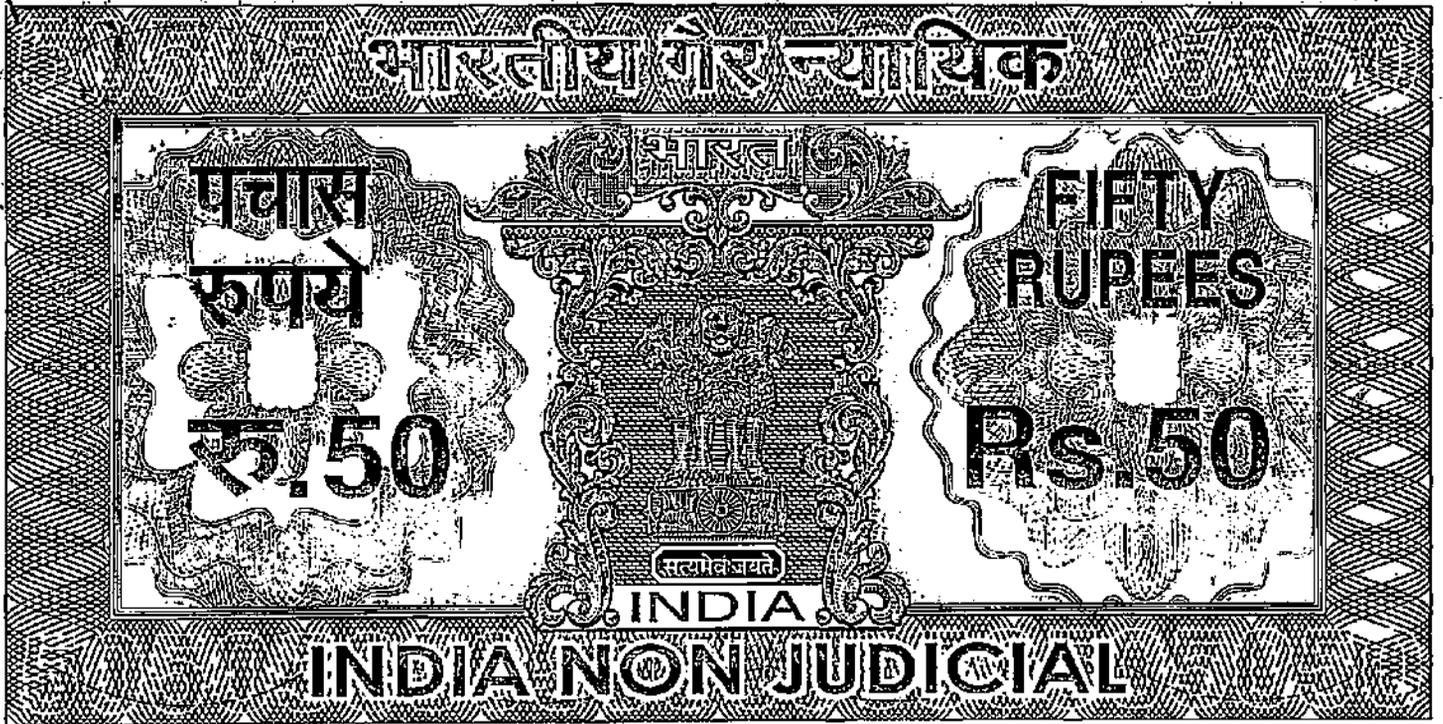
Solemnly affirmed and signed/put his/her LTM before me on this 3rd day of Sep 2016 at Vizianagaram.

NOTARY

[Signature]
3/9/16



H V S
Commissioner Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Exl. Dy. Collector (L.A.), Bobbili



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 722821

B. Appala
BOGI APPA RAO

Licenced Stamp Vendor
L.No. 02-13-015/2012

RL.No. 02-13-16/2015 to 2017

LIG-119/B, Phace-II, Vuda Colony,

Cantonment, Vizianagaram. Cell : 9912661356

S.No/2301/Dt: 27.10.2015...
Sold to Sri. *సరిగదా అదిబాబు కుమార్*
For Whom: *అసంకల్పితం*

AFFIDAVIT

I, SARAGADA ADIBABU, S/O LATE APPANNA, age 51 years, resident of Kallivanipalem Village, Anandapuram Manddal, Visakhapatnam district., do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in KANCERU village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by government in connection with establishment of Greenfield International Airport at Bhogapuram.

Survey No.	Extent (Ac)	Classification
49-1	0.42	Dry
49-10	0.15	Dry
49-16	0.20	Dry

2. I have filed W.P. No 32879/2015 before the Hon'ble High Court questioning the preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High court in W.P.No. _____ was pleased to issue interim orders that there shall be stay of my _____ dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/- excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

H. H. V. A. NAIDU
B.Com., B.L.
ADVOCATE & NOTARY
No. 5-5-6, Gavara Veedu,
Vizianagaram - 535 011
Cell: 9440143117
Ph: 99922 221102



S. Adibabu
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

::2::

4. I further submit since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

Lot of S. Adi Deb...



DEPONENT

Solemnly affirmed and signed / put his / her LTM before me on this 27th day of Oct 2016 at Rayachoti



[Signature]
27/10/16
K. H. N. RAJU
B.Com., B.L.
ADVOCATE & NOTARY
No. 5-5, Ganga Veedhi
Vizianagaram - 535 001
Cell: 944111107
944111107

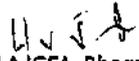


[Signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bhubili

12

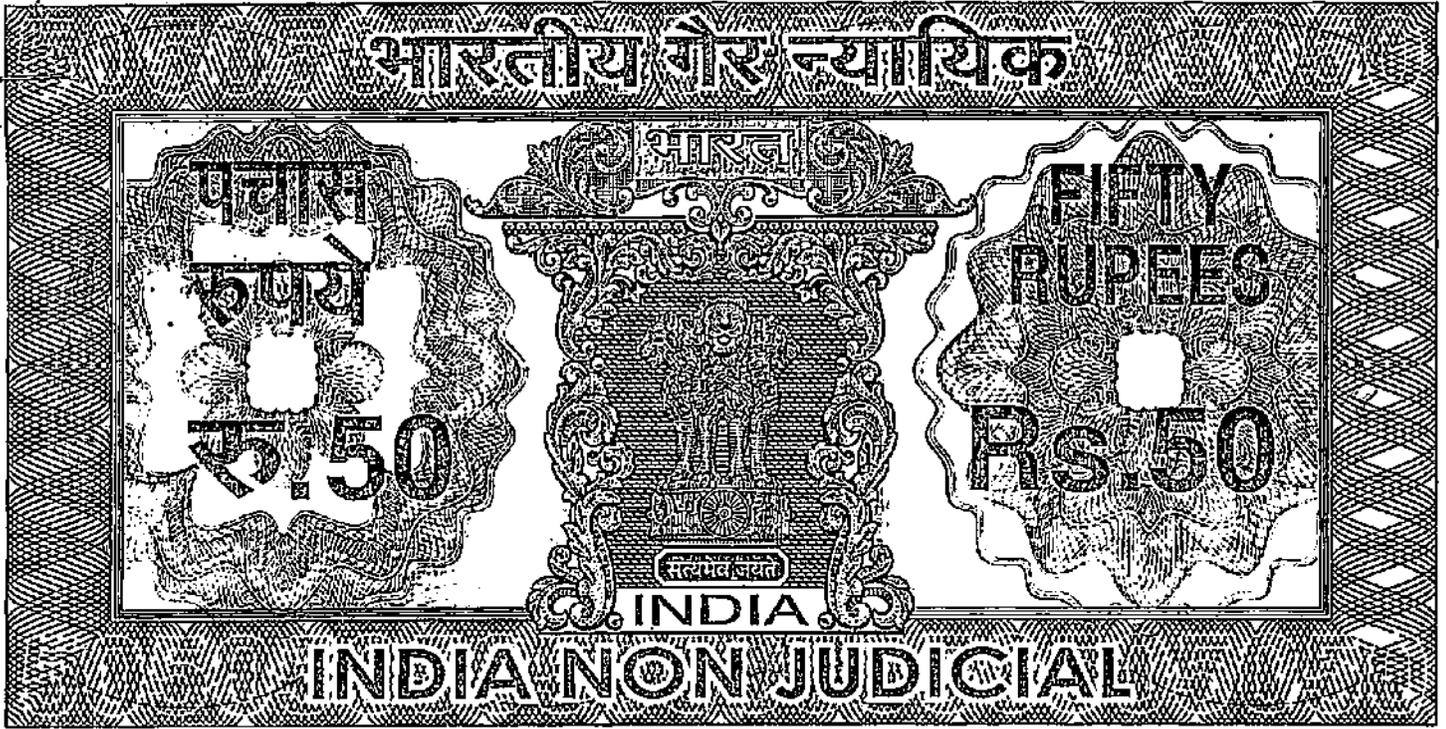
Statement showing the details of Writ Petitioners filed and subsequently withdrawn (by filing Affidavits)
against Land Acquisition for Bhogapuram Airport

WP No	Name of the village		Name of the Writ Peititioner	Sl.No. In Affidavit	Extent of land Affidavit filed	Remarks
34351/ 2015	Kancheru	1	Kodidasu Satyannarayana s/o Someswararao	1	5.86	
		2	Kodidasu Yamini Lakshmi w/o Satyannarayana	2	1.00	
			Total		6.86	


 CALA IGFA, Bhogapuram &
 SDC LA Bobbili


 106

① ②



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

SL.No.....17998... Date.24/9/2016

SOLD to.....Kodidasu Satyanarayana

For whom.....Sobeth Someswara Rao. vsp

AC 180239

I Ravi Shankar
I. RAVI SHANKAR
 LICENCED STAMP VENDOR
 Licence No. 03/11/012/2014
 # 18-36-2A, Kolhasalipeta, M.R. Peta,
 Visakhapatnam, Cell: 885565780

AFFIDAVIT

I, KODIDASU SATYANARAYANA S/o. Someswara Rao aged 44 years,
 Resident of Rushikonda, Village Visakhapatnam, mandal Visakhapatnam district, do
 hereby solemnly affirm and state as follows:

1. I am landowner for certain lands in Kancheru village of Bhogapuram mandal,
 and out of them the following lands are notified for acquisition by the
 government in connection with establishment of Greenfield International
 Airport at Bhogapuram.

R. V. RAMANA
 B.A. M.H.R.M M.L.
 Advocate & Notary Public
 Vemulavalasa (Vig & Post)
 Anandapuram Mandal
 VISAKHAPATNAM-530052

Handwritten signature
 Notary Public (L.A.)
 International Airport
 Kancheru &
 D. G. Colony (L.A.), Bobbili

ATTESTED
Handwritten signature
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA

Sl.No.	Survey No.	Extent (AC)	Classification
1	✓ 98/29	0.44	Dry
2	98/21	0.38 ½ 0.09	Dry
3	99/22	1.04 0.09	Dry
4	100/10B	✓ 0.3	Dry
5	100/13	✓ 0.13	Dry
6	100/14	✓ 0.13	Dry
7	100/15	✓ 0.03 0.30	Dry
8	100/16	✓ 0.62	Dry
9	100/17	✓ 0.37	Dry
10	100/18	✓ 0.35	Dry
11	100/19	✓ 0.04 0.40	Dry
12	100/20	✓ 0.25	Dry
13	100/21	✓ 0.15	Dry
14	100/23	✓ 0.47	Dry
15	100/24	✓ 0.05	Dry
16	100/25	✓ 0.06	Dry
17	100/26	✓ 0.06	Dry
18	100/27	✓ 0.07	Dry
19	100/28	✓ 0.09	Dry
20	100/29	✓ 0.09	Dry
21	100/59B	✓ 0.18	Dry
22	100/60	✓ 0.03 0.30	Dry
23	Total	5.39½	

2. I have filed W.P. No. 34351/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____/2015/G3/ dt.31.08.2015 u/s.II(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. 44167/2015 was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. _____/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

I submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this

Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Sri. Dy. Collector (L.A.), Bobbili

[Signature]

R. V. RAMANA
B.A. M.H.S.M.M.F.
Advocate & Notary Public
Vemulavalasa (Vig & Post)
Anandapuram Mandal
VISAKHAPATNAM-500052
INDIA

5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

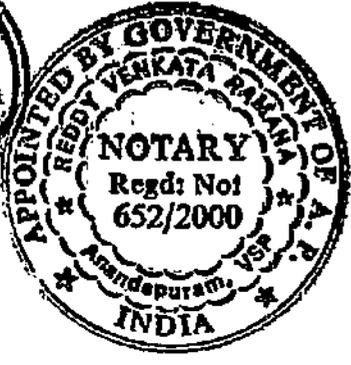
This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]

DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 26th day of Sep 2016 at Vishakhapatnam



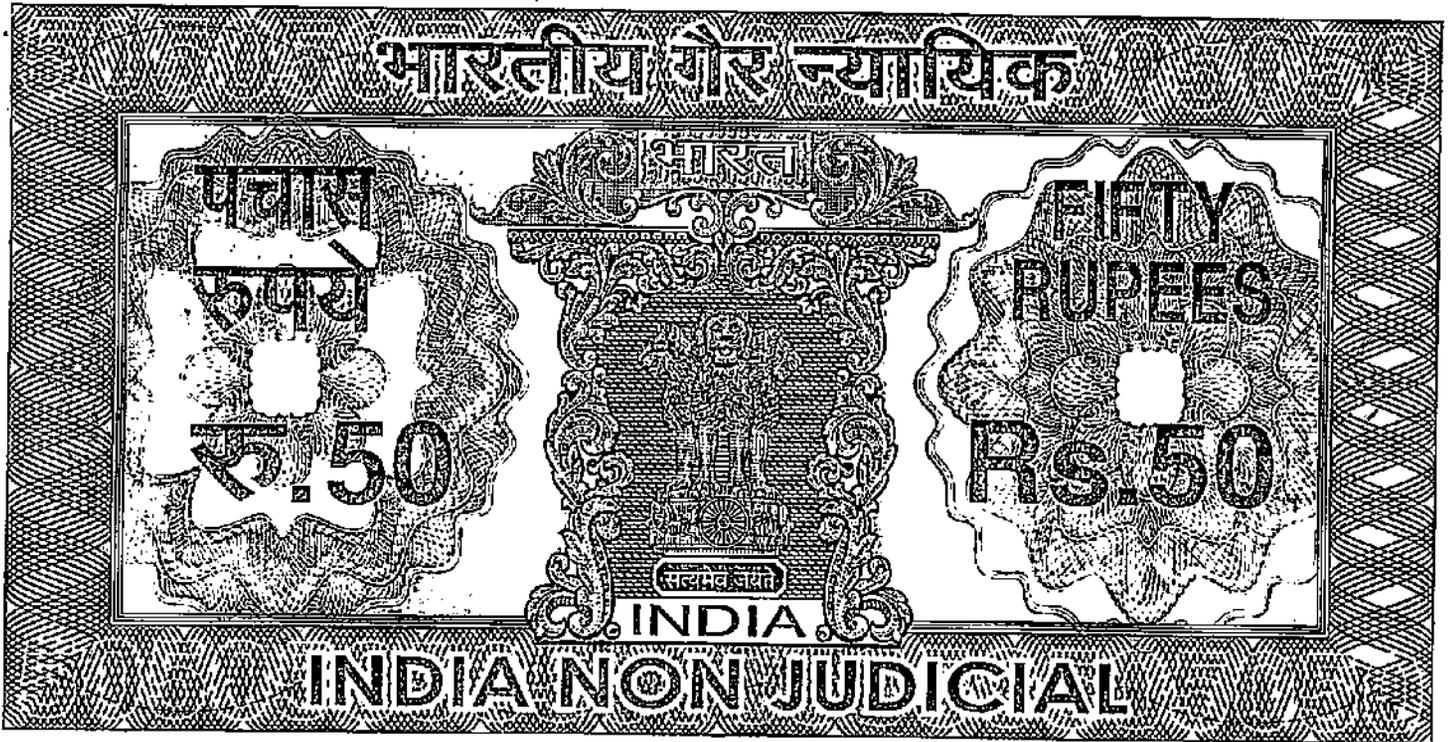
R. V. RAMANA,
B.A. M.H.R.M M.E.
Advocate & Notary Public
Vemulavalasa (Vig & Post)
Anandapuram Mandal
VISAKHAPATNAM-530052

[Handwritten Signature]
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA

[Handwritten Signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Sd/- Dy. Collector (L.A.), Bobbili

2

1



ఆంధ్రప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

L.No. 17994 ... Date 24/12/2016

AC 180240
 I Ravi Shankar
I. RAVI SHANKAR
 LICENCED STAMP VENDOR
 Licence No. 03/11/012/2014
 # 18-36-2A, Kothasallipeta, M.R. Peta,
 Visakhapatnam, Cell: 8885565780

SOLD to... Kodidasu Yamini lakshmi

For whom... K. Satyanarayana - v/s

AFFIDAVIT

I, KODIDASU Yamini Lakshmi W/o. Satyanarayana aged 40 years, Resident of Rushikonda, Village Visakhapatnam, mandal Visakhapatnam district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kancheru village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

K. Yamini Lakshmi

R. V. RAMANA
 B.A., M.H.R.M M.E.
 Advocate & Notary Public
 Vemulavalasa (Vig & Post)
 Anandapuram Mandal
 VISAKHAPATNAM-530052

H.V.S.
 Complaint Authority (L.A.)
 International Greenfield Airport
 Bhogapuram G
 Spl. Dy. Collector (L.A.), Bobbili

ATTESTED
 Notary
NOTARY
 VISAKHAPATNAM
 ANDHRA PRADESH
 INDIA

12

Statement showing the details of Writ Petitioners filed and subsequently withdrawan (by filing Affidavits)
against Land Acquisition for Bhogapuram Airport

WP No	Name of the village	Name of the Writ Peititioner	Sl.No. In Affidavit	Extent of land Affidavit	Remarks
34792/2015	Kancheru	1 Byreddy Bangarappadu S/o late Venkappa	1	2.37	
		2 Byreddi Durgayyareddi S/o late Venkappa	2	0.105	
		3 Bireddy Ramulabangari s/o late Bangari		0.025	
		4 Bireddy Appalaguruvulu s/o late Bangari		0.025	
		5 Seerapu Thotamma w/o late Ramunaidu		1.276	
		6 Seerapu Appayamma w/o Appalasuri		0.20	
		Total		4.001	

Note: The land holders from Sl.No 03 to 6 are original owners of the said land, but they have not filed any WP . However, they have filed Affidavits and received the compensation.

H. V. S.
CALA IGFA, Bhogapuram &
SDC LA Bobbili

A
SDS

Rs.50/-
N.J.Stamp

AFFIDAVIT

I, Bysreddy Bangareppadu s/o. / w/o. (L) Venkanna aged 50 years, resident of Reddikandam village, Bhogapuram mandal Nizampet district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Reddikandam village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

Sl.No	Survey No	Extent (Ac)	Classification
1	127-22	0.06	Drw
2	127-7	0.15	Drw
3	127-32	0.09	Drw
4	127-33	0.10	Drw
	29-12	0.84	Drw
	29-10	0.20	Drw
	29-9	0.42	Drw
5	29-5	0.81	Drw

2. I have filed W.P. No. 34792/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000 (—) excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my

H. V. S. H.
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

[Handwritten Signature]
 DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 27 day of Jan 2016 at Calcutta.

NOTARY



[Handwritten Signature]
 27/1/16

[Handwritten Signature]
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.), Vizianagaram

2



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

BW 163068

S.No...1229...Rs..100 /

Date...9/11/2016

Sold to...*Handwritten name* % *Handwritten name*

For whom...*Handwritten name*

Signature
Maddams Srinivasa Rao
 Licence Vendor
 L.No. 17/1994
 RL No. 17/1994 to 2017
 Raja Venkata Reddy Village,
 Vizianagaram, Dist. West: 9440365192



AFFIDAVIT

I, **BIREDDI B. G. RAOY. REDDI** /o. Late *Handwritten name*, aged 45 years, resident of Reddikancheru Village, Bhogapuram Mandal, Vizianagaram district do hereby solemnly affirm and state as follows :

1. I am land owner for certain lands in Reddikancheru village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No.	Survey No.	Extent (Ac)	Classification
1.	127/22	0.06	Wet
2.	126/2	0.09	wet

Handwritten signature
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.), Bapatla

Handwritten signature

2. I have filed W.P.No. 34792/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ / 2015/G3/dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P. M.P. No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

S. S. G. S. / 2800
 DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 2nd day of September 2016 at Vizianagaram.



S. S. G. S.
 NOTARY
 Appointed by the Govt. of A.P.
 VIZIANAGARAM 2/9/16
H. V. J. D.
 Civil. Court Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Dist. Collector (L.A.), Bapatla



3



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No. 12296 Rs. 50/-

Date 20/1/16

Sold to: *[Handwritten Name]*

For whom: *[Handwritten Name]*

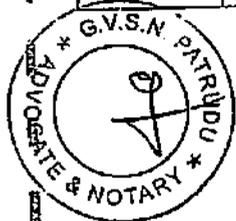
X 727986
 Maddamsetty Srinivasa Rao
 Licence No. 1001/1994
 RL.No. 02-15-15/2015 to 2017
 Raja Veedhi, Rakodu Village,
 Vizianagaram(M). Cell : 9440365192

AFFIDAVIT

I, BIREDDI RAMULA BANGARI, S/o. Late Bangari, aged 42 years, resident of Reddikancheru Village, Bhogapuram Mandal, Vizianagaram district do hereby solemnly affirm and state as follows :

1. I am land owner for certain lands in Reddikancheru village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No.	Survey No.	Extent (Ac)	Classification
1.	12711	0.02 1/2	Wet



[Handwritten Signature]

[Handwritten Signature]
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spt. Dy. Collector (L.A.), Bobbili

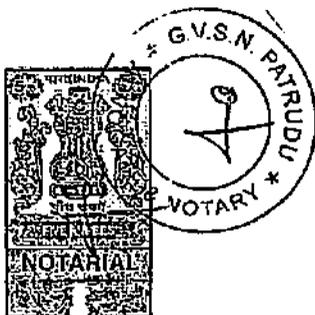
2. I have filed W.P.No. 34792/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ / 2015/G3/dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P. M.P. No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 2.87,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

Witness LT M of B. Reddi Ramula Bhogapuram  DEPONENT

B. Ramula Bhogapuram
Solemnly affirmed and signed/put his/her LTM before me on this 2nd day of September 2016 at Vizianagaram.

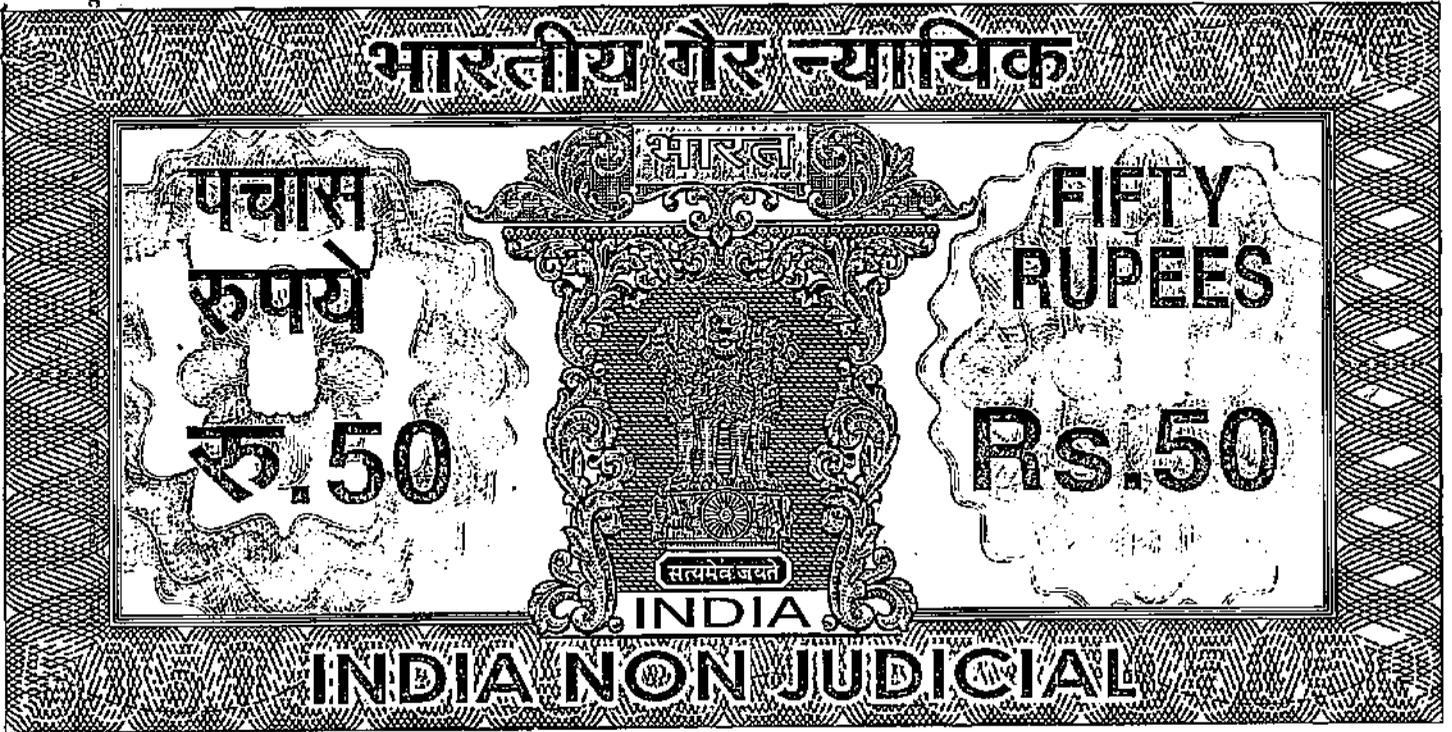


G.V.S.N. PATRUDU
NOTARY
Appointed by the Govt. of A.P.
VIZIANAGARAM 2/9/16



H.V.S.
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram
Spl. Dy. Collector (L.A.), BHO

4



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

X 727987

S.No.....127/1 Rs.....50 /

Maddamsetty Srinivasa Rao
Licenced Stamp Vendor
L.No. 02-14-001/1994
RL.No. 02-14-15/2015 to 2017
Raja Veedhi, Rakodu Village,
Vizianagaram(M). Cell : 9440365192

Date.....01/07/2016

Sold to.....*[Handwritten Name]* % *[Handwritten Name]*

orwhom.....*[Handwritten Name]*

AFFIDAVIT

I, BIREDDI APPALA GURUVULU, S/o. Late Bangari, aged 45 years, resident of Reddikancheru Village, Bhogapuram Mandal, Vizianagaram district do hereby solemnly affirm and state as follows :

1. I am land owner for certain lands in Reddikancheru village of Bhogapuram Mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

S.No.	Survey No.	Extent (Ac)	Classification
1.	127/1	0.02 1/2	Wet



[Handwritten Signature]
UTM of Bireddi Appala Guruvulu

[Handwritten Signature]
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili

2. I have filed W.P.No. 34792/2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. _____ / 2015/G3/dt. 31-08-2015 u/s 11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P. M.P. No. _____ was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.
3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands receive the compensation.
4. I further submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.
5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

LTM of Bireddi Appalacrusu
 DEPONENT 

witness:

B. Ramulibepari

Solemnly affirmed and signed/put his/her LTM before me on this 2nd day of September 2016 at Vizianagaram.

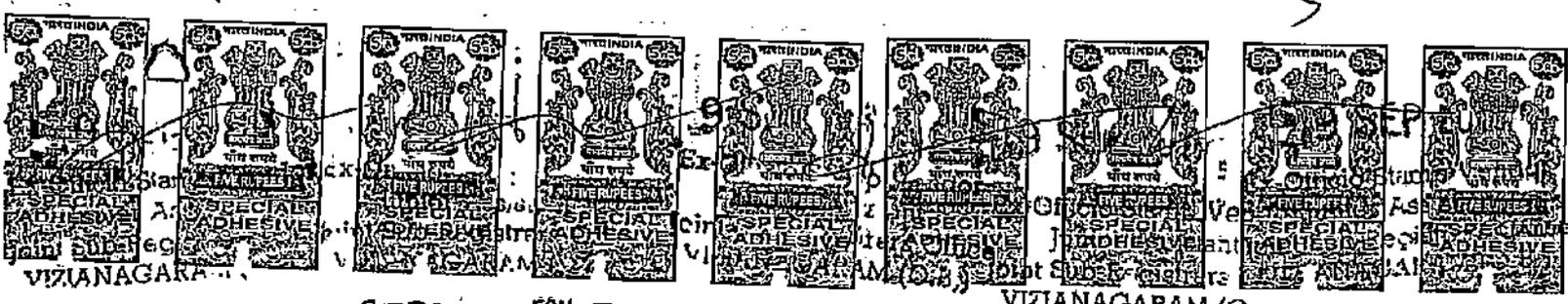


G.V.S.N. PATRUDU
 NOTARY
 Appointed by the Govt. of A.P.
 VIZIANAGARAM 2/9/16



H. V. S. R.
 Cony. of int Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Smt. Dy. Collector (A), Bhubaneswar

5



I, SEERAPU THOTAMMA s/o. / w/o. LATE RAMUNARU

aged years, resident of KANCHERU village, Bhogapuram mandal VIZIANAGARAM district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in KANCHERU village of Bhogapuram mandal, and out of them the following lands are notified for acquisition by the government in connection with establishment of Greenfield International Airport at Bhogapuram.

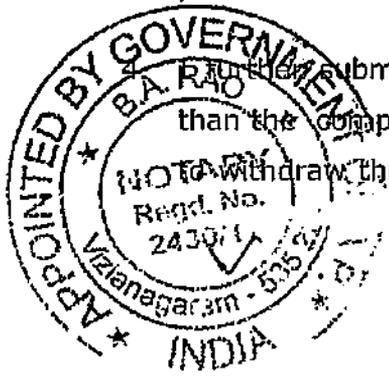
Sl.No	Survey No	Extent (Ac)	Classification
<u>28-2A1</u>	<u>28-2A</u>	<u>0.82 1/2</u>	<u>Dry</u>
<u>28-2A2</u>	<u>28-2A</u>	<u>0.39 1/2</u>	<u>Dry</u>
	<u>132-11</u>	<u>0.06</u>	<u>Dry</u>



2. I have filed W.P. No. 34792 / 2015 before the Hon'ble High Court questioning the Preliminary Notification (P.N.) issued by the government vide reference No. /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR Act-2013 and the Hon'ble High Court in W.P.M.P.No. was pleased to issue interim orders that there shall be stay of my dispossession from the lands pending final disposal of the writ petition and subject to the orders in the same.

3. In view of the announcement by the government regarding the package of higher compensation of Rs. 28,00,000/-, excluding the value of trees and structures attached to the land, I have submitted my consent to the Collector to part with the land acquisition for the above lands and receive the compensation.

I hereby submit that since the government has offered higher compensation than the compensation for which I was entitled under the Act, I voluntarily want to withdraw the above writ petition to the extent of my claim and I will file my



H. V. S.
 Notary Public
 Government of India
 Vizianagaram

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that **I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.**

This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

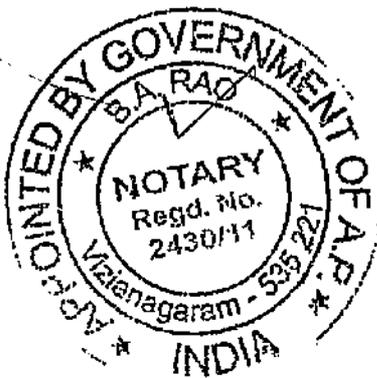
The above stated facts are true and correct.

Ltm N Seerapu
DEPONENT



Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sept 2016 at Vizianagaram

NOTARY

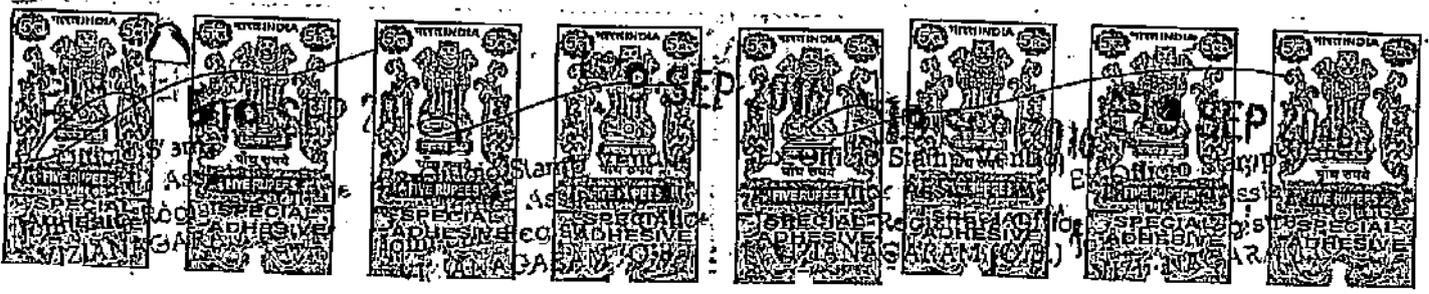


ATTESTED
[Signature]
NOTARY
VIZIANAGARAM
ANDHRA PRADESH
INDIA

B APPA RAO
M.Com.B.L.D.C.
ADVOCATE & NOTARY
D No 4-72-12 PEDANAJJIPATI
Gantyada Maritalam,
ZIANAGARAM 535 221
9866663671

H.V.S.
Collector & Secy (L.A.)
International Airport
Vizianagaram
Spl. Dy. Secy (L.A.), Bhubaneswar

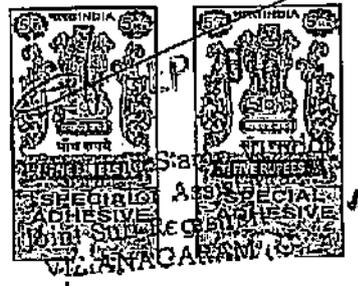
6



I, SEERAJU APPAYYAMMA s/o. / w/o. Late Appalaraju,
 aged years, resident of Kanchow village, Bhogapuram
 mandal Vizianagaram district, do hereby solemnly affirm and state as follows:

1. I am land owner for certain lands in Kanchow village of
 Bhogapuram mandal, and out of them the following lands are notified for
 acquisition by the government in connection with establishment of Greenfield
 International Airport at Bhogapuram.

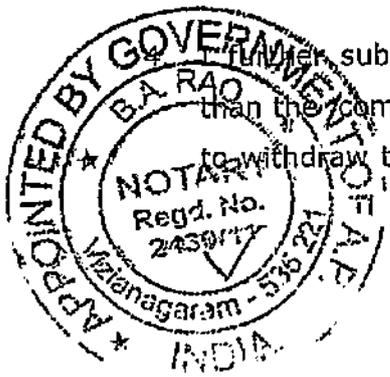
Sl.No	Survey No	Extent (Ac)	Classification
1	28-3A	0.20	DM



2. I have filed W.P. No. 34792/2015 before the Hon'ble High Court
 questioning the Preliminary Notification (P.N.) issued by the government vide
 reference No. /2015/G3/ dt.31.08.2015 u/s.11(1) of the LARR
 Act-2013 and the Hon'ble High Court in W.P.M.P.No. was
 pleased to issue interim orders that there shall be stay of my dispossession from
 the lands pending final disposal of the writ petition and subject to the orders in
 the same.

3. In view of the announcement by the government regarding the package of
 higher compensation of Rs. 28,00,000/-, excluding the value of trees and
 structures attached to the land, I have submitted my consent to the Collector to
 part with the land acquisition for the above lands and receive the compensation.

I further submit that since the government has offered higher compensation
 than the compensation for which I was entitled under the Act, I voluntarily want
 to withdraw the above writ petition to the extent of my claim and I will file my



H.V.J.L.
 Competent Authority (L.A.)
 International Greenfield Airport
 Bhogapuram &
 Spl. Dy. Collector (L.A.), Bobbili

application for withdrawal of the above writ petition within 15 days from the date of filing of this affidavit.

- 5. I also submit that I have submitted my consent for acquisition of my land with full satisfaction of the amount arrived at as mentioned supra and also submit that I will not make any claim in future for any additional compensation or other benefits under the Act for my consented lands.

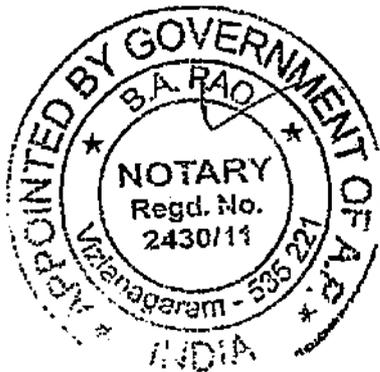
This affidavit is being submitted to the Collector, Vizianagaram to receive the compensation for the above lands being acquired for establishment of the Airport at Bhogapuram.

The above stated facts are true and correct.

Henry George Appa
DEPONENT

Solemnly affirmed and signed/put his/her LTM before me on this 9th day of Sept 2016 at Vizianagaram

NOTARY



ATTESTED
[Signature]
NOTARY
VIZIANAGARAM
ANDHRA PRADESH
INDIA

B APPA RAO
M.Com.B.L D.C.
ADVOCATE & NOTARY
D No 4-72-12 PEDANAJJIPAI E.M
Ganturam, Vizianagaram
VIZIANAGARAM - 535 221
Tel: 089-2430111

H.V.J.
Competent Authority (L.A.)
International Greenfield Airport
Bhogapuram &
Spl. Dy. Collector (L.A.), Bobbili



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 765]

नई दिल्ली, शुक्रवार, अप्रैल 10, 2015/चैत्र 20, 1937

No. 765]

NEW DELHI, FRIDAY, APRIL 10, 2015 /CHAITRA 20, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 10 अप्रैल, 2015

का.आ. 996(ब).- केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देने के पश्चात् लोकहित में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:—

उक्त अधिसूचना में, -

पैरा 7 के उप-पैरा 2 के उपशीर्ष के खंड (i) और (ii) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

(i) "विस्तारण" उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा विस्तृत व्यापक कार्य अवधारित करने के लिए उस परियोजना या क्रियाकलापों के संबंध में कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए सभी सुसंगत पर्यावरणीय समुत्थानों को जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है। सेक्टर विशेषज्ञ आकलन समिति से परामर्श कर मंत्रालय द्वारा विकसित मानक परियोजना क्रियाकलापों के लिए सौंपे गए कृत्य पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की वेबसाइट पर प्रदर्शित किए जाएंगे :

परंतु यह कि विशेषज्ञ आकलन समिति या राज्य विशेषज्ञ आकलन समिति, यदि परियोजना के लिए यह आवश्यक पाया जाए तो विनिर्दिष्ट प्ररूप 1 या प्ररूप 2 में आवेदन को स्वीकार करने के तीस दिन में संशोधन को अंतिम रूप में प्रदान करेगी ।

मानक सौंपे गए कृत्य आवेदन के आनलाइन प्रस्तुत होने और रजिस्ट्रीकरण के सफलतापूर्वक होने के पश्चात् कोई पर्यावरण समाघात निर्धारण के प्रारंभ की तैयारी का परियोजना प्रस्ताव होगा ।

तथापि यह और कि विशेषज्ञ आकलन, यदि यह आवश्यक हो तो विनिर्दिष्ट आवेदन प्ररूप 1 और प्ररूप 2 में आवेदन को स्वीकार होने में तीस दिन में अतिरिक्त सौंपे गए कृत्यों का अनुबंध कर सकेगी ।

और प्रस्तावक परियोजना अतिरिक्त सौंपे गए कृत्यों के साथ-साथ मानक सौंपे गए कृत्यों पर आधारित ईआईए को करेगा यदि सीईएसी द्वारा अनुबंधित हो, यदि कोई हो ।

परंतु यह कि निम्नलिखित के लिए विस्तार अपेक्षित नहीं है :—

- (i) अनुसूची के मद 8 (क) के सामने प्रवर्ग 'ख' के अधीन सूचीबद्ध सभी परियोजना और क्रियाकलाप ;
- (ii) अनुसूची के मद 7 (च) के सामने और स्तंभ (3) को (i) स्तंभ (4) की प्रविष्टि (ii) के अधीन आने वाले सीमांत राज्यों के सभी राजमार्ग ;
- (iii) अनुसूची के मद 7 (च) के सामने स्तंभ (3) की प्रविष्टि (i) और प्रविष्टि (ii) के अधीन आने वाले सभी राजमार्ग विस्तार परियोजना ;

परंतु यह भी कि –

- (क) खंड (i) में निर्दिष्ट सभी परियोजना और कृत्य प्ररूप 1 और प्ररूप 1क और संकल्पना परियोजना के आधार पर आकलित किए जाएंगे ।
- (ख) खंड (ii) में निर्दिष्ट सभी परियोजनाएं पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा विनिर्दिष्ट मानक सौंपे गए कृत्यों के आधार पर पर्यावरण समाधात निर्धारण रिपोर्ट और पर्यावरण ईएमपी की रिपोर्ट के आधार पर तैयार किए जाएंगे ।
- (ii) पैरा 7 के उप पैरा (i) के उपशीर्ष में खंड (iii) को उनके खंड (ii) के रूप में पुनर्संख्याकित किया जाएगा ।

[फा. सं. 22-62/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II , खंड 3, उप खंड (ii) संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 को प्रकाशित की गई थी और अंतिम संशोधन का.आ. 1737 (अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067 (अ), तारीख 1 दिसम्बर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसम्बर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559 (अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितम्बर, 2013, का.आ. 562 (अ), तारीख 26 फरवरी, 2014, का.आ. 637 (अ), तारीख 28 फरवरी, 2014, का.आ. 1599 (अ), तारीख 25 जून, 2014, का.आ. 2601 (अ), तारीख 7 अक्टूबर, 2014, का.आ. 3252 (अ), तारीख 22 दिसम्बर, 2014, का.आ. 382 (अ), तारीख 3 फरवरी, 2015, का.आ. 811 (अ), तारीख 23 मार्च, 2015 द्वारा संशोधित किए गए थे ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 10th April, 2015

S.O. 996(E).—In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause(a) of sub-rule (3) of said rule 5, in public interest, namely.—

In the said notification, in paragraph 7 in sub-paragraph (i), in sub-heading II. for clauses (i) and (ii), the following shall be substituted, namely:—

(i) “Scoping” refers to the process to determine detailed and comprehensive Terms of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. Standard TOR developed by the Ministry in consultation with the sector specific Expert Appraisal Committees shall be the deemed approved TOR for the projects or activities. The standard Terms of Reference are displayed on the website of the Ministry of Environment, Forest and Climate Change:

Provided that the Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) may finalise amendment, if found necessary for a project within thirty days of the acceptance of application in specified application Form I or Form IA. These standard TOR shall enable the Project Proponent to commence preparation of an Environment Impact Assessment Report after successful online submission and registration of the application:

Provided further that, the Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) may stipulate additional Terms of Reference, if found necessary, within thirty days of the acceptance of the application in the specified application Form I or Form IA and the Project Proponent shall carry out the EIA study based on the standard TORs as well as the additional TOR, if any, stipulated by EAC/SEAC:

Provided also that the following shall not require Scoping–

- (i) all projects and activities listed under Category 'B', against Item 8(a) of the Schedule;
- (ii) all Highway projects in border States covered under entry (i) of column (3) and entry (i) of column (4) against item 7(f) of the Schedule;
- (iii) all Highway expansion projects covered under entry (ii) of column (3) and entry (ii) of column (4) against item 7(f) of the Schedule;

Provided also that –

- (A) the project and activities referred to in clause (i) shall be appraised on the basis of Form I or Form IA and the conceptual plan;
 - (B) the projects referred to in clause (ii) shall prepare EIA and EMP report on the basis of standard TOR specified by the Ministry of Environment, Forest and Climate Change;
- (ii) in Paragraph 7 in sub-paragraph (i), in sub-heading, clause (iii) shall be renumbered as clause (ii) thereof.

[F. No. 22-62/2015-IA.III]

MANOJ KUMAR SINGH, Jt. Secy.

Note.- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O. 695(E) dated the 4th April, 2011, S.O. 2896(E) dated the 13th December, 2012, S.O. 674(E) dated the 13th March, 2013, S.O. 2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014, S.O.637(E) dated the 28th February, 2014, S.O. 1599(E) dated the 25th June, 2014, S.O. 2601 (E) dated 7th October, 2014, S.O. 3252(E) dated 22nd December, 2014, S.O. 382 (E) dated 3rd February, 2015, and S.O. 811(E) dated 23rd March, 2015.

GREENFIELD AIRPORTS POLICY

1. Introduction / Context

1.1 India is presently on a high economic growth trajectory with GDP growth reaching 9% since 2005-06. This is also manifested in a phenomenal growth in air traffic that has been enabled by liberalized policies. Since 2002 the growth rate of passenger traffic has steadily increased crossing 20% in 2004-05. Expansion of air services in a competitive environment has brought it within the reach of large numbers that were hitherto not using air travel as their preferred mode of travel. This rapid growth in passenger traffic has put enormous pressure on airport infrastructure causing severe congestion at major airports. Airport services at non-metro airports are also not geared for handling this increased flow of traffic

1.2 In the past, government policy relating to greenfield airports was restrictive and aimed at protecting the financial viability of the existing airports. However, the spurt in traffic suggests a liberalized approach towards setting up of greenfield airports with a view to bridging the growing deficit in airport infrastructure. The anticipated investment in airport development during the Eleventh Plan is over Rs 40,000 crores, both from public and private sources, including for greenfield airports. It is, therefore, necessary to lay down the policy guidelines that would govern proposals for setting up greenfield airports, other than defense airports.

2. Legal framework

2.1 The Constitution includes aerodromes in item 29 of the Union List, which implies that the Central Government alone has the legislative and executive powers relating to airports. The primary responsibility for development of airports rests with the Central Government. The Union alone has competence to legislate in respect of:

“Airways, aircraft and air navigation; provision of aerodromes; regulation and organization of air traffic and of aerodromes; provision for aeronautical education and training and regulation of such education and training provided by States and other agencies”

2.2 The Aircraft Act, 1934 (the “Aircraft Act”) and the Rules made thereunder by the Central Government govern the development, maintenance and operation of all airports, including greenfield airports. Under the Act, Central Government has the sole right to grant a license for

setting an airport, and the operations of the airport would be subject to its licensing conditions (Rule 78 of the Aircraft Rules).

2.3 Airports Authority Act (the “AAI Act”) was enacted by the Central Government in 1994, which stated that all government airports are to be developed, financed, operated and maintained by Airport Authority of India (“AAI”). However, the AAI Act enables AAI to grant a concession to a private entity for financing, development, operation and maintenance of an airport being managed by AAI. As such, greenfield airports to be developed by the Central Government could adopt the concession route if private participation is envisaged.

2.4 Airports other than those managed by AAI are governed by the provisions of the Aircraft Act and the Rules made thereunder. An entity other than AAI (hereinafter referred to as an “Airport Company”) can set up an airport. The Airport Company must function under a license from DGCA to be issued under the Aircraft Act. Such a license can be granted only to the following (Rule 79 of the Aircraft Rules):

- (a) A citizen of India; or
- (b) A Company or a body corporate either in the Central sector, State sector or the private sector registered under the Companies Act, 1956 subject to the following conditions:
 - i. it is registered and having its principal place of business in India
 - ii. it meets the equity holding criteria specified by the Central Government from time to time; or
- (c) the Central Government or a State government or any company or any corporation owned or controlled by either of the said Governments; or
- (d) a Society registered under the Societies Registration Act, 1860

2.5 Thus an airport can be developed and operated either by AAI or by an Airport Company that has been given a license by DGCA as per its license conditions. The Rules also allow the Central Government or a State Government to obtain a license.

3. Operations of airports

3.1 Airports managed by AAI must be operated according to the provisions of the AAI Act as well as the Aircraft Act. All other airports

would have to be operated under the provisions of the Aircraft Act and the conditions of license.

4. Regulation of Airports

(i) Safety Regulation

4.1 The process to regulate the technical and safety standards of all airports are vested in DGCA under the provisions of the Aircraft Act. AAI airport as well as those owned by Airport Companies must, therefore, conform to the technical and safety standards laid down by DGCA under the Aircraft Act.

(ii) Economic Regulation

4.2 Economic Regulation of all airports would be governed by the proposed Airport Economic Regulatory Authority (AERA) as and when enacted.

5. Development and Financing of Greenfield Airports

(i) AAI Airports

5.1 Greenfield airports to be set up by AAI would be preferably constructed through Public Private Partnership (PPP) and such airports would be financed substantially through PPP concessions. However, land for such airports would have to be provided by AAI. Further, financing gaps, if any, can be bridged through the Viability Gap Funding scheme, which provides for a capital grant of upto 20% of the project cost. The concessions for development of greenfield airports would be awarded through open competitive bidding based on model bidding documents. In the north eastern areas where it may not be feasible to follow the PPP route, AAI could set up greenfield airports by itself, as may be approved by the Government on a case to case basis.

(ii) Other Airports

5.2 Financing and development of any other airport would be the responsibility of the Airport Company seeking the license. Land for this purpose may be acquired by the Airport Company either through direct purchase or through acquisition by the State Government as per extant policy.

5.3 In case a State Government wishes to promote the setting up of airports in the State, it could either:

- (a) apply to DGCA for a license itself, in which event the State Government would be responsible for development and operation of the airport; or
- (b) an entity of the State Government could apply for a license to DGCA, in which event such entity would be responsible for development and operation of the airport; or
- (c) the State Government or its corporation may select a private entity and form a Joint Venture Company (JVC) in the private sector and in such an event, the JVC would be responsible for development and operation of the airport under a license from DGCA; or
- (d) Allot land to a private Airport Company for development and operation of an airport under a license from DGCA.

5.4 In case a State Government wishes to facilitate setting up of the airport, it could provide the following incentives to an Airport Company:

- (a) land, concessional or otherwise;
- (b) real estate development rights in and around the airports;
- (c) airport connectivity; rail, road;
- (d) fiscal incentives by way of exemptions from State taxes; and
- (e) any other assistance that the State Government deem fit.

5.5 State Governments may evolve their respective policies for providing any or all of the aforesaid incentives to an Airport Company. If the selection of a private entity or JVC partner is to be made by the State Government or its entity it shall be done through open competitive bidding. While granting land and other benefits, the State Government may, if it deems fit, stipulate the rights and obligations of the Airport Company as conditions of such grant.

5.6 State Governments cannot enter into any concession agreement with the Airport Company as they do not have the powers to grant airport concessions under the Constitution. As noted above, the powers to grant a license for operating an airport rests solely with the Central Government under the provisions of the Aircraft Act, 1934. However, the State Governments can provide any or all of the incentives/assistance stated in para 14 above.

5.7 State Governments can also provide land to AAI for development of greenfield airports through concessions to be granted to private entities in accordance with the provisions of the AAI Act. States may also provide any

of the above concessions to AAI for facilitating the development of airports in their respective States. All such airports would be developed as PPP projects.

6. Reserved activities

6.1 On any greenfield airport to be developed under these Policy Guidelines, activities relating to Air Traffic Services (ATS), security, customs and immigration would be reserved for central government agencies. Provision of these services would be governed by the policy to be laid down by the Central Government from time to time. Prior to grant of license, an applicant for license shall procure the following clearances:

- (a) Defence clearance: An applicant seeking a license would need prior clearance from the Ministry of Defence. Guidelines for this purpose would be issued by the Ministry of Defence from time to time.
- (b) Air Traffic Services (ATS): Functions related to ATS are being discharged by AAI. The applicant will have to enter into a CNS/ATM Agreement with AAI for the provision of ATS services at the proposed airport. ATS would be provided on a cost recovery basis and AAI would publish a standard agreement for this purpose. The Airport Company would also provide the required infrastructure to AAI free of cost for provision of ATS.
- (c) Security: The applicant will have to enter into an agreement for provision of security by the concerned authority. The cost of providing security will have to be borne by the Airport Company. Guidelines for this purpose would be issued by the Ministry of Civil Aviation from time to time.
- (d) Customs: In case of an international airport, the applicant will obtain clearance from the Department of Revenue for provision of Custom services. The cost of providing these services will have to be borne by the Airport Company. Ministry of Finance would issue the necessary guidelines from time to time.
- (e) MHA Clearance: The applicant seeking a license would need prior clearance from the Ministry of Home Affairs regarding location of the airport, acquisition and installation of security equipment and verification of credentials of the developers.
- (f) Immigration: In case of an international airport, the applicant will procure clearance from the Ministry of Home Affairs for provision of immigration services. The cost of providing these services will have to be borne by the Airport Company. Ministry of Home Affairs would issue the necessary guidelines from time to time.

- (g) BCAS Clearance: The applicant seeking a license would need prior clearance from BCAS regarding location of the airport and acquisition and installation of security equipment.
- (h) Airport Meteorological Services: The applicant will have to enter into a CNS/ATN agreement with IMD for provision of meteorological services at the proposed airport to be provided by India Meteorological Department (IMD). The meteorological services would be provided on a cost recovery basis and IMD would publish a standard agreement for this purpose. The airport company would also provide the required infrastructure to IMD free of cost for provision of meteorological services.

6.2 A memorandum of understanding would be entered into between the Airport Company and each GOI agency/department providing the following Reserved Activities, setting out the terms and conditions on which the said services shall be provided by the relevant GOI agencies/departments:

- (i) Customs Control;
- (ii) Immigration Services;
- (iii) Health Services;
- (iv) Plant Quarantine Services; and
- (v) Animal Quarantine Services

6.3 The memorandum of understanding would be issued and revised from time to time by the Ministry of Civil Aviation.

7. Conditions of license

7.1 As a condition of license, the licensee would be required to:

- (a) make available its airport services, free of charge and to the extent necessary, for meeting exigencies such as war, natural disaster/calamities, internal disturbances etc. in accordance with the provisions of the Union War Book;
- (b) provide uninterrupted landing and parking facilities for defence and other para-military aircrafts, free of landing and parking charges, and also provide the infrastructure facilities and equipment required for defence operations;
- (c) make available to the security agencies access to the airport for periodic and surprise inspections;
- (d) obtain approval of the relevant agencies for hiring of foreign nationals for senior decision making positions in the management of the private airports;

- (e) adhere to the security measures laid down by the BCAS and DGCA;
- (f) obtain prior verification of the credentials of foreign firms to be engaged for construction, ground handling or other important activities at the airport;
- (g) obtain clearance relating to the FDI limits in the construction/development of private airports from relevant authorities. Any change in the control or ownership shall be subject to security clearance from national security angle;
- (h) ensure the requisite infrastructure for handling international passengers and crew who must pass through immigration and customs; and
- (i) ensure appropriate arrangements for health services and plant quarantine at international airports.

7.2 The authorities noted above shall, on a best endeavour basis, provide their response to the applications within 60 days.

8. Guidelines of Central Government to DGCA

8.1 The Central Government may from, time to time, notify guidelines to be followed by DGCA for grant of license to operate a greenfield airport. While granting a license, DGCA would keep these guidelines in view. For the present, the following conditions shall be kept in view by DGCA while granting a license.

- (a) No greenfield airport would be allowed within an aerial distance of 150 Km of an existing civilian airport.
- (b) In case a greenfield airport is proposed to be set up within 150 Km of an existing civilian airport, the impact on the existing airport would be examined. Such cases would be decided by the Government on a case to case basis.

9. Procedure for Approval of a Greenfield Airport

- 9.1 A greenfield airport to be set up by AAI or an Airport Company ["Airport Company" would have the meaning as given in Para 2.4] that is in compliance of the above guidelines and is beyond 150 km of an existing civilian airport would not require prior approval of the Central Government. DGCA would be competent to grant license for operation as per the extant Rules and Notifications.
- 9.2 A greenfield airport to be set up by AAI or an Airport Company that is beyond 150 km of an existing civilian airport but seeks

exemption/relaxation from any of the other guidelines or extant Rules and Policies, would be considered by the Steering Committee constituted under paragraph 10. The Committee's recommendations would be forwarded to the Ministry of Civil Aviation. If the Steering Committee is unable to reach a consensus, the proposal would be placed before the competent authority (Union Cabinet) for a decision. DGCA would consider such proposals for grant of license only after the approval of the Central Government is conveyed.

- 9.3 In case of an application by the AAI or an Airport Company to set up an airport within 150 km of an existing airport, the application shall be considered first by the Steering Committee. The Steering Committee shall consider all relevant facts and circumstances including contractual liabilities, if any. The Steering Committee shall also take into account whether the applicant has obtained the approvals required under the applicable laws from the authorities concerned. After considering the application, the Steering Committee shall make a suitable recommendation to the Central Government (Ministry of Civil Aviation). The Central Government (Ministry of Civil Aviation) shall consider the recommendation and decide whether approval for the airport project should be granted or not. DGCA shall consider a proposal for grant of a license to the applicant only after approval has been granted by the Central Government (Ministry of Civil Aviation).
- 9.4 Where an application to set up a greenfield airport attracts paragraph 8.1(b) (within 150 kms) and also seeks exemption/relaxation from any extant Rules and Policies, the application shall be considered first by the Steering Committee. The Steering Committee shall consider all relevant facts and circumstances including contractual liabilities, if any. The Steering Committee shall also take into account whether the applicant has obtained the approvals required under the applicable laws from the authorities concerned. After considering the application, the Steering Committee shall make a suitable recommendation to the Central Government (Ministry of Civil Aviation). The Ministry of Civil Aviation shall place the matter before Union Cabinet for its consideration. DGCA would consider such proposals for grant of license only after the approval of the Central Government is conveyed
- 9.5 Airports for cargo and/or non-scheduled flights and for heliports need not be submitted for approval of the Ministry of Civil Aviation and these cases may be considered and decided at the level of DGCA, subject to applicable laws.

10. Constitution of a Steering Committee

10.1 Since the grant of a license for a greenfield airport involves several agencies, a Steering Committee would be set up under the chairmanship of Secretary (Civil Aviation) to coordinate and monitor the various clearances required for setting up of an airport. The Committee would consist of the following:

- (a) Secretary, Civil Aviation - Chairman
- (b) Secretary, Ministry of Home Affairs, or his representative not below the rank of Additional Secretary;
- (c) Secretary, Ministry of Defence, or his representative not below the rank of Additional Secretary;
- (d) Secretary, Department of Economic Affairs, or his representative not below the rank of Additional Secretary;
- (e) Secretary, Department of Revenue, or his representative not below the rank of Additional Secretary;
- (f) Secretary, Planning Commission, or his representative not below the rank of Additional Secretary;
- (g) Director General, India Meteorological Department;
- (h) Chairman, Airports Authority of India;
- (i) Director General of Civil Aviation; and
- (j) Joint Secretary, Ministry of Civil Aviation - Convener

10.2 Ministry of Civil Aviation would convene a meeting of the Committee once every 3 months in case applications for grant of clearances/licenses are pending.